

C O N T E N T S

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No. 16, Monday, August 08, 2016/Shravana 17, 1938 (Saka)**

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LOK SABHA DEBATES

LOK SABHA

Monday, August 08, 2016/Shravana 17, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

REFERENCE BY THE SPEAKER**Extremist attack causing reported loss of lives of 14 persons and injuries to several others in Kokrajhar district of Assam on 5th August 2016**

माननीय अध्यक्ष : माननीय सदस्यगण। असम के कोकराझार जिले में 5 अगस्त, 2016 को एक उग्रवादी हमले में 14 लोगों के मारे जाने और कई व्यक्तियों के घायल होने की सूचना है।

यह सभा इस कायरतापूर्ण हमले की कड़ी निन्दा करती है। इस हमले के परिणामस्वरूप मृत व्यक्तियों के परिवारों को भारी दुःख एवं पीड़ा हुई है, उस पर अपना गहरा शोक व्यक्त करती है और घायलों के शीघ्र स्वास्थ्य-लाभ की कामना करती है।

अब यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर मौन रहेगी।

(The Members then stood in silence for short while.)

HON. SPEAKER: Q. No. 301 – Shri Dharmendra Yadav: Not Present

Shri Adhalrao Patil Shivajirao.

... (*Interruptions*)

SHRI GAURAV GOGOI (KALIABOR): Madam, ... (*Interruptions*)

HON. SPEAKER: I will give you a chance to speak during 'Zero Hour'.

... (*Interruptions*)

HON. SPEAKER: You will also get a chance to speak during 'Zero Hour'. Please take your seats.

... (*Interruptions*)

माननीय अध्यक्ष : आप बाद में बोलिए, ज़ीरो आवर में बोलिये।

... (व्यवधान)

11.02 hours

(At this stage, Shri Mekapati Raja Mohan Reddy and some other hon. Members came and stood on the floor near the Table.)

... (*Interruptions*)

HON. SPEAKER: Hon. Members, what is this? Every now and then, you come to the Well of the House and disturb. This is not fair.

... (*Interruptions*)

HON. SPEAKER: Do not show placards. Please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: I am warning you. Please go back to your seats.

... (*Interruptions*)

HON. SPEAKER: Shri Adhalrao Patil Shivajirao.

11.03 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Q.No. 301. Shri Adhalrao Patil Shivajirao.

(Q. 301)

SHRI ADHALRAO PATIL SHIVAJIRAO: Madam, in his written reply, the hon. Minister has mentioned that there is no complaint received regarding exorbitant fees collected by various colleges and universities. But according to some recent reports, it has been noticed that some prestigious institutions like BITS, VIT and SRM are charging around Rs. 2,000 for entrance examination whereas the CBSE charges only Rs. 500. But the written reply of the hon. Minister says that 'everything is all right and there is no exorbitant fees charged as per the reports given by the UGC and other Departments.'

Madam, India is a home to many Universities, which have been founded with the sole objective of making easy money and minting money. Many Universities are running courses without any affiliation or recognition. Students from rural and semi-urban background often fall prey to these institutions and colleges. UGC and other regulatory authorities have failed to curb the menace of private universities, which are running courses without any affiliation or recognition. Their main purpose is only to earn money.

Hence, I would like to know from the hon. Minister as to what steps have been taken or proposed to be taken by the Government to curb the menace of private universities, which are running courses without any affiliation or recognition; and the success achieved during the last two years. Thank you.

SHRI PRAKASH JAVADEKAR: Madam, the hon. Member has asked nearly four questions in one Supplementary. We were not saying that no charges were levied for entrance examination by various organizations. But there is a clear-cut court ruling; there is a clear-cut UGC guideline that the entrance examination fees would be only for covering the cost of examination. Therefore, even the

Government, which conducts various national examinations, charges differently for different examination. For NEET this year, Rs. 1,400 were the charges. But when the Government conducts any examination, we also give concessions to SC/ST candidates. Under the Kishore Vaigyanik Protsahan Yojana, the examination fee was between Rs. 1,500 to Rs. 18,00. The Common Admission Test fee for the Indian Institute of Management, was Rs. 1,600. The Joint Entrance Examination Fee was Rs. 1,800. The National Eligibility Test Examination fee was Rs.600.

So, for different examinations, the cost is different. Therefore, the Government charges only that cost on 'no-profit; no-loss' basis. This is the exact guideline given by the UGC.

There are private universities also. They are under the State laws. Aided colleges and universities are also under the State laws. So, about the universities under the State laws, there was no information. Now, we have asked for this information; and after we get it, we will supply the same to the hon. Member.

माननीय अध्यक्ष : अब पांचवां प्रश्न है। चार प्रश्नों के उत्तर हो गए।

...(व्यवधान)

श्री आधलराव पाटील शिवाजीराव : मैडम, मेरा छोटा क्वेश्चन है।

At present, there are 227 Government recognized Universities in India, out of which 20 are Central Universities, 109 are Deemed Universities; 11 are Open Universities; and the rests are the State Universities. According to UGC, India needs 1,500 more universities with adequate research facilities by the end of the year 2016.

In order to compete with the global market, I would like to know from the hon. Minister as to what steps have been taken or proposed to be taken by the Union Government to open more universities with adequate research facilities. What is the number of universities opened in the last two years?

SHRI PRAKASH JAVADEKAR: As I have already said, during the debates on the IIT and NIT Bills, the Government was already conscious of quality and providing quality education through opening more universities and institutions. We have opened, now, seven IITs; and we are opening one new NIT in Andhra Pradesh. To improve the quality of all technical education, upgradation programme is there. There are 46 Central Universities; 344 State Public Universities, means, that of the State Governments; 241 State Private Universities; and 125 Deemed to be Universities.

So, the number of universities will grow. We are conscious of all these things. We have received very good suggestions. When we discuss the National Education Policy, we will take all those suggestions on board to improve the quality.

श्री रामस्वरूप शर्मा: माननीय अध्यक्ष महोदया, आई.आई.टी., मंडी, हिमाचल प्रदेश, जिसका बजट 760 करोड़ रुपए था, लेकिन इस वॉ इसका बजट दुगुना यानी 1,466 करोड़ रुपए कर दिया गया, जिसके लिए मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी एवं पूर्व मानव संसाधन विकास मंत्री जी का आभार व्यक्त करता हूँ। अब माननीय प्रकाश जावड़ेकर जी इस मंत्रालय को देख रहे हैं। उनकी अपार कृपा आई.आई.टी., मंडी पर पूर्व की भांति बनी रहे।

माननीय अध्यक्ष जी, आई.आई.टी., मंडी के संबंध में माननीय मंत्री जी से प्रार्थना है कि आई.आई.टी., मंडी में देश-विदेश से छात्र पढ़ने आते हैं, लेकिन वहां मूलभूत सुविधाओं जैसे पीने का पानी, हॉस्पिटल, केन्द्रीय विद्यालय, रेस्ट हाउस का अभाव है।

माननीय अध्यक्ष : आपका प्रश्न क्या है?

श्री रामस्वरूप शर्मा: आई.आई.टी. प्रशासन के साथ जो कंपनियां निर्माण कार्य में लगी हैं, उनकी दुलमुल नीति के कारण आई.आई.टी. में बहुत बड़ी घटना घटी है जिसमें चार लोगों की मृत्यु हो गयी थी। वहां के स्थानीय लोगों को जेलों में बंद कर दिया गया है। आई.आई.टी. प्रशासन में नियुक्तियों में भी हिमाचल प्रदेश के हितों की अनदेखी हो रही है।

माननीय अध्यक्ष जी, मेरा आपके माध्यम से माननीय मंत्री जी से प्रार्थना है कि एक दल आई.आई.टी., मंडी भेजा जाए ताकि मामले की जांच हो व विकास कार्यों में तेजी आए।

माननीय अध्यक्ष : मूल प्रश्न तो इंट्रेंस फी से संबंधित है।

माननीय मंत्री जी, आप बोलिए कि यह उस संदर्भ में नहीं है।

श्री प्रकाश जावड़ेकर: यह मूल प्रश्न के संदर्भ में नहीं है। लेकिन, आई.आई.टी., मंडी के बारे में जो भी आपकी बात है, वह आप हमें भेजिए। हम उसका संज्ञान लेंगे।

SHRI N.K. PREMACHANDRAN: Madam Speaker, we have discussed, in detail about the Medical Council of India (Amendment) 2016, and so many issues have already been taken up. The NEET Examination is already over. We are expecting the examination result on 17th of this month. But still doubt remains about the criterion for the Medical Entrance Admission, especially, regarding the NRI quota. Formerly, the NRI quota for this Medical Entrance was not required. Still, it is under confusion.

So, I would like to know from the hon. Minister as to what the criterion is for providing admission under the NRI quota in the Medical Colleges.

I would also like to ask the hon. Minister whether any regulatory mechanism will be made so as to control the private institutions which are conducting entrance examination coaching camps and looting the students by imposing big amounts of money as fees. ... (*Interruptions*)

SHRI PRAKASH JAVADEKAR: As far as the first question of the hon. Member is concerned, the MCI will decide on rules and regulations for admissions. As far as the MHRD is concerned, we have only conducted the examinations through the CBSE. Our job is over once the results are declared. After that, it is the Health Ministry which will be doing it. As we have discussed, you will have justice there. ... (*Interruptions*)

As far as the other issue regarding coaching centres for entrance examinations is concerned, that is a matter to be definitely looked into. If you give information, we will definitely look into it. ... (*Interruptions*)

(Q. 302)

श्री शरद त्रिपाठी: माननीय अध्यक्ष महोदया, माननीय मंत्री जी ने बहुत विस्तार से हमें उत्तर उपलब्ध करा दिया है। देश में सांस्कृतिक केन्द्र के रूप में कुल 7 केन्द्र कार्यरत हैं। उत्तर प्रदेश जो आबादी की दृष्टि से बहुत बड़ा प्रदेश है, मैं माननीय मंत्री जी को बधाई भी दूंगा कि उन्होंने अपने उत्तर में मुझे बताया है कि 6,834.330 लाख रुपए, विशेष रूप से सांस्कृतिक केन्द्रों के अच्छे कार्यों के लिए और अच्छे तरीके से वे कार्य करें, इसके लिए उपलब्ध कराया है। इसके लिए मैं उनको बधाई भी देना चाहूंगा। आपके माध्यम से मैं जानना चाहूंगा कि उत्तर प्रदेश में विशेषकर इलाहाबाद में जो सांस्कृतिक केन्द्र कार्यरत है, जो एक ही है, तो क्या बुद्धा कोरीडोर के किसी भी जगह, हमारे संत कबीर नगर से लेकर कुशीनगर, सारनाथ, विशेषकर लौरा देवा, जहां बहुत बड़ी सभ्यता प्रमाणित हुई है, वहां पर भी कोई सांस्कृतिक केन्द्र की स्थापना करने का कोई प्रयास करेंगे? ...(व्यवधान)

डॉ. महेश शर्मा : मैं माननीय सदस्य को धन्यवाद भी देता हूँ और बधाई भी देता हूँ कि भारत की पहचान अपनी विरासत और संस्कृति है। हम अपने सात जोनल कल्चरल के माध्यम से भारत की संस्कृति को विश्व के कोने-कोने में पहुंचाने का काम कर रहे हैं। माननीय प्रधानमंत्री जी ने भी कल इस बात पर अपना संदेश दिया है कि भारत की पहचान, भारत की संस्कृति, पर्यटन की दृष्टि से भी भारत की विरासत बने। ...(व्यवधान)

मैं माननीय सदस्य को एक विशेष विषय के लिए बधाई दे दूँ कि वे संत कबीर नगर के रहने वाले हैं और संत कबीर की कमेमरेशन आज तक आजादी के बाद सरकारी स्तर पर नहीं मनाई गई, लेकिन माननीय सदस्य के प्रयासों से और संस्कृति मंत्रालय ने अब यह फैसला लिया है कि संत कबीर के कमेमरेशन के लिए उनके जन्मस्थली कबीरखेवरा, वाराणसी और उनके निर्वाण स्थल मगहर में भारत सरकार अपने नार्थ-जोन कल्चरल सेंटर इलाहाबाद के माध्यम से एक परमानेंट कैलेण्डर में यह तारीख निश्चित हो गई है कि हर वर्ष यह निर्वाण दिवस मनाया जाएगा और जन्म दिवस उत्सव भी मनाया जाएगा। ...(व्यवधान)

भारत सरकार की योजना है कि इन सात जोनल कल्चरल सेंटर्स को सब-कल्चर सेंटर्स में भी बढ़ाया जाए और इसके लिए प्रयास जारी हैं। कई प्रदेश सरकारों से हमने प्रस्ताव मांगे हैं, जमीन की भी मांग की है, क्योंकि अब काम भी बढ़ गया है। जहां 22 करोड़ रुपए की राशि इन नार्थ जोन कल्चरल सेंटर्स और सारे कल्चरल सेंटर्स को मिलाकर दी जाती थी, अब यह राशि 68 करोड़ रुपए हो गई है। अब हम प्रयासरत हैं कि और भी सब कल्चरल सेंटर्स देश के विभिन्न भागों में शुरू किए जाएं। ...(व्यवधान)

जिस लौरा देवा साइट के बारे में माननीय सांसद ने बताया है, उसका अपना ऐतिहासिक और पुरातत्व की दृष्टि से भी महत्व है। भारत सरकार पुरातत्व मंत्रालय, पुरातत्व विभाग इस विषय पर आज से कुछ वर्ष पूर्व अपनी खोज जारी कर चुका है। अब जो सुझाव आया है, इस सुझाव को संज्ञान में लेकर उसके आगे की दृष्टि से वहां और क्या काम किए जा सकते हैं, मैं इस विषय पर माननीय सांसद को सूचना देता रहूंगा। ... (व्यवधान)

श्री शरद त्रिपाठी : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी और भारत के महान् प्रधान मंत्री श्रद्धेय नरेन्द्र भाई मोदी जी को बहुत-बहुत धन्यवाद देना चाहूंगा कि भारत की सांस्कृतिक विरासत को दिन प्रतिदिन आगे बढ़ाते हुए भारत को फिर से विश्व गुरु बनाने की राह पर अग्रसर हैं।

वैसे माननीय मंत्री जी ने हमें बहुत संतुष्ट किया है, मैं बधाई देने के क्रम में कहना चाहूंगा आज उन्होंने कबीर साहब पर घोषणा की है। उसी क्रम में हमारे प्रश्न संख्या 'ग' के उत्तर में जानना चाहूंगा कि जिस तरह आज पूरे विश्व में अशान्ति का दौर चल रहा है, विशेषकर पश्चिम एशिया से दक्षिण एशिया, जिसमें दक्षिण एशिया पीओके का विशेष योगदान है। इस सारे आतंकवाद की जड़ पर अगर एक विचारधारा वैचारिक रूप से प्रहार कर सकती है, उस विचारधारा के आधार पर जिस तरह लाल किला, ताज महल हैं, उसी तरह कबीर साहब की विचारधारा गंगा-यमुना एकता का प्रतीक मानी जाती है, विश्व में उसका स्थान है। मैं मंत्री जी से जानना चाहूंगा कि क्या भविय में कबीर साहब के निर्वाण स्थली मगहर में उस तरह का कोई स्मारक बनाने का कार्य करेंगे?

डॉ. महेश शर्मा: अध्यक्ष महोदया, भारत सरकार के संस्कृति मंत्रालय ने यह फैसला किया है कि संत कबीर के विचार आज भी शाश्वत हैं। उनके दोहों के माध्यम से जो विषय उठाए गए हैं, आज लगभग 300 वर्षों बाद उन्हीं की संस्कृति को आगे ले जाते हुए वे भी शाश्वत हैं। अभी हम इस विषय पर विचार कर रहे हैं कि उनकी जन्म स्थली और निर्वाण स्थली मगहर पर किस तरह के कार्य किए जाएं। एक कमैमोरेटिव कॉयन निकाला जाए, उनके लिए म्युज़ियम की स्थापना के बारे में माननीय सांसद ने सुझाव दिया है। मैं इस विषय पर संस्कृति मंत्रालय का मंथन करके प्रयास करूंगा कि यह कार्य हो क्योंकि भारत सरकार संकल्पित है कि संत कबीर के संदेश को देश ही नहीं बल्कि विश्व के कोने-कोने में पहुंचाएं।

SHRI BIJOY CHANDRA BARMAN: Thank you, Madam. ... (*Interruptions*) I want to ask a question, through you, to the hon. Minister. In my constituency area, Indo-Bhutan area is a Dooars area.... (*Interruptions*) There are many tea gardens and forest areas. There are some 151 ethnic groups. So, their heritage and culture are going to be lost. ... (*Interruptions*) I would like to ask the Minister as to

whether there has been any proposal for developing their heritage and culture and also for preserving their culture. Has there been any plan made for developing their culture? ... (*Interruptions*)

DR. MAHESH SHARMA: Madam, we have a North East Zone Cultural Centre which is placed in Dimapur.... (*Interruptions*) It covers the States of Arunachal, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura. ... (*Interruptions*) With the vision of the hon. Prime Minister, we have given special stress to see that the North East cultural values, their traditions, their dying art, folk are being preserved. Even the Ministers have been directed to visit the North East States. ... (*Interruptions*) I assure the hon. Member – I think he has some more queries; he can ask another question – that definitely through the Zonal Cultural Centres, we are committed to preserve the drying art, the dying traditions, folk and any performing art, if it is brought to my knowledge. ... (*Interruptions*)

श्रीमती रीती पाठक: अध्यक्ष महोदया, वैसे मैं सरकार और संस्कृति मंत्रालय की आभारी हूँ कि इस विषय में सरकार ने विशेष पहल की है। फिर भी मुझे अपने क्षेत्र की चिन्ता है। मैं स्वाभाविक रूप से इस देश की निवासी हूँ।

जो लोक परंपरा के कलाकार हैं उनको सुरक्षा देने के लिए, उनको बचाने के लिए और उनको प्रोत्साहन देने के लिए क्या संस्कृति मंत्रालय द्वारा कोई विशेष या नया कदम शुरू किया गया है? आदरणीय मंत्री जी ने अपने उत्तर में काफी कुछ बताया है, मैं उससे संतुष्ट हूँ फिर भी एक आम नागरिक और जनप्रतिनिधि होने के नाते मैं जानना चाहती हूँ।

डॉ. महेश शर्मा : अध्यक्ष महोदया, भारत सरकार का संस्कृति मंत्रालय हर वर्ष आठ सौ स्कॉलरशिप देता है। इसमें दो सीनियर स्कॉलरशिप्स, जिसमें बीस हजार रुपये प्रतिमाह की दर से दो वर्ष की अवधि के लिए दी जाती है और दस हजार रुपये प्रति माह दो वर्ष की अवधि के लिए दी जाती है। इसी तरह से चार सौ स्कॉलरशिप यंग आर्टिस्ट को बढ़ावा देने के लिए दो वर्ष के लिए पांच हजार रुपये प्रति माह की दर से दी जाती है। वर्तमान सरकार के आने के बाद यह राशि सभी कलाकारों को आरटीजीएस के माध्यम से उनके बैंक खाते में दी जाती है। इसके अलावा टैगोर नेशनल फ़ेलोशिप अस्सी हजार रुपये और पचास हजार रुपये प्रति माह की दर से वरिष्ठ कलाकारों को क्रमशः पन्द्रह टैगोर फ़ेलोशिप और पच्चीस टैगोर स्कॉलरशिप प्रति वर्ष देते हैं। रैपिटरी ग्रांट स्कीम परफॉर्मिंग आर्ट ग्रांट स्कीम के माध्यम से दस हजार रुपये प्रति माह प्रति गुरु

को और छह हजार रुपये प्रति माह प्रति शिष्य को जिसमें एक ग्रुप होता है जिसमें एक गुरु और अट्ठारह आर्टिस्ट होते हैं उक्त स्कीम के माध्यम से दी जाती है। आर्टिस्टों के लिए पेंशन स्कीम भी है जिसकी आय चार हजार रुपये प्रति माह से कम है और आयु साठ वर्ष से अधिक है ऐसे सभी कलाकारों को आर्टिस्ट पेंशन स्कीम और वेल्फेयर फंड के माध्यम से मदद दी जाती है।

श्री वीरेन्द्र सिंह: अध्यक्ष महोदया, भारत की लोक संस्कृति बहुत समृद्धशाली रही है। आजादी के लड़ाई के दिनों में लोक संस्कृति के लोक गायकों ने बहुत बड़ी भूमिका अदा की है। वर्ष 1942 के आंदोलन में लोक गायकों के माध्यम से ही पूर्वी उत्तर प्रदेश में आजादी की लड़ाई लड़ी गई थी और लोक नायक जय प्रकाश नारायण उसके अग्रणी नेता थे। उसमें भोजपुरी के गीत जैसे कजली के माध्यम से आजादी की लड़ाई लड़ने वालों को प्रोत्साहित करने के लिए करते थे। मेरे संसदीय क्षेत्र में 22 लोगों की गोपीगंज केन्द्र पर फांसी हो गई थी। मैं भारत सरकार के संस्कृति मंत्री जी से जानना चाहता हूं कि 1942 के आंदोलन में ऐसे लोक गायक जिन्होंने आजादी की लड़ाई में भाग लिया था। उनकी स्मृति में संस्कृति मंत्रालय ने क्या अन्वेषण किया है और आगे इसके लिए क्या योजना है?

डॉ. महेश शर्मा : अध्यक्ष महोदया, भारत सरकार किसी भी लोक गायक और लोक संस्कृति परफॉर्मिंग आर्ट और इस तरह की विलुप्त होती कलाओं के संरक्षण के लिए संकल्पित है। माननीय सांसद ने जो विषय मेरे संज्ञान में लाया है मैं इसकी जांच करके कि इस विषय में क्या किया जा सकता है, माननीय सांसद को बताऊंगा।

(Q.303)

SHRI K.N. RAMACHANDRAN : Madam Speaker, during the 11th meeting of the Inter-State Council held in New Delhi on 16th July, this year, our hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalaivi Amma had welcomed the Justice Punchhi Commission's recommendations on restrained use of the powers of the Union for subjects in the Concurrent List.

Presently, 'Education' is in the Concurrent List. During the course of the same meeting, the hon. Chief Minister of Tamil Nadu, Amma said that this was a golden opportune moment for the Centre to consider returning the subject of "Education" to the State List where it originally was.

Will the Government come forward to return this subject of "Education" to the State List because the States are closer to the people? They know the needs of the students. They understand the future of the students better and so, the States can impart better education for the people of the State. ... (*Interruptions*)

HON. SPEAKER: Yes, I can understand it. I am always requesting them. This is not proper. You are blocking them. आप अपने अधिकार के लिए दूसरों के अधिकार को ब्लॉक कर रहे हैं। This is not proper. I am again warning you.

... (*Interruptions*)

श्री उपेन्द्र कुशवाहा: माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदन को अवगत कराना चाहता हूँ कि शिक्षा कन्करेंट लिस्ट में है। इसलिए राज्यों को अधिकार है कि वे अपने प्रदेश में और अपने परव्यु में यदि कुछ करना चाहते हैं, तो कर सकते हैं। उसे सीधे राज्य की सूची में देना संभव नहीं है, क्योंकि देश की इंटीग्रिटी, सोशल वैल्यूज, विविधता आदि तमाम चीजों को ध्यान में रखते हुए शिक्षा को समवर्ती सूची में ही रहना है और इसे समवर्ती सूची में ही रखा जा सकता है। ... (व्यवधान)

HON. SPEAKER: Yes, Kharge Ji.

SHRI MALLIKARJUN KHARGE: Madam, my request is that since one week they have been agitating on this issue. The former Prime Minister also said that he had promised a special status for Andhra Pradesh. Therefore, the Central Government should honour that. The successive Governments should honour that.

HON. SPEAKER: No, Kharge Ji, the Finance Minister has assured them twice or thrice. If they are disturbing like this every now and then, what can be done? The Finance Minister has also said something on this issue. I do not understand it. This is not the way.

SHRI MALLIKARJUN KHARGE : The Prime Minister can say on this. यहां पर क्या है ... (ब्यवधान)

HON. SPEAKER: Why is the Prime Minister every now and then required? It is not necessary. I will not allow all these things.

... (*Interruptions*)

HON. SPEAKER: They should not behave in this manner. This is not the way. They should not block the way. The Finance Minister has already given something. This is not the way. I am sorry. No, nothing will go on record.

... (*Interruptions*)... *

HON. SPEAKER: I will have to take action.

... (*Interruptions*)

HON. SPEAKER: Shri K.N. Ramachandran, please put your supplementary.

... (*Interruptions*)

SHRI K.N. RAMACHANDRAN : As the House knows very well, for the last more than 30 years the private engineering colleges have been doing a great service to the students' community by imparting quality education to them. The private institutions came into the picture because the Government was not able to provide education to such a large chunk of students' community.

That being the case so far, at present, now-a-days, after 30 years, if we see the status of those private engineering colleges and institutions, they are in bad position; they are in doldrums. They are not able to even repay the loans that they had taken for creating the infrastructure, for which, in right earnest, I would request the Government that it should provide the funding part. Does the

* Not recorded.

Government have any idea of funding them or reducing the interest rate? This is an important matter. Please consider this. Apart from that, now-a-days, kids go to school carrying more weight than their weight. The Government should take concrete action to prevent kids carrying more books than their weight.

श्री उपेन्द्र कुशवाहा: माननीय अध्यक्ष महोदया, माननीय सदस्य के दो प्रश्न हैं। इनका पहला इंजीनियरिंग कॉलेज के बारे में है। इसका मूल प्रश्न से कोई संबंध नहीं है।

महोदया, जहां तक प्राइमरी स्कूल के बच्चों के बस्ते के बोझ को कम करने की बात है, मैं आपके माध्यम से माननीय सदस्य को अवगत कराना चाहता हूं कि उसे निरंतर कम करने की कोशिश की जा रही है और उसमें हम सफल भी हो रहे हैं।

श्री विनोद लखमाशी चावड़ा: माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी के ध्यान में लाना चाहता हूं कि भारत में केन्द्र सरकार प्रेरित, सीबीएसई, आईसीएसई और राज्य सरकार प्रेरित तथा संचालित विविध शिक्षण बोर्ड और पाठ्यक्रम भिन्न-भिन्न है। मैं मंत्री जी से जानना चाहता हूं कि प्राथमिक, माध्यमिक और उच्च माध्यमिक स्तरों पर राज्य शिक्षा बोर्डों को बन्द करने और पूरे भारत में एक समान शिक्षा व्यवस्था बनाने के लिए विभिन्न पक्षों से क्या सरकार को कोई सुझाव प्राप्त हुए हैं, यदि हां, तो तत्संबंधी ब्योरा क्या है और यदि कोई ब्योरा नहीं है, तो आने वाले दिनों में इस संबंध में सरकार और मंत्रालय क्या कोई कार्रवाई करेंगे?

श्री उपेन्द्र कुशवाहा: माननीय अध्यक्ष महोदया, इस तरह के कोई भी सुझाव कहीं से प्राप्त नहीं हुए हैं, इसलिए इस पर विस्तृत ब्योरा देने का प्रश्न ही नहीं उठता है।

महोदया, जहां तक एक तरह का करीकुलम करने की बात है, मैं माननीय सदस्य को अवगत कराना चाहता हूं कि इस पर ऑलरेडी काम चल रहा है। एनसीईआरटी ने सीबीएसई और दूसरी संस्थाओं से कंसल्ट कर के एक कोर-करीकुलम बनाया है। इस कोर-करीकुलम को धीरे-धीरे देश के कई राज्यों ने एडॉप्ट किया है और खासकर जो साइंस सब्जेक्ट्स हैं, उनमें फिजिक्स, केमिस्ट्री, मैथ और बाइलॉजी, इकनॉमिक्स और कॉमर्स में कोर-करीकुलम अनेक राज्यों ने लागू कर दिया है और कुछ राज्य अभी प्रोसेस में हैं। हम समझते हैं कि जल्दी बाकी राज्य भी नेचुरल साइंस में, इकनॉमिक्स, कॉमर्स में इसे लागू कर देंगे।

SHRI NINONG ERING: Thank you, Madam, for giving me an opportunity to ask a short question. This is in reference to part (b) of the question, which is regarding the curriculum of studies in NCERT and CBSE courses.

In this regard, the M.P. Bezbaruah Committee Report was submitted to the Government and an assurance by the hon. Home Minister was given for inclusion of references of the Northeast data in the textbooks of CBSE and NCERT because the Northeast is still not being understood by the whole country, the mainland India.

In view of this, are you keeping any kind of provision so that references of the Northeast are given in the text books of CBSE and NCERT?

श्री उपेन्द्र कुशवाहा: माननीय अध्यक्ष जी, अलग-अलग क्षेत्रों को प्रोत्साहित करने के हिसाब से एन.सी.ई.आर.टी काम करता रहता है और अलग-अलग राज्यों की जरूरत के हिसाब से केरिकुलम तैयार होता है।

श्री शेर सिंह गुबाया: माननीय अध्यक्ष जी, मेरे साथी ने इंजीनियरिंग कॉलेज, पोलिटेक्नीक कॉलेज की बात कही है, वाकई में ये कालेज खत्म होने की कगार पर हैं। इनके ऊपर इतना कर्ज है कि बियर नहीं कर सकते, किस्त नहीं दे सकते। मेरा निर्वाचन क्षेत्र पंजाब के बार्डर एरिया में है। यहां सैकिण्ड हाइएस्ट पापुलेशन एस.सी. रिजर्व कैटेगिरी की है। यहां जो स्टुडेंट्स 10 प्लस 2 पास कर जाते हैं, उनके एडमिशन के लिए कॉलेज में सीट्स कम होती हैं जिसके कारण उन्हें एडमिशन नहीं मिल पाता है, प्राइवेट कालेजों में लूट मची होती है।

मैं माननीय मंत्री जी से पूछना चाहता हूं क्या सरकार जनरल कॉलेज चलाने की इजाजत देगी जिससे ये स्टुडेंट्स भी एजुकेशन ले सकें और जो इंजीनियरिंग और पोलिटेक्नीक कॉलेज बंद होने की कगार पर हैं, वे भी चल सकें? क्या सरकार के पास ऐसा कोई प्रोवीजन है?

श्री उपेन्द्र कुशवाहा: माननीय अध्यक्ष जी, मैं माननीय सदस्य को बताना चाहता हूं कि हमारी इस तरह की कोई योजना नहीं है इसलिए इसमें अभी कुछ भी करना संभव नहीं है।

(Q.304)

SHRI KALIKESH N. SINGH DEO: Madam, India has over 3000 monuments with the Archaeological Survey of India, out of which 27 are the world heritage monuments under the Ministry of Culture. This is a symbol of India's rich cultural heritage and history, and they need to be preserved and protected.

The hon. Minister in his answer himself admitted that the Ministry is facing severe shortage of staff. In most cases there is 40 to 50 per cent staff, including in the Ministry itself. What is more surprising is that in the East Zone out of 71 sanctioned staff, there are mere 36, which is almost 50 per cent. The East Zone has the rich culture zone of Odisha, Bihar, Andhra Pradesh and Telangana, which is severely neglected.

The repair work of *Jagmohan Mandir* of Puri Temple is going on very slowly because of shortage of staff and funds. Will the hon. Minister take appropriate steps to rectify the same?

DR. MAHESH SHARMA: I appreciate the concern of the hon. Member in respect of preserving and protecting the rich Indian heritage and culture. We are committed to do so. But it is a fact and I feel that it is my duty to accept before this august House that we have shortage of staff. But there are certain reasons for the same.

Over the years, we have 43 organisations under the Ministry of Culture. Even the Archeological Survey of India is one of them, which has got duty to take care of 3,686 monuments. Of course, the number of such monuments is even much more, that is, to the tune of about 80,000. But we are taking care of all these monuments. We assure that for want of shortage of staff, the work of preservation, conservation and security of these monuments will not get hampered. We have tried to compensate this by employing certain contractual staff. At present, we have to the tune of 1,720 contractual staff in our Ministry. Why did the need for appointing contractual staff arise? For years together, the recruitment rules

were not revised and the manpower required, especially for the specialised work of archaeology, epigraphy and the conservation work, were not available.

Let me inform the hon. Member that this Government has taken some initiatives. They have revived those posts, which were lying vacant for a long time and which were deemed to have been abolished. We have been able to revive 50 posts at the Director level and recommended 842 new posts for this purpose. We are in the process, but it is a long drawn out process, as you understand. It is not possible to get trained staff, especially in the field of archaeology and conservation. We have taken a big decision of revising the entry grade scale from Rs. 4,200 to Rs. 5,400, by which we are sure that we will get better staff and also more number of employees by choice.

I assure the hon. Member, and I also appreciate his concern, that for want of staff or shortage of staff, the security, safety and conservation of important works will not be hampered at all.

SHRI KALIKESH N. SINGH DEO: Madam, the hon. Minister did not answer about the East Zone and the Puri Temple. I hope he gives me the reply in writing later.

Madam, I come to my second supplementary. I understand that there is a shortage of archaeologists in the country. But has the Ministry of Culture entertained any efforts to ensure that the number of people getting into the field of archaeology is increased, or is it going to be just retired bureaucrats, who head various archives, various museums and various functions of the Ministry of Culture? Should not archaeologists or technical people be there?

DR. MAHESH SHARMA: As I have conveyed earlier also, we have reworked on the suggestion of enhancing the entry level scale from Rs. 4,200 to Rs. 5,400. Besides, the RR Rules have also been revised, and 842 posts in various categories have been cleared by the IFT Division, which is still waiting for the concurrence of the Government. It is true that senior archaeologists, conservationists and epigraphists are not available. However, we have tried to overcome this shortage

by lateral entry and by appointment of consultants on *ad hoc* basis, from time to time, including the retired persons also. But we are searching and, definitely, specialists are available in this field.

SHRI M. CHANDRAKASI : Madam, there are more than 500 Centrally-protected monuments in Tamil Nadu. It has the most grandest and the ancient temple in the country attesting to our rich ancient history, culture and architecture. I would like to know whether the Government has taken any steps to appoint more number of Assistant Superintendents of Archaeology, Assistant Archaeologists, and Conservation Assistants in all the Circles of the ASI. If so, what is the total number of appointments made in the last two years, Circle-wise?

DR. MAHESH SHARMA: As I have informed the previous hon. Member and the House, we are facing shortage of archaeologists and conservation specialists throughout the country and in all the departments, especially in the specialized fields. I have already conveyed to the hon. Member who spoke earlier about the initiatives that we have taken. We are in the process of improving the RR Rules, we are in the process of revising the entry level scale and we are in the process of filling up these vacancies very shortly.

ADV. NARENDRA KESHAV SAWAIKAR: Madam, as far as Goa is concerned, on two occasions, I had written to the hon. Minister regarding regularization of casual workers, who have been working in Goa. I would like to know from the hon. Minister whether the Government has taken any steps to regularize the services of these casual workers. If not, how long will it take for the Government to take a policy decision on this issue?

DR. MAHESH SHARMA: Well, for the information of the hon. Member, let me say that we do not want to keep casual workers. I know that some people are working on a casual basis for even a longer duration, but there is a defined process for regularization of these casual workers and increasing the number of posts, which requires the concurrence of the Finance Ministry and other departments. But, definitely we are in the process of finding the best available out of the

contractual workers. But, at present, it will not be possible to give an assurance to the hon. Member as to how long it will take to regularise them.

DR. SHASHI THAROOR: Thank you Madam Speaker. My good friend, the Minister, has not really answered the question posed by the hon. Member from Odisha. The issue of recruiting people through the existing procedure has clearly proved inadequate. What I would like to ask the Minister is whether he has explored the possibility which we have just discussed in a similar situation with the Ministry of External Affairs which is of getting more lateral entries from other sectors into his Department. For example, in the field of academics, there are archaeologists. A number of NGOs have archaeologists and experts in cultural monuments. There are private sector people. He has talked about increasing the salaries. That will definitely be a good thing. It will attract people. But if he can also reach out and ask the Department of Personnel to relax the rules so that he can take lateral entry from other sectors – academia and private sector – then he will have enough people to fill the staffing gap that the hon. Minister has mentioned.

DR. MAHESH SHARMA: Madam, I thank the hon. Member for his concern. We, at the Government and the Ministry level, are concerned to fill up these vacancies very shortly. I think, the hon. Member did not hear my reply fully. I had conveyed in answer to the last question that we are permitting lateral entry into this also. We are exploring all modes including revising of RRs, improving the entry scales and lateral entry also. I have assured the hon. House that we are using this mode of lateral entry to complete this process of filling up of these vacancies.

Q. (305)

DR. BOORA NARSAIAH GOUD: Madam, first of all, I thank you for giving me this opportunity. Tobacco is a very harmful product. In spite of many restrictions on the tobacco product, there is a lot of surrogate advertisement which is causing many of the young people including youth to take up the use of tobacco at an early stage. The other side of the story is that many of the tobacco farmers like in Andhra Pradesh and in some other States, are also suffering because of the illegal import of tobacco. In this, the hon. Minister has given the reply which states that imports of around Rs. 9,246 lakhs of illegal tobacco has been seized. This is only a tip of the iceberg. Actually, the magnitude of the illegal import of tobacco is much more. I would like to ask the Minister as to how we can totally curb the illegal import of tobacco for saving the farmers and also saving our children.

SHRIMATI NIRMALA SITHARAMAN: Madam, the concern expressed by the hon. Member is absolutely valid. There is definitely illegal import of cigarettes which is happening, about which the field formations of the Customs have been fairly informed. The seizures and the cases which are filed between 2013-14 and also now, have actually increased. I have, in fact, provided the answer about the number of cases which are being seized. Just for the information of the House, I wish to let the Members know that 1,312 cases of the value of Rs.9,246 lakhs have been taken up in 2014-15 and that has increased to 2,731 seizures in 2015-16. Of course, I can only report those which have been declared by the field formations of the Customs. That is certainly a matter of concern.

I would just add one more data to add to the concern that the Member has voiced. Smuggled cigarettes which have been detected are valued at Rs.162 crore in 2015-16. I am sorry to state that it is more than the legal imports. The smuggled cigarettes' value is more than the legal imports which are valued at Rs.162 crore in 2015-16. So, illegal imports are a very very serious concern. The Government and the Customs are taking a lot of measures. As regards advertisements, absolutely no advertisement is entertained on cigarettes.

DR. BOORA NARSAIAH GOUD : There are many farmers in the country who are dependent on tobacco growing. On one hand we want to curb use of tobacco and that is affecting our farmers. On the other, we are importing tobacco products which again deters Indian industry and also affects our tobacco farmers. Can we not totally ban tobacco imports? This is not a life-saving medicine or equipment. Secondly, what alternative measures are being taken so that tobacco-growing farmers are diverted to growing other items which can give them a better livelihood?

SHRIMATI NIRMALA SITHARAMAN: Madam Speaker, there are two aspects to this question one of which is what alternative crops are being given to the farmers? Alternative crops are being provided to the farmers particularly in the *kharif* and *rabi* seasons. For the northern black soil area which consists of heavy black soil, maize, paddy, cotton soybean, redgram are suggested as alternatives for *kharif* season and bengal gram, paddy, mustard, fodder crops are being suggested for *rabi* season. Similarly for the southern black soil, southern light soil and northern light soil areas, research is taking place through the Agriculture Ministry. A lot of suggestions are given. I can always inform the Member of what alternative crops are being given to the farmers.

As regards the point about imports, the concern is about the illegal imports on which constantly there is interaction between the Commerce Ministry and the Finance Ministry under which the Customs comes. We are trying to strengthen our borders so that illegal imports can be stopped.

श्री मोहम्मद सलीम: माननीय अध्यक्ष जी, मूल प्रश्न के बी भाग के उत्तर को एवॉइड किया गया है । डिटेल्स दिये गये हैं, लेकिन इम्पोर्ट बढ़ रहा है कि नहीं, कमेंट्स कुछ नहीं दिये गये हैं, चार्ट दे दिया गया है। मंत्री महोदया खुद कह रही हैं कि इस चार्ट के मुताबिक तम्बाकू उत्पादों का इम्पोर्ट भी बढ़ रहा है और इललीगल इम्पोर्ट तो और ज्यादा बढ़ रहा है। पार्ट सी के उत्तर में जो कहा गया है, सिर्फ आन्ध्र प्रदेश के बारे में सवाल था, लेकिन देखा जा रहा है कि पूरे देश में ही सिगरेट और तम्बाकू उत्पादों की स्मगलिंग काफी बढ़ रही है। मैं समझता हूँ कि हमारे देश में दो साल के अंदर 15 प्रतिशत कुल इम्पोर्ट कम हुआ है,

लेकिन आप देखेंगे कि तम्बाकू उत्पाद और सिगरेट का इम्पोर्ट बढ़ रहा है। उनकी स्मगलिंग भी बढ़ रही है। माननीय मंत्री जी ने जैसे मूल प्रश्न को एवॉइड किया है, मैं सदन में पूछना चाहता हूँ कि आप इसको कारगर करने के लिए कि इसका इललीगल इम्पोर्ट बंद हो, क्योंकि कस्टम्स के बारे में आपको और ज्यादा ध्यान देना पड़ेगा। ऑफिशियली जो इम्पोर्ट हो रहा है, स्मगलिंग बंद होनी चाहिए और ऑफिशियली यदि इसको बैन करना हो या डिसेन्सिटिव यानी आप कस्टम ड्यूटी वगैरह बढ़ाकर आप क्या कर सकते हैं कि ये लग्जरी आइटम्स हैं, जरूरी नहीं हैं और घातक हैं, इसलिए आप इसको रोकने के लिए क्या ठोस कदम लेंगे?

SHRIMATI NIRMALA SITHARAMAN: The imports have remained in the range of about USD 40.9 million. The figures are given there. It is not as if we have avoided answering that question. Yes, the Member had asked a specific question related to Andhra Pradesh and Telangana for which the figure again has been clearly stated separately and that is Rs.223 lakh is the value of the cigarettes which have come into Telangana and Andhra Pradesh. And for the information of the House I gave an all-India picture also. I have not tried to evade it. On the contrary I am drawing the attention of the House to the illegal imports which have increased and constitute a major chunk, much more than even the regular imports.

So, I am conscious of the concern. We are constantly working with the Customs Department so that we can contain this illegal import. Let me underline the fact that we are constantly aware that there is a commitment given by us in the WHO to contain the production of tobacco. As for the suggestion which is being made as to why we do not ban it in total, any ban on imports has to be imposed on domestic production also. So, we have to be conscious that we can stop the total import of any commodity. But do we stop the production of tobacco in this country? We also have to give effective alternatives to the farmers.

(Q. 306)

श्रीमती दर्शना विक्रम जरदोश: अध्यक्ष महोदया, सरकार नमक आयुक्त संगठन के हिसाब से मजदूरों के लिए विश्राम शेड, स्वास्थ्य चिकित्सा, पुरस्कार, ये सब काम कर रही है, लेकिन मैं मंत्री जी से जानना चाहती हूँ कि उनके आवास के लिए, गुजरात सरकार ने कोई प्रपोजल या राशि आवंटित करने के लिए कोई मांग की है? उनके बारे में मंत्री जी क्या सोचती हैं?... (व्यवधान)

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker Madam, the hon. Member has referred to the fact about the welfare of the salt workers and the provision of housing and other facilities. I must appreciate in this context that Gujarat which is one of the highest product of salt in this country is already spending fairly high amount towards welfare of the workers, their health condition, housing and so on. They did approach the Ministry asking if 50 per cent support can be given for the housing scheme that they have launched with the State's money. In this context, I must say that based on the recommendations of the Expenditure Reforms Commission, the Salt Commission which comes under my Ministry is itself terribly strapped for resources. We have quite a lot of lands to take care of, protect them and so on. So, at this moment, I am unable to offer 50 per cent assistance for the Gujarat Government's proposal.

श्रीमती दर्शना विक्रम जरदोश: अध्यक्ष महोदया, मंत्री जी ने बहुत अच्छा उत्तर दिया है। उनके साथ राज्य सरकार से एक प्रपोजल यह भी थी कि ऐसे काम के लिए विशेष बोर्ड का गठन किया जाये। जैसे, राज्य सरकार ने 'सागर खेडु' योजना बनाई है और उनके साथ मिल कर जितने कामगार हैं, उनके लिए और अच्छा काम कर सकें तो क्या कोई विशेष बोर्ड बनाने का प्रपोजल है?

SHRIMATI NIRMALA SITHARAMAN: As I said earlier, the Salt Commission is going through expenditure cutting process. We are reducing the number of staff. We are also undertaking several measures through which the land transfer issues can be sorted out. As it is, it is going through a stage where the Salt Commission's resources are in terrible state. So, at this stage, I would not be able to have a special Board or Sub-Board to take care of anything in particular.

(Q. 307)

HON. SPEAKER: Shrimati Sakuntala Laguri- Not present.

Shri Laxman Gilua – Not present.

HON. SPEAKER: Now, Q. No. 308.

Shri A. Arunmozhithevan- Not present.

... (*Interruptions*)

HON. SPEAKER: Shri Ram Charitra Nishad.

... (*Interruptions*)

(Q. 308)

माननीय अध्यक्ष: क्या आपने प्रश्न पूछा था, यह भी याद है?

...(व्यवधान)

श्री राम चरित्र निषाद: हमें तो कुछ याद ही नहीं है।...(व्यवधान)

माननीय अध्यक्ष : क्या आप कुछ सप्लिमेंट्री प्रश्न पूछना चाहते हैं?

...(व्यवधान)

श्री राम चरित्र निषाद: अध्यक्ष महोदया, नहीं।...(व्यवधान) मेरे प्रश्न का मंत्री जी जवाब दे दें।...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी ने जवाब दे दिया है।

...(व्यवधान)

माननीय अध्यक्ष : श्री प्रहलाद सिंह पटेल जी।

...(व्यवधान)

श्री प्रहलाद सिंह पटेल: अध्यक्ष महोदया, चूंकि मैं मजदूरों के हित में काम करता रहा हूं, इसलिए मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहता हूं कि चाय के उत्पादन के मामले में दो बड़ी समस्याएं हैं। हमारे पास दुनिया की सबसे महंगी चाय भी है। हमारे सामने चुनौती है, जो उत्पादन को प्रभावित करती है। एक तरफ जिन किसानों के पास चाय बगानों के पट्टे हैं और दूसरी तरफ चाहे पश्चिम बंगाल हो या अन्य दूसरे राज्य हों, जहां छोटे किसानों को पट्टे नहीं दिए गए हैं। इस कारण चाय का उत्पादन रिकार्ड में प्रभावित होता है।

महोदया, मैं आपके माध्यम से सरकार से जानना चाहता हूं कि जिन किसानों के पास पट्टे नहीं हैं, उनके चाय उत्पादन को जोड़कर यह आंकड़ा है या वास्तव में जिनके पास सिर्फ लाइसेंस है, उनका उत्पादन को सरकार आंकड़ों द्वारा बता रही है?

SHRIMATI NIRMALA SITHARAMAN: Madam, I know the Member has raised a specific question about small farmers who do not have a *patta*. First of all, let us understand that nearly 34 per cent of all tea which is produced in India is produced by small farmers. ... (*Interruptions*) They are registered with the Tea Board. The State Governments also look at the land and land allotment issues. ... (*Interruptions*) So, I would want to let know the Member that small farmers are kept very much in touch with the Tea Board and the production of small farmers is taken into account; but if there are small farmers who remain without land *pattas*,

we need to have their list coming into the Board because there can be tea producers who have not obtained land *pattas*. ... (*Interruptions*) पश्चिम बंगाल और असम से ज्यादातर छोटे किसानों द्वारा ही हमें चाय मिलती है। उनका 34 प्रतिशत तक कंट्रीब्यूशन है।

जहां तक माननीय सदस्य का प्रश्न है कि पट्टा रहित किसानों के डिटेल्स इसमें हैं या नहीं है, इस बारे में मैं कहना चाहती हूँ कि जिन किसानों के पास पट्टा नहीं है, वे कम से कम बोर्ड तक पहुंचें, उसके बाद हम डेटा दे सकते हैं।

SHRI PREM DAS RAI: Thank you Madam for finally giving me an opportunity to ask one question today. I have tried several times. ... (*Interruptions*)

HON. SPEAKER: Please ask a short question.

... (*Interruptions*)

SHRI PREM DAS RAI: Madam, I would like to know something through you from the hon. Minister since there is a kind of a plateau in terms quantity sold through auctions mentioned in part (c), which is something like 536 million kilograms at an average price of Rs. 127.62. ... (*Interruptions*) If you see the preceding years also, they are in the same region. So, the question that I want to ask the hon. Minister through you is whether the Ministry is considering ways other than just auction; whether they are tracking direct sale; and if that is increasing, whether that is being promoted by the Ministry. ... (*Interruptions*)

SHRIMATI NIRMALA SITHARAMAN: As it is, Tea Board auction receives a certain quantity and you know what has come for sale in the auction platforms but there are teas which are being sold freely to the direct purchasers. They can be middlemen or direct purchasers. ... (*Interruptions*) But the figures given here are only of those teas which reach the auction platform for sale and are not reflective of all tea produced. Therefore, there are teas which are being sold other than through the auction route. ... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY : Madam, tea always plays a contributing role in earning foreign exchange. You are well aware that the northern part of West Bengal where a great number of tea estates are situated has

become an enclave of death and destitution. ... *(Interruptions)* But in spite of all your promises, the situation of the closed tea gardens has not changed at all. So, I would like to know whether the Government will continue continuing its flip-flop policy or come forward with a comprehensive strategy to deal with the situation. ... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: I would like to tell the hon. Member that probably he is not following the developments of what is happening as regards tea and the closed tea gardens in particular to north Bengal. I am in close touch with the State Government. ... *(Interruptions)* We have taken over some of the closed tea gardens because the workers were in desperation.

12.00 hours

But after that, I have been in continuous touch with the State Government to find alternative buyers and also to make sure that the food and other basic necessities, which have to reach them, are reaching them with the cooperation of the State Government. And, therefore, I would like to ... *(Interruptions)* I am sorry to say that the hon. Member does not even probably know and I wish that he goes through the whole newspapers. I had visited the North Bengal Tea Gardens in December, 2014, again in 2015 and I had gone up to the border of Bhutan visiting all of these gardens. I am sorry that the Member is not even aware of it....
(Interruptions)

HON. SPEAKER: Please, this is not the way.

... *(Interruptions)*

HON. SPEAKER: You have already answered it. It is all right.

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

जनजातीय कार्य मंत्री (श्री जुएल ओराम) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ

:-

(1) संविधान के अनुच्छेद 338क के खण्ड (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2007-2008 के वार्षिक प्रतिवेदन की एक प्रति ।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2007-2008 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन।

[Placed in Library, See No. LT 5045/16/16]

(ख) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2008-2009 के वार्षिक प्रतिवेदन की एक प्रति ।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2008-2009 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन।

[Placed in Library, See No. LT 5046/16/16]

(ग) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2009-2010 के वार्षिक प्रतिवेदन की एक प्रति ।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2009-2010 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की गई कार्रवाई संबंधी ज्ञापन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5047/16/16]

(3) (एक) अनुसूचित क्षेत्र और अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2002-2004 के वार्षिक प्रतिवेदन (खंड एक, दो और तीन) की एक प्रति ।

(दो) अनुसूचित क्षेत्र और अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2002-2004 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई ज्ञापन।

[Placed in Library, See No. LT 5048/16/16]

(4) दूसरे अनुसूचित क्षेत्र और अनुसूचित जनजाति आयोग, नवंबर, 2004 की सिफारिशों के कार्यकारी सारांश की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5049/16/16]

(5) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2002-2004 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई संबंधी ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5048/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): Madam, on behalf of my colleague, Shri Bandaru Dattatreya, I rise to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- (1) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 2016 published in Notification No. G.S.R.543(E) in Gazette of India dated 24th May, 2016.

[Placed in Library, See No. LT 5050/16/16]

- (2) The Employees Provident Funds (Fourth Amendment) Scheme, 2016 published in Notification No. G.S.R.580(E) in Gazette of India dated 7th June, 2016.
- (3) G.S.R.604(E) published in Gazette of India dated 16th June, 2016 seeking to rescind Notification No. G.S.R.158(E) dated 10th February, 2016.

[Placed in Library, See No. LT 5051/16/16]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Madam, with your permission, I rise to lay on the Table:-

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 21 of 2016)-(Compliance Audit) Crude Oil Production Measurement and Reporting System in ONGC, Ministry of Petroleum and Natural Gas, for the year ended March, 2016 under Article 151(1) of the Constitution.

[Placed in Library, See No. LT 5052/16/16]

- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.

[Placed in Library, See No. LT 5053/16/16]

- (ii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.

[Placed in Library, See No. LT 5054/16/16]

- (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2016-2017.

[Placed in Library, See No. LT 5055/16/16]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, with your permission I wish to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Baddi Infrastructure, Solan, for the year 2014-2015, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Baddi Infrastructure, Solan, for the year 2014-2015.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5056/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tiuchirappalli Engineering and Technology Cluster, Tiruchirappalli, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tiuchirappalli Engineering and Technology Cluster, Tiruchirappalli, for the year 2014-2015.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5057/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Narol Textile Infrastructure and Enviro Management Ahmedabad, for the year 2014-2015.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 5058/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the SIA-Himachal Pradesh State Industrial Development Corporation Limited (for Industrial Area Khandrauri and Pandoga Project), Shimla, for the year 2014-2015, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the SIA-Himachal Pradesh State Industrial Development Corporation Limited (for Industrial Area Khandrauri and Pandoga Project), Shimla, for the year 2014-2015.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 5059/16/16]

- (9) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2014-2015.
- (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 5060/16/16]

- (11) A copy of the Coffee (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 5th July, 2016 under sub-section (3) of Section 48 of the Coffee Act, 1942.

[Placed in Library, See No. LT 5061/16/16]

(12) A copy of the Rubber (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 668(E) in Gazette of India dated 5th July, 2016 under sub-section (3) of Section 25 of the Rubber Act, 1947.

[Placed in Library, See No. LT 5062/16/16]

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-

- (i) S.O.2240(E) published in Gazette of India dated 30th June, 2016, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh.
- (ii) S.O.2241(E) published in Gazette of India dated 28th June, 2016, relaxing the operation of the provisions of Section 10(1) of the Tobacco Act, 1975 in the State of Andhra Pradesh.

[Placed in Library, See No. LT 5063/16/16]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND
MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH
SHARMA): Madam, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Culture Centre, Dimapur, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Culture Centre, Dimapur, for the year 2014-2015.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5064/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2014-2015.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5065/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2014-2015.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 5066/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2014-2015.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 5067/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2014-2015.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 5068/16/16]

... (*Interruptions*)

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (श्री उपेन्द्र कुशवाहा) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) उत्तराखण्ड सर्व शिक्षा अभियान, देहरादून के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) उत्तराखण्ड सर्व शिक्षा अभियान, देहरादून के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5069/16/16]

- (3) (एक) यूईई मिशन दिल्ली, दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) यूईई मिशन दिल्ली, दिल्ली के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5070/16/16]

- (5) (एक) वेस्ट बंगाल सोसाइटी फार राष्ट्रीय माध्यमिक शिक्षा मिशन, कोलकत्ता के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) वेस्ट बंगाल सोसाइटी फार राष्ट्रीय माध्यमिक शिक्षा मिशन, कोलकत्ता के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5071/16/16]

(7) (एक) उड़ीसा माध्यमिक शिक्षा मिशन, भुवनेश्वर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) उड़ीसा माध्यमिक शिक्षा मिशन, भुवनेश्वर के वर्ष 2013-2014 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5072/16/16]

(9) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान आंध्र प्रदेश, हैदराबाद के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान आंध्र प्रदेश, हैदराबाद के वर्ष 2011-2012 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(10) उपर्युक्त (9) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5073/16/16]

(11) (एक) राष्ट्रीय माध्यमिक शिक्षा अभियान आंध्र प्रदेश, हैदराबाद के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय माध्यमिक शिक्षा अभियान आंध्र प्रदेश, हैदराबाद के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(12) उपर्युक्त (11) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5074/16/16]

(13) (एक) नेशनल इंस्टिट्यूट ऑफ ओपन स्कूलिंग, नोएडा के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल इंस्टिट्यूट ऑफ ओपन स्कूलिंग, नोएडा के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नेशनल इंस्टीट्यूट ऑफ ओपन स्कूलिंग, नोएडा के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5075/16/16]

(15) (एक) लक्षद्वीप सर्व शिक्षा अभियान स्टेट मिशन अथारिटी, कावास्ती के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) लक्षद्वीप सर्व शिक्षा अभियान स्टेट मिशन अथारिटी, कावास्ती के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(16) उपर्युक्त (15) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5076/16/16]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. महेन्द्र नाथ पाण्डेय) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) 'राष्ट्रीय शिक्षा नीति 2016' --नई शिक्षा नीति विकास संबंधी समिति के प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5077/16/16]

(2) (एक) राजीव गांधी इंडियन इंस्टीट्यूट आफ मैनेजमेंट शिलांग, शिलांग के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राजीव गांधी इंडियन इंस्टीट्यूट आफ मैनेजमेंट शिलांग, शिलांग के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5078/16/16]

- (4) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट कोझिकोड, कोझिकोड के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट कोझिकोड, कोझिकोड के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5079/16/16]

- (6) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रांची, रांची के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रांची, रांची के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(7) उपर्युक्त (6) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5080/16/16]

- (8) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट लखनऊ, लखनऊ के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट लखनऊ, लखनऊ के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(9) उपर्युक्त (8) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5081/16/16]

- (10) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रोहतक, रोहतक के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रोहतक, रोहतक के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(11) उपर्युक्त (10) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5082/16/16]

- (12) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी पटना, पटना के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी पटना, पटना के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(13) उपर्युक्त (12) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5083/16/16]

- (14) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी जमशेदपुर, जमशेदपुर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी जमशेदपुर, जमशेदपुर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(15) उपर्युक्त (14) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5084/16/16]

- (16) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी दिल्ली, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी दिल्ली, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(17) उपर्युक्त (16) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5085/16/16]

- (18) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी मिजोरम, आइजोल के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी मिजोरम, आइजोल के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(19) उपर्युक्त (18) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5086/16/16]

(20) (एक) इंडियन इंस्टिट्यूट ऑफ इंफॉर्मेशन टेक्नोलॉजी, इलाहाबाद के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ इंफॉर्मेशन टेक्नोलॉजी, इलाहाबाद के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंडियन इंस्टिट्यूट ऑफ इंफॉर्मेशन टेक्नोलॉजी, इलाहाबाद के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(21) उपर्युक्त (20) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5087/16/16]

(22) (एक) बोर्ड आफ अप्रेन्टिसशिप ट्रेनिंग (दक्षिण क्षेत्र), चेन्नई के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) बोर्ड आफ अप्रेन्टिसशिप ट्रेनिंग (दक्षिण क्षेत्र), चेन्नई के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(23) उपर्युक्त (22) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5088/16/16]

(24) (एक) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रायपुर, रायपुर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन इंस्टीट्यूट आफ मैनेजमेंट रायपुर, रायपुर के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(25) उपर्युक्त (24) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5089/16/16]

- (26) (एक) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी अगस्तला, अगस्तला के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टीट्यूट आफ टेक्नोलॉजी अगस्तला, अगस्तला के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (27) उपर्युक्त (26) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5090/16/16]

- (28) (एक) नार्थ ईस्टर्न रीजनल इंस्टीट्यूट आफ साइंस एंड टेक्नोलॉजी, इटानगर के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नार्थ ईस्टर्न रीजनल इंस्टीट्यूट आफ साइंस एंड टेक्नोलॉजी, इटानगर के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (29) उपर्युक्त (28) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5091/16/16]

- (30) (एक) इंडियन इंस्टीट्यूट आफ साइंस एजुकेशन एंड रिसर्च, तिरुवनंतपुरम के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंडियन इंस्टीट्यूट आफ साइंस एजुकेशन एंड रिसर्च, तिरुवनंतपुरम के वर्ष 2014-2015 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (31) उपर्युक्त (30) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5092/16/16]

- (32) योजना तथा वास्तुकला अधिनियम, 2014 की धारा 40 की उप-धारा (2) के अंतर्गत योजना और वास्तुकला (कठिनाइयों का निराकरण) तीसरा आदेश, 2016 जो 1 जुलाई, 2016 के भारत के राजपत्र में अधिसूचना सं. का.आ. 2268(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5093/16/16]

12.03 hours**STATEMENT BY MINISTER**

Kokrajhar Militant Attack on 05.08.2016*

गृह मंत्री (श्री राजनाथ सिंह) : महोदया, असम के कोकराझार जिले में 05 अगस्त, 2016 को बालाजन तिनाली में एक भीड़भाड़ वाले साप्ताहिक बाजार में उग्रवादी हमला हुआ।... (व्यवधान)

HON. SPEAKER: He is making the Statement.

... (Interruptions)

HON. SPEAKER: It is not necessary.

... (Interruptions)

श्री राजनाथ सिंह : उपलब्ध सूचना के अनुसार, प्रातः लगभग 11.30 बजे सेना की वर्दी में उग्रवादियों ने कथित रूप से कुछ मकानों और दुकानों में आग लगा दी, जिससे एक सिलेण्डर फट गया तथा उस क्षेत्र में आगे फैल गई। इसके बाद उन उग्रवादियों ने दुकानदारों की भीड़ पर अंधाधुंध गोलीबारी की।... (व्यवधान)

माननीय अध्यक्ष : उनका स्टेटमेंट ऑलरेडी होना था। आप मुद्दा उठाएं, फिर वह स्टेटमेंट दें it is not necessary.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): What is the purpose of our giving the notice?... (Interruptions)

श्री राजनाथ सिंह : इस हमले में 14 निर्दोष लोग, जिनमें 8 बच्चे, एक महिला, एक बालक और चार अन्य लोग शामिल हैं, की जानें गईं। 19 व्यक्ति गंभीर रूप से घायल हुए, जिनका जिला तथा राज्य की राजधानी के विभिन्न अस्पतालों में इलाज चल रहा है। हमले के बाद राज्य पुलिस और सुरक्षा बलों ने तुरंत जवाबी कार्रवाई की तथा एक उग्रवादी को मार गिराया, जिसकी अभी शिनाख्त की जानी है।... (व्यवधान)

मारे गए उग्रवादी से एक ए.के.-56 रायफल, लाइव गोलाबारूद की दो मैगज़ीन और एक हथगोला बरामद किया गया। इस हमले में शामिल उग्रवादियों की वास्तविक संख्या और उग्रवादी संगठन की जांच की जा रही है।... (व्यवधान)

* Placed in Library, See No. LT 5094/16/16.

राज्य सरकार ने इस हमले में घायल हुए लोगों के उपचार की संतोषजनक व्यवस्था की है। हमले में मारे गए लोगों के निकट संबंधियों को 5 लाख रुपए, गंभीर रूप से घायल लोगों को 1 लाख रुपए और मामूली रूप से घायल लोगों को 20 हजार रुपए की अनुग्रह राहत प्रदान की गई है। इस उग्रवादी हमले की जांच करने के लिए कोकराझार पुलिस थाने में एक आपराधिक मामला दर्ज किया गया है।...(व्यवधान)

मैं अपने प्राण गंवाने वाले निर्दोष लोगों पर हुए इस कायरतापूर्ण हमले की कड़ी निंदा करता हूं तथा इस सम्मानित सदन की ओर से शोक संतप्त परिवारों के प्रति अपनी हार्दिक संवेदना प्रकट करता हूं और ईश्वर से प्रार्थना करता हूं कि उन्हें दुःख की इस कठिन घड़ी में शक्ति प्रदान करे। सभी सदस्यों की ओर से, मैं घायल हुए लोगों के पूरी तरह शीघ्र स्वस्थ होने की भी कामना करता हूं।...(व्यवधान)

मैंने असम सरकार तथा राज्य में सुरक्षा बलों से इस हमले में शामिल उग्रवादियों को पकड़ने और मानवता के विरुद्ध इस अपराध के लिए उन्हें उचित दंड दिलाने के लिए कहा है।...(व्यवधान)

12.05 hours

FINANCIAL COMMITTEES (2015-16) - A REVIEW

SECRETARY GENERAL: I beg to lay on the Table a copy each in Hindi and English version of the 'Financial Committees (2015-16) - A Review'.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सर्वश्री जय प्रकाश नारायण यादव, प्रो.सौगत राय, श्री गौरव गोगोई, कुमारी सुष्मिता देव, सर्वश्री राजीव सातव, राजेश रंजन, रवनीत सिंह, पी.करुणाकरण, पी.आर.सुन्दरम और वी.एलुमलाई से विभिन्न मुद्दों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं।

यद्यपि ये मामले महत्वपूर्ण हैं तथापि इनके लिए आज के कार्य में व्यवधान डालना अनिवार्य नहीं है। ये मामले अन्य अवसरों पर उठाये जा सकते हैं।

अतः मैंने स्थगन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

माननीय अध्यक्ष : अब शून्यकाल लेते हैं, श्री नव कुमार सरनीया जी, आप बोलिये।

*SHRI NABA KUMAR SARANIA (KOKRAJHAR) : Hon. Speaker Madam, I thank you for giving me the opportunity to speak on this very important issue. It is a gruesome act of terrorist attack. And it is not the first incident of killing of innocent people by the terrorist in Kokrajhar. Since 90's thousands of innocent people have been killed in the name of a struggle for separate Bodoland. The recent incident of terrorist attack had taken place on 5th August. The place where the incident had happened is just 10 kms away from Kokrajhar town. It is a dastardly act of violence. Terrorists killed many people belonging to Assamese Adibasi tea community, Koch Rajbanshi minorities and Nepalese in the past. It is not a stray incident. A force had always been active over there to flare up communal tension. The Bodo agitationists, in order to increase their population have been attacking the people belonging to Obodo communities. It is really surprising that even after so many incidents of terrorist attack, several companies of CRPF were withdrawn just before the Assembly election. The operation against insurgent is very slow. The withdrawal of Central Forces have led to such incidents of terrorist attack. I would like to draw the attention of the Government to certain issues.

Firstly the amount of compensation should be enhanced. Rs.10 lakhs should be given to next of the kin of those who have been killed and Rs. 5 lakhs should be given to the injured.

Secondly, the entire incident should be investigated by NIA and thirdly, the CRPF companies should be redeployed.

To conclude, I thank all the members of this august House for their concern for those who have either been killed or injured in this incident. Thank you.

...(व्यवधान)

* English translation of the speech originally delivered in Assamese.

माननीय अध्यक्ष : नहीं, ऐसा जरूरी नहीं है।

...(व्यवधान)

माननीय अध्यक्ष : यह उठाने की अनुमति दें, आप प्लीज बैठिये, वह बोल रहे हैं।

...(व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interruptions)... *

माननीय अध्यक्ष : श्री निनोंग इरिंग, श्री सिराजुद्दीन अजमल, श्री बदरुद्दीन अजमल, श्री भैरों प्रसाद मिश्र एवं श्री शंकर प्रसाद दत्ता को श्री नव कुमार सरनीया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री गौरव गोगोई (कलियाबोर): अध्यक्ष महोदया, सबसे पहले मैं आपके प्रति धन्यवाद प्रकट करना चाहता हूँ कि आपने इस महत्वपूर्ण विषय को सदन में उठाने की अनुमति देकर पूरे सदन को एक सुविधा प्रदान की, ताकि हम अपना शोक प्रकट कर सकें। मैं उन लोगों का नाम लेना चाहूंगा, जिनकी हत्या हुई - मजहर अली, सलाम अली, दंड बसुमतारी, मोनीराम बसुमतारी, तपन चक्रवर्ती। पांच अगस्त साढ़े ग्यारह से साढ़े बारह बजे के बीच बालाजान तिनियाली के साप्ताहिक बाजार में यह दुर्घटना हुई, जहां 13 लोगों की हत्या हुई और 14 लोग घायल हुए, जिनमें एक छः साल का बच्चा होटाई नाजरी भी था। महिलाएं, बच्चे तथा अन्य जो लोग अपनी आम जिंदगी गुजार रहे थे, उन पर इन उग्रवादियों ने कायरतापूर्वक हमला किया और हम इस कायरतापूर्वक किये गए हमले की जोर से निंदा करते हैं। हमारी कोकराझार के उन परिवारों के प्रति संवेदना है जिन्होंने अपने एक सदस्य को खोया है, हमारी संवेदना है उन परिवारों के प्रति जिनके परिवार का कोई सदस्य अभी अस्पताल में है। हम यह भी जानते हैं कि वह एक बहुत संवेदनशील इलाका है।

जहां पर एनडीएफबी के साथ आर्मी और असम पुलिस ज्वाइंट ऑपरेशन कर रही थी। हाल ही में दो उग्रवादियों का एक एनकाउंटर भी हुआ था, लेकिन इस एनकाउंटर के बाद भी हमारे गृह मंत्री असम में बाढ़ के आने की वजह से गए थे, लेकिन उनके आने के बावजूद भी अगर एनडीएफबी में इतना साहस है कि इंडिपेंडेंस-डे के आस-पास ऐसी एक घटना करे, जो हमने पहले कभी असम में नहीं देखी। यह जिस प्रकार का गोला-बारूद से हमला हुआ है, जिस प्रकार से साप्ताहिक बाजार में जा कर लोगों को शूट किया गया है, ऐसी घटना हमने पहले कभी असम में नहीं देखी। आज एनडीएफबी न सिर्फ केंद्र सरकार को बल्कि

* Not recorded.

राज्य सरकार को भी चुनौती दे रही है और इसीलिए हम चाहते हैं कि आपकी तरफ से कोई ठोस कदम उठाया जाए। जो सीआरपीएफ के कैंप उठाए गए थे, 15 अगस्त के पास, उसको आप वापस स्थपित करें। जो विक्टिम्स हैं, उनको ज्यादा से ज्यादा मदद मिले। यह बहुत ही महत्वपूर्ण मामला है। ... (व्यवधान)

HON. SPEAKER: Kumari Sushmita Dev is permitted to associate with the issue raised by Shrimati Gaurav Gogoi.

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): Madam Speaker, it is very unfortunate that the hon. Member has developed a very convenient memory ... (*Interruptions*) He seems to have forgotten the fact that two years back this terrorist outfit belonged to *Bodo Sangbidhik* Group and they killed around 4000 people and then the State was under the rule of the Congress Government and till now no compensation was paid ... (*Interruptions*) The people who surrendered arms before the then Government, not before this Government, they did not surrender the SLR or the sophisticated arms... (*Interruptions*)

On 5th of August, people from this terrorist outfit came in small groups and killed 14 people in the market place ... (*Interruptions*) Please listen to me... (*Interruptions*) I did not disturb you when you were speaking and when you raise fingers against somebody, then be prepared to listen also ... (*Interruptions*) The hon. Chief Minister of Assam has issued instructions instantly, the next very day, to pay a compensation of Rs. 5 lakhs to those who have been killed; Rs. 5 lakh to people who have been seriously injured and Rs. 2 lakh to people who lost their shops and all... (*Interruptions*) But I would like to request the hon. Home Minister to send necessary instructions for thorough seizure of the arms which are in their possession... (*Interruptions*)

HON. SPEAKER: Hon. Members you can associate with her.

Shri George Baker and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shrimati Bijoya Chakravarty.

श्री बदरुद्दीन अजमल (धुबरी): मैडम, इसमें पॉलिटिक्स नहीं होनी चाहिए। ये दोनों पार्टी एक दूसरे के ऊपर ब्लेम कर रही हैं। ... (ब्यवधान) No politics should be allowed. असम की घटना में प्रभावित लोगों को दस लाख रुपये की मदद मिलनी चाहिए। ... (ब्यवधान)

HON. SPEAKER: Shri V. Elumalai.

... (Interruptions)

HON. SPEAKER: Nothing, except the speech of Shri V. Elumalai will go on record.

... (Interruptions) ... *

12.14 hours

(At this stage, Shri K.C. Venugopal and some other hon. Members came and stood on the floor near the Table.)

**SHRI V. ELUMALAI (ARANI): Hon. Madam Speaker, Vanakkam. Thank you for this opportunity for allowing me to raise a very important issue in this House.

Madam Speaker, I am deeply pained to state that as many as 32 innocent persons belonging to Tiruvannamalai, Vellore and Chennai districts of Tamil Nadu were arrested in Chittoor district of Andhra Pradesh on the suspicion of red sandalwood cutters and lodged in Chittoor prison. Madam, these 32 persons were arrested by the Andhra Pradesh police at Renigunta Railway Station while they were travelling through Garudadri Express from Chennai to Tirupathi. Madam, all these innocent persons were charged under sections 109 and 120 B of the Indian Penal Code and under section 20 (1) (d) of the Andhra Pradesh Forest Act. I fail to understand how these innocent persons were arrested on the suspicion that they would have gone there to cut red sandalwood.

Madam, India is an independent country. Any person can travel to any place, as there is freedom of movement. I want to know whether, at present, there is any restriction to this freedom? Can the poor be arrested on the basis of mere suspicion?

* Not recorded.

** English translation of the speech originally delivered in Tamil.

Hon. Chief Minister of Tamil Nadu Dr. Puratchithalaivi Amma has urged the Hon. Chief Minister of Andhra Pradesh to urgently intervene in this matter and facilitate their early release. Hon. Puratchithalaivi Amma has also deputed two advocates to liaise with Andhra Pradesh Government in ensuring safe release of all those 32 persons belonging to Tamil Nadu.

I urge upon the Union Government to intervene in this matter and ensure that the Andhra Pradesh State Government takes necessary action to release all the 32 innocent persons belonging to Tamil Nadu, who are presently lodged in Chittoor prison. Thank you.

HON. SPEAKER: Shrimati R. Vanaroja, Shri B. Senguttuvan, Shri N.J.T. Natterjee, Shri K. Parasuraman, Shrimati, K. Maragatham, Shri V. Panneerselvam, Shri T.G. Venkatesh Babu, Shri P.R. Senthilnathan, Shri P.R. Sundaram, Shrimati V. Sathyabama and Dr. K. Kamaraj are permitted to associate with the issue raised by Shri V. Elumalai.

... (*Interruptions*)

HON. SPEAKER: Please go back to your seats. Do not do like this.

... (*Interruptions*)

श्री राजकुमार सेनी (कुरुक्षेत्र) : महोदया, मैं आपके माध्यम से सदन का ध्यान एक बड़े ही गम्भीर विषय की ओर दिलाना चाहता हूँ।... (व्यवधान) हमारे देश को आजाद हुए 68 वर्ष से अधिक हो चुके हैं।... (व्यवधान) देश की आबादी इतनी तीव्र गति से बढ़ रही है, जिससे कुछ ही वर्षों में हम चीन से भी ऊपर जाकर अधिकतम जनसंख्या वाला देश बन जाएंगे।... (व्यवधान) यह बढ़ती हुई आबादी हमारे देश की तरक्की में सबसे बड़ी रुकावट है।... (व्यवधान) लोक सभा में अब तक अनेकों संविधान संशोधन हो चुके हैं।... (व्यवधान) परन्तु इस बढ़ती हुई आबादी को रोकने के लिए कोई सख्त कानून सख्ती से लागू नहीं किया गया।... (व्यवधान) जिससे कि देश के नवयुवकों को बेरोजगारी का सामना नहीं करना पड़ता।... (व्यवधान) कुछ लोग योजनाबद्ध तरीके से देश की आबादी बढ़ा रहे हैं।... (व्यवधान)

अतः मेरा इस सदन के माध्यम से आपसे अनुरोध है कि जहाँ इतने संविधान संशोधन हो चुके हैं, वहाँ पर एक संशोधन और करके "हम दो हमारे दो" का कानून बनाकर संविधान में लागू किया जाए,

ताकि बढ़ती हुई आबादी पर कन्ट्रोल किया जा सके।...(व्यवधान) इस कानून का उल्लंघन करने वाले के कुछ अधिकार भी छीने जाएँ।...(व्यवधान)

माननीय अध्यक्ष : श्री रवीन्द्र कुमार जेना, श्री सुमेधानन्द सरस्वती, श्री भैरो प्रसाद मिश्र, श्री शिव कुमार उदासि, श्री उदय प्रताप सिंह, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री देवजी एम. पटेल, श्री निशिकान्त दुबे और श्री आलोक संजर को श्री राजकुमार सैनी जी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : महोदया, मैं आपके माध्यम से सदन के संज्ञान में लाना चाहता हूँ कि गुजरात कपास के उत्पादन में बहुत प्रमुख राज्य है।...(व्यवधान) वहाँ सालाना 104 लाख गाँठों का उत्पादन होता है।...(व्यवधान) वह कुल मिलाकर भारत के उत्पादन का 30 फीसदी है।...(व्यवधान) वर्ष 2013-14 में 27 लाख हैक्टेयर भूमि पर कपास का उत्पादन हुआ था।...(व्यवधान) गुजरात में क्वालिटी कपास का उत्पादन होता है।...(व्यवधान) आने वाले तीन सालों में 200 गाँठों से भी ज्यादा का उत्पादन गुजरात में होने वाला है।...(व्यवधान)

अतः आपके माध्यम से मेरी विनती है कि वहाँ सेन्टर फॉर कॉटन एक्सीलेंस स्थापित किया जाए।...(व्यवधान) धन्यवाद।

माननीय अध्यक्ष : श्री भैरो प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को डॉ. किरिट पी. सोलंकी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राजेन्द्र अग्रवाल (मेरठ) : महोदया, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।...(व्यवधान) वर्ष 1985 में राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड (एन.सी.आर.पी.बी.) का गठन करने का एक उद्देश्य राष्ट्रीय राजधानी दिल्ली पर बढ़ रहे दबाव को कम करना था।...(व्यवधान) इस उद्देश्य की प्राप्ति के लिए एन.सी.आर. में आने वाले प्रमुख नगरों को दिल्ली से रीजनल रैपिड ट्रांजिट सिस्टम से जोड़ने की योजना थी, ताकि इस क्षेत्र में रहने वाले लोग एक घंटा या उससे कम समय में दिल्ली पहुँचकर दिन-भर अपनी नौकरी, व्यवसाय इत्यादि कार्य करके अपने घर वापस लौट जाएँ।...(व्यवधान) इस दृष्टि से एन.सी.आर.पी.बी. के गठन के 26 वर्ष बाद 29 जून, 2011 को नगर विकास मंत्रालय, एन.सी.आर.पी.बी. तथा राष्ट्रीय राजधानी क्षेत्र से सम्बन्धित दिल्ली, हरियाणा, राजस्थान व उत्तर प्रदेश की राज्य सरकारों के बीच एमओयू हस्ताक्षरित किया गया।...(व्यवधान) दो वर्ष बाद 11 जुलाई 2013 को एन.सी.आर.टी.सी. का गठन किया गया।...(व्यवधान) अब उसके भी लगभग तीन वर्ष बाद हाल ही में फरवरी के अन्त में इस कारपोरेशन के अध्यक्ष की नियुक्ति हुई है।...(व्यवधान)

महोदया, दिल्ली-मेरठ के बीच आर.आर.टी.एस. के अन्तर्गत दिल्ली-मेरठ के बीच रैपिड रेल का अलाइन्मेंट निर्धारित करने के लिए होने वाली अनेकों बैठकों के बारे में मैं गत सात वॉ से सुनता आ रहा हूँ तथा अब अन्ततः एन.एच.- 58 पर रैपिड रेल का मार्ग निर्धारित किया गया है।...(व्यवधान) कुल मिलाकर रैपिड रेल के इस महत्वपूर्ण प्रोजेक्ट की गति अत्यन्त धीमी रही है तथा अब माननीय नरेन्द्र मोदी जी की सरकार बनने के बाद इसमें कुछ गति आई है।...(व्यवधान)

महोदया, मेरठ-दिल्ली के बीच द्रुत आवागमन की अनुपलब्धता के कारण मेरठ की प्रगति अवरूद्ध हो गई है।...(व्यवधान) सड़क मार्ग पर मेरठ-दिल्ली एक्सप्रेस-वे की अब शुरुआत हुई है, जिसके लिए माननीय प्रधान मंत्री जी व माननीय नितिन गडकरी जी का क्षेत्र की जनता की ओर से मैं हार्दिक आभार व्यक्त करता हूँ।...(व्यवधान)

महोदया, मेरा आपके माध्यम से सरकार से अनुरोध है कि दिल्ली-मेरठ हाई स्पीड ट्रेन के मन्द गति से चल रहे प्रोजेक्ट की भी स्पीड अब बढ़ाएं, ताकि इस बहुप्रतीक्षित योजना पर कार्य प्रारम्भ हो।...(व्यवधान) हाई स्पीड ट्रेन चल सके तथा मेरठ एवं पश्चिमी उत्तर प्रदेश के राष्ट्रीय राजधानी क्षेत्र के विकास को गति मिल सके।...(व्यवधान) आपने समय दिया, इसके लिए आपका धन्यवाद।...(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री राजेन्द्र अग्रवाल जी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI J.C. DIVAKAR REDDY (ANANTAPUR): Madam Speaker, I wish to bring to your attention an issue of grave importance.

The hon. Prime Minister of India, Shri Narendra Modi ji has launched the Pradhan Mantri Fasal Bima Yojana in January this year. The main motto of this Scheme is to provide more efficient insurance support to farmers of the country.

Anantapur district is one of the most drought-affected areas in Andhra Pradesh. In Andhra Pradesh the distribution of rainfall also varies considerably year to year.

Groundnut is a major *kharif* crop in Anantapur with about eight lakh hectares under cultivation. Majority of the groundnut cultivation in the district is rainfed. Owing to less than normal monsoon, groundnut cultivation had resulted in huge loss for farmers for the past five consecutive years.

This has also resulted in a decrease in the number of farmers taking to groundnut cultivation. As per estimates of number of beneficiaries availing groundnut seed distribution by the Government, four lakh farmers have left farming altogether in the district in the last five years. Groundnut is an important commercial crop in the region which influences everything of people of Anantapur not only connected with farming sector but also with the entire trading every year.

Hon. Chief Minister, Shri Chandrababu Naidu had announced input subsidy for groundnut farmers in the district. A Groundnut Research Centre has also been established to turn groundnut cultivation as a reliable and profitable profession.

HON. SPEAKER: Please do not read the whole material from the paper.

SHRI J.C. DIVAKAR REDDY: Previously, A weather based crop insurance scheme was announced exclusively for groundnut farmers in Anantapur and nearby districts.

I would request the Government to expand the Pradhan Mantri Fasal Bima Yojana to the groundnut farmers in Anantapur district and Rayalaseema. ...
(Interruptions)

HON. SPEAKER: Shri Bhairon Prasad Mishra is allowed to associate with the matter raised by Shri J.C. Divakar Reddy.

... (Interruptions)

HON. SPEAKER: Shri Vincent H. Pala – not present.

श्री प्रहलाद सिंह पटेल (दमोह) : माननीय अध्यक्ष महोदया, धन्यवाद। बड़े लंबे समय के बाद बोलने का नंबर आया है। मैं किसानों के बारे में कहना चाहता हूँ। अध्यक्ष जी, मुझे आपका संरक्षण भी चाहिए। ... (व्यवधान)

अध्यक्ष महोदया, किसानों के अनाज के भंडारण की जो नीति देश में रही है, आज उसको फिर से उसके पूरे परिप्रेक्ष्य में देखने की ज़रूरत है। पहले नंबर पर एफ.सी.आई., राज्य के वेयरहाउसिंग कॉर्पोरेशन, फिर निजी भंडारण वाले और साइलो गोदाम हैं, जो बड़े-बड़े उद्योगपति लेकर आए हैं। मध्य प्रदेश, हरियाणा और पंजाब ऐसे राज्य हैं, जहाँ सरप्लस वेयरहाउसिंग कैपेसिटी हो गई है। उसके बावजूद भी खुले में अनाज रखा है। गोहूँ भी रखा है और धान भी रखी हुई है। मैं आपके माध्यम से सिर्फ एक आग्रह करना चाहता हूँ

कि जिन छोटे किसानों ने वेयरहाउस बना लिये हैं, वे आज किस्त नहीं दे पा रहे हैं क्योंकि वे खाली पड़े हुए हैं। मैं मध्य प्रदेश की बात कर रहा हूँ। ऐसी स्थिति में आत्महत्या की स्थिति है। 25-25 लाख की किस्तें किसान देने की स्थिति में नहीं है। ... (व्यवधान)

मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूँ कि वेयरहाउसिंग कार्पोरेशन में जहाँ रिक्त स्थान है, जहाँ पर वेयरहाउस नहीं है, बड़े साइलो वाले वहाँ पर जाएँ और वे किसान जिनके पास वेयरहाउस खाली पड़े हुए हैं, उनकी किस्तें पट सकें, ऐसी नीति की पुनरीक्षा करें, यह मैं आपके माध्यम से मांग करना चाहता हूँ। ... (व्यवधान)

HON. SPEAKER: Shri Bhairon Prasad Mishra, Shri Ganesh Singh, Shri Alok Sanjar, Shri Nagendra Singh, Kunwar Pushpender Singh Chandel, Dr. Virendra Kumar, Shri Rabindra Kumar Jena, Shri Chandra Prakash Joshi, Shri Sudheer Gupta, and Shri Rodmal Nagar are permitted to associate with the matter raised by Shri Prahlad Singh Patel.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Madam Speaker, thank you for giving me the opportunity to speak in 'Zero Hour'. ... (Interruptions)

Through you, I would like to bring to the notice of the Government and also to the notice of the Members of this House about one of the provisions mentioned in the AP Reorganisation Act of 2014. Clause 46, sub-clause 3 states that the Central Government shall, while considering the special development package for the successor State of Andhra Pradesh, provide adequate incentives, in particular for Rayalaseema and north coastal region of that State.

Keeping this Clause in mind, the then Prime Minister, while passing the AP Reorganisation Bill, on the floor of Rajya Sabha made an assurance and he said, "the Bill already provides for a special development package for the backward regions of the successor State of Andhra Pradesh, in particular for the districts of Rayalaseema and north coastal Andhra Pradesh.

This developmental package will be on the lines of KBK – Kalahandi-Bolangir-Koraput – a Special Plan in Odisha and the Bundelkhand Special

Package in Madhya Pradesh and Uttar Pradesh. If you see these two Packages, after they were announced, they have got thousands of crores of rupees from the Special Development Package from the Central Government.

For Andhra Pradesh, it has been two years since the State has been bifurcated. What we have been getting is a meagre Rs.50 crore per district, which is very low. If you consider the difference between the Packages, it clearly states that the Special Development Assistance would be similar to the ones given to the Bundelkhand Package. But it is nowhere close. The difference is as much as peanuts and pumpkins. Madam, with Rs.50 crore, we were not able to do anything. The seriousness of the issue, the Uttar Andhra, which comprises of Visakhapatnam, Vizianagaram, and Srikakulam, which is my district, is so backward that in 1972 also, on the very floor of this House, backwardness of these districts were discussed.

Madam, even today, out of the 13 districts of Andhra Pradesh, Srikakulam stands the lowest in terms of *per capita* income, in terms of the GDP; infant mortality rate is very high. Cultivate agricultural land in Uttar Andhra is 24 lakh hectares but we are able to irrigate only eight lakh hectares today. If the Central Government is not able to help us, there is no way our State is going to develop.
... (*Interruptions*)

HON. SPEAKER: Please go to your seats. After completing the regular list, I will allow Shri Kharge. Not before that. This is not the way.

... (*Interruptions*)

SHRI RAM MOHAN NAIDU KINJARAPU : The previous Government, in an unjustified and unscientific manner, divided the State of Andhra Pradesh. They have dumped us into liabilities. They have stripped us of our finances. Any developmental activity that we wanted to do, we are not able to do today....
(*Interruptions*)

HON. SPEAKER: After completing the regular list, I will allow Shri Kharge. But not like this. I am sorry.

... (*Interruptions*)

SHRI P.R. SUNDARAM (NAMAKKAL): Madam, I would like to urge the Government to instruct the State Government of Andhra Pradesh to stop constructing check dams or raising the height of existing ones across Palar river. Andhra Pradesh has planned to increase the height of existing check dams and construct new ones across river Palar and its tributaries, which is a gross violation of the 1892 agreement.

HON. SPEAKER: I will allow him. But first go your seats. Otherwise, I will not allow.

... (*Interruptions*)

SHRI P.R. SUNDARAM: This has affected not only the irrigation interests, but also the drinking water supply in northern Tamil Nadu. River Palar is already facing deficit in water supply.

HON. SPEAKER: Please don't show placards. What is this?

... (*Interruptions*)

SHRI P.R. SUNDARAM : Supplies received from river are barely sufficient to meet the existing irrigation demands for an ayacut of over 4.20 lakh acres in the northern districts in Tamil Nadu. In this connection, our hon. Chief Minister of Tamil Nadu, *Puratchi Thalivi Amma* has already urged the hon. Chief Minister of Andhra Pradesh to stop building of check dams across river Palar. Therefore, I would also urge the hon. Prime Minister to immediately intervene in this issue and take it up with the Chief Minister of Andhra Pradesh to stop building of check dams across Palar river permanently.

Speaker Madam, this issue has previously been raised in this House earlier by our Members of Parliament, Shri G. Hari and Shri B. Senguttavan from Tamil Nadu, Thank you.

HON. SPEAKER: Dr. K. Kamaraj, Shrimati V. Sathyabama are allowed to associate with the matter raised by Shri P.R. Sundaram.

... (*Interruptions*)

HON. SPEAKER: Hon. Members, I am requesting all of you to go to your seats. After completing the regular list, I would definitely allow Shri Kharge. I am sorry. Not like this. I will allow Shri Kharge but not like this. I am sorry.

... (Interruptions)

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): आदरणीय अध्यक्ष जी, देश की एकता और अखण्डता के लिए सामरिक दृष्टि से, देश की सांस्कृतिक धरोहरों के संरक्षण की दृष्टि से और देश की हर प्रकार की प्रगति के लिए हिमालय का संरक्षण बहुत जरूरी है।... (व्यवधान)

अध्यक्ष जी, सम्पूर्ण देश का अस्तित्व हिमालय पर टिका हुआ है। मैं उत्तराखण्ड से आता हूँ।... (व्यवधान) जहां एक ओर वह क्षेत्र प्राकृतिक आपदा से जूझता है, वहां दूसरी ओर वह पलायन की भयंकर त्रासदी को भी झेल रहा है।... (व्यवधान) गांव के गांव वीरान हो रहे हैं।... (व्यवधान) जहां राष्ट्रीय सुरक्षा को खतरा है, वहीं क्षेत्र की सामाजिक-आर्थिक और सांस्कृतिक विषमता को भी वह पैदा कर रहा है।... (व्यवधान)

मेरा आपसे अनुरोध है कि जो क्षेत्र देश को जवानी देता है, देश को पानी देता है, देश को प्राण वायु देता है, उस क्षेत्र के लिए एक अलग से नीति बनाई जाए। ... (व्यवधान) मैं सरकार का आभारी हूँ कि उन्होंने कौशल विकास मंत्रालय बनाया है। ... (व्यवधान) मेरी मांग है कि उत्तराखंड की जैव-विविधता को देखते हुए आर्गेनिक प्रदेश घोषित किया जाए और एक प्रभावी रणनीति बनाकर, वहां पर जो आर्गेनिक खेती है, पुप की खेती है, जड़ी-बूटी का उत्पादन है, फल का उत्पादन है, बागवानी है, खाद्य प्रसंस्करण इकाई है, वन्य पर आधारित उद्योग हैं, डेयरी है, मधु पालन है, दुग्ध उत्पादन है, टूरिज्म है, हरिद्वार सहित चार धाम हैं। ... (व्यवधान) इन पर आधारित और जो स्थानीय संसाधन हैं, उन पर आधारित इकाइयों को लगाया जाना चाहिए। ... (व्यवधान) प्रशिक्षण गांव-गांव में देना चाहिए। ... (व्यवधान) फिर उनके लिए रोजगार सुनिश्चित करना चाहिए। ... (व्यवधान)

मैं आपके माध्यम से सरकार से मांग करना चाहता हूँ कि हिमालय का क्षेत्र और विशेषकर उत्तराखंड के क्षेत्र पर केन्द्रित करके कौशल विकास के केन्द्रों को बढ़ाया जाए और वहां के स्थानीय संसाधनों के साथ मिलकर वहां की बेरोजगारी को दूर किया जाए। ... (व्यवधान)

HON. SPEAKER: Shri Alok Sanjar, Shrimati Rekha Verma, Kunwar Pushpendra Singh Chandel, Shri Chandra Prakash Joshi, Shri Sudheer Gupta, Shri Rodmal Nagar and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Dr. Ramesh Pokhriyal Nishank.

... (Interruptions)

माननीय अध्यक्ष : मैं फिर से रिक्वेस्ट कर रही हूँ। मैं बार-बार रिक्वेस्ट कर रही हूँ। मैं समझती हूँ, लेकिन चाहे जब आप बोलेंगे, मैंने कोकराझार पर सबको समय दिया। ऐसा नहीं होता है और मैं मना भी नहीं कर रही हूँ। मैंने कहा कि मुझे लिस्ट कंप्लीट करने दीजिए।

...(व्यवधान)

माननीय अध्यक्ष : आप हमेशा इस प्रकार से नहीं कर सकते हैं।

...(व्यवधान)

माननीय अध्यक्ष : ऐसा नहीं होता है, आई एम सॉरी।

...(व्यवधान)

माननीय अध्यक्ष : मैं मौका देने के लिए तैयार हूँ, लेकिन जब आप चाहेंगे तब बोलेंगे, यह सम्भव नहीं है। यह इतने सारे लोगों पर अन्याय है।

...(व्यवधान)

HON. SPEAKER: I will allow you no doubt, but not like this.

... (Interruptions)

माननीय अध्यक्ष : श्री ओम बिरला जी।

...(व्यवधान)

श्री ओम बिरला (कोटा) : अध्यक्ष महोदया, मैं राजस्थान की अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग की छात्रवृत्ति की ओर ध्यान दिलाना चाहता हूँ। ... (व्यवधान)

माननीय अध्यक्ष महोदया, 60-40 के पैटर्न पर इन बच्चों को छात्रवृत्ति मिलती है। ... (व्यवधान)
पिछली बार 660 करोड़ रुपए केन्द्र के द्वारा नहीं मिलने के कारण राज्य सरकार इन विद्यार्थियों को छात्रवृत्ति नहीं दे पा रही है। ... (व्यवधान) मेरा आपके माध्यम से निवेदन है कि केन्द्र सरकार और राज्य दोनों मिलकर एससी, एसटी और ओबीसी के 6 लाख विद्यार्थियों को छात्रवृत्ति तुरन्त दिलाने की व्यवस्था करें।
... (व्यवधान)

महोदया, अन्य पिछड़ा वर्ग और आर्थिक पिछड़ा वर्ग के उन विद्यार्थियों को छात्रवृत्ति मिले।
... (व्यवधान)

HON. SPEAKER: I will not misunderstand.

... (Interruptions)

श्री ओम बिरला (कोटा) : इसके लिए मेरी आपके माध्यम से मांग है कि केन्द्र और राज्य सरकार दोनों मिलकर इन गरीब छात्रों को छात्रवृत्ति दिलाने का काम करे, ताकि ये गरीब अन्य पिछड़ा वर्ग के विद्यार्थी भी अध्ययन कर सकें। ... (व्यवधान)

HON. SPEAKER: Shri Alok Sanjar, Shri Chandra Prakash Joshi, Shri Sudheer Gupta, Shri Rodmal Nagar and Shri Bhairon Prasad Mishra, Shri Arjun Lal Meena, Shri Dushyant Singh, Shri Devji M. Patel, Shri Ram Charitra Nishad, Shri Gajendra Singh Shekhawat, Shri Ramcharan Bohra, Dr. Udit Raj, Shri Ram Prasad Sarmah and Shrimati Neelam Sonker are permitted to associate with the issue raised by Shri Om Birla.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Madam Speaker, I seek your permission to speak from this place.

HON. SPEAKER: Yes, you can speak.

... (*Interruptions*)

SHRIMATI KOTHAPALLI GEETHA: Madam, I thank you for giving me this opportunity to speak on a very important matter pertaining to all of us regarding exemption of VAT, Sales Tax and other taxes while executing the works of MPLAD. ... (*Interruptions*) As this House is well aware, the Ministry of Statistics and Programme Implementation releases funds for the developmental activities through MPLADS in the constituencies of hon. Members of Parliament. ... (*Interruptions*) In this connection, I would like to state that in the existing MPLADS Guidelines, it is only mentioned about administrative expenses, but no mention is made regarding collection of VAT. ... (*Interruptions*) I would like to bring to the notice of the Government of India that some of the nodal agencies in Telangana and Andhra Pradesh have been collecting VAT, Sales Tax and other taxes and remitting the same to the State Sales Tax Department and other concerned departments. ... (*Interruptions*) As the Parliament is passing the GST Bill now, it is going to take India to the next level of economic reforms. It is a welcome step. But I would request the hon. Minister, through you, to exempt MPLAD Fund from VAT, Sales Tax and other taxes. ... (*Interruptions*)

Further, I would also like to mention here that Members of Parliament are taking up very important works under MPLAD Scheme. ... *(Interruptions)* But the amount that has been sanctioned now for MPLADS is very meagre. ... *(Interruptions)* So, I would request the Government, through you, to increase the MPLAD amount and to waive of all taxes pertaining to MPLAD Fund as the works undertaken under this scheme are in public interest.... *(Interruptions)*

HON. SPEAKER: Shrimati R. Vanaroja, Shri Bhairon Prasad Mishra and Shri Rabindra Kumar Jena are permitted to associate with the issue raised by Shrimati Kothapalli Geetha.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please go back to your seats. I will allow you, but first go back to your seats.

... *(Interruptions)*

HON. SPEAKER: I am allowing Mr. Kharge to speak. But not like this. Please go back to your seats, first.

... *(Interruptions)*

HON. SPEAKER: I am sorry. This is not the way.

... *(Interruptions)*

12.35 hours

(At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House.)

... *(Interruptions)*

HON. SPEAKER: Shri Ram Prasad Sarmah.

... *(Interruptions)*

SHRI RAM PRASAD SARMAH (TEZPUR): Madam Speaker, I want to raise a very important issue concerning tourism in the North-East, particularly, in my Tezpur Constituency.

Tezpur should be made as a tourist destination in Assam and the North-East. Tezpur is surrounded by Orang, Kaziranga, Nameri and Tawang. So, there should be a tourist circuit established in Tezpur. There should also be a regular flight from Kolkata to Tezpur and New Delhi to Tezpur. There are about 150 teagardens in Tezpur. The Army Establishment is there; the Army headquarters is there; SSB headquarters is there; CRPF headquarters is there; and ITBP headquarters is also there. It is nearer to Arunachal Pradesh.

Madam, Arunachal Pradesh is the Switzerland of the East. It is the most beautiful place in India. People want to go there, but there is no regular flight. So, declaring Tezpur as a tourist destination, which is surrounded by Kaziranga, Orang, Nameri and Tawang would help the tourist sector to grow there.

I would also request the Government to see that there should be a regular flight from New Delhi to Tezpur and also from Kolkata to Tezpur so that tourism can be developed there and thousands of young people can get employment. Historically and religiously also, Tezpur is an important place. It is a place of Har and Hari where Lord Shiva and Lord Krishna fought war. There is also Vishwanath Temple, which is second to Kashi Vishwanath Temple in U.P.

So, I would again request the Government of India to develop Tezpur as a major tourism destination in India. Thank you.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Bharion Prasad Mishra, Shri George Baker, Shri C.P. Joshi, Shri Sudhir Gupta and Shri Rodmal Nagar are permitted to associate with the issue raised by Ram Prasad Sarmah.

*SHIR NALIN KUMAR KATEEL (DAKSHINA KANNADA) :Hon'ble Speaker, Madam, I would like to draw the attention of the government through you about ISIS as it is instrumental for rising Islamic Extremism in the country. Kerala is known as God's own country and it is one of the most beautiful places in India. It is the abode of number of famous religious places including Lord Ayyappaswami in Shabarimale, Lord Shri Krishna in Guruvayur, Lord Shri Anantha Padmanabha Swamy in Thiruvananthapur. Kerala was attracted by the great soul Swami Vivekananda. It is the birth place of holy Saints Shri Adi Shankaracharya and Spiritual and revolutionary leader Narayana Guru. But it is very unfortunate that in the recent months the God's own country is drawing the attention of the world for the rising tide of Islamic extremism on its soil. It is really a matter of great concern for not only to Kerala but for the entire country. I would like to mention that Sixteen persons from Padanna village of Kasaragodu district, which is neighbouring district to my Parliamentary Constituency joined ISIS. As it has appeared in some news papers in the recent months, that more than 20 youngsters missing from Kerala are suspected to have joined the Islamic State and at least 11 of them have reached terror camps in Syria .

Among them are a doctor couple, and 4 BTEch graduates,three women and two infants. They all are from Kasargod and Palakkad districts of Kerala. It is learnt that they all are in Afghanistan and Syria.

HON. SPEAKER : You can say they are missing. You can't say

SHIR NALIN KUMAR KATEEL (DAKSHINA KANNADA): Mrs. Nimisha belonged to Hindu community was also missing along with others. I would like to mention here that a girl among the missing persons has completed her education in my district. The persons who have been making hue and cry about "Ghar Vapsi" and other such issues in the country are now ruling in Kerala state. But they are not opening their mouth on these incidents. I would like to urge that the union

* English translation of the speech originally delivered in Kannada.

government should take immediate steps and conduct a probe to identify the number of persons who were missing and joined Islamic Extremism in the country and also the role played by the Communist government in the state of Kerala in this regard.

I would also like to impress upon the government through the August house to punish the guilty in such incidents. Thank you.

HON. SPEAKER: Kumari Shobha Karandlaje, Shri Devji M. Patel, Shri Bhairon Prasad Mishra, Kunwar Pushpendra Singh Chandel and Shri Shivkumar Udasi are permitted to associate with the issue raised by Nalin Kumar Kateel.

SHRI JAYADEV GALLA (GUNTUR): Thank you, Madam, for giving me this opportunity to bring up a very important topic. In the absence of qualified medical doctors, Rural Medical Practitioners and Private Medical Practitioners are the very first personnel whom the people in the villages approach when they have any health problem. They play a very important role in the health sector, particularly in rural areas. Andhra Pradesh itself has more than 50,000 RMPs who are doing this yeoman's service in rural areas. There are many villages in India which do not have any PHC, CHC nearby and for them the RMP plays a very important role.

At present, RMPs are not certified or recognized, as a result of which, they have to face a lot of problems from the Indian Medical Council and the Indian Medical Association. The Government of Andhra Pradesh, in 2008, decided to recognize the services of RMPs and PMPs. But, after that, nothing seems to have happened. Now, the present Government, under the leadership of Shri Nara Chandrababu Naidu Garu, has constituted a nine-Member Committee to frame guidelines for training of RMPs, PMPs and paramedical personnel.

So, I suggest for consideration of the Ministry of Health to have uniform policy and guidelines for RMP and PMP doctors instead of every State having its own guidelines on RMPs and PMPs. This will help improve the doctor-patient ratio in the country which at present is one of the lowest in the world. Thank you, Madam.

माननीय अध्यक्ष : श्री अरविन्द सावंत, श्री राहुल शेवाले, श्री श्रीरंग आप्पा बारणे, श्री भैरों प्रसाद मिश्र और श्री रवीन्द्र कुमार जेना को श्री श्री जैदेव गल्ला द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

माननीय अध्यक्ष : श्री जगदम्बिका पाल - उपस्थित नहीं।

श्रीमती सुप्रिया सुले (बारामती) : अध्यक्ष महोदया, मुझे दुख होता है कि संसद के एक ही सत्र में दुसरी बार मेरे राज्य में एक सोलह साल की लड़की के साथ बलात्कार हुआ। तीन हफ्ते पहले एक पन्द्रह साल की लड़की से बलात्कार हुआ और उसका खून भी हो गया। कल उस्मानाबाद जिले में एक सोलह साल की लड़की को पिस्तौल दिखाकर एक पुलिस ऑफिसर ने बलात्कार किया। आज आप किसी भी टीवी चैनल पर देखें, आज समाज में बलात्कार बढ़ता जा रहा है चाहे कोई भी राज्य हो, आज बलात्कार की पीड़ा और महिलाओं की सुरक्षा बहुत ही महत्वपूर्ण मुद्दा है। निर्भया के बाद पॉस्को जैसा कानून भी बना लेकिन आप किसी भी टीवी चैनल देखिए उसके फेमिली का इंटरव्यू चलता है, गांव के सरपंच और लीडर्स वहां पहुंच जाते हैं।

इस पर एक्शन लिया जाए, अगर सुरक्षा देने वाला ही जुल्म करने लगे तो लड़कियां न्याय मांगने कहां जाएंगी। पॉस्को लॉ के सेक्शन नं. 23 और 24 में लिखा है Identity must be concealed. लेकिन आज हम देखते हैं कि किसी भी चैनल या पेपर को देखें, आइडेन्टिटी सिक्रेट नहीं रह पाती। इन लड़कियों को न्याय दिलाने के लिए कुछ नहीं होता, हम लोग जीरो ऑवर में इसे उठाते रहते हैं। निर्भया के बाद हम अच्छा कानून लेकर आए लेकिन आज भी छोटी-छोटी लड़कियों से बलात्कार हो रहा है और इन लोगों को न्याय नहीं मिल रहा है, इनको शिक्षा भी नहीं मिल रही है। जो ऐसी हरकत करता है उसे फांसी की सजा मिलनी चाहिए।

माननीय अध्यक्ष : श्रीमती रमा देवी, श्रीमती विजया चक्रवर्ती, श्री एम.बी. राजेश, श्रीमती पी.के.श्रीमथि टीचर, डॉ. ए.सम्पत, श्री शंकर प्रसाद दत्ता, श्री धनंजय महाडीक, श्रीमती कोथापल्ली गीता, श्री भैरों प्रसाद मिश्र, श्री अरविन्द सावंत, श्री श्रीरंग आप्पा बारणे, डॉ. प्रीतम गोपीनाथ मुंडे, डॉ. हिना विजयकुमार गावीत, श्रीमती रक्षाताई खाडसे, कुँवर पुष्पेन्द्र सिंह चन्देल और श्रीमती संतोा अहलावत को श्रीमती सुप्रिया सुले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राम चरित्र निषाद (मछलीशहर): अध्यक्ष महोदय, मुझे चुन कर आया हुआ दो साल पूरे हो गए। पहली बार वहां के किसान ओलावृष्टि से परेशान थे, पिछले साल सूखे से परेशान थे। जिस तरह से हमारे क्षेत्र में नीलगाय और जंगली सुअर का आतंक है, पूरी फसल एक बार में नट हो जाती है। प्रदेश सरकार हाथ पर हाथ रखकर बैठी है। हमारी लोक सभा क्षेत्र में जिस तरह से नीलगाय का उत्पात है उसको केन्द्र सरकार खत्म करे और किसान को संरक्षण मिले नहीं तो आने वालू दिनों में किसान आत्महत्या को मजबूर हो जाएंगे क्योंकि प्रदेश सरकार इसको लेकर निष्क्रिय है। ...(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री राम चरित्र निाद द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री मुलायम सिंह यादव (आज़मगढ़) : अध्यक्ष जी, रोजाना शोर हो रहा है, हम तो शोर नहीं कर रहे हैं, हम मीटिंग कर रहे हैं, कभी हम लोगों को बुला लीजिए। आप हंसी में टाल रहे हैं।

माननीय अध्यक्ष : आपको कैसे दे दूँ। क्या हो गया?

श्री मुलायम सिंह यादव: अध्यक्ष जी, मैं भी छह बार से मॅबर हूँ, ग्यारह बार असेम्बली में भी रहे हैं। डेमोक्रेसी बातचीत से चलती है।

श्री मुलायम सिंह यादव: महोदया, यहां रोजाना शोर हो रहा है। हम शोर तो नहीं कर रहे हैं। ये भी शोर नहीं कर रहे हैं। हम मीटिंग कर रहे थे और कह रहे थे कि आप हम लोगों को भी तो कभी बुला लीजिए। ... (व्यवधान) इसमें हंसने की बात नहीं है। आप ही हमें कभी बुला लेते। मैं इस हाउस मे छः बार चुनकर आया हूँ। हम 11 बार असेम्बली में भी रहे हैं। एक बार बुला लेते। ऐसा क्या था। डेमोक्रेसी बातचीत से चलती है। हम में से किसी को आपने बुलाया ही नहीं।

माननीय अध्यक्ष : ऐसा नहीं होता है।

... (व्यवधान)

श्री मुलायम सिंह यादव: यदि आप समस्या को हल नहीं कर सकते, तो आप हमें तो बुलाती, हम सुझाव दे सकते हैं ... (व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, लीडर्स मीटिंग होती है। सब कुछ होता है। I am sorry.

... (व्यवधान)

श्री मुलायम सिंह यादव:... * ... (व्यवधान)

माननीय अध्यक्ष : नहीं, मुलायम सिंह जी, आप इस तरीके से यहां बात नहीं कर सकते हैं। लीडर्स की मीटिंग होती है।

... (व्यवधान)

श्री मुलायम सिंह यादव: हम लोग यहां बैठे रहते हैं। हम क्या करें। ... (व्यवधान) आप हमें भी बुलाइए। ... (व्यवधान)

* Expunged as ordered by the Chair.

SHRI MOHAMMAD SALIM (RAIGANJ): For weeks together, they are standing. Some intervention from the Chair and also from the Government should be there. For weeks, they are shouting here. People are seeing this. They are facing problem. There is an issue. The Minister is making statement outside the House. He can come to the House and say this. Otherwise only you go to the Well to draw attention. ... (*Interruptions*)

माननीय अध्यक्ष : मैं आप सबको बताना चाहूंगी। मैंने आपको बोला था और मैंने अनुमति नहीं देने की बात कभी नहीं कही है। मैंने कहा था कि यह लिस्ट कंपलीट करने दो। उसके बाद मैं बोलने दूंगी। I am sorry. हमेशा लीडर्स की भी बैठकें होती हैं। सब कुछ होता है, मगर एन समय पर सभी लोग बोलने के लिए समय मांगेंगे, तो it is not possible for me. कुछ तो समय होना ही चाहिए। कोई तो नोटिस होना चाहिए। ... (व्यवधान)

श्री मुलायम सिंह यादव: हाउस में कोई आपका ही सुनेगा? ... (व्यवधान) यह क्या बात हुई, क्या हम बोलेंगे नहीं। ... (व्यवधान) हमें भी अनुभव है। ... (व्यवधान)

माननीय अध्यक्ष: मैंने कब मना किया है? आप बोलिए।

... (व्यवधान)

माननीय अध्यक्ष : आपके पीछे सब बोल रहे हैं। ऐसे कैसे चलेगा। मैं कैसे चलूँ।

... (व्यवधान)

श्री मुलायम सिंह यादव: यदि आप हमें बोलने नहीं देंगी, तो हाउस कैसे चलेगा। ... (व्यवधान) ... *

माननीय अध्यक्ष : या तो आप अकेले बोलें।

... (व्यवधान)

श्री मुलायम सिंह यादव: हम स्पीकर पर विश्वास करते हैं। ... *... (व्यवधान) ये लोग अपनी मांग रख रहे हैं और हम लोग क्या करें ... (व्यवधान) यह क्या बात हुई ... (व्यवधान)

माननीय अध्यक्ष : हाउस को किस तरह से चलाना है, यह आपको तय करना है। I am sorry.

श्री मुलायम सिंह यादव: गृह मंत्री जी, सुनिए। ... * ऊपर आपने जो ... * हमारी बात सुनिए। आपकी बहुत बड़ी जिम्मेदारी है। आप देश के गृह मंत्री हैं। इन्हें बुला लेते, नहीं होता, हमें बुला लेते। हाउस चले, हम इसके पक्ष में हैं, लेकिन आप तो बात ही नहीं करते हैं। ... (व्यवधान) ज्यादा मत कहिए। इन्होंने और हमने

* Expunged as ordered by the Chair.

बहुत देखा है। ... (व्यवधान) हम बता रहे हैं कि इन्हें और हमें बुलाना चाहिए। बात करनी चाहिए। यदि इनकी बात जायज़ हो, तो मान लीजिए। यदि जायज़ नहीं है, तो संतुष्ट कीजिए। ... * ... (व्यवधान) अब आप चलाइए। ... * ... (व्यवधान)

माननीय अध्यक्ष : मुलायम सिंह जी, आपको तो कभी मना नहीं किया। **This is not the way. Please,** देखो यह नहीं होता है। कुछ नियम आप लोग ही बनाते हैं और उनके अनुसार हाउस चलता है। मैंने कभी मना नहीं किया है। यहां जो लोग खड़े हैं, इनके बारे में दो बार फाइनेंस मिनिस्टर कुछ बात कर चुके हैं। **No, I am sorry.** अब हरेक की समस्या का समाधान इस तरीके से नहीं हो सकता है। यहां कई सारी पार्टीज हैं। छोटे-छोटे दल हैं। सब कुछ है।

... (व्यवधान)

माननीय अध्यक्ष : कृपया, **Please do not speak like this.** मैं प्रयास कर रही हूं सबको समाहित करने का। मगर इस तरीके से मैं भी सदन नहीं चला सकती। हर समय लीडर्स की मीटिंग बुलाती हूं। बिजनेस एडवाइजरी कमेटी होती है। उसके अनुसार सदन चलता है। श्री राजन विचारे जी।

श्री राजन विचारे (ठाणे) : माननीय अध्यक्ष महोदया, धन्यवाद। मैं सदन का ध्यान देश के अन्य महानगरों की तुलना में मुम्बई के बगल में बसे ठाणे, नवी मुम्बई, मीरा भाईन्दर शहरों की तरफ दिलाना चाहता हूं, जो शीघ्रता से विकसित हो रहे हैं। ठाणे शहर की जनसंख्या बढ़ने के साथ-साथ ठाणे शहर में वाहनों की संख्या भी बढ़ रही है, जिसके कारण वहां अक्सर ट्रेफिक जाम की समस्या रहती है। इस समस्या से निपटने के लिए एक वैकल्पिक रास्ते का निर्माण करना जरूरी है। मेरे संसदीय क्षेत्र ठाणे लोक सभा में गायमुख से बाळकुम खाड़ी के किनारे घोड़बंदर बाईपास रास्ते की योजना एमएमआरडी ने दिनांक 24-12-2007 को 120वीं मीटिंग में प्रस्ताव सं. 1148 के अनुसार 313 करोड़ रुपए की मंजूरी दी थी, लेकिन इस बाईपास रास्ते को एमसीजेडएमए ने वहां पर मैग्रोव्स होने के कारण उस रास्ते को एलीवेटेड करने की सिफारिश की है। वहां केन्द्र सरकार के नौसेना विभाग की जगह होने के कारण 300 मीटर की बाउंड्री के ऊपर उन्होंने टनल प्रस्तावित की है और उन्होंने इसकी सब्जैक्ट टू कंडीशन एनओसी दे दी है। इसी एलीवेटेड रोड और टनल की वजह से इसका अनुमानित खर्चा 313 करोड़ रुपए से 1,000 रुपए तक प्रस्तावित है। यदि यह बाईपास रास्ता तैयार हो जाता है, तो मुम्बई से होकर गुजरात एवं दिल्ली जाने-आने वाले भारी वाहनों के गुजरने में आसानी होगी।

* Expunged as ordered by the Chair.

अतः मेरा आपके माध्यम से माननीय केन्द्रीय सड़क एवं परिवहन मंत्री जी से अनुरोध है कि वह एमएमआरडी और केन्द्र सरकार के माध्यम से इस बाईपास परियोजना को पूरा करने के लिए निधि देने की कृपा करें।

माननीय अध्यक्ष : डॉ. श्रीकांत एकनाथ शिंदे एवं भैरोंप्रसाद मिश्र को श्री राजन विचारे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री निशिकान्त दुबे (गोड्डा) : माननीय अध्यक्ष जी, मैं जिस जगह से आता हूँ, वह संथाल परगना है। आज भी यहां 80 परसेंट लोग गरीबी रेखा से नीचे हैं, 75 परसेंट महिलाएं एनीमिक हैं, 75 परसेंट बच्चे कुपोषण के शिकार हैं। जब बिहार से झारखंड अलग हुआ तो लगा था कि विकास होगा। विकास न होने के पीछे कारण दो कानून हैं, एक 1949 का संथाल परगना टेनेंसी एक्ट और 1908 का छोटा नागपुर टेनेंसी एक्ट। यह एक्ट 370 से भी ज्यादा कड़ा है क्योंकि भाई-भाई को जमीन नहीं बेच सकता है। हमारे यहां उस कानून के कारण समस्या आ रही है, सिंचाई के प्रोजेक्ट जैसे पुरासी योजना, बटेश्वर योजना, गुमानी योजना 40 साल से बंद पड़े हैं, है। शिक्षा के लिए सिद्धु कान्हु यूनिवर्सिटी बननी है, 1995 से आज तक हम उसकी बिल्डिंग तैयार नहीं कर पाए हैं। रेल प्रोजेक्ट मंदार हिल से दुमका 1995 से शुरू हुआ था, लेकिन बीस साल में भी पूरा नहीं हुआ है। अब झारखंड सरकार ने केंद्र सरकार, महामहिम राष्ट्रपति को प्रपोजल दिया है और कहा है कि सिंचाई के साधन, पीने के पानी, रोड, यूनिवर्सिटी, अस्पताल खोलने के लिए या पब्लिक यूटिलिटी के लिए भारत सरकार इजाजत दे ताकि हम इस एक्ट को चेंज कर पाएं और विकास कर पाएं।

मैं केवल इतनी जानकारी देना चाहता हूँ कि 1934 में अंग्रेजों ने रुस्सेल्ल कमेटी बनाई थी, इस कमेटी ने उस वक्त कहा था कि जो गैर आदिवासी हैं, उनको जमीन खरीदने और बेचने का अधिकार मिलना चाहिए। हम अंग्रेजों की 'फूट डालो और राज करो' नीति के कारण पिछड़ गए हैं।

मेरा आपके माध्यम से केंद्र सरकार से आग्रह है कि झारखंड सरकार का एसपीटी एक्ट और सीएनटी एक्ट में संशोधन करने के लिए जो प्रपोजल आया है, उस पर जल्दी से जल्दी कार्रवाई करें और संशोधन करके भेज दें ताकि झारखंड इस देश का नंबर एक राज्य बन पाए।

माननीय अध्यक्ष: श्री रवीन्द्र कुमार पाण्डेय, श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री निशिकान्त दुबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रवेश साहिब सिंह वर्मा (पश्चिमी दिल्ली) : माननीय अध्यक्ष जी, यह समस्या दिल्ली और दिल्ली के किसानों के विकास से जुड़ी है। 2007 में दिल्ली में लैंड पूलिंग पालिसी की योजना डी.डी.ए. लेकर आया

था। इसमें यह था कि दिल्ली के किसान नोएडा और गुडगांव की तरह अपनी जमीन पर फ्लैट बना सकते हैं। इस योजना के आने से किसानों की जमीन के दाम बढ़े। मैं आपको बहुत दुख के साथ कहना चाहता हूँ कि दिल्ली सरकार ने 89 गांवों के अर्बनाइजेशन का नोटिफिकेशन करना था जो अभी तक नहीं किया है। इस कारण दिल्ली के गांवों का विकास नहीं हो पा रहा है। दिल्ली सरकार ने चुनाव में वायदा किया था कि गांव का विकास करेंगे, लेकिन अभी तक लैंड पूलिंग पालिसी नहीं आई है। दिल्ली में लाखों फ्लैट्स बनने थे। दिल्ली में अनआथोराइज्ड कालोनियों और स्लम की समस्या लाखों फ्लैट बनने से खत्म हो सकती है।

मेरा आपके माध्यम से अनुरोध है कि माननीय शहरी विकास मंत्री दिल्ली के मुख्यमंत्री से बात करें और दिल्ली के मुख्यमंत्री जल्दी से गांव के शहरीकरण की घोषणा करें ताकि दिल्ली के गांवों का विकास हो सके।

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल और श्री भैरों प्रसाद मिश्र को श्री प्रवेश साहिब सिंह वर्मा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): मैं आपके माध्यम से सरकार का ध्यान पंजाब के किसानों की समस्या की तरफ दिलाना चाहता हूँ। आप जानते हैं कि जब से एग्रीकल्चर सैक्टर का मशीनीकरण हुआ है किसानों की मुश्किलें बढ़ी हैं। विशेष तौर पर एडवांस्ड एग्रीकल्चर राज्य जैसे पंजाब में नई मुश्किलें सामने आई हैं। कल पंजाब के बहुत से किसान माननीय मुख्यमंत्री जी से मिले और अपनी मुश्किलों के बारे में बताया। किसान लोग क्राप्स की कटाई के लिए हार्वेस्टर कम्बाइन खरीदते हैं।

पंजाब में एग्रीकल्चर होर्डिंग कम हो गयी है, इसलिए अब वह दूसरे प्रदेशों में जाते हैं। जब वे टोल प्लाजा से जाते हैं, तो वहां ट्रक और कार के लिए टोल लिखा हुआ है, लेकिन हारवेस्टर कम्बाइन के लिए कोई टोल नहीं लिखा हुआ है। वे उनसे दो-चार हजार रुपये ले लेते हैं।

अध्यक्ष महोदया, गृह मंत्री जी अभी हाउस में नहीं हैं। मैं कहना चाहता हूँ कि दूसरे प्रदेशों की पुलिस उनकी पिटाई भी करती है और उनसे पैसे भी लेती है। मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि पंजाब के किसानों की इस मुश्किल को ध्यान में रखकर उसका हल निकाला जाये। इसके साथ-साथ टोल प्लाजा पर लिखा जाये और उनसे ज्यादा पैसा न लेकर केवल सौ रुपये ही लिये जायें। वैसे तो एग्रीकल्चर इम्प्लीमेंट्स के तौर पर किसानों को यह माफ होना चाहिए। जैसे ट्रैक्टर और ट्राली माफ है, वैसे ही हारवेस्टर कम्बाइन भी माफ होना चाहिए।

अध्यक्ष महोदया, मैं आपके माध्यम से एक बार फिर निवेदन करना चाहता हूँ कि यह देश के सभी किसानों की मांग है। इस बारे में सभी सांसद बोल रहे हैं। मेरा निवेदन है कि आप माननीय मंत्री जी तक हमारी विनती पहुंचाये, ताकि पंजाब के किसानों की यह मुश्किल हल हो सके।

HON. SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Prem Singh Chandumajra.

12.56 hours**SUBMISSION BY MEMBER****Re: Special status for Andhra Pradesh**

(At this stage, Shri Mekapati Raja Mohan Reddy, Shrimati Butta Renuka and some other hon. Members went back to their seats.)

SHRI MEKAPATI RAJA MOHAN REDDY (NELLORE): Hon. Madam Speaker, we would like to very humbly submit to this august House that at the time of division of Andhra Pradesh, the then hon. Prime Minister, Dr. Manmohan Singh had promised for a Special Category Status to the State of Andhra Pradesh. At the same time, the hon. leaders of the then Opposition Party, the BJP, Shri Arun Jaitley and Shri M Venkaiah Naidu not only supported it but they said that Andhra Pradesh needed the special category status for 10 years. They went on telling that if they came to power, they would definitely give 10 years' special category status to the State of Andhra Pradesh.

Madam, the BJP and the TDP stipulated it in their election manifestoes and said that all the promises given will definitely be fulfilled and the Special Category Status to Andhra Pradesh will be given for 10 years. They went on making this promise at several places. They said it even before Tirupati, before the Lord Venkateswara; Nellore, Rajahmundry and at Visakhapatnam. The people believed their words and voted for the BJP and the TDP in Andhra Pradesh.

Now, when they are in power, people are expecting that all the promises should be fulfilled by the present Government.

माननीय अध्यक्ष : आप अपनी बात संक्षेप में कहिए।

SHRI MEKAPATI RAJA MOHAN REDDY: Madam, this is very crucial. Five crore people of Andhra Pradesh are just waiting for it. At the time of division, a lot of injustice had been done to the State of Andhra Pradesh. Having promised all this, how can the Government of India go back on its words? No other promise or assurance or special package is alternative for Special Category Status. The

Government should fulfill its promises. Otherwise, what is the sanctity of democracy? The hon. Prime Minister himself said that if there are any lapses on the Government side, we have the right to ask for it. ... (*Interruptions*)

माननीय अध्यक्ष : आप बैठ जाइये।

... (व्यवधान)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): Madam, this issue has been repeatedly raised by the hon. Members from Andhra Pradesh and even several other hon. Members. I have assured the House about it even on earlier occasions also. The Government is fully seized of this issue. In terms of revenue and finance, the division of the State has caused an element of unfairness to the State of Andhra Pradesh. We are in agreement with the hon. Members that it has to be compensated.

Several assurances in terms of legislation and otherwise have been made. We are looking into each one of them and the Government is at a fairly advanced stage in its discussion with the Government of Andhra Pradesh and we will shortly arrive at a solution. ... (*Interruptions*)

HON. SPEAKER: Hon. Members, please sit down.

... (*Interruptions*)

माननीय अध्यक्ष : इस तरीके से कुछ नहीं होता।

... (व्यवधान)

HON. SPEAKER: The hon. Finance Minister has given his reply. आप सब ऐसा मत कीजिए। आप उनके साथ बैठकर बात कीजिए।

... (व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.59 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hours

The Lok Sabha re-assembled at Fourteen of the Clock.

(Hon. Deputy-Speaker *in the Chair*)

MATTERS UNDER RULE 377*

HON. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to provide assistance from CRF/NDRF to Rajasthan to tackle drought situation in districts of Rajasthan.

कर्मल सोनाराम चौधरी (बाड़मेर): मैं जिस क्षेत्र से लोक सभा का प्रतिनिधित्व करता हूँ, वह क्षेत्र प्राकृतिक रूप से मरूस्थल है। यहां बरसात बहुत ही कम मात्रा में होती है। यह थार का रेगिस्तान कहलाता है। इस क्षेत्र का क्षेत्रफल 60000 कि.मी. है, जिसमें बाड़मेर जिले में लगभग 2253105 हैक्टेयर भूमि कृषि योग्य है। यहां सिंचाई के लिए कोई साधन या स्रोत उपलब्ध नहीं है। यहां का आमजन बरसात के पानी एवं बरसाती पानी पर होने वाली फसल पर पूर्णतया निर्भर है। बरसात के दिनों में जो पानी बरसता है, उसी का संरक्षण कर वर्ष भर उसका उपयोग स्थानीय लोग पीने के पानी के रूप में करते हैं तथा जो बरसात के पानी से फसल हो जाती है, साल भर उसी से गुजारा करते हैं एवं उसी फसल को बेच कर अपने सामाजिक कार्यों को करते हैं और दुःख-बीमारी में भी उसी अर्जित धन का उपयोग किया जाता है। इस क्षेत्र में कोई औद्योगिक इकाई नहीं होने से यहां का जीवन कृषि आधारित है। इस मानसून ने तो बाड़मेर-जैसलमेर के किसान की आशा ही तोड़ दी है। इस इलाके की मुख्य खरीफ फसल बाजरा की बुवाई का समय निकल चुका है और क्षेत्र में दो दिन पूर्व तक बरसात की एक बूंद भी नहीं पड़ी थी। गत बुधवार व गुरुवार को सिवाना, बालोतरा क्षेत्र में थोड़ी बरसात हुई है। क्षेत्र में बरसात के यदि आंकड़े देखें तो पूरे बाड़मेर जिले में 26.33 एम.एम. बरसात हुई है। 1 जनवरी, 2016 से 1.6.2016 तक 77.93 एम.एम. बारिश हुई है जबकि यहां का औसत 300 एम.एम. है। जिले के 5787781 हैक्टेयर जमीन में से मात्र 57 प्रतिशत भूमि पर स्पष्ट रूप से सूखा पड़ चुका है। अब 10-15 दिनों में बरसात हो जाये तो पीने के पानी और पशुओं के लिए चारा ही संभव हो पायेगा। ज्यादा से ज्यादा मूंग, मोठ की फसल हो सकती है। ऐसी स्थिति में गरीब, मजदूर किसान की हालत खराब हो जायेगी।

ऐसी स्थिति से निजात दिलाने के लिए मेरा माननीय प्रधानमंत्री महोदय एवं संबंधित मंत्री महोदय से अनुरोध है कि भीषण अकाल से निपटने के लिए राज्य सरकार को सीआरएफ/एनडीआरएफ से अधिकाधिक सहायता प्रदान करायें ताकि सूखाग्रस्त क्षेत्र के लोगों को सूखा से राहत मिल सके। राजस्थान के जल संकट के स्थाई समाधान हेतु तापी नदी को नर्मदा से जोड़ने और नर्मदा नहर में पानी प्रवाह और यमुना नदी का पानी लूणी में प्रचुर मात्रा में प्रवाहित किया जाये।

(ii) Need to plant tree species other than pine in hilly areas of Uttarakhand.

मेजर जनरल भुवन चन्द्र खंडूड़ी एवीएसएम (सेवानिवृत्त) (गढ़वाल): मेरे संसदीय क्षेत्र गढ़वाल के पांच जिले, जो कि मुख्यतः उत्तराखण्ड का पर्वतीय भू-भाग है, के जंगलों में चीड़ प्रजाति के वृक्ष बहुतायत में हैं। इस तथ्य की वैज्ञानिक पुष्टि भी है कि चीड़ प्रजाति के वृक्ष तेजी से जंगलों में फैलते हैं एवं वनस्पतियों के लिए प्रतिकूल हैं।

हर वर्ष उत्तराखण्ड के जंगलों में भीषण आग लगती है, जिससे कि करोड़ों की वन संपदा, जंगली जानवर एवं जान-माल की भी क्षति होती है। साथ ही पर्यावरण पर भी इसका प्रतिकूल प्रभाव पड़ता है। इस आग का मुख्य कारण चीड़ प्रजाति के वृक्ष हैं, जिसकी सूखी पत्तियां आग को फैलाने का मुख्य कारण होती हैं।

मेरा सरकार से अनुरोध है कि उत्तराखण्ड के जंगलों में चरणबद्ध तरीके से चीड़ के पेड़ हटाकर अन्य प्रजाति के पेड़ लगाने की आवश्यकता है, जिससे कि जैव विविधता बढ़ेगी, जल के स्रोत बढ़ेंगे एवं हर वर्ष होने वाली अग्नि त्रासदी पर भी विराम लगेगा।

केन्द्र सरकार द्वारा यह कार्य मिशन मोड पर योजनाबद्ध तरीके से शीघ्र किया जाना चाहिए एवं इसके लिए जो भी संसाधन वांछित हों, उनकी उपलब्धता कराई जानी चाहिए।

(iii) Need to enhance the age of superannuation of Ayush doctors from 60 to 65 years.

श्री राजेन्द्र अग्रवाल (मेरठ): प्रधानमंत्री जी के आदेश से देश के सामान्य ऊचूटी चिकित्सा अधिकारी एवं जनस्वास्थ्य विशेषज्ञों की सेवानिवृत्ति की आयु 60 वर्ष से बढ़ाकर 65 वर्ष कर दी गई है। भारतीय चिकित्सा पद्धतियों के माध्यम से रोगियों का निदान करने वाले, सरकारी आयुष चिकित्सकों को इस सेवा विस्तार का लाभ अभी नहीं मिल पाया है। देश में डॉक्टरों की वर्तमान कमी को देखते हुए आयुष अनुसन्धान परिषदों, सी.जी.एच.एस. व अनुसंधानकर्ता चिकित्सकों की भी सेवानिवृत्ति की आयु 60 वर्ष से बढ़ाकर 65 वर्ष करना जनता एवं आयुष चिकित्सकों की दृष्टि से न्यायोचित होगा।

मेरा सरकार से अनुरोध है कि उपरोक्त मांग पर समुचित निर्णय हेतु संबंधित अधिकारियों को निर्देश निर्गत करने की कृपा करें।

(iv) Need to set up a FM Radio station in Amreli parliamentary constituency, Gujrat.

श्री नारणभाई काछड़िया (अमरेली): मैं केन्द्र सरकार का ध्यान मेरे संसदीय क्षेत्र अमरेली में एफ.एम. रेडियो स्टेशन की स्थापना की ओर आकृष्ट करना चाहता हूं। मैं पूर्व में भी इस विषय को सदन में कई बार उठा चुका हूं। दिनांक 23.07.2014 के तारांकित प्रश्न संख्या 238 के उत्तर के अनुसार आकाशवाणी के 12वीं पंचवर्षीय योजना के अन्तर्गत हमारे संसदीय क्षेत्र अमरेली में सतत स्कीम के रूप में आकाशवाणी द्वारा एक एफ.एम.रेडियो स्टेशन को अनुमोदित किया गया है और एफ.एम. स्टेशन/रिले ट्रांसमीटर की स्थापना हेतु 22 लाख की राशि का आवंटन किया गया है, लेकिन फिर भी अभी तक अमरेली शहर में एफ.एम. स्टेशन स्थापित करने हेतु कोई भी आवश्यक कार्यवाही शुरू नहीं की गई है।

अतः मैं सरकार से निवेदन करना चाहता कि उपरोक्त विषय को गंभीरता से लेकर जल्द से जल्द अमरेली संसदीय क्षेत्र में एक एफ.एम. स्टेशन शुरू करने की दिशा में आवश्यक कदम उठाया जाए।

(v) Need for timely completion of three railway projects in Gujarat

SHRI DEVUSINH CHAUHAN (KHEDA): Government of Gujarat in the past requested the Ministry of Railways for doubling of railway lines viz. (i) Ahmedabad Mehsana-Jaipur (survey for doubling of Mahesana-Palanpur has been taken up), doubling of Palanpur-Ajmer has been sanctioned in different patches and work has been taken up. The work of gauge conversion of Ahmedabad-mahesana MG line running parallel to existing BG line has been included in the budget 2015-2016 at an anticipated cost of Rs. 420 crore along with outlay of Rs. 50 crore); (ii) Rajkot -Veraval where doubling surveys in two parts have been taken up and (iii)Rajkot- Okha where survey has been taken up. Gujarat is the leading industrial State in the country with the highest GDP growth. With the tremendous success of various vibrant Gujarat Global Investor Summits, huge investments are expected. Doubling of Railway lines is imperative to cope with the huge requirement of movement of the goods from ports and industries to the large hinterland. Hence, requesting Hon'ble Railway Minister to earmark a higher allocation for these three projects and also their timely completion.

(vi) Need to ensure construction of railway over bridges in Khalilabad in Sant Kabir Nagar District and Gauri Bazar in Deoria districts of Uttar Pradesh as per specified norms and standards.

श्री शरद त्रिपाठी (संत कबीर नगर): खलीलाबाद में मुखलिसपुर क्रॉसिंग और देवरिया जनपद में गोरी बाजार में रेलवे ओवर ब्रिज का निर्माण रेलवे और उत्तर प्रदेश सरकार के साझा निवेश से उत्तर प्रदेश सेतु निगम द्वारा अभी लगभग 1 वर्ष पूर्व किया गया है जिसमें सुपर स्ट्रक्चर में कम्पोजिट स्टील गर्डर लगाया गया है व सारे गर्डर लगाने के समय से ही बीच से बैन्ड हो गये हैं जिससे उस आर.ओ. की गुणवत्ता एवं भार समवहन क्षमता और आयु पर असर पड़ेगा। यह दोनों पुल गोरखपुर के मुख्य परियोजना प्रबंधक के अधीन आते हैं। अतः उसमें आबंटित धन के उपयोग के और अनियमितताओं की जांच करवायी जाये जिससे अभी हाल ही में महाराष्ट्र में सावित्री नदी पर बने पुल के टूटने से जैसी दुर्घटना को दुहराये जाने से रोका जा सके।

(vii) Need to provide adequate compensation as per the provisions of Land Acquisition Act, 2013 to farmers of Siddharth Nagar district, Uttar Pradesh whose lands have been acquired for construction of roads under Indo-Nepal Border Road Project.

श्री जगदम्बिका पाल (डुमरियागंज): उत्तर प्रदेश में लोक निर्माण, इंडो-नेपाल बॉर्डर सड़क परियोजना में किसानों की भूमि क्रय करने की दरों में काफी अनियमितताएँ पायी गयी हैं। उत्तर प्रदेश के सिद्धार्थनगर जिले में ग्रामीण किसानों की भूमि ग्रामीण क्षेत्रों में पुराने सर्किल रेट का तीन गुना एवं शहरी क्षेत्रों में पुराने सर्किल रेट का डेढ़ गुना की दर से भूमि ली गयी जबकि उत्तर प्रदेश सरकार द्वारा L.A. Act 2013 (भूमि अधिग्रहण नियम 2013) को स्वीकार करते हुए 1 जनवरी, 2014 को लागू कर दिया गया है जिसके अंतर्गत ग्रामीण कास्तकारों को ग्रामीण क्षेत्र में वर्तमान सर्किल रेट या बाजार दर में जो अधिक हो, का चार गुना और शहरी क्षेत्र में दो गुना की दर से भूमि क्रय करने का दिशा निर्देश दिया गया है। उत्तर प्रदेश में जनपद सिद्धार्थनगर के इंडो-नेपाल बॉर्डर प्रोजेक्ट में कुछ भूमि का क्रय 2014 में एवं कुछ भूमि का क्रय 2016 में पुराने सर्किल रेट से किया गया। उसके बाद जिलाधिकारी सिद्धार्थनगर द्वारा पुराने सर्किल रेट से बनाये गये प्रस्ताव को स्वीकार भी कर लिया गया है जिससे ग्रामीण क्षेत्र के कास्तकारों में काफी आक्रोश है। अतः भारत सरकार से मांग करता हूँ कि इस मामले पर तुरंत कार्यवाही की जाए।

(viii) Need to provide specialized medical services in the proposed Super speciality hospital to be set up in Rewa district, Madhya Pradesh.

श्री जनार्दन मिश्र (रीवा): रीवा जिले में सुपर स्पेशलिटी अस्पताल प्रस्तावित है जिससे रीवा तथा शहडोल संभाग के लाखों लोगों को अत्याधुनिक चिकित्सा का लाभ मिलेगा। इसके लिए मैं केंद्र सरकार के प्रति कृतज्ञ हूँ एवं अपना आभार व्यक्त करता हूँ। परंतु यहां के मेडिकल कॉलेज में बहुत सुविधाएं नहीं हैं। अतः निवेदन है कि प्रस्तावित सुपर स्पेशलिटी अस्पताल में प्लास्टिक सर्जरी, पीडियाट्रिक सर्जरी, इन्डोक्रीनोलॉजी रीजनल इन्टरवेंशन सेंटर एवं गेस्ट्रो इन्टेरोलॉजी विभाग की स्थापना की जाय।

(ix) Need to provide basic facilities to the people living in unauthorized colonies in Delhi.

श्री रमेश विधुड़ी (दक्षिण दिल्ली): मैं सरकार का ध्यान दिल्ली में अनधिकृत कालोनी में रह रहे 35 लाख लोगों की समस्याओं की ओर दिलाना चाहता हूँ। दिल्ली में 1639 अनधिकृत कालोनी है जिसमें करीब 35 लाख लोग रहते हैं। इनकी समस्याओं पर पिछली सभी सरकारों ने ध्यान दिया पर 2014 में केन्द्र में मोदी जी के नेतृत्व में एनडीए सरकार बनी तो एनडीए ने अनधिकृत कालोनी की समस्या को संज्ञान में लेते हुए मात्र महीने में 29 दिसम्बर, 2014 को 895 कालोनियों को अप्रूव कर दिया ताकि इन कालोनियों में विकास कराया जा सके और केन्द्र सरकार द्वारा आदेश दिए गए कि दिल्ली सरकार इन कालोनियों को अप्रूवड मानकर इन कालोनियों में demarcation आदि के काम शुरू कराए और जो कालोनी ASI, सरकारी जमीन आदि पर है उन कालोनियों को demarcate किया जाए पर डेढ़ साल से दिल्ली सरकार अनधिकृत कालोनियों के विकास के काम पर आँख मूंद कर बैठी हुई है और कोई भी काम इस दिशा में दिल्ली सरकार ने नहीं किया है।

हाल में माननीय दिल्ली हाई कोर्ट ने भी माननीय उप राज्यपाल को दिल्ली का प्रशासनिक हेड बताया है इसलिए आपके माध्यम से मेरा अनुरोध है कि इस मामले में तेजी लाने के लिए शहरी विकास मंत्रालय दिल्ली सरकार को निर्देश दें। इस मानसून में यहां रहने वाले लोगों के घर तालाब बन गए, सड़कों पर पानी जमा हो गया जिस वजह से इन अनधिकृत कालोनी जैसे प्रह्लादपुर, मोडबंद, संगम विहार, रंगपुरी, आयानगर आदि में रहने वाले 35 लाख लोगों को इन कालोनियों में नागरिक सुविधाओं के अभाव में भीषण संकट का सामना करना पड़ रहा है।

मेरा अनुरोध है कि शहरी विकास मंत्रालय दिल्ली सरकार से इस काम को जल्द से जल्द कराए ताकि इन कालोनियों में रहने वाले लोगों को इन समस्याओं से निजात मिल सके और इन कालोनियों में जल्द विकास कार्य शुरू कराए जा सके।

(x) Need to clear the arrears of salaries of computer operators in Jharkhand and also regularize the services of para teachers and Gram Rozgar Sevaks in the State.

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह) : मैं सरकार का ध्यान झारखंड प्रदेश में और खासतौर से गिरिडीह लोक सभा क्षेत्र में टुण्डी, पूर्वी टुण्डी, तोपचांची तथा पीरटांड जैसे सुदूर इलाके की ओर आकृष्ट कराना चाहता हूं। झारखंड सरकार ने संविदा के आधार पर प्रत्येक पंचायत सचिवालय में एक-एक कंप्यूटर ऑपरेटर की बहाली सन् 2011 में की थी जिसका भुगतान 13वें वित्त आयोग के पैसे से किया जा रहा था। वैसे कंप्यूटर ऑपरेटर की संख्या हजारों में है। वर्ष 2015 में 14वीं वित्त आयोग लागू होते ही उन सभी ऑपरेटरों के भुगतान में अड़चन आने लगी और उनका भुगतान बंद हो गया तथा उनके संविदा को भी रद्द कर दिया गया। ये लोग भुखमरी के कगार पर हैं।

अतः केंद्र सरकार से आग्रह होगा कि अविलंब उनके बकाए भुगतान की व्यवस्था की जाए तथा 14वीं वित्त आयोग के तहत उन्हें फिर से रखा जाए। इसके साथ ही झारखंड में पारा शिक्षकों तथा ग्राम रोजगार सेवकों की नौकरी भी संविदा के आधार पर है, उन्हें भी समय पर भुगतान नहीं मिलता है। पारा शिक्षक तथा रोजगार को उत्तर प्रदेश, छत्तीसगढ़, आसाम के तर्ज पर नियमित किया जाए ताकि उनका भविष्य उज्ज्वल हो सके।

(xi) Need to construct sluice gates on rivers originating from Nepal and flowing through Bihar.

श्री वीरेन्द्र कुमार चौधरी (झंझारपुर) : मैं कृषि मंत्री जी से आग्रह करता हूँ कि बिहार राज्य के मधुबनी जिला में नेपाल की तराई से दर्जनों नदियां निकलती हैं, जैसे - बिहुल नदी, कमला नदी, सुगरवे, बछराजा नदी इत्यादि। जिसमें बारहों माह पानी चलता रहता है। बिहार राज्य के मधुबनी जिलान्तर्गत झंझारपुर संसदीय क्षेत्र 100 प्रतिशत कृषि भूमि उपजाऊ है। लेकिन सिंचाई के अभाव में यहां के किसानों को भुखमरी की समस्याओं का सामना करना पड़ता है। उत्तर बिहार सिर्फ कृषि पर ही आधारित है और सिंचाई की कोई व्यवस्था नहीं है और यहां कृषि के अलावा दूसरा कोई साधन नहीं है। यदि इन सभी नदियों पर जगह-जगह स्लुइस गेट की व्यवस्था कर दी जाती है तो लाखों एकड़ जमीन की सिंचाई हो जाएगी और किसान खुशहाल हो जाएंगे।

**(xii)Need to provide water of Ravi and Beas rivers to Rajasthan
as per agreement.**

श्री राहुल कस्वां (चुरू) : राजस्थान के सिधमुख - नोहर क्षेत्र के लिए बहाव पद्धति द्वारा सिंचाई हेतु 0.47 एम.ए.एफ. पानी का आवंटन किया गया था। वर्तमान में यह पानी 0.30 एम.ए.एफ. ही मिल रहा है। शेष पानी के लिए केंद्रीय जल आयोग की अध्यक्षता में हुई बैठक में इस बात की पुष्टि की गई कि पंजाब सरकार ने भाखड़ा मेन लाइन की क्षमता बहाली का वांछित कार्य पूर्ण कर लिया है और भाखड़ा मेन लाइन की क्षमता बहाल हो गई है। इसलिए अधिशेष रावी-व्यास जल के हिस्से में से 0.17 एम.ए.एफ. (एक्स नांगल) जल का शीघ्र आवंटन किया जाए।

सिधमुख-नोहर क्षेत्र के लिए अधिकृत जल 0.47 एम.ए.एफ के हिसाब से सिंचित क्षेत्र का डिजाइन तैयार किया गया था। 0.17 एम.ए.एफ. पानी नहीं मिलने के कारण व नहर के अलाइनमेंट में परिवर्तन के कारण, भादरा तहसील के 14 गांव, तारानगर तहसील 2 व नोहर क्षेत्र के 6 गांवों को इससे वंचित कर दिया गया। वर्तमान नोहर, भादरा व तारानगर के कुल 28 गांवों के किसी भी सिंचाई योजना से नहीं जुड़ने के कारण किसान निराश हैं और वे पिछले 3 माह से धरने पर बैठे हैं। किसानों की मांग है कि इन गांवों को चौधरी कुम्भ राम आर्य लिफ्ट से जोड़ा जाए। वर्तमान में ये गांव चौधरी कुम्भाराम आर्य लिफ्ट व सिधमुख नोहर सिंचाई प्रणाली से जुड़े हुए। 1981 में पंजाब, हरियाणा तथा राजस्थान के मुख्यमंत्रियों के मध्य रावी-व्यास नदियों के आधिक्य जल के बंटवारे के बारे में एक समझौता हुआ था जिससे राजस्थान राज्य का हिस्सा 8.60 एम.ए.एफ. निर्धारित किया गया था। राजस्थान काफी वर्षों से अपने संपूर्ण हिस्से की मांग कर रहा है जबकि भाखड़ा व्यास प्रबंधन मंडल 8.00 एम.ए.एफ. जल का ही आवंटन कर रहा है। राजस्थान अपने शेष 0.60 एम.ए.एफ. जल के लिए वर्षों से प्रयास कर रहा है इसके लिए काफी प्रतिवेदन भी दिए गए हैं, लेकिन पंजाब राजस्थान के संपूर्ण हिस्से का जल नहीं दे रहा है। चौधरी कुम्भाराम आर्य साहवा लिफ्ट का डिजाइन 8.60 एम.ए.एफ. पानी के हिसाब से किया गया था, लेकिन निर्धारित जल नहीं मिलने से काफी बड़ा सिंचाई क्षेत्र कम हो गया है। चौधरी कुम्भाराम लिफ्ट का पूर्व निर्धारित सिंचित एरिया कम करने से नोहर, तारानगर, राजगढ़ व सरदारशहर तहसील के करीबन 124 गांवों के किसान प्रभावित हुए हैं। इनका सिंचित एरिया 2.40 लाख हेक्टेयर था, पूरा जल नहीं मिलने के कारण जिसे घटाकर 1.66 लाख हेक्टेयर कर दिया गया। किसान सिंचित एरिया बहाल करने की मांग कर रहे हैं। भूमि का रकबा बिना सिंचाई सुविधा से कट जाने के कारण क्षेत्र में काफी आक्रोश है। राजस्थान सरकार के सामने कानून

व्यवस्था बनाने का संकट पैदा हो गया है। मेरी सरकार से मांग है कि हमारे हिस्से का 0.60 एम.ए.एफ. व 0.17 एम.ए.एफ. जल अविलंब उपलब्ध करवाने के लिए आवश्यक कार्यवाही करे।

(xiii) Need to declare Jaipur – Delhi stretch of Railway line into a Green Corridor.

श्री रामचरण बोहरा (जयपुर शहर) : देश भर में अनेक जगह रेलवे की भूमि पर अतिक्रमण हुआ है। रेलवे ट्रैक पर ही लोग शौच, कचरा, मलबा डालते रहते हैं वहां पर हमेशा गंदा पानी भरा रहता है और मच्छर पैदा होते हैं, जिससे कि बीमारी फैलने का खतरा बना रहता है। मैं माननीय मंत्री महोदय से निवेदन करता हूं कि माननीय प्रधानमंत्री जी के स्वच्छता अभियान को ध्यान में रखते हुए रेलवे ट्रैक पर शौच व गंदगी फैलाने वालों पर कार्यवाही की जाए।

माननीय मंत्री जी ने हाल ही में दिनांक 24 जुलाई, 2016 को देश के पहले ग्रीन कोरीडोर रामेश्वरम-मनमदुरई का उद्घाटन किया है। उसी तर्ज पर मैं माननीय मंत्री जी से मांग करता हूं कि राजस्थान की राजधानी जयपुर से दिल्ली तक के रेलवे ट्रैक को ग्रीन कोरीडोर घोषित कर दिया जाए जिससे कि रेलवे और ट्रैक पर सुंदरता व स्वच्छता बनी रहेगी और पर्यटन को भी बढ़ावा मिलेगा।

**(xiv) Need to set up three kendriya Vidyalayas in
Santhal Pargana region of Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): Jharkhand has two major regions, Santhal pargana and Chhota Nagpur. The spread of naxalism is an indication of desperation and alienation in Santhal Pargana, People have been systematically marginalized, cruelly exploited and dispossessed in their own home. Keeping this in mind, we see an urgent need of comprehensive plan of action for agriculture, employment and student-friendly educational infrastructure.

Santhal Pargana districts of Deoghar, Godda, Jamtara, Pakur, sahibganj and Dumka count amongst the socially, educationally and economically backward districts.

Jharkhand is a rich state of poor people. It possesses 40% of India's mineral resources. But poverty and ignorance are still causes for low literacy rates, poor school attendance and large-scale drop outs. Therefore, I urge the Government to set up three Kendriya Vidyalayas each at Jarmundi (Dumka), Deoghar and Mahagama (Godda).

(xv) Need to review the policy of Department of Scientific and Industrial Research on agricultural research activities

SHRIMATI RAKSHATAI KHADSE (RAVER): Government have given many incentives to encourage R&D initiatives by industry and to make R&D an attractive proposition. The expenses on R&D facilities are approved by the secretary, Department of scientific and Industrial Research (DSIR) which is the designated approving authority under the Act. DSIR issues guidelines for claiming weighted deduction and lists out expenses that are eligible in relation to R&D facilities. The latest guidelines of 2014 restrict weighted deduction on expenses incurred for employing contract labour /manpower employed at R&D farms and labs. It has proposed that the fiscal incentives under weighted deductions u/s 35(2AB) are available to seed industry till March 2017, beyond which Government propose to discontinue. The research activities carried out at R&D farms are not only labour intensive but require highly skilled labour for carrying out manual cross breeding and pollination of the test lines. The process of developing a researched hybrid seeds involves various steps, however, the most crucial and labour intensive steps which are extensively performed by farm labourers are manual emasculation, artificial pollination etc. in addition to the highly skilled activities, the farm labourers are involved in cultivation, weeding, harvesting and applying farms inputs to the test crops. Rejection of legitimate expenses and withdrawal of fiscal incentives would not only hamper the growth path envisaged by the Indian seed Companies but would ultimately force them to discontinue indigenous research and tie up with MNCs to sustain the most copetitive markets. Through the August House, I request Agriculture Minister and Farmers welfare to review the DSIR policy in respect of agricultural research activities which directly relates to the famers and to extend the fiscal incentive of weighted deduction provision u/s 35(2AB) as available earlier for the farm

labourers. In turn, it will enable the seed companies to inspire and involve themselves in the research work to bring more quality seeds of yielding varieties.

(xvi)Need to set up a Jawahar Navodaya Vidyalaya and a Mining College in Singrauli district of Madhya Pradesh.

श्रीमती रीती पाठक (सीधी) : मैं सरकार का ध्यान मेरे संसदीय क्षेत्र के सिंगरौली जिले की मूलभूत आवश्यकताओं की ओर आकर्षित करवाना चाहती हूँ। विन्ध्य क्षेत्र में नव सृजित यह जिला, जिसे माननीय मुख्यमंत्री श्री शिवराज सिंह चौहान जी ने 24 मई, 2008 को स्वीकृति प्रदान करते हुए 50वां जिला घोषित किया। यह जिला ऊर्जा व खनन के क्षेत्र में देश में बड़ा स्थान रखता है किंतु, शिक्षा के क्षेत्र में अभी भी अभावग्रस्त है।

अतः मैं माननीय मानव संसाधन विकास मंत्री जी से अनुरोध करूंगी कि सिंगरौली जिले में जवाहर नवोदय विद्यालय व धनबाद माइनिंग कॉलेज की तर्ज पर एक माइनिंग कॉलेज की स्थापना की स्वीकृति प्रदान करने की कृपा करें, जिससे सिंगरौली के विकास को एक नया आयाम मिल सके।

(xvii) Need to include Pasighat in Arunachal Pradesh in the list of Special Smart Cities

SHRI NINONG ERING (ARUNACHAL EAST): I would like to draw the attention of Hon'ble Minister of Urban Development towards Smart City Project for Pasighat in Arunachal Pradesh. The city is sensitively and strategically placed near China border and can act as a focal point for ACT EAST POLICY. The Government must prioritise on selecting Pasighat for Smart City Project to bring inclusive, sustainable and holistic development in North-Eastern region. Although it was hoped that Smart City Project will start by this year, but on ground there is no visible progress. I urge the minister to include Pasighat in the list of Special Smart Cities to keep the hopes and aspirations of North-Eastern region alive.

(xviii) Need to facilitate reprinting of Dr. B.R. Ambedkar's literature.

श्री मल्लिकार्जुन खडगे (गुलबर्गा) : बाबासाहब डॉ भीमराव अंबेडकर जी के 125 वें जन्म दिवस के अवसर पर भारत सरकार ने डॉ अंबेडकर के साहित्यों को पुनः प्रकाशित करने की घोषणा की थी लेकिन जुलाई, 2014 से महाराष्ट्र सरकार द्वारा एन.ओ.सी. न मिलने की वजह से भारत सरकार अभी तक इस विषय में अपेक्षित कदम उठाने की दिशा में आगे नहीं बढ़ पाई है। अंबेडकर फाउंडेशन जो भारत सरकार की ओर से साहित्य भंडार को प्रिंट करती है, उसके हिसाब से बहुत ज्यादा मांग होने के बाद भी एक भी प्रति उपलब्ध नहीं है। इन साहित्यों की अहमियत का अंदाजा इस बात से लगाया जा सकता है कि 2013-14 में ही 20,000 खंड बिक गए थे।

मैं सरकार से ये अनुरोध करता हूं कि इस कार्य को उच्च प्राथमिकता पर आपसी विचार-विमर्श कर पूरी करें और जल्दी से जल्दी इसका समाधान निकले।

(xix) Need to include Namakkal City under AMRUT scheme

SHRI P.R. SUNDARAM (NAMAKKAL): I would like to urge the Government to include Namakkal Municipality in the Atal Mission for Rejuvenation and Urban Transformation. Namakkal is one of the 32 Cities/Towns in Tamil Nadu originally qualified for inclusion under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT). Namakkal meets the criteria for this mission. It is famous for its lorry body building industries and poultry farm. It is India's 2nd biggest egg producing region and it has floating population above 50,000 per day. In this regard, our Hon'ble Chief Minister of Tamil Nadu has already urged the government to include Namakkal under Atal mission for Rejuvenation and Urban Transformation. The inclusion of this city under this mission would pave way for more development of this city. Therefore, I request the Government to include the city under AMRUT and allocate funds accordingly at the earliest.

(xx) Need to make agricultural education job-oriented

DR. K. GOPAL (NAGAPATTINAM): Crores of educated and technically qualified young persons are unemployed. They go to employment offices again and again where vacancies are displayed and there they submit their applications. But they do not get employment because creation of employment is nil in both government and no-government sectors. Thousands compete for a single post, hence youth of the country is frustrated and their number is increasing day-by-day.

These frustrated young persons are being exploited by anti-social and anti national elements and many unemployed youth are turning towards crimes and terrorism. Educated skilled and unskilled young persons are migrating to foreign countries in search of employment and better life. This brain drain is due to lack of employment opportunities in our country.

Half of India's population is directly dependent on agriculture. However, when we analyse the level of education imparted for agriculture, it gives a disappointing picture. Agricultural education is part of some school curriculum till higher secondary, however, there is little emphasis on it from the Government and the school authorities. The majority of students are those who leave their regular education and end up in agricultural domain. However, there are neither sufficient avenues to study agriculture nor are any examinations which can help to monitor their performance. Thus, we are stuck in traditional ways of agriculture. Today, agricultural education is available both as an optional subject and vocational course. However, just two percent of higher secondary students take up agricultural education. There is an urgent need to focus on agricultural education, especially in relation to job and skill development. The country today is debating the introduction of entrepreneurship in education. However, linking entrepreneurship to agriculture can bring the much needed innovation to provide transformational results in this sector.

Creating a vibrant syllabus for agricultural education for schools and linking it to job creation will not only increase basic knowledge but also make students naturally interested for advanced courses in agriculture and thereby a better career.

(xxi) Need to increase the retirement age of Air India employees

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR):

Superannuation age of officials and staff of Central Government offices and Central Government Enterprises is 60 years and some are even enjoying extension up to 62 years after retirement.

On the other hand, for Air India ground officials and clerical staff retirement age is 58 years. Moreover, in Air India, no new permanent or regular recruitment is done against the vacant posts.

It is my earnest request to Government of India to consider increase in the retirement age of Air India officials/staff and bring it at par with the retirement age of Central Government employees and new permanent /regular recruitment may be done against the vacant posts.

The Air India being the only national airline, the pay scale of its employees may be as per the Central Government norms.

(xxii) Need to allocate more funds under Pradhan Mantri Gram Sadak Yojan to West Bengal

SHRIMATI APARUPA PODDAR (ARAMBAG): Pradhan Mantri Gram Sadak Yojana, a Central Government sponsored scheme which provides all-weather road connectivity aims at upgrading roads in rural areas.

I wish to draw the attention of the House towards the fact that Arambagh Parliamentary Constituency is a flood affected area which is economically and financially backward consisting of SC/ST population in large numbers. The PMGSY Scheme has not fully benefitted this area due to its slow progress here.

In this connection, I request the Hon'ble Rural Development Minister to kindly look into this issue and allot more funds for PMGSY to West Bengal. This will benefit the agriculturists and weavers of Arambagh

(xxiii) Need to provide employment to the persons whose Lands had been acquired by NALCO in Koraput district of Odisha

SHRI JHINA HIKAKA (KORAPUT): I would like to state that in 1981, the National Aluminum Corporation acquired land for establishment of its industrial set up at Damanjodi in Koraput district of Odisha. The land acquired for the project at Damanjodi comes under the Fifth schedule of the Constitution. However, during, the process of acquisition of land, an MOU was signed in which it was promised by the NALCO authority to provide rehabilitation as well as employment to the displaced persons who mostly belong to Scheduled Caste and Scheduled tribe category. But, after a lapse of 35 years of land acquisition, neither rehabilitation nor has employment been provided to the displaced persons and land oustees by the NALCO authority. These poor landless people are struggling now for their livelihood. After decades of struggle, the district collector and the NALCO authority jointly identified 416 displaced and land oustee families as land affected persons vide letter No. 250/2014 dated 20.6.2014. However, later, the number of affected persons was reduced to 235 from 416 with a new brand 'Substantial Affected persons' along with some criteria vide letter No. R&REH 30/14-8682/R&DM dated 20.03.2015. The Chief Minister of Odisha also directed the NALCO authority to expedite the process to provide employment to the land oustees and displaced persons at the earliest but in vain.

Hence, I urge upon the Government to take the issue into consideration and order the concerned authority to provide employment to affected SC/ST and other downtrodden displaced and land oustees affected by the NALCO project at the earliest.

(xxiv) Regarding making arrangements for screening of Rio Olympic Games

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): The Olympic Games are considered as the biggest celebration of sports and athleticism world over. The games are organized once every 4 years. This year it is being conducted in Rio, Brazil. With India sending its biggest ever contingent to the Olympic Games this time around, the Government should use this opportunity to motivate more youth to take up sports as a career or recreational activity.

In this regard, I urge the Government to make arrangements for screening of Rio Olympic Games all over the country, especially in those parts where penetration of television is not very high. This will serve two purposes:

- (i) The young citizens of the country, especially those who reside in backward and remote areas, will get an opportunity to experience this major sporting event via the medium of television. This will go a long way in encouraging kids to take up sports as a long term career option.
- (ii) Such an event, if done at a grand scale, will also help in lifting the morals of hundreds of our sportsmen who are currently competing in Rio.

I urge the Government to seriously take appropriate steps in this regard.

(xxv) Regarding the plight of India workers in Middle East countries

SHRI A.P. JITHERNDER REDDY (MAHABUBA): Recently, a total of ten thousand Indian workers lost their jobs in Saudi Arabia as that country suffers from lower oil prices and this situation prevails in several other Middle East countries like Oman, Kuwait etc.

Our countrymen don't have money to buy foods and medicines and it is time that we step up our efforts to help our fellow brothers and sisters.

A report by the Human Rights Watch mentions that Indians employed as maids in Oman face a situation of slavery, abuse from their employers and are denied fair pay.

I would like to know what the government plans to do for Indian stranded abroad.

Further, if the Government plans to bring back Indian migrants from countries like Oman and Kuwait, a mechanism should be worked out for their rehabilitation.

(xxvi) Need to exempt VAT and other taxes for works executed under MPLADS

SHRIMATI KOTHAPALLI GEETHA (ARAKU): I would like to draw the kind attention of the august House regarding the need to exempt VAT and other taxes while executing the works of MPLADS.

As the House is aware, the Ministry of Statistics and Programme Implementation releases funds for the developmental activities through MPLDS in the Constituencies of Hon'ble Members of Parliament. In this connection, I would like to state that in the existing MPLADS guidelines, mention has been made about the administrative expenses and centage charges in para nos. 4.17 and 4.17.1 respectively. But nowhere is taxation part especially VAT mentioned which is creating a lot of confusion.

I would like to bring to your kind notice that some of the Nodal agencies in Telagana & Andhra Pradesh are deducting and collecting VAT & other taxes and remitting the same to the State Sales Tax department and other concerned departments. It is pertinent to mention here that in the States, whenever funds are released to MLAs, VAT and other taxes are not deducted by the nodal departments. Therefore, some sort of guidelines must be issued with regard to MPLADS also. I am sure that, not only me but the entire august House will agree with me that since these funds are utilized for the local area development, no taxation should be imposed and entire amount (except administrative expenses as per guidelines) must be utilized for the purpose. If GST Bill is passed in future, it may also be waived off in respect of MPLADS works.

Hence, I request the Hon'ble Minister of Statistics and Programme implementation to kindly look into the matter and issue clear cut guidelines in this aspect.

(xxvii) Need to construct railway line between Valapattanam railway station and Azhikkal port in Kannur district of Kerala

SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): Government of Kerala has earmarked amount of Rs. 500 crore for the development of Azhikkal Port and also submitted proposals to Union Government for including Azhikkal Port under Sagarmala project of Ministry of Shipping, Government of India.

Connectivity to the port with external service/infrastructure facilities is important for the development of the port. Linking of this port through rail line will facilitate smooth access to the port. Construction of this railway line is a crucial factor in determining the operational success of the Port.

In the above circumstances, I request the Government to take necessary steps to accord sanction and provide sufficient funds for survey and construction of Railway line between Valapattanam railway station and Azhikkal Port of Kannur district.

(xxviii) Regarding the problems of Anganwadi workers in the country

SHRIMATI SUPRIYA SULE (BARAMATI): Anganwadi workers were instituted under the Integrated-Child Development Services (ICDS) Scheme. They work to provide preschooling to children, nutritional supplements to pregnant women, vaccinations to babies among others. Since the progress of the society depends on the health and nutritional status of women and children, their role is an important one. Apart from their prescribed duties in the scheme, the Anganwadis are also involved in jobs like undertaking household surveys for Census, election cards and ration cards. Despite the importance of their role and the amount of workload, Anganwadis workers are not considered Government employees as they are employed just under a Scheme. Even the honorarium they receive is below the minimum subsistence wages. The Sevikas as they are called, also face delays in wage disbursement. But the Government instead of addressing this issue, has reduced the budget allocation for ICDS scheme in 2016. Hence, I bring to the attention of the house this issue of Anganwadi workers and request the Government to regularise their employment. Since their actions affect health of mothers and children, the Government must incentivize them by increasing their honorarium.

(xxix) Need to include 'Gangota' caste of Bihar in the list of Scheduled Tribes.

श्री शैलेश कुमार (भागलपुर) : बिहार राज्य में गंगा के किनारे आदिवासियों की तरह आदम युग से जिंदगी जीने वाले गंगोता जाति को आज तक आरक्षण का सही दर्जा नहीं मिल पाया है। गंगोता जाति को पहले गंगापूत और बाद में गंगोत्री के नाम से जाना जाता था, जिसे अब गंगोता के नाम से जाना जाता है। इस जाति के लोग बिहार के आठ जिलों सहित भागलपुर जिले में सबसे ज्यादा हैं। गंगोता जाति के लोग आर्थिक तथा शैक्षणिक विकास की दृष्टि से काफी पिछड़े हुए हैं। इसके बावजूद भी अब तक इस जाति को अनुसूचित जनजाति में शामिल नहीं किए जाने से गंगोता जाति में भारी क्षोभ है।

अतः केंद्र सरकार से मेरी मांग है कि अनुसूचित जनजाति में शामिल कराने के लिए गंगोता जाति की इथनोग्राफिक रिपोर्ट बिहार सरकार से मंगवाकर अनुसूचित जनजाति के रूप में अधिसूचित की जाए।

14.01 hours

**THE CONSTITUTION (ONE HUNDRED AND TWENTY-SECOND
AMENDMENT) BILL, 2014
(Amendments made by Rajya Sabha)**

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRI ARUN JAITLEY): Sir, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill* further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration:--

ENACTING FORMULA

1. That at page 1, line 1, **for** the word “Sixty-sixth”, the word “Sixty-seventh” be **substituted**.

CLAUSE 1

2. That at page 1, lines 2 and 3, **for** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be **substituted**.

CLAUSE 9

3. That at page 2, **after** line 28, the following be **inserted**, namely:-

“(2) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.

(3) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.

(4) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.

* The Bill was passed by Lok Sabha on the 6th May, 2015 and transmitted to Rajya Sabha for concurrence. Rajya Sabha passed the Bill with amendmentsw at its sitting held on the 3rd August, 2016 and returned it to Lok Sabha on 4th August, 2016.

CLAUSE 10

4. That at page 2, **for** lines 35 to 39, the following be **substituted**, namely:-

‘(ii) after clause (1), the following clauses shall be substituted, namely:-

“(1A) The tax collected by the Union under clause (1) of article 246A shall also be distributed between the Union and the States in the manner provided in clause (2).

(1B) The tax levied and collected by the Union under clause (2) of article 246A and article 269A, which has been used for payment of the tax levied by the Union under clause (1) of article 246A and the amount apportioned to the Union under clause (1) of article 269A, shall also be distributed between the Union and the States in the manner provided in clause (2).”’.

CLAUSE 12

5. That at page 3, line 3, **for** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be **substituted**.
6. That at page 3, line 22, **for** the words “Integrated Goods and Services Tax”, the words, figure and alphabet “Goods and Services Tax levied on supplies in the course of inter-State trade or commerce under article 269A” be **substituted**.
7. That at page 4, **for** lines 15 and 16, the following be **substituted**, namely:-

“(11) The Goods and Services Tax Council shall establish a mechanism to adjudicate any dispute –

(a) between the Government of India and one or more States; or

(b) between the Government of India and any State or States on one side and one or more other States on the other side; or

(c) between two or more States,

arising out of the recommendations of the Council or implementation thereof.”.

CLAUSE 14

8. That at page 4, line 34, **after** the word “and”, the word “article” be **inserted**.

CLAUSE 18

9. That at page 5, lines 26 to 40, be **deleted**.

Omission
of clause
18.

CLAUSE 19

10. That at page 6, line 1, **for** the word “may”, the word “shall” be **substituted**.
11. That at page 6, line 3, **for** the words “such period which may extend to”, the words “a period of” be **substituted**.”

HON. DEPUTY-SPEAKER: Hon. Minister, Shri Arun Jaitley.

वित्त मंत्री तथा कॉर्पोरेट कार्य मंत्री (श्री अरुण जेटली): उपाध्यक्ष महोदय, यह संविधान संशोधन इस सदन ने 6 मई, 2015 को पारित किया था। अगर हम इसका पूरा इतिहास देखें, तो सन् 2003 में केन्द्र सरकार द्वारा बनाई गयी डॉक्टर केलकर समिति ने एक सिफारिश दी थी, जिसमें यह सुझाव दिया गया था कि देश की इनडायरेक्ट टैक्सेशन व्यवस्था में एक बुनियादी परिवर्तन लाया जाए। आज कई प्रकार के टैक्सेस हैं, जो किसी भी वस्तु के ऊपर, गुड्स के मैन्यूफैक्चर पर केन्द्र सरकार लगाती है और कई टैक्सेस इस प्रकार के हैं, जिनको हम इनडायरेक्ट टैक्सेस मानते हैं, वे राज्य सरकारें लगाती है। इस संविधान संशोधन का संबंध केवल उन्हीं इनडायरेक्ट टैक्सेस से है, जो गुड्स एंड सर्विसेस के साथ संबंध रखते हैं।

सुझाव यह था कि इन तमाम टैक्सेस को, जो आज अलग-अलग स्तर पर लगते हैं और जिनकी वजह से व्यापार और व्यवसाय करने में देश में कई रुकावटें आती हैं, उन सभी को इकट्ठा मिलाकर एक गुड्स एंड सर्विसेज टैक्स बनाया जाए, लेकिन इस प्रणाली को स्थापित करने के लिए संविधान संशोधन की आवश्यकता है, क्योंकि इस व्यवस्था को लागू करने की जिम्मेदारी केन्द्र सरकार की भी होगी और देश की हर राज्य सरकार की भी होगी, इसलिए सरकार का एक बहुत बड़ा प्रयास रहा कि इसमें व्यापक आम राय बन पाए। मुझे इस बात की खुशी है कि बहुत लम्बे प्रयास के बाद, जो कई वर्षों तक चलता रहा, एक आम राय बनी है और अधिकतर राजनीतिक दल बहुत बड़ी संख्या में इसके समर्थन में उभरकर सामने आए हैं। वर्ष 2003 की डॉक्टर केलकर कमेटी की सिफारिशों को सार्वजनिक किया गया और उसके पश्चात् सन् 2006-07 के बजट में, उस वक्त के वित्त मंत्री ने यह सुझाव दिया था कि प्रयास किया जाए कि पहली अप्रैल, 2010 से इस देश में जीएसटी लागू किया जाए। चूंकि इसको लागू करने के लिए कई व्यवस्थाएं तैयार होनी थीं और राज्यों की भागीदारी चाहिए थी, इसलिए बाद में राज्यों के वित्त मंत्रियों की एक एम्पावर्ड कमेटी बनाई गयी। उस एम्पावर्ड कमेटी की एक परम्परा आज तक चली आ रही है और एक अच्छी परम्परा बनी है कि जिस भी राजनीतिक दल की सरकार केन्द्र में होती है, एम्पावर्ड कमेटी का अध्यक्ष किसी दूसरे राजनीतिक दल का होता है ताकि इसके माध्यम से भी चर्चा में आम राय बनाने में लाभ हो सके। उसकी सिफारिशें आती रहीं और जो उसका डिस्कशन पेपर बना, नवम्बर 2009 में उसको सार्वजनिक किया गया कि किस प्रकार से यह लागू होगा। वर्ष 2011 के बजट के साथ-साथ इस संविधान संशोधन को इस सदन के सामने पेश कर दिया गया। जब यह इस सदन के समक्ष आया तो दो प्रकार की पैरेलल व्यवस्थाएं चलती रहीं। जो सदन के अंदर संविधान संशोधन आया, वह स्टैंडिंग कमेटी के समक्ष चला गया। स्टैंडिंग कमेटी उसके ऊपर विचार करती रही तथा उसने अपनी रिपोर्ट वर्ष 2013 के मध्य में दी। दूसरी व्यवस्था इसके संबंध में थी, क्योंकि राज्यों की भागीदारी चाहिए थी कि राज्यों के वित्त मंत्रियों की

एम्पॉवर्ड कमेटी थी। वह भी इस संवैधानिक संशोधन पर और उसके बाद में होने वाली प्रक्रिया पर चर्चा करती रही। इन तमाम सिफारिशों के बाद, एक दूसरे से चर्चा करने के बाद नवम्बर 2013 में सारे सुझाव लेकर उस कानून का मूल स्वरूप बना, लेकिन उस स्वरूप को लेकर भी कई प्रश्न इसमें उठते रहे थे। लोक सभा जब 2014 के आरम्भ में भंग हुई तो यह संविधान संशोधन विधेयक उसके साथ लैप्स कर गया। जब नई सरकार बनी तो उस नई सरकार ने दुबारा यह प्रयास शुरू किया कि राज्यों के साथ इस पर एक बार फिर से चर्चा की जाए। राज्यों के साथ दो बार चर्चा करने के बाद जो स्वरूप स्टैंडिंग कमेटी ने बनाया था, उस सबमें आपस में फैसला करने के बाद जो स्वरूप बना, वह इस संसद के सामने हम लोग लेकर आए।

कई विषयों को लेकर राज्यों के मन में कई प्रश्न थे। एक मूल प्रश्न जो राज्यों के मन में था, जो वर्ष 2011 के कानून में नहीं था कि, अगर इस व्यवस्था को लागू करने से किसी भी राज्य के राजस्व में घाटा होता है तो उस घाटे की खानापूर्ति किस प्रकार से की जाए। वर्ष 2011 के कानून में इसका प्रावधान नहीं था। हम लोगों ने यह सुझाव दिया था कि उसको पूरा करने के लिए पांच वर्ष तक केन्द्र सरकार उसको पूरा करेगी। पहले तीन वर्षों के लिए पूरा और उसके बाद धीरे धीरे यह कम होगा। लेकिन बाद में जो चर्चाएं हुईं, राज्यों का भी यह मानना था और जो राजनैतिक आम राय बनी, वह भी यह बनी कि पांच वर्षों के लिए पूरे स्तर तक मुआवजा केन्द्र सरकार इसको दे। कुछ राज्यों में यह चिंता थी, विशेष रूप से जी.एस.टी. एक डेस्टीनेशन टैक्स है, इसलिए जो मैनुफैक्चरिंग स्टेट्स थे, इनमें गुजरात, महाराष्ट्र, कर्नाटक और तमिलनाडु राज्यों की चिंता थी कि हम मैनुफैक्चरिंग स्टेट्स हैं। हमने मैनुफैक्चरिंग इंड्रस्ट्रक्चर के लिए अपने राज्यों में बहुत ज्यादा निवेश किया है। चूंकि इन टैक्सों का लाभ उन राज्यों को होगा, जहां पर खरीददारी होती है, खपत होती है, इसलिए हमें एक फीसदी इंटर-स्टेट सेल्स के ऊपर दो वर्ष के लिए टैक्स लगाने की अनुमति दी जाए। यह एक दूसरा सुझाव था।

अंत में, इस पर आम राय नहीं बन पाई और वह भी संशोधन हुआ। तीसरा मूल विषय यह था कि जी.एस.टी. काउंसिल किस प्रकार से बने। वर्ष 2011 के कानून में यह लिखा था कि जी.एस.टी. बिल के सभी निर्णय कंसेंसस के माध्यम से होंगे। अब कंसेंसस शब्द की कोई परिभाषा नहीं है। कंसेंसस सर्वसम्मति है कि नहीं है, 51 फीसदी को कंसेंसस मानेंगे या 80 फीसदी को कंसेंसस मानेंगे। यह एक विवाद का विषय था। इसलिए स्टैंडिंग कमेटी ने सुझाव दिया कि जितने भी निर्णय हैं, वे जी.एस.टी. काउंसिल में हों जिसमें केन्द्रीय सरकार की ओर से कोई अध्यक्षता करे, राज्य सरकारों का एक-एक प्रतिनिधि रहे। इसमें दो तिहाई वोट राज्यों का होगा, एक तिहाई वोट केन्द्र का होगा, लेकिन निर्णय सफल हो पाए, इसके लिए

तीन-चौथाई वोट हो पाना आवश्यक है। Every decision should be passed by a three-fourth majority, जिसका असर यह था कि राज्यों के निर्णय के ऊपर केन्द्र का एक प्रकार से वीटो हो गया। केन्द्र के निर्णय के एकाधिकार पर राज्यों का वीटो हो गया और इस मजबूरी में दोनों को समन्वय से आम राय बनानी पड़ेगी तभी निर्णय हो पाएगा। उन्होंने एक यह सुझाव दिया था और उस समय की सरकार ने नवम्बर, 2013 को इस सुझाव को स्वीकार कर लिया था। इसके पश्चात् जब यह कानून 6 मई, 2015 को लोक सभा से पारित हुआ, तो उसके पश्चात् राज्य सभा में गया, राज्य सभा की सिलेक्ट कमेटी में गया। सिलेक्ट कमेटी ने इस बिल पर कुछ सिफारिशें दीं। सिफारिशों के बाद भी सरकार का यही प्रयास था कि बहुत अधिक मात्रा में राजनीतिक दल, विशेष रूप से जितने भी क्षेत्रीय राजनीतिक दल थे, वे लगभग सभी इसके समर्थन में थे। मेरे ए.आई.डी.एम.के. के मित्रों के इस संबंध में कुछ प्रश्न थे, अन्यथा सभी लोग इसके समर्थन में थे, लेकिन हम लोग चाहते थे कि केवल डिवाइडिड पार्लियामेंट इसे पारित करेगी, तो इसका लाभ नहीं रहेगा, इसलिए सभी बड़े राजनीतिक दल इसके पक्ष में होने चाहिए। इसके पीछे कारण यह था कि राज्यों में या केंद्र में किसी न किसी राजनीतिक दल की सरकार है और इसलिए इसे लागू करने की जिम्मेदारी उन्हीं राज्य सरकारों को है। इस कारण संघीय ढांचे में व्यापक आम राय बनना इसके लिए आवश्यक था। इस वजह से कुछ विलम्ब तो जरूर हुआ, लेकिन यह इस देश के लोकतंत्र की ताकत थी कि लगभग सभी राजनीतिक दल एक मंच के ऊपर आ गए और उसके साथ-साथ लगभग सभी राज्य भी एक मंच पर आए। हरेक के जो कंसर्न्स थे, उन्हें हमने एड्रेस किया और राज्य सभा में अंतिम रूप में सर्वसम्मति से जिस कानून को पारित किया है, वह सबकी आम राय से बनाया गया है, जिसका असर यह होगा कि इनडायरेक्ट व्यवस्था में देश में एक कानून होगा। यह एक देश में एक टैक्स होगा। जैसा हम देखते हैं कि जब कोई एक सामान एक राज्य से दूसरे राज्य में जाता है, तो कुछ न कुछ रुकावटें आती हैं, अब वह नहीं होगा। There will be a seamless transfer of goods and services through the country. The whole country will become one integrated market. Simplification will be easier और इसकी जो व्यवस्था होगी, उस व्यवस्था में जो लिकेजिज हैं, इवेज़न हैं, वे स्वाभाविक अपने आप कम होगा, जिसकी वजह से टैक्स बेस बनेगा। इसका लाभ राज्यों को भी होगा, केंद्र को भी इसका लाभ होगा। इसके अतिरिक्त दूसरा लाभ बड़े पैमाने पर यह भी होगा कि केंद्र का और राज्य का इन विषयों पर निर्णय लेने में भी और इसे कार्यान्वित करने में भी आपस में एक-दूसरे के ऊपर सहयोग बनेगा। एक स्टेज पर अगर टैक्स दे दिया गया है, तो अगली स्टेज पर उस टैक्स कम्पोनेंट पर टैक्स नहीं लगेगा, जिसकी वजह से टैक्स ऑन टैक्स का कैस्केडिंग इफैक्ट होता है, वह अपने आप कम होगा। इवेज़न कम

होगा, कैस्केडिंग इफैक्ट कम होगा और उसका स्वाभाविक लाभ होगा कि टैक्स का देश के अंदर बेस बड़े, देश में व्यावसाय करना सरल होगा और यह बहुत महत्वपूर्ण विषय है। देश के टैक्सेशन मामलों के इतिहास में यह एक बहुत बड़ा रिफार्म है, जो संसद कर रही है। मैं सभी राजनीतिक दलों का, जिन्होंने एक आवाज में राज्य सभा में पारित किया है, इसके लिए मैं विशेष रूप से आभारी हूँ। मैं राज्यों का भी आभारी हूँ, जिन्होंने लगभग एक ही आवाज में इसका पूर्ण रूप से समर्थन किया है। इसके भविष्य का रोड मैप होगा कि यह संविधान संशोधन इनेब्लिंग है। It is an enabling amendment. After this amendment, we will have to prepare three more laws. Once the Constitution Amendment is notified after ratification by the States, their drafts will have to be prepared by the GST Council, and then two of those laws will have to come before Parliament - the law relating to the Central GST and the inter-State GST. The State GST law will be passed by various State Assemblies. Simultaneously the Council will also set upon the task of various functional modalities. To ensure that there is ease as far as the assessee is concerned and the same person is not assessed simultaneously by two authorities - Central and State authorities - those functional modalities will have to be worked out. The rates of taxations will have to be worked out. All those decisions will be taken by the GST Council. The rate of taxation will be determined there.

One argument is, are States and Centre both giving up their jurisdictions and sovereignty? The answer to that is, in this country to have one nation and one tax, we are pooling in their sovereignty together and creating a new mechanism which will take all these decisions in that forum of pooled sovereignty itself. So, this is a major reform which will in the long run go in the interest of the country. With these few observations, I commend this Bill for the acceptance of the House.

HON. DEPUTY SPEAKER: Motion moved:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration:--

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word “Sixty-sixth”, the word “Sixty-seventh” be ***substituted***.

CLAUSE 1

2. That at page 1, lines 2 and 3, ***for*** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be ***substituted***.

CLAUSE 9

3. That at page 2, ***after*** line 28, the following be ***inserted***, namely:-

“(2) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.

(3) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.

(4) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.

CLAUSE 10

4. That at page 2, ***for*** lines 35 to 39, the following be ***substituted***, namely:-

‘(ii) after clause (1), the following clauses shall be substituted, namely:-

“(1A) The tax collected by the Union under clause (1) of article 246A shall also be distributed between the Union and the States in the manner provided in clause (2).

(1B) The tax levied and collected by the Union under clause (2) of article 246A and article 269A, which has been used for payment of the tax levied by the Union under clause (1) of article 246A and the amount apportioned to the Union under clause (1) of article 269A, shall also be distributed between the Union and the States in the manner provided in clause (2).”’.

CLAUSE 12

5. That at page 3, line 3, ***for*** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be ***substituted.***
6. That at page 3, line 22, ***for*** the words “Integrated Goods and Services Tax”, the words, figure and alphabet “Goods and Services Tax levied on supplies in the course of inter-State trade or commerce under article 269A” be ***substituted.***
7. That at page 4, ***for*** lines 15 and 16, the following be ***substituted,*** namely:-

“(11) The Goods and Services Tax Council shall establish a mechanism to adjudicate any dispute –

 - (a) between the Government of India and one or more States; or
 - (b) between the Government of India and any State or States on one side and one or more other States on the other side; or
 - (c) between two or more States,
arising out of the recommendations of the Council or implementation thereof.”.

CLAUSE 14

8. That at page 4, line 34, ***after*** the word “and”, the word “article” be ***inserted.***

CLAUSE 18

9. That at page 5, lines 26 to 40, be ***deleted.*** Omission
of clause
18.

CLAUSE 19

10. That at page 6, line 1, ***for*** the word “may”, the word “shall” be ***substituted.***
11. That at page 6, line 3, ***for*** the words “such period which may extend to”, the words “a period of” be ***substituted.***

HON. DEPUTY SPEAKER: Shri N.K. Premachandran, are you moving your amendment Nos. 12 to 16?

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“That in the amendment made by Rajya Sabha and printed at Sl. No. 3 in list No. 1 of Amendments, in the proposed clause (2),--

after “Consolidated Fund of India”
insert “and such amount shall be assigned to that State.” (12)

That in the amendment made by Rajya Sabha and printed at Sl. No. 3 in list No. 1 of Amendments, in the proposed clause (3),--

after “Consolidated Fund of India”
insert “and such amount shall be assigned to that State.” (13)

That in the amendment made by Rajya Sabha and printed at Sl. No. 3 in list No. 1 of Amendments, in the proposed clause (4), --

after “Consolidated Fund of the State”
insert “and such amount shall be assigned to Union of India.” (14)

That in the amendment made by Rajya Sabha and printed at Sl. No. 7 in list No. 1 of Amendments, in the proposed clause (11),--

after “mechanism”
insert “, in the manner as Parliament shall by law provide,” (15)

That in the amendment made by Rajya Sabha and printed at Sl. No. 7 in list No. 1 of Amendments, in the proposed clause 11 (c),--

after “implementation thereof”
insert “or arising otherwise than the recommendations of the Council or implementation thereof”. (16)”

HON. DEPUTY SPEAKER: Shri Bhartruhari Mahtab, are you moving your Amendment No. 17?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Yes, Hon. Deputy Speaker, I want to move my amendment.

I beg to move:

“That in the amendment made by Rajya Sabha and printed at Sl. No. 4 in list No. 1 of Amendments, in the proposed clause (1B),--

for “Union under clause (1) of article 246A”
subtitle “Union under clause (1) of article 246A or which represents any unclaimed credits in transactions.” (17)

HON. DEPUTY SPEAKER: Hon. Members, we have allotted the time of four hours for discussion on amendments to this Bill. Therefore, we have to fix the time of division. The division will take place at 6 pm. I request the hon. Members to be very brief when they speak.

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): Hon. Deputy Speaker, today is a historic day when we are considering a transformational taxation law which will definitely herald a new era in the economy of this country. In Purchasing Power Parity terms, as per the latest data the Indian economy is now four per cent larger than that of Japan and just about half the size of the US economy. Indian growth of six per cent is, therefore, equivalent to American growth of three per cent. India continues to outperform its relative contribution to world growth and the output can only grow. Whatever may have been the crisis, whatever may have been the challenges, the fundamentals of the economy of this country have always been strong; we should acknowledge that.

The hon. Finance Minister has told about the journey of the processes which have taken place right from 2003 till today on GST. I would rather say that it is an offshoot of the great reforms of 1991 when the Indian economy ushered in some of these revolutionary thoughts. We must acknowledge the idea which was mooted by Dr. Manmohan Singh under the Prime Ministership of the late P.V. Narasimha Rao. It is a process; no one can say at any point of time that it is a

flawless law. It is an experiment; it is always a story in progress. I do not want to come out with any more details of the historical journey which the country has undertaken. We do not dispute those facts. It should have come much earlier. If there had been political consensus, it would have come long back. I am not going to get into those stories and all the resistance, but today at least the Congress Party is here to extend its full support for implementation of the GST. But our only concern which is shared by all of us in the Lok Sabha including ruling parties is that this House has been taken as a junior partner in this process. You have not taken this House seriously. You always think that the Upper House or the Rajya Sabha is more important. That is why you discuss only with them. We have no grudges on that. ... (*Interruptions*)

HON. DEPUTY SPEAKER: Please let him speak.

... (*Interruptions*)

SHRI M. VEERAPPA MOILY: Even while constituting the Select Committee, you have exclusively done it from the Members of that House, which means there are no brains here; it looks like that and it includes the Ruling Party. The real brain is in the other House!

When I initiated the debate on the GST, I suggested some of these points including the cascading effect of one per cent. We opposed it. I am happy that you agreed on that. We demanded for a Joint Committee. You bulldozed it because you had the majority but you had to come down in the Rajya Sabha and appointed them. If you had to include some of the Members of both the fronts here, I think, things would have been much easier. It would have been appreciated by all of us and today we could have reduced some of the flaws which are still in the Bill.

We are not opposed to it here. Democracy is not just majority; it is consensus of not only both the Houses but also consensus of all parties inside and outside the House.

Before I proceed – no point in repeating whatever was said in the Rajya Sabha because all of us have heard about it – I have a few points which I would

like to highlight here. GST is expected to reduce three of the costs: the first is associated with the collection cost; the second is the compliance cost; and the third is the cost in terms of allocative distortions. You have two objectives – ease of doing business and enhanced efficiency in supply chain by obviating the need to have branch offices created to avoid inter-state sales tax; and reduced transaction costs by ensuring seamless trade in commodities. These are the objectives but you should also add one more thing. That is governance. Over and above everything unless there is a governance element, nothing of this could be achieved. I think that should have been added here. I would like to urge upon the Finance Minister. Of course, it may be a bit late now but better late than never.

You have a report from Shri Parthasarathi Shome, the eminent economist, on the reforms of the taxation administration. Perhaps, some exercise could have been done on this report. I think, there are four volumes in number. That would have definitely facilitated you for a smooth sailing of the implementation and initiation of the GST regime. Even now it is not late for you to consider it.

The Finance Minister and the major industry bodies have stated that it is a ‘game changer’ or ‘reform of the century’. Yes, it should be; but it is too early to say that it is a ‘game changer’. We will have to wait for that certificate to be obtained at a later stage. The gains from this reform will depend upon the architecture of this taxation; the engineering and management aspects of the new levy; and the design thereof. That is why I said it is too early to call it a ‘game changer’ or a ‘great revolution’; no doubt, it has to be. In fact, the time is opportune for the trade and industry to go into the nitty-gritty of the new levy and actively engage with the Government to ensure that it is smooth. That is not seen; that is not visible.

That is how you will get into problems tomorrow. The Bill provides only a minimalist framework for the levy of the GST, not the maximum. Many things are to be done. A lot of journey will have to be undertaken. It has only a minimal framework. This implies that the entire gamut of issues relating to the structure,

operation or the levy has to be negotiated and decided. Generally, we say that the GST Council is there. No, it is not just limited to that. Not even a word has come from the hon. Finance Minister, either in this House or that House. The stakeholders are plenty. There are multiple stakeholders which include consumers, the common people and traders. We do not know their reaction on this.

Considering the fact that the GST Council will be required to negotiate the structure and operational details of tax, it has 29 States and 2 Union Territories to tackle, and the fact that the economic interest of the contending parties are not exactly in harmony, the emerging structure and operational details of the GST will be far from being flawless. So, you need to work on this. It is a long journey. Of course, you have said that it will be in operation from 1st April 2017. It is for you to convince this House and the country that it is possible to do it. If it is possible, we welcome that move. We will be quite happy about it.

It is too optimistic to expect that the entire process of decision making in the GST Council will be finalised within next ten months. There does not seem to be any clear action plan. You must have given a macro roadmap but it does not convince anybody with the substance of it - flesh and bone.

The Finance Minister has said that, “the GST Council will decide on the rates. We have to strike the right balance between trades of high rates consistent with the revenue growth, low rates that will be less inflationary. A balance between the two will have to be struck. It is a matter of calculation”. No, it is not a mere mathematical calculation. You are dealing with a country with multiple problems. The Chief Economic Advisor believes that a more reasonable rate is possible. Some States have a contrary view. How we are able to converge this over the next few months will have to be seen. There is a vast difference between what our economists have said, including the Chief Economic Advisor and the demand of the States.

I must say, without hurting anybody’s feeling, that the States and the Centre have a vested interest in this. It is natural. I had also been for a number of years

the Finance Minister of a State. We always wanted more. Centre wants more so that they can avoid paying very high compensation. I know it and there is nothing wrong about it. But who will be the neutral agent? Who will be the losers? Not even the traders, they will be happy, but ultimately it is the consumers, common people who will become casualty with this kind of a competitive, profiteering attitude. This needs to be very seriously looked into.

What is the impact of CST? Will there be inflation or not depend on what the slabs are and what will be the traits under GST. It is always feared that there can be inflation. I will come to that part a little later.

Damages from bad reforms were well demonstrated in the past not only in other countries but in India too. The most notable of all experiences was the introduction of MODVAT in 1986. Over eager, the then Union Finance Minister initiated the reform without any preparation although the recommendation to transform the excise duty into a Manufacturing State Value Added Tax was made by the Jha Committee in 1976. The consequence of this poorly implemented reform was that the revenue from Excise Duty in relation to GDP declined from 4.8 per cent in 1985-86 to 3 per cent in 1988-89. This happened when the Customs which was the only Duty had to be reduced as a part of the opening up of the economy. So, we have this experience of half-baked and distorted version. Even a big reform may ultimately land us into more difficulty which is difficult to consumer and difficult to the country.

There are significant concerns about the problem of a very high GST rate coming out of the arrangements that is envisaged in the 122nd Amendment. What will be the GST impact? The moot question is whether GST will fall over the time and whether it will rise with the time as evidence in the case of VAT would suggest. We have an experience.

I was also heading a Tax Reforms Commission in Karnataka. Dr. Parthasarathi Shome and Dr. Govind Rao were also members of this Commission. We came out with a module of the VAT. It was also taken seriously by the then

Empowered Committee. We do not regret that because today VAT is the most successful experiment ever done in the country. We started with a low rate and not a very high rate. There is a thinking with some lobbies to keep the high rate, see it in the country and then thereafter we can reduce it. That will never happen. That has never happened in the history of the economy of this country.

Evidence from the VAT suggest that the lower VAT rate gradually crept up from 4 per cent when VAT was implemented to 5 per cent today and the standard rate rose from 12.5 per cent to 14.5 per cent and in some States even up to 15 per cent. This is the practical experience. We started from the low rate and then it went up. Why do you not have the same logic? It will be successful. If you move to standard GST rate of 20 per cent or more, it will be a big spurt in the case of services and it will also not result in any significant cut in the present Excise/VAT rate.

The simple theory is that you collect what is collected today from all the items. It is so simple. It does not require big calculation. But if you want to make profit out of it, then we will be doing greater disservice to the reform process and greater disservice to the economy of the country. You will be damaging the economy of this country. Kindly re-consider some of these aspects. If you move to a standard GST rate of 20 per cent or more, it will be a big spurt. That is why, it is necessary and justifiable to cap the standard GST rate at 18 per cent. That is also a little more, even after giving a cushion but it cannot exceed 18 per cent. Of course, we did not insist for the amendment in the Rajya Sabha because according to the constitutional provision, it should follow. That is why, we have stepped down on that position so that we can argue it out while the Bill comes up.

The proposed standard rate of above 18 per cent is also more than the ideal average rate of about 14 per cent proposed by the Subramanian Committee. The proposed higher standard rate implies that a larger basket of goods and services is being kept out of the GST. This will impact on the buoyancy of the GST mechanism itself. The trade off by having higher standard of GST rate with a long

list of exemptions will prove to be counter-productive for the efficacy of GST. Instead of seeking to exempt categories of business from GST, it would be more equitable to re-examine the threshold turn-over level which is now just about Rs. 10 lakh as per the model GST law. Further, enough thought also has to be given to ensure that the gains arising to producers and traders from tax credits are passed on to the final consumer. Regulatory systems should be geared up to address these issues. Nothing of this kind is available here.

The inflationary impact of GST rates also needs to be studied in greater depth and not merely wished away as only a short term way. It is not a short-term thing.

HON. DEPUTY SPEAKER: Shri Moily, please try to be short. Two more Members from your Party have to speak.

SHRI M. VEERAPPA MOILY: Sir, I thought I will get some 15 to 20 minutes to speak.

HON. DEPUTY SPEAKER: You have already spoken for 20 minutes. Your party time is over.

... (*Interruptions*)

SHRI M. VEERAPPA MOILY: Why is a low rate important? A well-known theorem in Economics teaches us that distortion associated with a given tax rate goes up in proportion to the square of the tax rate. So, when you go from 10 per cent to 20 per cent, distortion imposed upon the economy go up by four times. We must always try for a low rate and wider base. This is always preferred in tax administration. In fact, the same logic which has been applied to the VAT calculations will also apply here. Since the effect of the adverse high rate is paid by the entire country, the share of the money comes to the States, to say this tangibly, consider a State with low consumption. No doubt, the GST is a bonanza not only for the Union Government, but also for the States and also the business community. Should they not share it with the consumers? The hon. Finance

Minister has given a statement on which I do not want to dwell much upon. He said that we are far from thinking about it.

Sir, I think, in 2015, Malaysia passed the GST Bill. In fact, we should think of some precautionary measures. I do not say measures as proposed in that GST Bill because those are very strict and rigid measures and it is an Anti-Profiteering Act and also a Protection Act. In fact, besides intensifying enforcement laws to ensure the benefits of GST are passed on to the consumers, prices do not spike once levy is rolled out. Some countries like Canada, Australia and many other countries have seen a rise in inflation because of switching over to GST regime. Malaysia has been treading with absolute caution. Even I read in one of the Malaysian newspapers that there are demonstrations going on in that country after one year of its introduction. Inflation is on the rise. We must learn these lessons. Even the United States which is a Federal Government has not introduced GST. You must find out as to why they have not done it. They still have a national market. I think we need to ponder over all these things and not shut our eyes on this.

Sir, price control and anti-profiteering mechanism determine unreasonably high profit. In the Indian context we should also take some precaution so that the profiteering lobby will not thrive over this. In fact, we need to engage with the people.

In fact, you say 'One India, one tax and one market'. I do not know how you arrived at this phraseology. GST Bill does not provide for one tax rate across India. Different Committees have suggested different tax bands for different sets of goods and services. The Chief Economic Advisor, Shri Arvind Subramanian, headed one such Committee. And many such Committees had been constituted. An ideal GST would have one tax rate for each item across the State but many States will demand that GST Council may allow them to decree substantial additional levies. In fact what is proposed for India is not a single national tax but a set of 38 taxes ultimately.

Sir, 29 States have taxes, there are seven Union Territories taxes and one Central tax, GST, and the integrated GST on Inter-State supplies. So, there are 38 taxes. How do you call it as one tax, one nation and one market? Let us not be hypocrites on some of these things. That suits me to give a speech on that. But ultimately, that is not going to help us.

About setting up the grievance mechanism, you should have amended the Bill. It should be headed by judicial officers. Even the Standing Committee headed by Shri Yashwant Sinha also suggested that it should be headed by judiciary. Even legal opinion was taken. Again they suggested that it should be headed by the judiciary. Otherwise, that will be struck down immediately by all the courts. That is not going to help us in resolving the problems.

I must say that, in conclusion, you have considered Lok Sabha as a minor partner in the entire process. I do not think you should repeat that. GST is the offshoot of liberalised policy of 1991; grievance settlement mechanism cannot be subordinate to the Council. And the provision which you have made now is not going to serve the purpose.

Institutional experience or vision or proper preparation are totally missing in this Bill. There should be a Monitoring Cell. It is even suggested by Shri Yashwant Sinha's Standing Committee. That should be part of the constitutional amendment.

Safeguard against corruption and inflation is to be provided. Or otherwise, this will open up more corruption and more inflation. That needs to be worked out. RNR should be carefully worked out. It should have twin objectives but it should ensure ease of doing business to facilitate fall in prices. These are the main objectives. That main objective has been lost sight of in this entire process. The next GST Bill should be Finance Bill and not a Money Bill. Of course, we will debate it later when the provisions of that Bill will come before us. After all, it should be a comprehensive Bill.

I could not understand another statement. The Finance Minister said that what we need is the optimum rate. How can it be? That optimum rate is supposed to be both RNR and minimum. That will lead to inflation. In fact, this is an academic statement. Originality lies in suppressing the original source. This is what late Dr. Raja Chellaiah, eminent economist has said. This is how we always say that we have come out with the original Bill. Originality lies in suppression of original source.

The World Bank study on paying taxes in 2016 ranks India at 157 because of travails of reassessment and excessive security. In the financial sector Legislative Reforms Commission is the need of the hour both for direct and indirect taxes. You already have shelved Direct Taxes Code and that again will have to be brought back.

The present tax administration both direct and indirect taxes are colonial in character and legacy and are archaic. You have not done anything to dismantle this structure. Regarding taxes, in fact, Sage Ved Vyas, in his famous epic, The Mahabharata said thus: “The State tax be such which should not prove to be a burden on the subject. The King should behave like those bees which collect honey without causing harm to the trees.”

Chanakya, in his Arthshastra, said: “Taxation should not be a painful process for the people. There should be leniency and caution while deciding the tax structure. Ideally, the Government should collect taxes like a honeybee which sucks just the right amount of honey from the flowers so that both can survive. Taxes should be collected in small and not in large proportions.”

Taking all these points into consideration, I think, the Finance Minister should re-consider some of these aspects. Ultimately, it should not, at any cost go more than 18 per cent. This 18 per cent itself indicates some profit element. This is a serious matter. That is why the process of GST will have to be re-considered so that it is acceptable to the people of this country.

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा) : धन्यवाद उपाध्यक्ष महोदय, आज आपने मुझे 122वें संविधान संशोधन के ऐतिहासिक बिल पर बोलने का मौका दिया है।

उपाध्यक्ष महोदय, भारत विविधताओं से भरा हुआ एक देश है। इसमें भाषा, खान-पान, बोली, मान्यताओं, सब में हर जगह विविधता है। परन्तु, यह हमारी विशेषता है। ऐसे अनेक सूत्र हैं, जिनके कारण भारत एकता के सूत्र में बंधा हुआ है। यह जो प्रस्तावित जी.एस.टी. बिल है, यह बिल भी देश को एकता के सूत्र में बांधने वाला बंधन होगा, ऐसा मेरा विश्वास है।

मैं आपके माध्यम से माननीय प्रधान मंत्री जी को और माननीय वित्त मंत्री जी को धन्यवाद देना चाहता हूँ कि आज यह एक ऐतिहासिक क्षण होने जा रहा है, जिसमें सरकार को एक टैक्स लगाने की मान्यता दी जाएगी। इसी के साथ, सभी राजनीतिक दलों को धन्यवाद देना चाहता हूँ कि अपनी मत-भिन्नता होते हुए भी देश के विकास के लिए एकजुट होकर सर्वसम्मति से उन्होंने इस बिल को पास कराया है।... (व्यवधान)

माननीय उपाध्यक्ष महोदय, जी.एस.टी. कानून एक वैल्यू ऐडेड टैक्स है। यह वैट है। वैट की जो विस्मय स्थिति है, यह वर्ष 1954 में सबसे पहले फ्रांस में लागू हुआ।... (व्यवधान)

HON. DEPUTY-SPEAKER: Let there be order in the House please. Some Members are standing. I request the Members not to stand. Those who want to leave can leave. But I request all the Members to take their seats and listen to the Members who are speaking. Do not disturb them.

श्री सुभाष चन्द्र बहेड़िया: आज की स्थिति में लगभग 160 देशों में वैट लग रहा है।... (व्यवधान)

माननीय उपाध्यक्ष महोदय, भारत के अंदर भी पहले वैट का सिस्टम नहीं था। पहली बार वर्ष 1986 में बहुत शॉर्ट रूप में 'मॉडवेट' शुरू हुआ। यहां पर संविधान के हिसाब से उत्पादन पर केन्द्र सरकार को कर लगाने की जिम्मेदारी है और सेल्स पर राज्य सरकार की। यही अमेंडमेंट यह जो 122वां संशोधन है, उसमें किया जा रहा है, ताकि जी.एस.टी. लागू किया जा सके।

वर्ष 1994 में केन्द्र सरकार ने सर्विस टैक्स लागू किया, जो आज की तारीख में केन्द्र की रेवेन्यू का सबसे बड़ा हिस्सा धीरे-धीरे बन गया। इसके बाद यह वैल्यू ऐडेड सिस्टम और आगे बढ़ाया गया और वर्ष 2004 में केन्द्र द्वारा सेनवैट का सिस्टम एक्साइज में शुरू किया गया। इस वैल्यू ऐडेड टैक्स का एक उद्देश्य यह है कि जो जितनी वैल्यू का एडिशन करता है, उसको उतना ही टैक्स देना पड़े, वहां पर उतना ही

टैक्स कलेक्ट हो। इसका उद्देश्य यह है और यह उसी हिसाब से चालू हुआ। इसके साथ-साथ स्टेट में जो सेल्स टैक्स लगते थे, उस पर भी वैट चालू हुआ। इसमें धीरे-धीरे आगे और बढ़ोत्तरी होती गई।

कल मैं बेंगलुरु एक रिश्तेदार की फैक्ट्री में गया था। उसकी रेडीमेड गारमेंट की छोटी फैक्ट्री थी। उसके जो शब्द हैं, वह मैं आपको बताना चाहता हूँ कि स्माल स्केल और मीडियम उद्योग वाले क्या सोचते हैं? वे कहते हैं कि एक फैक्ट्री लगाने के लिए मेरे को सबसे पहले एक्साइज में नंबर लेना पड़ेगा, सेल्स टैक्स में नंबर लेना, सर्विस टैक्स में नंबर लेना, तीन-तीन अलग-अलग डिपार्टमेंट में जाना, तीन अलग-अलग इंस्पेक्टर, लेकिन जीएसटी के आने के बाद मेरे को केवल एक नंबर लेना पड़ेगा। मेरा जो समय इधर-उधर जाने में लगता, मैं एक छोटा व्यापारी हूँ, मीडियम स्केल या स्माल स्केल में हूँ, कहां-कहां जाऊंगा, काम करूंगा, बिजनेस बढ़ाऊंगा या टैक्स वालों के यहां चक्कर काटूंगा। उसके हिसाब से पहली बार ऐसा हो रहा है कि केवल हमें एक ही डिपार्टमेंट में जाना पड़ेगा। इससे आज ईज़ ऑफ़ डूइंग बिजनेस का जो विचार है, वह बहुत ज्यादा सफल होगा।

महोदय, आज की स्थिति में केन्द्र सरकार के कौन-कौन से टैक्स हैं, जो इसमें जाने वाले हैं। केन्द्र सरकार के टैक्स हैं, सेनवैट एक्साइज, दूसरा है एडीशन एक्साइज, तीसरा है सर्विस टैक्स, चौथा है जो भी सरचार्ज और सेस लगते हैं अप्रत्यक्ष करों पर, क्योंकि टैक्स दो तरह के हैं प्रत्यक्ष और अप्रत्यक्ष। प्रत्यक्ष कर इंकम टैक्स और अप्रत्यक्ष कर वे हैं जो मैंने अभी बताया। ऐसे ही स्टेट अलग-अलग टैक्स ले रहे हैं। स्टेट वैट टैक्स, सेंट्रल सेल्स टैक्स, परचेज टैक्स, इंटरटेनमेंट टैक्स, लग्जरी टैक्स, इंट्री टैक्स, ये सब जो टैक्स हैं, उन सबकी जगह केवल और केवल जीएसटी एक टैक्स लागू होगा। उसका बाइफ़ोर्केशन जो माननीय वित्तमंत्री जी बता रहे हैं, उन्होंने पूरी डिटेल में इसे समझाया। कस्टमर की दृष्टि से, व्यापार करने वाले छोटे व्यापारी की दृष्टि से उसे बहुत आराम हो जाएगा और कस्टमर को भी यह मालूम हो जाएगा कि पूरे देश में एक ही टैक्स रहेगा। टैक्स की वजह से कोई भाव में फर्क कहीं भी नहीं रहेगा। सारे देश में एक ही रेट लागू होने वाला है। आज देश में जितने भी नए इंटरप्रिन्योर आ रहे हैं, नए-नए इंजीनियर जो अपना छोटा-मोटा काम शुरू करना चाहते हैं, वे भी अपना काम करने में सहज नहीं थे। बहुत से लोग केवल इसलिए नौकरी करना चाहते हैं कि सरकारी झंझटों में कौन फंसे कि एक टैक्स, दो टैक्स, तीन टैक्स। अब जीएसटी लागू होने के बाद सरकार का इंटरफेयरेंस जो इंटरप्रिन्योर्स पर रहता है, वह कम रहेगा।

महोदय, इसका सबसे बड़ा फायदा आम जनता को होने वाला है। पहले यह होता था कि एक्साइज ड्यूटी लगती थी। एक्साइज ड्यूटी का बिल बनकर किसी के पास आता था, उस बिल के ऊपर फिर सेल्स टैक्स, यानी एक्साइज ड्यूटी पर भी टैक्स, टैक्स के ऊपर भी टैक्स, सेल्स टैक्स लगाने के बाद जैसे ही वह बिल बनकर किसी स्टेट पर गया, तो एक्साइज ड्यूटी पर भी एंट्री टैक्स। मतलब मूल कीमत पर जो लगा,

वह लगा ही, लेकिन सेल्स टैक्स पर, एक्साइज ड्यूटी पर, सब पर मिलकर एंट्री टैक्स और लग जाता था। आज जो जीएसटी की प्रणाली आ रही है, इसमें सबसे बड़ा फायदा कंज्यूमर को यह होने वाला है कि टैक्स के ऊपर टैक्स नहीं लगेगा। जो मल्टीपल टैक्स था, एक ही आइटम पर टैक्स, एक्साइज ड्यूटी के ऊपर सेल्स टैक्स, सेल्स टैक्स और एक्साइज ड्यूटी के ऊपर एंट्री टैक्स, यह काम धीरे-धीरे सब बंद हो जाएगा।

इसमें दूसरा सबसे बड़ा फायदा सरकार को यह होने वाला है कि इसमें जो टैक्स की चोरी होती है, क्योंकि मोदी जी की सरकार ब्लैक मनी को कम करने का सबसे बड़ा काम कर रही है, काले धन के जितने भी सोर्सिंग हैं, उन्हें बंद करने का काम कर रही है, तो इससे इसके अंदर टैक्स की चोरी के चांसेज बहुत कम होंगे। क्योंकि हर जगह लिंक रहेगा कि किसने बेचा। व्यापारी जिसने माल खरीदा है, वह वापिस बेच रहा है, तो उसे केवल उसके प्रॉफिट पर ही टैक्स देना है न कि पूरी लागत पर देना है। इसे इम्प्लीमेंटेशन करने में भी बहुत ईज़ी रहेगा। आदमियों को रखने की खाना-पूर्ति में भी कमी आएगी। सरकार को यह फायदा होगा कि इससे चोरी में कमी आएगी। आज व्यापारियों, उद्योगपतियों को दिक्कत है कि एक आदमी चोरी करके कमा रहा है और दूसरा आदमी पूरा टैक्स देकर तकलीफ पा रहा है। इसमें चोरी करने वाली स्थिति खत्म हो जाएगी, सबको बराबर से टैक्स देना पड़ेगा और सरकार के रिवेन्यू में भी वृद्धि होगी।

जैसे माननीय वित्त मंत्री जी ने बताया, इसमें मेरी राय है कि टैक्स रेट्स का कैलकुलेशन उस हिसाब से हो कि आज के समय में अप्रत्यक्ष कर जिस वस्तु पर लग रहे हों, सेल्स टैक्स, एक्साइज ड्यूटी जो भी हो, सब मिलाकर जितना टैक्स लग रहा है, जीएसटी के बाद उस वस्तु पर उससे ज्यादा टैक्स न लगे। अगर इसका ध्यान रखेंगे तो आम जनता को फायदा होगा और इसकी वजह से इनफ्लेशन नहीं होगा। आज की तारीख में कुछ चीजें ऐसी हैं जिनमें टैक्स में ऐग्रेजेशन है। उसमें भी ऐसी व्यवस्था हो कि उनमें टैक्स में ऐग्रेजेशन रहे। जैसे किसी वस्तु पर टैक्स नहीं लगता, किसी पर कम लगता है और किसी में ज्यादा लगता है। जीएसटी लागू होने के बाद यह जरूर ध्यान में रहे।

आज सबसे बड़ी प्रॉब्लम एक्साइज में हो रही है। एक्साइज ड्यूटी में मेन दिक्कत यह आ रही है कि उनका जो सॉफ्टवेयर बना हुआ है, वह प्रॉपर काम नहीं करता। टैक्स कलैक्शन का काम, टैक्स का चार्ज आने वाले समय में इसी ढंग से होने वाला है। इस बारे में कम से कम स्ट्रॉंग सिस्टम डैवलप हो। टैक्स पे करने वाला व्यक्ति टैक्स पे करना चाहता है लेकिन उसे हैरिसमेंट न हो, इसे ध्यान में रखा जाए।

एक बार पुनः आपका बहुत-बहुत आभार। धन्यवाद।

15.00 hours

DR. P. VENUGOPAL (TIRUVALLUR): Hon. Deputy Speaker, Sir, I thank you for the opportunity given to me to speak on the GST Bill once again. This gives me the second opportunity in this House to put forward the views of the hon. Chief Minister of Tamil Nadu Dr. J. Jayalalithaa *Amma* on this Bill and to earnestly request the Government to accede to the amendments suggested by our party.

Initially, when the Bill was passed in this House on 6th May, 2015, we strongly pitched and pressed for those amendments, but the Government did not agree. When it was transmitted to the other House and passed there on 3rd August, 2016, again our party made a strong plea and pressed for accepting those amendments which were moved by us, but the Government did not relent even then.

Sir, right from the beginning we are opposing this Bill because Tamil Nadu, as a manufacturing and origin State, would lose substantial amount of revenue whereas the destination States are bound to benefit at our cost and there is no full compensation for the loss that would accrue to us. The hon. Chief Minister of Tamil Nadu had written several letters to the Union Finance Minister and the hon. Prime Minister pointing out the lacunae in the Bill and making a request to incorporate the justified amendments. But very sadly, they were not taken into consideration.

I would like to, very briefly, mention the apprehensions and the reservations that were pointed out by the hon. Chief Minister of Tamil Nadu.

First and foremost, we said that the GST Council should not be a Constitutional body, and opposed the voting weightage given to the Government of India in this Council because it compromises on the financial autonomy of the States in a federal set up.

Secondly, we were insisting that the petroleum and petroleum products should be kept permanently outside the purview of the GST. Here, the

Government says that the date from which this will be levied would be decided by the GST Council. So, we are opposing this.

Thirdly, considering the health concerns of the citizens, the hon. Chief Minister of Tamil Nadu has been reiterating that the States should be given the power to levy additional tax on tobacco on tobacco products. But this has not been accepted by the Government.

Fourthly, we further suggested that since the manufacturing States would suffer a huge loss, the compensation that is envisaged in the Bill, should be full and for a period not less than five years. For example, the State of Tamil Nadu would lose an amount of more than Rs. 9,000 crore annually because of this, and there is a need to compensate the loss fully. Moreover, the compensation that is to be paid, should be over and above the present level of devolution and grants to the States. Further, the level of assistance being provided for the Centrally sponsored schemes should be maintained at the same level without any cuts.

Fifthly, though the Government has dropped the proposed one per cent Inter-State Tax over and above the GST, we insisted that the States should be permitted to retain four per cent of the Central GST part of the Inter-State GST, on all Inter-State supply and transfer of goods and services. We again reiterate our stand that four per cent of this tax may be allowed to be retained by the States.

Sixthly, several hon. Members also made a mention in this House and also in the other House that the Centre is passing this Constitutional Amendment Bill without mentioning the rate of tax. This is a very peculiar state of affairs. There is a need to specify this before passing this Bill.

Apart from this, I would like to refer to some administrative issues for consideration of the hon. Union Finance Minister.

In the meeting of the Empowered Committee of the States' Finance Ministers, it was proposed that all assesseees below the threshold limit of Rs. 1.5 crore should be administrated exclusively by the States while those above this limit would be dealt with both by the Centre and the States. But there is no clear

agreement on this. We, from our party, insist that only the States should administer those with a turnover of less than Rs.1.5 crore.

Secondly, it was also proposed that all dealers below a turnover of Rs. 25 lakh should be exempt from registering under GST. This would effectively mean that around 60 per cent of the dealers, presently registered under the VAT system, would be out of the purview of GST. We reiterate our position that the threshold limit for levy of GST should be fixed at Rs. 10 lakh. The hon. Finance Minister may clarify his stand on this.

Finally, Mr. Deputy-Speaker, Sir, even at this stage of considering the Rajya Sabha Amendments in this House, I would request the Government to bring in further amendments to protect the financial autonomy of the States.

We would like to have a positive response from the hon. Finance Minister to the points raised by me, while he replies to the debate.

With these words, I conclude. Thank you.

SHRI KALYAN BANERJEE (SREERAMPUR): Hon. Deputy-Speaker, Sir, at the threshold, let me make our party's position very clear that we are supporting this 122nd Amendment Bill, 2014 along with the amendments, which have been brought before our House today. After the Constitution Bill had been passed in Rajya Sabha, three days back, our hon. Chief Minister, Mamata Banerjee welcomed the Constitution (Amendment) Bill. Our Party is supporting this Constitution (Amendment) Bill, the GST, for the last one decade for the benefits of micro, small and medium enterprises.

These micro, small and medium enterprises are the backbone of the economy in terms of providing employment in our country. Therefore, a single tax imposition through GST will help heavily and our Party supports that stand. Our leader, who is the most popular leader of West Bengal and last elections have proved that, and the Chief Minister of West Bengal, Mamata Banerjee, extended hands of cooperation for bringing the present Constitution (Amendment) Bill.

Let me remind this august House that on 5th May, 2015, in support of this Constitution (Amendment) Bill, I took part in the debate on behalf of my Party and supported the Bill with a few suggestions and requests. The proposed Constitution (Amendment) Bill and GST would subsume various Central taxes like Excise Duty, additional Excise Duty, Service Tax, Countervailing or Additional Customs Duty, Special Additional Duty of Customs, etc., as well as State level indirect taxes like VAT, Sales Tax, Purchase Tax, Entertainment Tax, Luxury Tax, Octroi, Entry Tax, etc. Once the Bill is passed, there will only be a national level Central GST, State level GST and IGST spanning the entire value chain for all goods and services, with some exemptions. Mechanism for resolving disputes may be decided by the Council itself. No doubt, it is one of the biggest tax reforms, creating national market for goods and services.

This GST has been stalled for long years because of debate between the two National Political Parties, one is the Congress and another one is the BJP and the country suffered. Economic reform is a seamless and a continuous process.

The Indian Economy had felt it that it had come of age to try out a unified tax regime internationally known as VAT or GST. Although, we are supporting the Bill, we are having a few points which need clarification from the hon. Finance Minister.

First, in the Empowered Committee meeting, all the States unanimously voiced the problem of dual control under GST by Centre and States tax authorities on tax payers in respect of micro, small and medium enterprises and its result and effect of the hardship on the small taxpayers. Such a discussion took place in the Empowered Committee meeting held on 14th June, 2016 at Kolkata in the presence of hon. Finance Minister. The States unanimously voiced their concern that the dual control on these classes of taxpayers will increase their cost of compliance and put them under great hardship. It was pointed out by all the States in the presence of hon. Finance Minister, as these taxpayers constitute more than 70 per cent of the tax base but have minimal revenue potential, this dual control will make it difficult for the Centre and the States to roll out GST.

I would give you an example. Let us say, one lady is running a beauty parlour. That is a small enterprise. That beauty parlour will come within the framework which you have brought. That parlour will come within the dual control. Therefore, I would like to request the hon. Finance Minister to exclude micro, small and medium enterprises and keep them outside the purview of the dual control when the GST Bill will be brought to Parliament in future.

My second point is this. In the case of IGST, it is expected that State revenue should not be adversely affected.

My third point is this. The issue of GST compensation was discussed in the last two Empowered Committee meetings held on 14th June and 26th July, 2016. The States had unanimously agreed that the compensation should be paid in full for a period of five years. This sentiment of the said States was shared with the Union hon. Finance Minister who was appreciative of the concerns of the States – I must say that – and he assured the Empowered Committee that the Centre is

committed to give full compensation for a period of five years. The proposed amendment which has been brought today in the Lok Sabha has incorporated the suggestion of the Empowered Committee, but there is no mention of payment of full compensation. But, the hon. Finance Minister, on the floor of the Rajya Sabha, committed in respect of full amount of compensation. Sir, I need a clarification, through you, from the hon. Finance Minister as to what he meant by the full amount of compensation. Kindly clarify that part. That is a very important aspect; we need an answer from him.

My fourth issue is regarding the tax rate under GST, what is often called revenue neutral rate. It is something on which the Empowered Committee has given two principles. The first principle is that the GST should not be so high that it would adversely affect the common people through inflationary pressure. The second principle of the Empowered Committee is that the tax rate should be such that the revenue of the States also not suffers. Both the principles should be taken care of by the hon. Finance Minister; that is what I expect.

After the amendment is passed, GST Council will be formed, and it should be formed as early as possible. Model GST law be formed and let it be brought within the public domain. Let there be discussion on that on the public domain. Let it be discussed thoroughly in the Empowered Committee meetings, in the GST Council meetings. The recommendations of the GST Council and the result of the debate coming from the public, coming from the different legislatures and coming from the Parliamentarians should be taken care of. This is a very important part.

Sir, let us hope and pray that the GST gets implemented soon in a swift manner. Let the Centre gets the due share of GST and the State its SGST. And for the inter-State GST, necessary mechanism should be made in the inter-State GST to balance the equation between the two and to end the tax competition leading to constant inflation in the country. Let the GST bring down prices and push up prosperity and living standards of the people of India. Just a few minutes back, the hon. Prime Minister was here. Now, the Prime Minister is not here. I have a

request to the hon. Prime Minister today that for every work that is done in the country, the Prime Minister himself claims the credit. While claiming such credit, the hon. Prime Minister forgets that since in the State the political executives and the executives work so hard in the country for implementation of the legislative and administrative scheme so that Centre sees the face of success.

Today, at least the hon. Prime Minister in this august house must say or I would request him to say that because of the Chief Ministers, the Finance Ministers of all the States and all political parties, this Bill has been brought and our Finance Minister is going to be a successful claimant for bringing the Bill here and getting it passed. He is the Chairman of the Empowered Committee, and a big smile will come. Already it has come and it will come again.

Sir, I would request the hon. Prime Minister to see it today and understand that States are cooperating with you. The States are cooperating with you. That is the reason the Bill is going to be passed today. Therefore, I would request the hon. Prime Minister to extend the hand of cooperation to the States on need base or on whatever requirement is there. Every State has its own problems and own requirements. Do not stick to a point. Be flexible.

Mr. Finance Minister, we have extended all cooperation. Now, we will watch upon you as to how much cooperation you will make to the State of West Bengal to resolve the problem. We have said to you repeatedly and our hon. Chief Minister has also said to you. I would request you the way the hon. Chief Minister of West Bengal has extended cooperation, the way the hon. Finance Minister Shri Amit Mitra has extended cooperation, even responded to your last two days request, to give a special package to the State of West Bengal.

HON. DEPUTY SPEAKER: In the relay race, the final person will get the credit.

Shri Tathagata Satpathy. Please be brief.

SHRI TATHAGATA SATPATHY (DHENKANAL): No, Sir, I need a little bit of time. We have four hours.

Biju Janata Dal, my leader Shri Naveen Patnaik and all of us, who are his followers, support the GST Bill. Please note it.

In recent times, it seemed like this one piece of legislation shook the very foundation of democracy in India. It made people question the very need of the existence of Parliament in our country. While joining the crowd, the ruling and the non-ruling because there is no opposition today, I convey the support of the Biju Janata Dal and I re-assert that we support this GST.

Our people, swayed by the loud screeching sounds of the media and the media, probably, swayed by the louder sounds of its rich owners, and to some extent, their ignorance about the GST, seemed at one point of time, prepared to march into Parliament and destroy democracy. The anger against legislators, who spoke negatively about the GST, was palpable, and at times the very vehemence was worrisome. It seemed the picture had successfully been painted by two successive Governments that if you opposed the GST, you were anti-people. A lot of people asked me this question. Is it because the moneybags are few and are shared by the two large Parties? I said, no, this is a false allegation. You cannot pass such a false judgement. No moneybags are shared. They all share different moneybags.

It seems that once this picture had been painted, and you know now that the Bill has been cleared from Rajya Sabha and it will be cleared here because of your brute majority, we all assume and the people have that impression that problems like unemployment, disease, hunger, malnutrition, crimes against women and children, health, education—all these things are going to turn into things of the past. None of these problems will exist from tomorrow. This is the promise of the Government of the day.

Historically, the uninformed and the imbeciles have never created a great nation, and it is an accepted fact that indirect taxation is anathema towards developed or a developing nation. Histrionics have only helped despots in swaying public opinion in manners that have eventually harmed the same public. However,

my Party, the Biju Janata Dal and all of our Members in Lok Sabha support the GST. We support this Bill not because I am unaware that this will attack and erode the very base of federalism but because it is told to us that winds of change are blowing, and you better be a part of it. We are told India is an Union and not a confederation of States. If that be so, why do you not think of a system where, instead of you having *DAYA* devolving tax to the States, there will be evolving of tax, evolution of tax? I would like to know this. The tax is collected by the States and that is sent to the Centre because the CAMPA fund, by which my State is affected a lot, is a great example of the inequalities that exist here, and promises--I can assure you as an Oriya--hold no meaning to us.

The Council will be a great stumbling block, and playing favourites and being biased is the governance system that we have inherited over the past 6-7 decades. The idea is one nation, one tax. This tax will benefit—let us be very clear about this—only large manufacturing corporates. They will not have to keep large inventories. They produce and immediately their products are moved. They will not have to keep large inventories but the consumer States of today will benefit. That is what we are told.

Then what does that imply? Do you want that people should live on your dole and should remain as consumers for ever, not become productive at all, ever, in future? Giving them a benefit now implies that they should remain like that to continue getting benefits. The consumers—let us understand very clearly—can only consume when they have money in their pockets, when they can buy. And, money comes to you when you work, when you are employed. You cannot be a consumer sitting at home. If you want to buy, you have to work and earn a salary. In a State, which you are labelling it as a consumer State, you are not encouraging any kind of productivity. No industry will go to that State. People will not get money. Eventually, what will happen? They will remain consumers; their money will dry out; they will fall into even further disparity and poverty.

Productive States like Gujarat, Maharashtra, Tamil Nadu, etc. will be immediately losing. They will not have money to reinvest in their infrastructure. Far too much independence is being given to the executive. I would suggest that we do not leave GST to the bureaucrats.

I have a few small worries. Why not people know as to what is happening to the tax system? Look at what you have done to the petrol and diesel pricing? You bring it up by Re.1 or Rs.3 at midnight. Then, you bring it down by 20 paise or Rs.1.10. People get fooled, 'Oh, the prices are coming down!' Then, again you increase it three times and bring it down once. So, you are confusing. But in reality, where this huge amount of money, which you are collecting, is going?

I urge the Center to share 60 per cent of the Clean Energy Fund with coal bearing States like Bihar, West Bengal, Odisha and Jharkhand to take up different development activities. While people in coal bearing area bear the brunt of waste, pollution, fly ash and displacement – displacement is the biggest worry of my constituency, Angul and Dhenkanal – the Centre spends the Clean Energy Fund on Western States. I would not name the Western State because I have a colleague sitting here. He came and he positioned himself early. The development in the country is desperate and imbalanced. It is uneven. It is unfortunate that the Centre has doubled the cess on coal from Rs.200 to Rs.400 per ton in the National Clean Fund while it has deprived the States of getting their dues by not revising the royalty.

We support this GST in principle but we have moved an amendment. Our floor leader, Shri Bhartruhari Mahtab has moved an amendment. It is in a limited matter. I hope that the Government will consider it favourably.

Today, we are lucky to have a Prime Minister, who has spoken out so openly about *Gau Rakshaks* and he himself being a former Chief Minister, is very well aware of the problems the States face; the problems the Chief Ministers face and now the problems which your big manufacturing companies have influenced to create for the States by taking away the powers of the State Governments to

levy tax. You are making them helpless; you are making them over-dependent on your largesse. However, while supporting this Bill, we are also looking at not an ending but a beginning of a supposedly new order. Let us hope it brings great happiness to the people. Thank you, Sir.

श्री आनंदराव अडसुल (अमरावती): माननीय उपाध्यक्ष जी, 122 वें संवैधानिक संशोधन के तहत गुड्स एंड सर्विसेज टैक्स जो विधेयक आदरणीय वित्त मंत्री जी लाए हैं, उसके समर्थन में शिव सेना पार्टी की तरफ से खड़ा हुआ हूँ। यह विधेयक अद्वितीय, ऐतिहासिक और बहुत महत्वपूर्ण है। इससे भी आगे बढ़कर अगर मैं यह कहूँ कि यह विधेयक एकता और अखंडता का एक प्रतीक है और एक मिसाल है। इसलिए इस सदन में या राज्य सभा के सभी सदस्यों ने, चाहे रूलिंग पार्टी के हों या अपोजीशन के हों, सभी ने इसका समर्थन किया है। हम भी इसका समर्थन इसलिए करते हैं कि आज देश में और अलग-अलग राज्यों में यूनियन टैरीटरीज में अलग-अलग टैक्स और अलग-अलग टैक्स ऑथोरिटी है। इसी कारण कंज्यूमर्स से लेकर, व्यापारी हों, उद्योगपति हों या कॉर्पोरेट ऑफिस हो, सभी को अलग-अलग बुक्स ऑफ एकाउंट मेंटेन करने पड़ते हैं। अलग-अलग तकलीफें झेलनी पड़ती हैं, जो हैरसमेंट होती है, उसको रिलीफ देने वाला यह बिल है।

मैं इस बिल का समर्थन करते हुए, अपनी संगठन की तरफ से कुछ मुद्दे यहां रखना चाहता हूँ, राज्य सभा में मेरे साथी ने इनको उठाया है और हमारे पक्ष प्रमुख आदरणीय उद्धव ठाकरे जी ने लिख कर वित्त मंत्री को दिया है, प्रधानमंत्री जी को दिया है। कभी-कभी गलतफहमियां होती हैं। मैं एक उदाहरण देना चाहता हूँ कि जब भूमि अधिग्रहण बिल आया था। हमारे पक्ष प्रमुख आदरणीय उद्धव जी ने जनता के हित में कुछ मुद्दे रखे थे, हम ने उन्हें इस सदन में उठाये थे, लेकिन उनके ऊपर ध्यान नहीं दिया गया।

15.31 hours

(Shri Ramen Deka *in the Chair*)

लोक सभा में सरकार की मेजॉरिटी थी, अपोजिशन ने उसका विरोध किया, सत्ता पक्षा ने बिल के पक्ष में समर्थन दिया, लेकिन शिव सेना पार्टी न्यूट्रल रही। लोगों ने हम से पूछा की आप सरकार के पार्टनर हैं, फिर ऐसा क्यों किया? मैं ने बोला कि हम सरकार के पार्टनर जरूर हैं, लेकिन जहां समर्थन करना है, हम समर्थन करते आये हैं और करते रहेंगे। लेकिन जब जनता की बात आती है, हम जनता के मुद्दे उठाते हैं और उसके ऊपर गौर नहीं किया जाता है तो हमें यह करना पड़ता है। भले ही हमारी पार्टी के नाम में 'जनता' शब्द नहीं है, लेकिन सही मायने में जनता के लिए काम करने वाली हमारी पार्टी है।

शिव सेना प्रमुख श्रद्धेय बाला साहेब ठाकरे जी ने पार्टी का निर्माण करते वक्त यह सोचा था कि 80 प्रतिशत समाज कारण, 20 प्रतिशत राज कारण। हम उसके लिए बंधे हुए हैं। मैं कुछ उदाहरण देना चाहता हूँ कि जब विदर्भ में आत्महत्या का सिलसिला बढ़ता गया, तभी हमारे शिवसेना प्रमुख हयात थे, उन्होंने आदेश दिया कि सरकार से मांग करो कि हमारे किसानों को एक दफा कर्ज मुक्ति चाहिए। तब, प्रणव मुखर्जी जी हमारे वित्त मंत्री थे, उनके आदेश के कारण हमारे पक्ष प्रमुख, उद्धव ठाकरे जी ने महाराष्ट्र

में किसानों की 12 रैलियां की। वहां चार-पांच लाख किसान आते थे। उस समय की यू.पी.ए. सरकार को यह मानना पड़ा, कर्ज मुक्ति तो नहीं मिली लेकिन कर्ज माफी तो दी, हम यह काम करते हैं।

आज मराठवाड़ा इलाका अकाल पीड़ित है, वहां पांच किलोमीटर, दस किलोमीटर या बीस किलोमीटर नाले बनाने का काम हमारी महाराष्ट्र सरकार ने 'जलयुक्त सिवर' एक योजना लाई है। गांवों के लोगों को इकट्ठा करके श्रमदान के माध्यम से नाले बनाने का काम शिवसेना ने किया है। अकाल पीड़ित किसानों के परिवारों को दस-दस हजार रुपए देने का काम किया है। जानवरों को चारा देने का काम किया है। जिन किसानों ने आत्महत्या की, उनके बच्चों की एक ही समय में एक सौ, दो सौ, चार सौ सामूहिक शादियां कराने का काम किया है। सही मायने में जनता में जाकर उनके प्रश्न क्या हैं, उनकी हम क्या मदद कर सकते हैं, कहां दुर्घटना हुई है, कहां आग लगी है, वहां हमारा शिव सैनिक जाता है। हम जनता से, उनकी परेशानियों से जुड़े लोग हैं। जैसे लैंड इक्विजिशन का उल्लेख किया है, गलतफहमी हुई थी, शिवसेना तटस्थ रही। आदरणीय वित्त मंत्री जी के लिए मेरे मन में बहुत आदर है, इसका एक कारण है। मैंने बीस-इक्कीस सालों में बहुत-से वित्त मंत्री देखे हैं। मंत्री जी बहुत वैल-स्टडीड हैं। जैसे पिछले हफ्ते में कॉन्सिड्युन्शियल एक्ट में बदलाव लाया गया, लेकिन उसके साथ जुड़े हुए चार एक्ट में भी बदलाव करना जरूरी है। अगर एक कानून में बदलाव करना है, तो उसके साथ जुड़े जो दूसरे कानून हैं, उनमें भी बदलाव करने की जरूरत होती है। जो मुद्दे हम सदन में उठा रहे हैं, अपना भाषण देते समय वे इनका उल्लेख करेंगे, ऐसा मैं चाहता हूं।

महोदय, देश की मेट्रोपोलिटन सिटीज़ में लोकल बॉडीज़ एवं म्यूनिसिपल कार्पोरेशन्स हैं। चैन्नई में, कोलकाता, दिल्ली, मुम्बई आदि में हैं और कानून के तहत उन्हें अपना टैक्स जमा करने का अधिकार दिया है। मेरा चुनाव क्षेत्र विदर्भ है, लेकिन मैं मुम्बई में 45 सालों से रहता हूं। वहां जितने भी राजमहामार्ग हैं, वहां टोल टैक्स लिया जाता है। आपको आश्चर्य होगा कि हर दिन टोल के माध्यम से लगभग 20 करोड़ रुपए जमा होते हैं और वर्ष 2014-15 के आंकड़ों के अनुसार 6700 करोड़ रुपए हैं। उसमें और एक बात है जो भी मुम्बई शहर कॉर्पोरेशन एरिया में पेट्रोलियम प्रोडक्ट्स लाते हैं, उस पर कॉर्पोरेशन सैस लगाती है। उसमें 36 से 42 परसेंट तक शामिल होता है। आर्टिकल 52 और 55 में संशोधन किया गया और इससे इन-डायरेक्ट टैक्सिस बंद हो गए हैं। अपना कारोबार चलाने के लिए ऑक्ट्रॉय और सैस के माध्यम से महानगर पालिका को डे-टू-डे बेसिस पर पैसा मिलता है। इस बारे में कोई उपाय ताकि उनको पैसा मिलता रहे, कम से कम मंथली मिले, अगर ऐसा कोई उपाय करें। यह केवल मुम्बई की बात नहीं है, यह कोलकाता की बात है, चैन्नई की बात है। इन बातों को ध्यान में रखने की आवश्यकता है।

उसके साथ एक और जुड़ा हुआ मामला है जो उससे जुड़ा है। 26.11.2008 को मुम्बई पर आतंकवादी अटैक हुआ था। वे आतंकवादी रास्ते के मार्ग से नहीं आए थे, क्योंकि वहां टोल है, वहां ऑक्ट्रॉई है, वहां हर चीज की चैकिंग होती है, इस कारण से न आरडीएक्स लेकर जा सकते हैं और ने एके-47 लेकर जा सकते हैं। इसलिए वह समुद्री मार्ग से मुम्बई में दाखिल हुए। छत्रपति शिवाजी टर्मिनस पर अटैक किया, कामा हॉस्पिटल पर अटैक किया, ताज होटल पर अटैक किया, ओबराय होटल पर अटैक किया, जिसके कारण सैंकड़ों लोग वहां मारे गए। अगर टोल और ऑक्ट्रॉई हम बंद कर देंगे तो राष्ट्रीय राजमार्ग से गुजरने वाले ट्रक्स की चैकिंग कौन करेगा? इसके लिए हम दूसरी व्यवस्था क्या करने जा रहे हैं? यह बहुत बड़ा मुद्दा है कि मुम्बई आतंकवादियों के लिए एक लक्ष्य रहा है इसलिए इस बारे में इंतजाम करना बहुत जरूरी है।

हम आदरणीय वित्त मंत्री जी से इस बारे में पहले भी बात कर चुके हैं। हमारे पक्ष प्रमुख उद्धव जी का पत्र भी दे चुके हैं। उन्होंने उसका संज्ञान लिया है और राज्य सभा में उसका उल्लेख किया है। सिलेक्ट कमेटी ने क्लॉज 12 में इसका बहुत जोरदार समर्थन किया है, यह आप जानते हैं। इसलिए मेरी विनती है कि हम सपोर्ट तो करेंगे, क्योंकि हम पार्टनर है एवं सभी पार्टियां कर रही हैं और यह एक हिस्टोरिक बिल है, इसलिए हमें समर्थन देना ही है। हमारे मुद्दों का अगर आप अपने भाषण में उल्लेख करेंगे तो हम आपके बहुत-बहुत आभारी होंगे। धन्यवाद।

DR. RAVINDRA BABU (AMALAPURAM): Mr. Chairman, Sir, thank you for giving me opportunity to speak on this historic GST Bill.

We, the Telugu Desam Party headed by Nara Chandrababu Naidu-garu, wholeheartedly support this Bill. We not only support it but we congratulate the hon. Finance Minister for having successfully getting it passed in the Rajya Sabha in spite of all the problems that he faced. Hon. Finance Minister is sitting here in a cool and composed manner without exhibiting signs of any of the cyclones and storms which he had to face. And yet, after remaining in works for 15 years, GST is about to become a reality today. I congratulate the Finance Minister, the Prime Minister, Member of Lok Sabha and Rajya Sabha and everybody else because this is an occasion when we are creating the concept of 'one nation, one tax'. This is the place where we have proved that India is always one and India will always remain as one.

There was one small discordant in the Rajya Sabha and that is our Tamil brothers walked out of the House during the debate on the Bill. Let us not discard them, let us not ignore them. They have valid reasons. Please call them. Ours is a federal polity. We are talking about so much about cooperative federalism of the hon. Prime Minister. So, the concerns of Tamil Nadu should also be taken into consideration.

There is one more thing. हमने यह सोचा है कि जहां-जहां मौका मिलेगा, जब-जब मौका मिलेगा एक एमपी होने के नाते हम बात करेंगे, दिल्ली में, पार्लियामेंट में या सड़क पर, हम पहले स्पेशल स्टेट्स की बात करेंगे। हमको स्पेशल स्टेट्स चाहिए। We think 'special status', we sleep 'special status', we eat 'special status', we laugh 'special status', and we can cry for the special status for the State of Andhra Pradesh. Of course we support this Bill. But if special status to the State of Andhra Pradesh is given, we will be like disciplined soldiers for ever. The issue of special status to Andhra Pradesh has become a very emotive issue. After supporting the GST Bill when go into my

Constituency or anywhere outside Parliament, there is every fear that I may be attacked when Telugu people see me. They would question how we are supporting GST Bill when you have not given special status to Andhra Pradesh? Sir, please give me your answer for this. ... (*Interruptions*)

Coming to the actual Bill, many legal luminaries, philosophers and experts have spoken about it and therefore let me not go through all that. There are two things that I would like to mention. One is the rate of GST and the other is that indirect taxation is always inflationary in nature. Any country's economic progress can be gauged by the level of direct tax collection versus the level of indirect tax collection. When a country collects more revenues through indirect taxation, that is retrograde. When direct tax collection is more in a country, that is very progressive. These are two important things.

We are deliberating GST which is nothing but an indirect tax. What does indirect tax do? It is inflationary. All commodities and all services will be loaded with the integrated GST, State GST and Central GST. What does it mean? A consumer who goes to a shop has to pay a lot of taxes on the manufactured goods or the services rendered. Therefore, the rate of GST should be fixed in such a way that it should be very scientific, it should be a revenue neutral rate (RNR).

I am thankful to the Finance Minister for not putting the rate of duty as a part of the amendment. That would have made the entire process a totally static one. This is left to the discretion of the GST Council. I have a small doubt. There was a recommendation to fix the rate from 15 to 27 per cent. Suppose the GST Council fixes the rates at 16 or 17 per cent, this has to be ratified by the legislatures. If the legislatures do not agree, what is the mechanism in the GST Council? When is the GST Council coming into place?

I have to say one more thing. It is about tax administration. We have been talking about one nation one tax. But where is one tax administration? Ultimately, it is the human who has to administer this. One tax administration means we are already saying there is a tax administration in the State, tax

administration at the Centre; it is a dual administration and triple levy. This is not correct; there should be uniformity. The epitome of indirect tax collection in India is the Central Board of Excise and Customs. This is the agency which collects central excise and customs. This should be created as IRS (GST). I made this demand during my speech in 2015 but it has not been given any importance. IRS (GST) will take care of the States.

I want a special status for my State. Of course that special status is coming. The hon. Finance Minister is going to announce special status for our State. But by the time this GST comes into affect, we will have lost Rs. 6,800 crore. Out of that, only Rs. 2,200 crore will be devolved or compensated. What will happen to the remaining amount of Rs. 4,600 crore? We are already handicapped child. We are having no finances.

Our leader Shri Chandrababu Naidu has been making more trips to Delhi than to a pilgrim. A Chief Minister who has been befriended by Bill Clinton, who impressed Bill Clinton, has to beg like this. He is the most analytical, dynamic and scientific Chief Minister. In spite of so many reservations about GST, he has urged us to support the GST Bill wholeheartedly, provided we get compensation for our State suitably. Therefore, the word 'Centre may compensate' should be substituted with 'Centre shall compensate'. Again, as I said, we think special status, we talk special status, we sleep special status, and we laugh special status. We want special status for Andhra Pradesh. Jai Telugu Desam.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Hon. Chairperson, on behalf of the TRS party under the leadership of Shri K. Chandrasekhar Rao, I rise to support the historic GST Bill. I also thank our hon. Prime Minister who had visited Telangana yesterday and seen the development of Telangana under the leadership of Shri K. Chandrasekhar Rao in just two years' time. The hon. Prime Minister had also blessed the people of Telangana for the development that has taken place in Telangana.

Hon. Chairperson, at the outset I would like to thank you for giving me a chance to speak on this very important subject in this august House. No doubt, this is a historic occasion and I am proud and privileged to be part of this historic occasion. I am reminded of our former Prime Minister Dr. Manmohan Singh when he as the Finance Minister quoted Victor Hugo that 'no power on earth can stop an idea whose time has come' while ushering the much needed reforms to boost a sagging economy. Today, as we are witnessing the debate on the GST Bill, which has been passed by the Rajya Sabha and which we hope to pass in this august House also, I firmly believe that the GST is an idea whose time has come.

I would like to especially congratulate our Prime Minister Shri Narendra Modi for leading this country and for taking bold initiatives to engage with all the stakeholders concerned for this historic initiative.

I would also like to congratulate Shri Arun Jaitley for working out the nitty-gritty issues of the Bill and for ably assisting the PM in evolving a consensus around this Bill.

जेटली जी आपनी बजट स्पीच में आपने कहा था कि नए फूलों को खिलाने का परिश्रम किया। कई सारे मुद्दों पर मैंने आपका विरोध भी किया था। लेकिन जेटली जी आज मैं आपको बोलना चाहता हूँ कि कई कांटों के बीच में से आपने सचमुच एक बहुत बढ़िया फूल को खिलाया है।

सर, यह शायरी मेरी नहीं है, यह कविता जी की शायरी है, उन्होंने यह शायरी लिख कर मुझे भेजी है।

मैं यह आशा करता हूँ कि जीएसटी फूल की खुशबू आने वाले सालों में हमारे देश में कायम रहेगी और यह खुशबू हमारे देश की आर्थिक व्यवस्था को आगे बढ़ाने में सक्षम होगी।

The amendments introduced by the hon. Finance Minister and passed by the Rajya Sabha are all the more welcome, especially deleting clause 18 which called for an additional tax of up to one per cent on the supply of goods to be levied by the Centre in the course of inter-state trade or commerce. This would no doubt have led to a cascading of prices and defeated the very objective and intent of this Bill. So, this amendment is truly welcome. I also welcome the amendment for bringing about greater clarity with regard to compensation to States by virtue of amending clause 19, which was not there earlier. The current amendment will mandate Parliament by law to provide for compensation to States for any loss of revenues for a period of five years. This will be based on the recommendations of the GST Council. This implies that compensation would be provided for the full five-year period which is an important step for the States. The other amendments with regard to dispute resolutions in clause 12 clear the terms on how the CGST and IGST would be distributed between the Centre and the States. This is also more than welcome. However, through you, I would like to request the hon. Finance Minister that out of the States' share of contribution to the IGST, the State should be allowed to retain a specific percentage, something like an auto remittance so that the development work of the States, especially in sectors like health, education, programmes for the disadvantaged sections would not be hampered. This will also be a boon for the States wherever the political party that rules the Centre is different from the one that governs the State. This is to me, co-operative federalism irrespective of the political parties governing the Centre or the State.

Our party truly welcomes this historic initiative and supports it wholeheartedly for the following reasons. GST has been envisaged as a more efficient tax system, neutral in its application and distributionally attractive. The advantages of GST are wider tax necessary for lowering the tax rates and

eliminating classification disputes. I would like to say that we need to keep the taxation low and at the same time we must protect the existing revenues of the Centre and the State Governments. We have to think about how to go about it.

Today, we have a cumulative taxation of about 30 per cent but our tax evasion is marginally high. When we discussed with our Finance Minister Shri Arun Jaitley, he had said that the European countries and American States have more than 30 per cent tax which goes up to 40 to 50 per cent.

But, Sir, here I would like to bring to your notice that in those countries tax evasion is as serious a crime as murder. So, tax evasion is not at all dreamt by their citizens. That is the reason, I understand, that the United States has 18 trillion dollars as their GDP as compared to ours which is just 2.3 trillion dollars. In our country, 90 per cent of the people do not know what taxation is. They stack the money and convert it into black money. If a lower rate of indirect tax is implemented, I think our country's GDP will rise substantially. It may go up to almost 18 trillion dollars. I would request the Finance Minister to re-work the total tax system of the country. The country requires Rs.19 lakh crore for the annual budget. I hope if a lower rate of tax is levied on the people, the target can be achieved without any hassles and the same applies to the States. सर, जितना आप टैक्सेशन कम करेंगे, उतना अपना जीडीपी बढ़ेगा because 90 per cent of the people are not at all paying the real tax.

We also say that there are GST implications to the State of Telangana. With regard to the loss of revenue to the State, I would say that Telangana gets Rs.800 crore per annum on account of sale of paddy and other food products to the Civil Supplies Corporation and also on general sales of food products.

The tobacco and tobacco products are being subjected to very high taxation of 20 per cent in the State. Revenue from tobacco and tobacco products will be about Rs. 500 crore per annum if the tobacco is subsumed by the GST. This amount of Rs.500 crore may not be realised totally through GST as the State GST component may not be equal to the above amount.

Sir, there is a total due of Rs.10,440 crore which has to be paid to the State. I would request you to pay this amount as the CST is also there.

HON. CHAIRPERSON: Shri P. Karunakaran.

श्री ए.पी. जितेन्द्र रेड्डी: महोदय, इसके लिए चार घंटे का समय रखा गया है, अभी तो दो घंटे शो बचे हैं।

HON. CHAIRPERSON: Your time is over.

श्री ए.पी. जितेन्द्र रेड्डी : डिबेट भी होती जा रही है। मेरी आपसे रिक्वेस्ट है कि मैं अपने स्टेट से सम्बन्धित समस्याएँ आपके सामने रख देता हूँ। ...(व्यवधान) मैं इतना अच्छा गवर्नमेंट बिल को सपोर्ट कर रहा हूँ।

माननीय सभापति : आप मंत्री जी को लिखित में दे दीजिए।

SHRI A.P. JITHENDER REDDY: Sir, with this, I support the Bill which has been passed by the Rajya Sabha.

SHRI P. KARUNAKARAN (KASARGOD): Sir, I would like to participate in the Constitution (Amendment) Bill, 2014, which has already been discussed and passed by the Rajya Sabha.

For the last two decades we have been discussing this legislation but still it is an important amendment to the Constitution. We have to think again because there are some issues that I will highlight at the end of my speech.

Sir, I remember that the Lok Sabha had discussed this Bill earlier also. Many of the Members, especially from the Opposition Parties, had given amendments. As we have experienced earlier, because of the majority of the Government in the Lok Sabha, all these amendments were rejected. Had the Government accepted many of the proposed amendments, this Bill would have been enforced earlier. Since Rajya Sabha has no absolute majority for the Government, it was blocked there and finally sent to the Select Committee. The Select Committee submitted its Report with some difference of opinion. After long discussions some consensus were arrived and the Bill was discussed and passed by the Rajya Sabha. Still some Parties have expressed their strong divergent views, especially Members from Tamil Nadu and other States. Of course, when we pass this Bill, we have to address the grievances of those States because they are the States of India.

16.00 hours

The major objective of the Bill is to simplify various taxes that are existing now, namely, the Central Tax, State Tax, Local Tax and many other forms of taxes. It is to bring such taxes under one umbrella which would naturally be helpful for better tax administration. But it has its own merits and defects which we have to analyse and find solutions for them when we pass the Bill.

Our Constitution is supreme to guide and direct the various functions of our nation. Article (1) of our Constitution says that India, the Bharat, is a Union of States and without States there is no India and the Federal structure of a constitution begins from this concept. So, the entire structure, the federal structure

and rights of the States are absolutely fundamental to the Indian Constitution. It is because of that Constitution that we are all here and are discussing the Goods and Services Bill.

In those days, the debate was about taxes on goods and it was not there for services. The discussion has been going on in our country since the time of the Constituent Assembly. The question was whether the States should have the right to have Sales Tax in those days. In this regard, Dr. Ambedkar said:

“It seems to me that if we permit the Sales Tax to be levied by the provinces, they must be free to adjust the right to Sales Tax to the changing situation prevailing. A sealing from the Centre should be a greater handicap in the working of the Sales Tax.”

So, he was in favour of such an idea in those days. Now it comes not to the provinces but the States. A large number of taxes are under the purview of the Central Government. Later we introduced VAT and also many other taxes. Now we are discussing GST as a Constitution (Amendment) Bill and besides goods, services are also included. This would also virtually take away the rights of the States. Instead of provinces, now States will be prohibited to raise resources from whatever source they consider fit. Since they are elected bodies, they consider the important welfare measures. Of course, they would need money and resources for that. Now how would it be possible for the States to address these issues? This is an issue that has been debated. Our Finance Minister earlier said that when the GST Bill comes, we can discuss that issue. I do not think such an elaborate discussion would take place.

I would like to place before the Finance Minister some relevant examples and experiences in Kerala and West Bengal. In Kerala, a small tax was imposed known as Health Tax on fast food and other sources of food items which increase obesity. It is a very noble thought and it has been welcomed internationally but such rights will not exist after this amendment. In West Bengal also, a surcharge was imposed on cigarette and the revenue generated by this tax would be utilized

for paying to the victims of Sharada Scam. People were asked to pay for the victims. Now whatever may be the reason but West Bengal will not be able to increase revenue through such taxes.

This is also true in the case of national calamities. Where the States can get the money from? The States will have to go with a begging bowl to the Central Government. The Centre has to declare a calamity as a national disaster and then only the States can get some money. So, the States will have to request the Central Government and wait for the money.

The States have its own needs and demands. There may be unexpected expenditure on the part of the State. We have to see how we can protect the rights of the States. When the GST Bill comes, the Government should ensure that there is flexibility of this nature. It is only when the States are strong, the Centre will also be stronger. Otherwise, it would be the rejection of the better Centre-State relations. So I demand that an assurance should come from the Central Government in this regard. Some such provisions should be incorporated in the Bill.

16.04 hours

(Shri Hukum Singh *in the Chair*)

When we discuss the GST Bill, we are really discussing the Indirect Tax which is known as the regressive tax. It burdens the poor much more and it does not burden the rich people. Consider the present system of tax in our country. Direct Tax resources is only 37.7 per cent. Indirect Tax is 62.3 per cent. So, the Government is managing and financing the projects and schemes through the revenue earned by way of Indirect Taxes alone. In the last Budget speech our hon. Finance Minister said that Indirect Taxes have been hiked to Rs. 20000 more while the Direct Taxes have been reduced by over a thousand crore. It means that the present Government is enriching the rich and impoverishing the power.

Sir, take for example the case of Indonesia. Indirect Tax collection is 55.8 per cent; in case of South Africa, it is 57.5 per cent. In many of the BRICS countries, their Indirect Tax collection is above 50 per cent. We have the Direct

Tax collection at 37.7 per cent and Indirect Tax collection at 62.3 per cent. I do not say that there should be a cap on this but at the same time, the aim of the Government and the aim of the legislation should be to minimise the tax, especially the Indirect Tax, otherwise it would affect the people more. It is reflected in the income of the people of India. In the last one year, the number of US dollar Billionaire in the country has risen from 100 to 150. It is a shocking news.

HON. CHAIRPERSON: Please conclude now.

SHRI P. KARUNAKARAN: Sir, I would take five minutes more.

HON. CHAIRPERSON: You have already spoken for 7 minutes.

SHRI P. KARUNAKARAN: Sir, we are all supporting the Bill but you are not permitting me to speak. How can we support the Government? ... (*Interruptions*)

HON. CHAIRPERSON: You have to respect the time also.

SHRI P. KARUNAKARAN: As per the 2011 Economic Data, 90 per cent of the Indian families earn less than Rs. 10000. We have now an India which is shining but at the same time we have to also see that there is a 'struggling India'. We have to think about the tax structure that we are following now. It is really in favour of the rich people, especially when we are discussing the provisions of this Bill, we are discussing only the Indirect Tax provisions and not the Direct Tax. The main aim should be how we can reduce the burden of the people when it comes to Indirect Taxes.

Sir, the Government may argue that they are following the Revenue Natural Rate (RNR). It was estimated and explained in the House that it was around 50 per cent or 51 per cent. But in 2014 there RNR calculated was 27 or 28 per cent. It was done on the basis of 12.77 per cent as Central Tax and 13.91 per cent as Sales Tax. It shows that it is not the natural tax, but we have to concentrate on fair tax. It is only then the Government can provide some relief to the people.

Sir, the Finance Minister in his third amendment has suggested three categories for Clause 9, (a) (b) and (c).

HON. CHAIRPERSON: Please conclude now.

SHRI P. KARUNAKARAN: Sir, I am the only speaker from my party.

HON. CHAIRPERSON: The time allotted for your party was only four minutes. You have taken 10 minutes.

SHRI P. KARUNAKARAN: Sir, according to clause 1(c) – amount collected as tax levied by a State under the article 246... (*Interruptions*) Sir, I can make a political speech without any time, but when we want to discuss the clauses, then we need some time.

HON. CHAIRPERSON: It is up to you.

SHRI P. KARUNAKARAN: Sir, according to clause 1(c) – where an amount collected as tax levied by a State under the article 24 (6) (a) has been used for payment of the tax levied under Clause 1, the amount shall not form part of the Consolidated Fund of the State. A tax collected by ... (*Interruptions*) Sir, where do these revenues go? That is the most important question. More clarification is needed on this.

Sir, I would like to make another point and that is with regard to amendment number 4. Two Finance Ministers, the Finance Minister of West Bengal and the Finance Minister of Kerala had written to the Union Finance Minister. The Finance Minister of West Bengal was the Chairman of the Empowered Committee. There was consensus in the Empowered Committee meeting, but now the Union Finance Minister has put in a new clause in this regard. They have also pointed out about the issue of tax levied and collected by the Union under Clause 2. They say that this is a newly proposed amendment. It was not the amendment that was agreed to by all the Finance Ministers. So, it is a new amendment which the Government has come up. I strongly oppose that new amendment and that amendment has to be deleted.

In Lok Sabha also, we have passed it without that amendment... (*Interruptions*)

Sir, they want to pass the Bill and we are supporting the Bill. ...
(*Interruptions*)

In this connection, I support the Bill but as regards clause 4, I have an objection. We demand an assurance from the Finance Minister because there was discussion in the Rajya Sabha also. My Party had raised this issue in Rajya Sabha. Since it is a new clause, the Government should give an assurance in this regard.

SHRI MEKAPATI RAJA MOHAN REDDY (NELLORE): Sir, I thank you for giving me this opportunity to speak on the historic Constitution (122nd Amendment) Bill on GST.

Sir, I am happy that we could at last get political consensus on this important Bill. The Rajya Sabha passed it with a few amendments. We have to now consider and pass those amendments here. Our Party, YSR Congress headed by Shri Y.S. Jagan Reddy, supported the Bill in Rajya Sabha and we support it here also.

The GST will certainly go a long way in creating a hassle free atmosphere by removing several layers of taxes and compliances.

It will improve investors' confidence. On the face of it, theoretically, it looks like consumers will stand to gain due to elimination of tax on tax. This will however depend on the GST rate that will eventually be fixed by GST Council comprising of the Union Finance Minister and State Finance Ministers.

The Central Government and all the State Governments want nothing less than revenue neutral rate. It is fair enough. If the Central Government does not want to lose one rupee of its present central excise and service tax collections, and similarly, if the States also do not want any reduction, then it means that the gross tax collections, even after the so-called elimination of tax on tax, have to be at the same level as it is before the implementation of GST. In that case, I really wonder as to how the consumer will end up paying less taxes and as to how all these will lead to pushing up GDP growth.

In any case, abnormally high GST rate will add to inflationary pressures. We should be careful in ensuring that in no case, the consumer will end up paying more quantum of tax than before. That will shatter the confidence of the people. The common man on the street genuinely believes that with GST coming into effect, he will pay less tax. We should bear that in mind.

Similarly, we have to ensure that in actual operation, the GST will eventually prove to be less hassle free with the number of compliances substantially coming down with least human interface. That alone will contribute to improvement of ease of doing business.

The entire exercise is very complex. The officers and staff at all levels have to be trained properly. The industrialists, traders and businessmen have to be taken into confidence to ensure their preparedness for migration. Proper software and systems have to be developed. We are too close to 1st April, 2017.

I am happy that the Union Government is assuring that any shortfall in the States' revenues as a result of implementation of GST will be made good by the Union Government. Let us give GST an honest try.

Having said this and supported this Bill, I need not remind once again that the Finance Minister has given an assurance today morning that proper accord will be given to implement special status to the State of Andhra Pradesh. When the then hon. Prime Minister, Dr. Manmohan Singh, gave an assurance regarding this on the floor of Rajya Sabha, then it became the property of five crore people belonging to Andhra Pradesh. Now, they cannot take it back. We have to safeguard the sanctity of parliamentary democracy. So, the Central Government has to implement this special status immediately for the State of Andhra Pradesh. That is my earnest request to the Government of India and to the Finance Minister. Thank you very much.

श्री तारिक अनवर (कटिहार): सभापति महोदय, आज दूसरी बार जीएसटी यानी वस्तु एवं सेवा कर बिल को वित्त मंत्री जी एक व्यापक, राजनीतिक समर्थन लेकर, 122 वां संशोधन लेकर इस सदन में आए हैं। मैं याद दिलाना चाहूंगा जब पहली बार वित्त मंत्री जी जीएसटी विधेयक लेकर आए थे, उस समय तमाम विपक्ष के लोगों ने यह सुझाव दिया था कि इस पर व्यापक विचार-विमर्श होना चाहिए और इसे आम सहमति से पास होना चाहिए। उसके लिए जरूरी है कि ज्वाइंट सलैक्ट कमिटी को यह बिल सौंपा जाए ताकि वहां उस पर चर्चा हो और उसमें जो कमी है, उसे दूर किया जाए। लेकिन उस समय वित्त मंत्री जी ने विपक्ष की बात नहीं मानी और जल्दबाजी में उस बिल को पास किया गया।

मोइली जी ने ठीक कहा कि क्योंकि लोक सभा में आपका बहुमत था, आपने उसे बहुमत के सहारे पास करवा लिया, लेकिन राज्य सभा में जाकर आपको काफी मेहनत, कसरत करनी पड़ी। उसके बाद सरकार को राज्य सभा में तमाम विपक्ष से बात करनी पड़ी और उन्हें विश्वास में लेना पड़ा। अच्छी बात है कि वहां से आम सहमति से यह बिल एक बार फिर हमारे सदन में आया है। जब से जीएसटी की बात चली है, चाहे वह यूपीए के समय में हो, चाहे एनडीए के समय में हो, हमारी पार्टी एनसीपी ने जीएसटी बिल का हमेशा समर्थन किया है। लेकिन आज यह सरकार जिस तरह जीएसटी बिल पेश कर रही है, ऐसा लगता है कि जीएसटी बिल पास होने के बाद देश की तमाम समस्याओं का समाधान हो जाएगा, देश की गरीबी मिट जाएगी, देश के नौजवानों को रोजगार मिल जाएगा, काला धन समाप्त हो जाएगा और ऐसी बहुत सारी उम्मीदें जगाई गई हैं। वह कहां तक पूरी होंगी, यह समय बताएगा, लेकिन एक प्रश्न जरूर उठता है कि जब जीएसटी बिल देश के लिए, देश की अर्थव्यवस्था के लिए इतना महत्वपूर्ण था, तो जब यही भारतीय जनता पार्टी विपक्ष में थी, उस समय उसने इसका विरोध क्यों किया। क्या यह उनकी भूल थी? आज उस पर उन्हें पछतावा है या भारतीय जनता पार्टी की विपक्ष में कुछ और नीति होती है और जब शासन में होती है तो कुछ और नीति होती है।

यह कहा जा रहा है कि देश का विकास तेज गति से होगा। हम भी ऐसी अपेक्षा करते हैं। अर्थव्यवस्था में मूल परिवर्तन आएगा, लेकिन ये तमाम बातें आज जनता के गले नहीं उतर रही हैं। इसका कारण है कि दो, ढाई साल, जब से यह सरकार बनी है, उसने जो भी चुनावी वादे किए थे, उन्हें पूरा नहीं किया बल्कि उसकी विपरीत दिशा में गए। इसलिए सरकार की जो क्रेडिबिलिटी होती है, विश्वसनीयता होती है, वह लगभग समाप्त हो चुकी है। इसलिए सरकार कुछ कहती है, वित्त मंत्री कहते हैं या प्रधानमंत्री कहते हैं कि जीएसटी के आते ही हमारी समस्या का समाधान हो जाएगा, देश में पूंजीनिवेश होगा, बड़े-बड़े उद्योग लगेंगे, रोजगार के अवसर मिलेंगे। फिर, बेरोजगार नौजवानों को सपना दिखाने की कोशिश हो रही

है जिस तरह चुनाव के समय कहा गया था कि हर वर्ष दो करोड़ नौजवानों को रोजगार मिलेगा इसलिए ऐसा न हो कि आने वाले समय में देश के नौजवानों को एक बार फिर मायूसी का सामना करना पड़े।

सभापति महोदय, वित्त मंत्री ने अपने भाषण में कहा कि टैक्स रीजम का खात्मा होगा, पूंजीनिवेश होगा और रोजगार के अवसर बढ़ेंगे। अगर जीएसटी का मंत्र इतना शक्तिशाली है तो यकीनन आने वाले समय में इसकी अच्छाई दिखाई पड़ेगी, क्योंकि सभी को बड़ी उम्मीद है, तमाम विपक्षी दल आज इसी उम्मीद में साथ दे रहे हैं कि आने वाले समय में अर्थव्यवस्था को लाभ मिलेगा। आपको जानकर ताज्जुब होगा कि भारतीय जनता पार्टी की सिस्टर्स आर्गनाइजेशन हैं या आरएसएस द्वारा संचालित संगठन है जैसे स्वदेशी जागरण मंच, भारतीय मजदूर संघ और भारतीय किसान संघ। सरकार द्वारा जो इस बिल का समर्थन किया जा रहा है या पास कराने की कोशिश की जा रही है और एफडीआई की बात की जा रही है या एफडीआई के लिए नई नीति बनाई गई, जिसमें सौ प्रतिशत तक एफडीआई को एलाऊ किया गया है उसका विरोध इनके द्वारा हो रहा है। मैं भारतीय जनता पार्टी के नेताओं से कहूंगा कि पहले उन आरएसएस के तमाम लोगों को इस बात के लिए तैयार करें जो नई नीति बना रहे हैं या सरकार बनाने जा रही है उसमें उनका भी समर्थन हो, उनका भी सहयोग हो इसमें कंट्राडिक्शन नहीं होना चाहिए। जीएसटी का एक दूसरा पहलू भी है, एक अर्थशास्त्री अभिजीत मुखोपध्याय को क्वोट करना चाहूंगा - जीएसटी से सकल घरेलू उत्पाद जीडीपी को बढ़ाने के दावे निराधार हैं, दूसरे देशों के अनुभव और आर्थिक तौर इस उम्मीद को सही नहीं ठहराते। यदि दीर्घकालीन तौर पर कर वसूली बेहतर भी होती है तो भी जीडीपी का बढ़ना इस बात से तय होगा कि सरकार अपनी आंतरिक आमदनी को कहां और किस रूप में खर्च करती है। हमें इस बात का भी ध्यान रखना होगा कि हम जो कानून लाने जा रहे हैं सिर्फ जीएसटी का लाभ कॉरपोरेट हाऊसेस या उद्योगपतियों और पूंजीपतियों को नहीं होना चाहिए। हम लोगों को विश्वास दिला रहे हैं कि महंगाई कम होगी, इसका लाभ गरीबों को मिलेगा, हमें इस बात का भी ध्यान रखना चाहिए। अंत में एक शेर है।

लोग आखिर आ ही गए रहनुमा के चालों में,
खौफ था अंधेरों से लोग लूट गए उजालों में। "

श्री राजेश पाण्डेय (कुशीनगर): सभापति महोदय, आज जिन परिस्थितियों के पश्चात यह दुर्लभ घड़ी आई है कि राज्य सभा से संशोधित जीएसटी बिल इस हाऊस में चर्चा और पारित होने के लिए आया है। किसी कवि ने बहुत सुन्दर चार लाइनें लिखी हैं

फिर निकल आता है सूरज फिर निखर उठती है धूप।
हमने अक्सर देखा है अभ्र छट जाने के बाद।

मान्यवर, वर्षों के प्रयास के बाद, आज जो यह घड़ी आई है, इसके लिए मैं निश्चित तौर से सबसे पहले अपने भारत वर्ष के अद्वितीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी और साथ ही साथ देश के विद्वान वित्त मंत्री, श्री अरुण जेटली जी को मन की गहराइयों से इस बात के लिए आभार व्यक्त करना चाहूंगा कि उनके सकारात्मक प्रयासों और साथ ही साथ उनके प्रतिपक्ष के प्रति सम्मानित व्यवहार के कारण अपने देश की दिशा और दशा, दोनों में अभूतपूर्व सुधार लाने वाला, सेवाएं एवं वस्तुकर विधेयक राज्य सभा से पारित होकर, आज लोक सभा में चर्चा एवं पारण के लिए प्रस्तुत है।

मान्यवर, मैं इस बात के लिए भी उनका आभार व्यक्त करना चाहूंगा और उन्हें साधुवाद देना चाहूंगा और साथ ही साथ मैं यह भी कहना चाहूंगा कि हम सभी देशवासियों का सीना आज गर्व से इस बात से फूल रहा है कि अभी 500 अर्थशास्त्रियों की एक पोलिंग हुई और उसमें उन्होंने यूनेनीमस एक स्वर में कहा कि *India is the only bright spot in the gloomy global economy*. आज पूरे विश्व में भारत वर्ष की यह प्रशंसा हो रही है, वह निश्चित तौर से हमारे अद्वितीय प्रधान मंत्री, मान्यवर नरेन्द्र मोदी जी और हमारे विद्वान वित्त मंत्री, श्री अरुण जेटली जी के जी सकारात्मक प्रयासों की वजह से हो रही है।

मान्यवर, इस विधेयक को लेकर सभी दलों ने जिस प्रकार की गंभीरता प्रदर्शित की है, उससे उच्च सदन की गरिमा बढ़ी है और साथ ही साथ पूरे देश को यह सुखद अहसास भी हुआ है कि समय पड़ने पर हम देशहित में दलगत भावनाओं से ऊपर उठकर एक मत भी हो सकते हैं। मैं, इस बात के लिए प्रतिपक्ष के अपने सभी सदस्यों का आभार व्यक्त करने में कोई दिक्कत नहीं समझता हूं। पुरानी बातों को विस्मृत करते हुए, आज हमें उनका जो सहयोग प्राप्त हो रहा है, उसके लिए मैं उनके प्रति आभार व्यक्त करता हूं।

मान्यवर, हम लोगों के मन में एक प्रश्न बार-बार उठता था कि जब इतने सारे कर इस देश में पहले से चले आ रहे हैं, तो इस जीएसटी की क्या आवश्यकता है और आखिर यह जीएसटी है क्या? जब मैं इसकी गहराई में गया, तो जीएसटी एक बहुत सिम्पल सी डेफीनेशन है, जिसे मैं इस सदन के समक्ष रखना चाहूंगा। **GST is a broad based and a single comprehensive tax levied on goods**

and services consumed in an economy. It is a destination based tax and it is levied at a single point at the time of final consumption of goods and services by ultimate consumer.

मान्यवर, इससे क्या फर्क पड़ता है, इसे मैं एक छोटे से उदाहरण के माध्यम से इस सदन को बताना चाहूंगा और उन देशवासियों के समक्ष अपनी बात रखना चाहूंगा, जो इस समय सदन की कार्यवाही को देख रहे होंगे कि जीएसटी और अन्य टैक्सेस में अगर हम फर्क महसूस करना चाहें, तो कैसे कर सकते हैं। उदाहरण के लिए मैं बताना चाहता हूँ कि अगर हम कोई प्रोडक्ट लेते हैं, जिसकी बेस वेल्यू अगर रु.100/- है, तो आज के टैक्सेशन के हिसाब से यदि हम 12 परसेंट एक्साइज ड्यूटी उसके ऊपर लगाते हैं, तो उसकी कीमत रु.112/- हो जाती है। उसके ऊपर हम यदि 12.50 परसेंट का VAT लगाते हैं, तो उसकी कीमत रु.112/- पर 12.50 परसेंट और जोड़कर रु. 126/- हो जाती है। वहीं जब जीएसटी लागू हो जाएगा, सेंट्रल जीएसटी और स्टेट जीएसटी नौ-नौ परसेंट मानकर चलें, तो 18 परसेंट लिहाज से उस वस्तु की कीमत रु.118/- हो जाएगी। आज के कर के हिसाब से 126 रुपए की वस्तु, जीएसटी लागू होने के बाद 118 रुपए में मिलेगी।

मान्यवर, उस वस्तु की लागत में कमी होने के कारण जो उसके परिणाम होंगे कि उस इंडस्ट्री को ग्लोबल मार्केट में प्रतिस्पर्धा के नए-नए आयाम मिलेंगे और प्रतिस्पर्धा में जिस स्थान पर वह अभी है, उससे एक बेहतर स्थान पर जाने का अवसर मिलेगा। इसलिए आज यह माना जा रहा है कि जीएसटी का कर जो हम ला रहे हैं, यह हमारी इंडियन इकॉनमी के लिए एक बहुत ही अच्छी टैक्स व्यवस्था है और ऐसा एक मूलभूत आर्थिक परिवर्तन होगा, जो आजादी के बाद से हम कह सकेंगे कि हमने इतना बड़ा आर्थिक परिवर्तन इस देश को दिया है।

माननीय वित्त मंत्री जी ने जीएसटी पर अमल के लिए 1 अप्रैल, 2017 तारीख तय की है। मुझे उम्मीद ही नहीं बल्कि पूरा भरोसा है कि विपक्ष की पार्टियों और राज्यों का सहयोग जिस तरह से मिल रहा है, उनके सहयोग से कम समय होने के बावजूद समय सीमा में ही अन्य समस्त प्रक्रियाओं को पूर्ण कर लेंगे। इसका मुख्य कारण यह भी है कि केंद्र सरकार ने राज्यों के सुझाव पर एल्कोहल और पेट्रोलियम पदार्थों को जीएसटी के दायरे के बाहर रखने का निर्णय लिया है, इससे बहुत राज्य सरकारों का समर्थन प्राप्त हो रहा है।

मुझे ही नहीं बल्कि सभी लोगों को एक ही प्रश्न बार-बार चिंतित कर रहा था कि आखिर जीएसटी की दर क्या होगी? वर्तमान में लगभग 160 देशों में किसी न किसी रूप में जीएसटी प्रचलित है और सभी

स्थानों पर टैक्स की दरें अलग-अलग हैं। 160 देशों में दरें अलग हैं तो हम किसी एक देश के पैटर्न को फालो नहीं कर सकते हैं।

माननीय सभापति: अब आप अपनी बात समाप्त करें।

श्री राजेश पाण्डेय: महोदय, हमारी पार्टी ने दस मिनट का समय दिया है, अभी तो तीन ही मिनट हुए हैं।

माननीय सभापति : समय पूरा हो गया है। दस मिनट हो गए हैं।

श्री राजेश पाण्डेय: 160 देशों में जीएसटी की दरें अलग हैं, It is as low as five per cent in Taiwan and it is as high as 25 per cent in Denmark. सबकी चिंता का विषय यही है कि हमारे यहां इसे कैसे तय करेंगे? यह गंभीर प्रश्न है कि टैक्स की दर अधिक भी नहीं होनी चाहिए ताकि लोग टैक्स चोरी करने के बारे में सोचने लगे और वस्तुओं के दाम ज्यादा हो जाएं। इसकी दर इतनी कम भी नहीं होनी चाहिए कि केंद्र या प्रदेश सरकारों को रेवेन्यु रिसोर्सिस का अभाव महसूस होने लगे और हमारी इन्टीग्रेटेड डैवलपमेंट में कोई एडवर्स अफेक्ट पड़े।

माननीय सभापति : अब आप बैठ जाएं। समय समाप्त हो गया है। हमारी मजबूरी है। आप सहयोग करें।

श्री धर्मेन्द्र यादव।

श्री राजेश पाण्डेय: अंत में मैं यही कहना चाहूंगा, हम गर्व से कहते हैं कि जीएसटी भारत की प्रगति में सकारात्मक योगदान देगा। आपको स्मरण होगा 1954 में सरदार वल्लभ भाई पटेल ने 562 रियासतों को समाप्त करके देश की मुख्यधारा में जोड़ा था, उसी प्रकार हम देश की आर्थिक धारा में जुड़ रहे हैं। हम एक टैक्स, एक देश के माध्यम से आने वाले समय में प्रगति करेंगे, यह मुझे आशा है।

माननीय सभापति : धर्मेन्द्र यादव जी, आप गागर में सागर भर दें और पांच मिनट में अपनी बात बोल दें।

श्री धर्मेन्द्र यादव (बदायूँ) : महोदय, यूपी से होने के नाते हम कुछ तो आपसे उम्मीद रखते हैं।

माननीय सभापति जी, मैं माननीय वित्त मंत्री जी का धन्यवाद देता हूँ और आभार व्यक्त करता हूँ कि बहुत पुराना, पहले से फंसा हुआ बिल लेकर आए हैं। हमें एक सवाल का जवाब आज तक इस सदन में नहीं मिल पाया है, जब भारतीय जनता पार्टी के लोग यहां बैठते थे तब इसी बिल का विरोध करते थे। यही बिल जब कांग्रेस पार्टी लाई थी तब भाजपा के लोग यहां से पास नहीं होने दे रहे थे। स्वयं माननीय प्रधानमंत्री जी ने गुजरात के मुख्यमंत्री के रूप में इस बिल का विरोध किया था और आज माननीय प्रधानमंत्री जी वित्त मंत्री सहित पूरी सरकार इस बात की तारीफ कर रही है कि जब जीएसटी पास होगा तो न जाने कौन सा परिवर्तन आ जाएगा।

आदरणीय नेता जी यहां बैठे हैं। जहां तक समाजवादी पार्टी का सवाल है, समाजवादी पार्टी और उत्तर प्रदेश की सरकार जीएसटी बिल का समर्थन करती है, लेकिन पूरे बिल को पढ़ने के बाद बहुत सी शंकाएं पैदा हो रही हैं। आप जानते हैं खाद्यान्न पदार्थों पर कम से कम उत्तर प्रदेश में टैक्स नहीं है। माननीय वित्त मंत्री जी को इस बिल में कम से कम खाद्यान्न पदार्थों के लिए स्पटीकरण देना चाहिए था कि खाद्यान्न पदार्थों पर टैक्स की सीमा क्या होगी। यह नहीं पता है कि एक फीसदी होगी, जीरो फीसदी होगी या 18 फीसदी तक ले जाएंगे। इसमें इतनी वेरिफैन्स हैं। देश में 72 फीसदी लोग खेती करते हैं, कम से कम किसानों को तो आश्वासन दिया होता, अपने भाषण में देते या जवाब में देते कि आखिर खेती पर टैक्स की क्या सीमा होगी।

इस बिल में कुछ और शंकाएं भी हैं। मैं उनके बारे में बहुत संक्षिप्त में कहना चाहता हूँ। मेरी पहली शंका है और मेरे साथ उत्तर प्रदेश सरकार की भी शंका है कि आखिर जीएसटी बिल में दर तय करने का क्या मेकेनिज्म होगा। माननीय वित्त मंत्री जी ने न तो इसे अपने भाषण में बताया और न ही सरकार की तरफ से कोई जवाब आया। इसी तरह से जी.एस.टी. की जो काउंसिल बनेगी, उसमें एक तिहाई केन्द्र सरकार की भागीदारी होगी और दो तिहाई भागीदारी राज्यों की होगी। अब इतनी बड़ी वीटो पावर केन्द्र सरकार ने पहले ही खुद ले रखी है।

सभापति महोदय, आप उत्तर प्रदेश से आते हैं। उत्तर प्रदेश की आबादी 22 करोड़ है, लेकिन हमारे कुछ ऐसे राज्य भी हैं, जिनकी आबादी चार, छः, दस या पन्द्रह लाख तक है। हमें एक तरफ 22 करोड़ लोगों की रक्षा करनी है, वहीं दूसरी तरफ चार से छः लाख आबादी की रक्षा करनी है। अगर चार से छः

लाख लोगों के बराबर उत्तर प्रदेश जैसे राज्य को तोला जायेगा, तो कहीं न कहीं 22 करोड़ या उससे अधिक जनता के साथ यह अन्याय होगा।

सभापति महोदय, मेरी माननीय मंत्री जी से पहली मांग है कि जी.एस.टी. काउंसिल में भागीदारी के लिए जनसंख्या को आधार बनाया जाये। मेरी दूसरी मांग है कि प्रदेशों को भारत सरकार से जो शेयर मिलता है, उसमें बहुत भेदभाव होता है, देशी होती है। इस कारण प्रदेशों को अपनी तमाम योजनाओं में परेशानी उत्पन्न होती है।

अभी जैसा आदरणीय तारिक अनवर साहब कह रहे थे, मैं उनकी तमाम बातों से सहमत हूँ। मैं उसके साथ इस बात को भी जोड़ना चाहता हूँ कि प्रदेश सरकारों की हिस्सेदारी को आप समय सीमा के अंदर देंगे, ऐसी साख केन्द्र सरकार की अभी तक नहीं बन पायी है। हम चाहते हैं कि आप ऐसा मैकेनिज्म अपनाइये, ऐसा काम कीजिए, जिससे प्रदेश सरकारों का आप पर विश्वास पैदा हो।

सभापति महोदय, हमारी अगली शंका जी. एस.टी. कलैक्शन पर है। अब जहां प्रोडक्शन हो रहा है, वहां जी.एस.टी. जमा होगा और जहां उपभोक्ता होंगे, वहां टैक्स जायेगा। मेरा आपके माध्यम से सरकार से निवेदन है कि जहां भी जी.एस.टी. जमा हो, वहां एक ऐसा मैकेनिज्म हो कि वहीं से स्टेट का शेयर सीधा स्टेट को ट्रांसफर हो जाये और सेंट्रल का शेयर सेंट्रल को ट्रांसफर हो जाये। उसमें किसी तरह का हीला-हवाली न हो। ... (व्यवधान)

माननीय सभापति: यादव जी, आप अपनी बात समाप्त कीजिए।

श्री धर्मेन्द्र यादव: सभापति महोदय, मैं दो मिनट में अपनी बात समाप्त कर रहा हूँ। मैं आपके प्रदेश के हित के लिए ही आपसे समय मांग रहा हूँ। इसके साथ उत्तर प्रदेश सरकार की मांग है कि टैक्स का जो बेस रेट है, जो टर्नओवर है, वह दस लाख रुपये होना चाहिए। लेकिन केन्द्र सरकार का दस लाख रुपये से ऊपर करने का प्रयास है, जो कहीं न कहीं उत्तर प्रदेश जैसे राज्यों के साथ सही नहीं है। उत्तर प्रदेश जैसे बड़े राज्यों के साथ कहीं न कहीं धोखा है। इसलिए हमारी मांग है कि टैक्स का बेस रेट दस लाख रुपये से ज्यादा नहीं होना चाहिए।

सभापति महोदय, मेरी अंतिम मांग है कि देश में महंगाई का संकट है, लेकिन उस महंगाई का किसानों को लाभ नहीं मिल रहा है। हमारी इस संबंध में लगातार मांग रही है। वर्ष 2006 में स्वामीनाथन समिति की रिपोर्ट आ गयी थी। हमने यू.पी.ए. सरकार से भी मांग की थी और आज एन.डी.ए. सरकार से भी मांग करना चाहते हैं कि किसानों की फसलों की जो लागत है, उसका अध्ययन करके उन्हें डेढ़ गुना समर्थन मूल्य मिलना चाहिए। हमारी सरकार से यह भी मांग है कि किसी भी कीमत पर किसानों के

उत्पादन पर कोई भी टैक्स न बढ़े। आप इस बात को जरूर सुनिश्चित कर दीजिए। किसानों के उत्पाद और खाद्य पदार्थों पर कोई नया टैक्स न बढ़े, यह केन्द्र सरकार सुनिश्चित करे।

सभापति महोदय, इसी मांग के साथ मैं अपनी ओर से और अपनी पार्टी की ओर से जी.एस.टी. बिल का समर्थन करता हूं। बहुत-बहुत धन्यवाद।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : सभापति महोदय, यह बहुत ही महत्वपूर्ण अमेंडमेंट है, क्योंकि जब भी कोई इकोनॉमी ग्रा करती है, उसके लिए रिफार्स की बहुत जरूरत होती है। यह सच है कि इस देश में टैक्स बहुत लगे, मगर उन टैक्सों में चोरी भी बहुत हुई। उसके लिए हमारी इकोनॉमी उतनी नहीं बढ़ पायी, जितनी बढ़नी चाहिए थी।

सभापति महोदय, सबसे पहले मैं सरकार को बधाई देना चाहता हूँ कि कई वर्षों से यह महत्वपूर्ण बिल फंसा हुआ था। अब जी.एस.टी. के फायदे क्या होने हैं, उसकी चर्चा मैं बाद में करूंगा। सबसे पहले मैं सरकार को इसलिए बधाई देना चाहता हूँ क्योंकि इस बिल जो बहुत समय से अडंगा पड़ा हुआ था, उसे सरकार ने आम सहमति से दूर किया। हमारी संस्कृति, इतिहास, लोगों का व्यवहार और स्वभाव इसकी मांग करता है। हमारे बुजुर्गों ने फैसले किये हैं।

दुख की बात है कि राजनीतिक फायदा लेने के लिए कुछ लोग इसमें बिना वजह रुकावटें डालते रहे, जिससे यह बिल रुका रहा। माननीय मोदी जी ने सरकार बनाते हुए जो नारा दिया था - सबका साथ, सबका विकास, वह आज पूरा है। मुझे इस बात की खुशी है कि इस देश में शिरोमणि अकाली दल ने आज से 40 वर्ष पहले श्री आनंदपुर साहिब में एक प्रस्ताव पास किया था, जिसमें कहा गया था कि यह देश तब तक आगे नहीं बढ़ पाएगा, जब तक प्रदेशों को फाइनेंशियल ऑटोनोमी नहीं होगी। जीएसटी में किस तरह से टैक्स लगेंगे, उनका प्रदेशों के बीच कैसे बंटवारा होगा? लेकिन एक बात मैं कह सकता हूँ कि जो गवर्निंग काउंसिल बन रही है, उसमें प्रदेशों की दो-तिहाई और केन्द्र सरकार की एक-तिहाई नुमाइन्दगी होनी है, कैसे इसके रूल्स बनेंगे, कैसे बंटवारा होगा और कैसे टैक्स लगेंगे, ये सब उसी गवर्निंग काउंसिल को तय करना है। आज हम एक अमेंडमेंट के तौर पर इसे लेकर आए हैं। इसलिए मैं कह सकता हूँ कि जो प्रदेशों की भागीदारी है, जो कोआपरेटिव फेडरलिज्म की बात कही गयी है, इससे वह अमली रूप में नजर आती है। जीएसटी से लीकेज तो खत्म होगी ही, टैक्स प्रणाली में एकसारता आएगी, क्योंकि इकोनोमी में इंडस्ट्रियलिस्ट्स भी रोल प्ले करते हैं, कारपोरेट सेक्टर भी अपना रोल प्ले करता है और कन्ज्यूमर भी अपना रोल प्ले करता है। इसलिए सभी को बैलेंस में रखकर चलने में इससे बहुत बड़ा फायदा होगा, क्योंकि आम तौर पर कन्ज्यूमर को कई तरह के टैक्सेस देने पड़ते थे, व्यापारी वर्ग परेशान होता था। अब टैक्सेस में एकसारता आने से वह कन्फ्यूजन खत्म हो जाएगा।

16.41 hours

(Hon. Deputy -Speaker in the Chair)

इससे जो रेवेन्यू जेनरेट होना है, अंदाजा लगाया गया है कि करीब दो लाख करोड़ रुपये रेवेन्यू जेनरेट होगा और इससे इम्प्लायमेंट बढ़ेगी। जब इनवेस्टमेंट बढ़ेगी तो कुदरती तौर पर इम्प्लायमेंट भी बढ़ेगी और इसका फायदा होगा। इसलिए मैं समझता हूँ कि पंजाब जैसे राज्य जो कन्ज्यूमर स्टेट भी हैं और

प्रोड्यूसर स्टेट भी है, अभी मेरे एक सांसद मित्र हंस रहे थे कि आपको क्या फायदा होगा, आप कैसे कम्पनसेट करेंगे, वैसे पांच वर्ष की गारन्टी सरकार ने दे दी है। मैंने इनको हंसते हुए कहा कि पंजाब वाले मुर्गे खाकर अपना घाटा दूर कर लेंगे, क्योंकि जो कन्ज्यूमर स्टेट्स हैं, उनमें पंजाब आता है।

डिप्टी स्पीकर साहब, मैं लास्ट में एक सुझाव जरूर देना चाहूंगा। ये रिफार्म्स आ रहे हैं, इन रिफार्म्स के साथ-साथ एग्रीकल्चर सेक्टर में भी रिफार्म्स लाने की जरूरत है। एग्रीकल्चर सेक्टर की कॉस्ट ऑफ प्रोडक्शन बहुत बढ़ रही है, इनपुट्स, पेस्टीसाइड्स, वीडोसाइड्स आदि सभी की कॉस्ट बढ़ रही है और जब हम अनाज की कीमतें बढ़ाने की बात करते हैं तो सारे देश में दुहाई मच जाती है। जब किसान की कॉस्ट ऑफ प्रोडक्शन बढ़ती जा रही है, तब जो स्वामिनाथन कमीशन ने रिकमेंडेशन दी है, अगर कृषि उपज का मूल्य डेढ़ गुना तय किया जाए तो मैं समझता हूँ कि जिस सेक्टर पर 70 प्रतिशत लोग निर्भर करते हैं, जो सेक्टर इकोनोमी की बैकबोन है, उसमें सुधार होगा। माननीय वित्त मंत्री जी ने कहा था कि किसानों का कर्जा माफ करने के लिए हम लोक अदालतों के थ्रू 20 लाख रुपये तक कर्ज माफ कर देंगे, लेकिन इसमें क्लैरिटी नहीं है। हम अफसरों से पूछते हैं तो उनका कहना है कि अभी हमारे पास ऐसा स्ट्रक्चर नहीं है। यदि कृषि क्षेत्र में ऐसी कोई व्यवस्था सरकार लेकर आए, जैसे आज जीएसटी लेकर आई है, तो मैं समझता हूँ कि इकोनोमी ज्यादा बढ़ेगी। धन्यवाद।

श्री जय प्रकाश नारायण यादव (बाँका) : उपाध्यक्ष महोदय, आपने मुझे बोलेने का मौका दिया, इसके लिए आपको धन्यवाद देता हूँ।

संविधान का 122वां संशोधन विधेयक पर बोलने के लिए मैं खड़ा हुआ हूँ। इस माल एवं सेवा कर विधेयक की लम्बी यात्रा रही है। यह लम्बी यात्रा कई वर्षों से चलती रही है। वर्ष 2004, 2006, 2010, 2011, 2013 और 2014 तक यह लम्बी यात्रा चली है। दस वर्षों से चल रही है, लेकिन आज जो लोग सत्ता में बैठे हैं, उनका कहना है कि इसको अपोज मत कीजिए, इसको सपोर्ट कीजिए। जब यूपीए की सरकार था, तो उन लोगों ने गला फाड़कर कहा कि बिल तो अच्छा है, लेकिन कानून बन जाएगा तो यूपीए का प्रचार हो जाएगा, इसलिए इसका सपोर्ट नहीं होना चाहिए। अर्थव्यवस्था देश की रीढ़ है। टैक्स का ऐसा आकलन होना चाहिए जिससे हमारे देश की अर्थ-व्यवस्था बेहतर हो, गरीब प्रदेशों की बेहतर हो। बिहार जैसे राज्य की अर्थ-व्यवस्था बेहतर हो। हमारे यहां गांव, मजदूर, गरीब और किसान हैं, जी.एस.टी. और एफ.डी. आई. से 'मेक इन इंडिया' नहीं बनेगा। क्षेत्रीय असमानता को दूर करना है। क्षेत्रीय असमानता को दूर करने के लिए बिहार जैसे राज्य के लिए मैं मांग करता हूँ कि जी.एस.टी. बिल पास होने से पहले बिहार को विशेष राज्य का दर्जा दिया जाए। यह हमारी संघीय व्यवस्था है। सबको विश्वास में लेकर हमें चलना पड़ेगा। राज्यों पर दोहरी मार न पड़े, यदि उन पर दोहरी मार पड़ेगी तो जो छोटे-छोटे राज्य हैं, उनको परेशानी होगी। किसान हमारे देश की रीढ़ हैं। हम मजदूरों, किसानों और गरीबों को नहीं छोड़ सकते। जनता पर बोझ नहीं पड़ना चाहिए। इसलिए इसके लिए एक मैकेनिज्म बनना चाहिए। बाहर हमसे एक आदमी कह रहे थे कि अब तो जी.एस.टी. बिल पास हो रहा है तो क्या अब हम लोगों की थाली में दाल आ जाएगी? हमने कहा कि अभी नहीं बताएंगे कि क्या होने वाला है। ईमानदारी के साथ, पारदर्शिता के साथ यह आना चाहिए। जो बड़े लोग हैं, वे तो कोई न कोई उपाय खोज लेते हैं, लेकिन जो गरीब, किसान और मजदूर लोग हैं, जो पिछड़े, दलित, एस.सी., एस.टी. और ओ.बी.सी. वर्ग के लोग हैं, उनकी पहचान बेहतर होनी चाहिए। उनका हक नहीं मारा जाना चाहिए। जो खाद्य पदार्थ बिहार या दूसरे छोटे राज्य को जाते हैं, उस पर विशेष ध्यान देना चाहिए। राज्यों का शेयर वाजिब होना चाहिए। हम जी.एस.टी. के खिलाफ नहीं हैं। माननीय वित्त मंत्री जी यह जी.एस.टी. बिल लेकर आए हैं, हम इसके खिलाफ नहीं हैं, लेकिन कई चीजें हैं, उनमें 'सबका साथ, सबका विकास' 'मेक इन इंडिया' अच्छे दिन, ये सारी बातें हैं।

गौ के विषय में चर्चा हो जाती है। जी.एस.टी. और विकास के विषय में चर्चा होनी चाहिए, लेकिन गाय के विषय में चर्चा होती है। ठीक है, हमारे दल के नेता आदरणीय लालू जी ने कहा कि गौ हमारी माता है। यह दूध बहुत देती है, लेकिन वोट कब से देने लगी? इस तरह की राजनीति से देश में बर्बादी होगी।

इससे देश की एकता टूटती है, इसीलिए कृष्ण भगवान के साथ हमेशा गाय है। गाय तो हम लोगों की नस-नस में है और हम लोग हमेशा गाय की सेवा भी करते हैं, क्योंकि गाय दूध देती है, लेकिन गाय वोट नहीं देती। ऐसी ओछी राजनीति से कोई लाभ नहीं होने वाला है।

माननीय वित्त मंत्री जेटली जी विद्वान हैं और अच्छे इंसान हैं, जी.एस.टी. बिल लेकर आए हैं, सबकी सहमति लेने का काम भी उन्होंने किया है, हम जेटली जी से यही कहना चाहते हैं कि हंसते-हंसते यह बिल पास हो और बिहार को विशेष राज्य का दर्जा मिले, बिहार को आर्थिक पैकेज मिलना चाहिए, इतना कहकर मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRI SIRAJUDDIN AJMAL (BARPETA): Thank you respected Sir for having given me this opportunity to speak on this Bill.

First of all, I would like to congratulate the hon. Finance Minister on having put up so much hard work to bring this Bill to this stage and I also appreciate the Opposition Parties for having cooperated with their suggestions.

I think it is too premature for all of us to criticize anything right now. A chance should be given for the implementation. The only thing that I would say is that there should be caution.

Respected Finance Minister Sir, the process should not be a punishment. Clarity should be brought in the Bill. This is my suggestion. I have got a few very important suggestions from business point of view which may be kindly noted.

Firstly, short payment, non-payment of tax by supplier will make the recipient ineligible for Input Tax Credit. This provision has to be deleted. Since the Government has the power to recover the dues from any person, including bankers, financial institutions, debtors and attachment of the property and therefore, when there is no fault of recipient of the goods, ITC should be allowed.

My second point is this. Some of the provision of model GST law will bring in inspector *raj*, since the powers have been given to them to visit the premises, check the stock, purchase the goods and cancel the invoice. These provisions should be withdrawn, since there is a provision of audit by the department, annual returns by certified professionals duly reconciled with trial balance and special audit. Similarly, job work permission will have to be obtained which was removed in 1994. Again it has been brought in. So, kindly look into the job work permission.

Thirdly, the provision of blacklisting on account of errors, mismatch or short payment will kill the business permanently since it is planned to be informed by SMS and e-mail. So, it is going to be very hard on the business community.

Fourthly, there should be no adjustment of wrong payment of CGST to SGST and *vice versa*. One has to obtain refund route and pay the others, which will put a lot of burden on the liquidity crunch of the suppliers.

Fifthly, there will be a dual control of GST officials, both SGST and CGST, and there is no common dispute resolution mechanism which will put hardship to the dealers.

Last but not least, how will the IT infrastructure reach the small villages and towns where there is no connectivity, no electricity and no Internet connection?

In the end, I would say that if the overall condition of the country is peaceful, then only other people will come and invest in India. That is the most important for us today. Thank you, Sir.

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Today, as I stand before this august House, I feel I am going to be a part of history as we look to undertake the biggest economic reforms in our country since 1991. Moreover, as the Rajya Sabha showed on Wednesday such an effort is a testimony to our cooperative nature and it showcases our legislative coordination at its best. Yet again, this highlights our Government's and Prime Minister Narendra Modi Ji's effort to further the idea of Team India and engage all stakeholders actively in pushing big-ticket reforms in the country. The implementation of the GST would result in a unified national market with seamless flow of goods and services and a simpler taxation structure.

At a time when India is the fastest growing economy in the world with the GDP growth of 7.6 per cent in 2015-16, with the implementation of the GST, it is likely to result in increased GDP growth rate for the country. The National Council of Applied Economic Research in its final report submitted to the Thirteenth Finance Commission estimated that the implementation of a comprehensive GST will result in a gain of 0.9-1.7 per cent increase in the GDP. Not just that, the introduction of GST will also give a fillip to our ease of doing business. In fact, taken together with the fact that the Parliament passed the Insolvency and Bankruptcy Code 2016 during the last Session, we will be able to see significant impact on two important metrics of paying taxes and resolving insolvency. This will help us improve our ranking in the Ease of Doing Business Report released by the World Bank. As per the report released in 2016, India ranked 157th on paying taxes and 136th on resolving insolvency, and the two initiatives of GST and the Insolvency and Bankruptcy Code will help the country move closer to realizing the vision of being in the top 50 countries in the rankings, as articulated by our Prime Minister.

Today, when we talk about GST, one of the factors that is talked about is the possibility of increased inflation in the initial period since untaxed goods and

services would now be brought under the tax net. At this point, I would like to congratulate our Government that they have fixed a four per cent inflation target for the next five years under the Monetary Policy Framework Agreement with the RBI since that ensures that there will be enough safeguards against increased inflation. This also comes at a time when we were discussing the price rise and inflation in the Lok Sabha and is yet another example of how the Government, Prime Minister Modi Ji and Finance Minister Jaitley Ji have a long-term vision when dealing with complex economic matters.

Going further into the possible advantages, I wish to talk about the benefits arising out of lower transit times at State borders and checkpoints in the aftermath of the implementation of GST. In 2005, a World Bank Report titled “Road Transport Service Efficiency Study’ highlighted that equipment utilization rates for the Indian trucking fleet are a quarter of those in developed countries and attributed the low utilization rate to long delays at the check posts *en routes*, among others. It goes on to estimate that truck delays at checkpoints cost the economy anywhere between Indian Rs.9-23 billion a year in lost truck operating hours. The implementation of GST will lead to lower transit time and thereby generate higher truck utilization.

It is also bound to give a fillip to the Make in India campaign launched by our Government since manufacturing will get a boost and also become more competitive. Today, manufacturers have to face a cascading burden of tax on tax, high logistics cost and most of these issues will get addressed by the GST. GST will replace 17 indirect tax levies and compliance costs will fall.

Introduction of GST will provide further thrust to the Indian manufacturers with hassle-free supply of goods across the country and reduction in the tax cascading effect, which may ultimately lead to a lower cost of production. Moreover, there is increased protection from imports as GST provides for appropriate countervailing duty.

With these points, I would like to once again congratulate all parties in the country for their consensus in passing this extremely critical legislation and ushering in a new era of economic reforms. Our Government has once again shown that we are fully committed to the development of India and I thank Modi ji and Jaitley ji for their efforts, which will yield positive results for our economy in the near future. Thank you.

श्री दुष्यंत चौटाला (हिसार) : उपाध्यक्ष महोदय, मैं सदन को अवगत कराना चाहता हूँ कि जब देश में वैट के इंट्रोडक्शन की बात आई थी, मेरा सौभाग्य है कि तब हरियाणा प्रदेश में इंडियन नेशनल लोकदल की सरकार थी। उस समय के प्रधानमंत्री माननीय अटल बिहारी वाजपेयी जी ने हमारे पार्टी के अध्यक्ष चौधरी ओम प्रकाश चौटाला जी से निवेदन किया था कि आप देश का पहला प्रदेश बनिए, जो वैट लागू करे। उस समय हमारे कांग्रेस के साथी कहा करते थे कि एक नए प्रकार का टैक्स लागू कर दिया। मगर चौटाला साहब ने उस समय सत्ता की बात न सोचते हुए प्रदेश में वी.ए.टी. लागू किया था और आज वह वी.ए.टी. का मॉडल हमें पूरे देश में देखने को मिल रहा है। जहां हम जी.एस.टी. की बात करते हैं, उन्हीं पदचिह्नों पर चलते हुए व्यापारी वर्ग को ध्यान में रखते हुए, टैक्स की चोरी को ध्यान में रखते हुए, आज एक काम्प्रिहेन्सिव टैक्स इस देश में लागू होगा, जिसके अंदर कस्टम, एक्साइज आदि अनेक टैक्सों को हम एक सूत्रधार में बांधकर इस देश में लागू करेंगे।

उपाध्यक्ष महोदय, मैं माननीय मंत्री जी से पूछना चाहूंगा कि किस प्रोविजन के अंदर क्या कारण रहा कि शराब के ऊपर जो एक्साइज है, उसे प्रोविजन से बाहर रखना पड़ा। माइन्स एंड मिनरल्स पर जो टैक्स लगाने चाहिए, चूंकि हरियाणा में माइन्स एंड मिनरल्स नहीं हैं, लेकिन इस देश का हिस्सा हरियाणा, पंजाब है। अगर देश में एक स्टेट को फालतू मिलता, तो कहीं न कहीं उसकी काम्पन्सेशन भी हमारे जैसे छोटे प्रदेशों को आपको देनी चाहिए। क्रूड की अलग-अलग वैराइटी पर जी.एस.टी. लागू नहीं होगा। आने वाले समय में जब रेवेन्यू लॉस होगा, तो पेट्रोल, डीजल पर बहुत ज्यादा वैट बढ़ाकर आम जनता पर राज्य सरकारें बोझ डालने का काम करेंगी। क्या आने वाले समय में इस बारे में कोई क्रदम माननीय वित्त मंत्री जी उठाने का काम करेंगे? मैं वित्त मंत्री जी से पूछना चाहूंगा कि हरियाणा बहुत बड़ा तो नहीं लेकिन एक प्रोड्यूसिंग स्टेट है। हमारी सवा दो करोड़, ढाई करोड़ की आबादी है और कन्जम्पशन बहुत लिमिटेड है। हम उत्तर प्रदेश, बिहार या महाराष्ट्र जैसी कन्जम्पशन वाले प्रदेश नहीं हैं। क्या आने वाले समय में जो रेवेन्यू लॉस हमारे प्रदेश को होगा, उसके लिए केंद्र सरकार ने कोई प्रोविजन बनाया है? अभी पांच साल का ग्रेस

पीरियड इस बिल के माध्यम से छोटे प्रांतों को मिलेगा, लेकिन क्या आने वाले समय में भी जो रेवेन्यु लॉस होगा, उसके लिए भी क्या कोई प्लानिंग केंद्र सरकार की तरफ से हमें देखने को मिलेगी।

मैं माननीय मंत्री जी से पूछना चाहता हूँ कि जिस तरीके से हमने टैक्सेशन के अंदर एक कैपिंग की बात की है, राज्य सभा के स्पीचीज पर भी मैंने ध्यान दिया और पता चला कि सबने चर्चा की थी कि 18 प्रतिशत तक कैप किया जाएगा, लेकिन उसके अंदर क्या ऐसा कोई अनुदान या स्कोप छोड़ रहे हैं कि आने वाले समय में जो जी.एस.टी. के ऊपर आपकी अध्यक्षता में एक कमेटी बनेगी, क्या उसके पावर होगी कि उसे 18 प्रतिशत से भी ऊपर ले जाने का काम करें, जब 75 परसेंट प्रदेश के मंत्री और आपकी सरकार इसे कैप-अप न कर पाए। तब क्या हमें टैक्स रेवेन्यु को जैनरेट करने के लिए 18 प्रतिशत से भी ज्यादा जी.एस.टी. को बढ़ाना पड़ेगा, क्योंकि यदि 18 प्रतिशत से ज्यादा टैक्स जाएगा, तो आज हम देश के आम आदमी की चर्चा करते हैं, उसके लिए किसी तरह के भी जो प्रोडक्ट्स हैं चाहे रेस्ट्रॉ में जाने की बात हो या दूसरी तरह की सुविधाएं मार्केट से पैकड प्रोडक्ट्स लेता है, कहीं न कहीं उस पर बर्डन डालने का हम काम करेंगे।

माननीय मंत्री जी से यही मेरी छोटी-मोटी क्लैरीफिकेशन्स हैं। मैं चाहूंगा कि मंत्री जी इनकी तरफ ध्यान दें।

17.00 hours

श्री संतोष कुमार (पूर्णिमा) : उपाध्यक्ष महोदय, मैं 122वें संशोधन विधेयक के समर्थन और स्वागत में बोलने के लिए खड़ा हुआ हूँ।

वर्ष 1991 के आर्थिक उदारीकरण के बाद से मैं यह समझता हूँ कि यह देश की अर्थव्यवस्था के लिए सबसे क्रांतिकारी रिफॉर्म है। हमारी पार्टी जनता दल (यूनाइटेड) शुरू से ही जीएसटी बिल का इन-प्रिंसीपल समर्थन करती आ रही है।

महोदय, यह बिल पिछले 16 सालों से लम्बित है। कई सरकारें आयीं और गयीं। वर्ष 1991 में देश के तत्कालीन वित्त मंत्री डॉ. मनमोहन सिंह जी आर्थिक उदारीकरण के निर्णय को सदन के सामने रख रहे थे तब उन्होंने यह बात कही थी- 'Nobody can stop an idea whose time has come.'

महोदय, यह लोकतंत्र की खूबसूरती है कि आज पक्ष और विपक्ष मिलकर इसे आम सहमति से अमलीजामा पहनाने का काम कर रहे हैं। यह 16वीं लोक सभा आज इसकी साक्षी बनी है और यह हमारा सौभाग्य है। इस सदन का इतिहास रहा है कि जब-जब देश का सवाल सामने आया है, जनहित का सवाल आया है, यह सदन एक साथ खड़ा हुआ है और काम करके दिखाया है, जिससे हमारे संसदीय लोकतंत्र पर लोगों की आस्था और बढ़ी है। उसी कढ़ी में यह बिल भी जुड़ने जा रहा है।

महोदय, विश्व के कई देशों में जीएसटी लागू है, जिनमें मलेशिया, कनाडा, न्यूजीलैंड आदि देशों में जीएसटी है, किन्तु यहां जीएसटी के तहत कर की दर क्रमशः 5, 6, 15 और 19 प्रतिशत तक है। लेकिन विशेष बात यह है कि खाद्य पदार्थों और आवश्यक उत्पादों तथा उनसे संबंधित सेवाओं पर कर की दर शून्य है। जबकि भारत में स्थिति इसके विपरीत देखी जा रही है। जीएसटी के पक्ष में एक तर्क दिया जा रहा है कि एक समान कर देश में लगने से बाजार का विकास होगा और बड़े बाजार के विकास से रोजगार सृजन होगा। देसी और विदेशी पूंजी का अधिक निवेश होगा और उचित प्रतिस्पर्द्धा के कारण सारे उपभोक्ता उत्पादों के मूल्य को बढ़ने से रोका जा सकेगा, अर्थात् मूल्यवृद्धि पर लगाम लगेगी, लेकिन वास्तविकता यह है कि इस तर्क के पीछे कुछ और दिखायी दे रहा है। सरकार ने स्वयं स्वीकार किया है कि अधिकांश उपभोक्ता वस्तुएं जीएसटी के दायरे से बाहर होंगी। प्राप्त सूचनाओं के आधार पर 54 से 70 प्रतिशत तक वस्तुएं जीएसटी के दायरे से बाहर होंगी। अतः उन पर कर की दर भी भिन्न होगी। जब अधिकांश वस्तुओं की कर की दर अधिक होगी तो कैसे मान लिया जाए कि देश में एक समान कर का एक बाजार विकसित होगा।

पेट्रोलियम उत्पादों को जीएसटी से बाहर रखना अभी तक सरकार ने स्वीकार किया है। देश में पेट्रोलियम उत्पाद का ईंधन के रूप में उपयोग होता है। इनसे यातायात के साधन संचालित होते हैं। यदि ईंधन के यह स्रोत जीएसटी से बाहर होंगे तो इन पर करों की भिन्न-भिन्न दरें लगेंगी और सामान्य रूप से बाजारों की प्रतिस्पर्धा में टिक नहीं पाएंगे। अतः एक समान बाजार होने की कल्पना आधी-अधूरी मानी जाएगी।

महोदय, हमारे नेता आदरणीय नीतीश कुमार जी इस बिल के समर्थन में शुरू से हैं। माननीय वित्त मंत्री जी यहां बैठे हैं और उनसे हम आग्रह करेंगे कि बिहार को विशेष राज्य का दर्जा देने की बात को इस बिल के माध्यम से जोड़ी जाए। यही कहते हुए मैं अपनी बात समाप्त करूंगा। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Hon. Deputy-Speaker, Sir, I thank you very much. I rise to fully support the 122nd Constitution (Amendment) Bill, as amended by the Rajya Sabha subject to the amendments proposed by me, which are listed separately. I am also happy to say that finally, it has come to a reality. The journey has, as Shri Veerappa Moily has rightly said, started from the year 2003, 2005, 2011 and 2014 by the then UPA Government. It took 11 years to come to this point to have this GST Constitutional Amendment Bill. I congratulate the UPA Government and the Congress in particular for initiating this legislation and pursuing the matter for the last nine years. I also take this opportunity to congratulate the BJP Government in aggressively pursuing this matter for the last two years, though they were vehemently opposing the GST Bill tooth and nail during the previous nine years.

At this juncture, my suggestion is this. Let us all come together beyond all the political differences, to have a perfect GST Bill benefitting the whole country – Union, States as well as the people of this country. In this regard, I would like to make a humble suggestion to the hon. Minister as well as to the Government. Please consider the views of the Opposition for having a perfect Bill. When I say ‘Opposition’, it would mean the ‘Opposition’ of the Lok Sabha also. It has been rightly pointed out by Shri Veerappa Moily that Lok Sabha is nowadays becoming a minor partner in the legislative process of Indian Parliament. That is not a fair practice. I have raised this issue so many times. Please consider the constructive amendments made by the Opposition. It will not be a question of prestige for the Government if they accept some amendments from this side. It will definitely strengthen the image of the Government. It will add beauty to the parliamentary system in our country. So, please consider the constructive proposals and amendments coming from the Opposition without taking into consideration the narrow political thinking. That is the suggestion that I would like to make.

17.07 hours(Hon. Speaker *in the Chair*)

Regarding this Constitution (Amendment) Bill, it is only a first preliminary step in the GST legislation. I do agree that it is a mile-stone in the legislative history of Indian Parliament. But the big task is yet to come. I would urge upon the Government to have a Special Session on the three GST Bills. The hon. Finance Minister has already mentioned having a special discussion on all the GST Bills. I am seeking a Special Session on this also.

Coming to the Bill, it is indeed a revolutionary change in the indirect tax system. It is a significant improvement in the comprehensive indirect tax reform and will definitely boost the national economy. It brings transparency, accountability and thereby the tax compliance will be improved.

I am having certain apprehensions. The first apprehension is about the place of supply. Most of the States have already raised this apprehension. These two provisions -- Article 269A (2), Article 279A (11) (c) – speak of place of supply. By virtue of Article 269A (2), in the case of trade or commerce, the place of supply will be determined by a law made by Parliament. As far as Section 279A, Clause 11 (c) is concerned, in all other cases, the place of supply will be determined by the GST Council. That means, the prerogative in one case is by means of a legislation by the Parliament and in the other case, it is by the GST Council. What is the basic principle of GST? According to me, the destination principle is sacrosanct in GST. So, my suggestion to the hon. Minister is that the destination principle should be the prominent rule in determining the place of supply. That is the first point which I would like to make.

The second point is regarding placing constitutional cap on GST rate. I do not confer and agree with the view and the position that there should be a cap on the tax rate. The financial autonomy of the State is already in distress because of the FRBM Act. So, imposing such a condition is not good for cooperative federalism. That is the point which I would like to make.

Coming to the e-commerce, taxation issues relating to e-commerce should not be handled in a conventional pattern and it should also be dealt with properly.

I now come to the amendments made by Rajya Sabha. The important amendments they have made are in the two main provisions. One is amendment to Clause 9 and the other is amendment to Clause 12. These are the two amendments on which I would like to make some observations. Article 269A is amended to incorporate three new clauses. Out of the three new clauses, the fund which is to be apportioned to the State will not form part of the Consolidated Fund of India. Prolonged discussion took place in Rajya Sabha regarding the clumsy drafting but I am not going into the details.

The question to be answered is, where will it go? I have read the explanation given by the hon. Finance Minister in the other House. He explained in a logical way that this is because of the Constitutional precedent. I do agree with the hon. Finance Minister. But he may kindly see articles 268, 269 and article 270. All the three articles of the Constitution of India very specifically stipulate that the fund shall not form part of the Consolidated Fund of India but it shall be devolved or assigned to the States. Such clarity is required in this Bill also.

The second amendment which I would like to refer to is regarding 279A, that is clause 12. Madam 279A in the original Bill is the best. According to me the original Bill passed by the Lok Sabha is the best. There was a specific mention there in clause 11 of 279A that an adjudicative mechanism will be made under clause 11 of 279A so that we can have adjudication.

HON. SPEAKER: Please conclude now.

SHRI N.K. PREMACHANDRAN: Madam, I will not speak on the amendment and I am going to conclude now.

The problem, Madam, is that the GST Council will determine the adjudicating authority and the manner in which the adjudicating authority will act. The recommendations made by the GST Council will be referred to the mechanism. I would like to seek a clarification from the hon. Minister. Suppose a

dispute has arisen in the State of Kerala and the GST Council did not make any recommendation, then what would be the fate of that dispute? So, definitely this amendment may be looked into.

Madam Speaker, I once again support the Bill congratulating the UPA Government for nine years and the BJP Government for the last two years in bringing and passing this Bill. With this I conclude. Thank you.

SHRI DEEPENDER SINGH HOODA (ROHTAK): Madam Speaker, it was in the year 2006 when for the very first time I heard the concept of GST which was mentioned in the Budget Speech of the then Finance Minister Mr. P. Chidambaram. Then in 2011 I also was a witness to the then Finance Minister, now our hon. President Pranab Mukherjee-ji, when he first introduced the Bill in this very House. And then we saw the Bill being introduced by the current Finance Minister. After traveling through a long journey making lots of turns - some right turns, some left turns, some u-turns - finally the turn of GST has come.

Madam Speaker, I would begin by congratulating and acknowledging the role played by all those who have shaped the journey of GST and especially the role played by the UPA Government because eight of the last ten years belong to the UPA Government.

I would like to straightaway get into three or four points that I would like to make for the consideration of the hon. Finance Minister. The first point is, there has been a question as to what is Congress's fixation with the rate of 18 per cent, why does Congress want the rate to be capped at 18 per cent, rather why does Congress want that the rate should be as low as possible? Various arguments have come about. One of the arguments is, yes it is a rate which was mentioned in the report the present Government had commissioned, the report of the Chief Economic Advisor, wherein he mentioned 18 per cent as the aggregate inflation neutral rate.

Even in that particular report by the way, mind you, 18 per cent is not the final recommendation so to speak because the Chief Economic Advisor's report talks about a revenue neutral rate of 15 to 15.5 per cent with greater emphasis on the lower territory of that rate. So, in a sense, 18 per cent is rather a concessionary rate that we are sticking to. But that is not the full argument. If we were to do politics on this, instead of bringing about your report we could have plucked out our report - the 13th Finance Commission's Task Force report submitted in 2009-

10. In that report, the Task Force's recommendation to the then Finance Minister in the UPA regime was that the revenue neutral rate would be 11 per cent and the standard GST rate should be fixed as 12 per cent with seven per cent for the States and five per cent for the Centre. We could have picked that report and told you that your report recommends that the rate should be 18 per cent whereas the 13th Finance Commission Task Force Task Force report which was submitted during our time has recommended 12 per cent; so, let us go for 12 per cent. But that is not the full argument.

The heart of the argument as to why we want a capping and why we want the lower rate is the fact that the GST itself is a regressive tax. What do we mean by regressive tax? I mean that there are certain taxes which put more burden on the rich and there are certain other taxes which put more burden on the poor. Take for example, medicines. Both Mukesh Ambani and Mukesh Singh will have to bear the same tax if they buy the same medicine. On the other hand, if it is income tax or the corporate tax, the rich will have to share larger proportion of the burden. Let us look at the aggregate Indian ratio of direct taxes to indirect taxes that is progressive taxes to regressive taxes- let us look at the entire national average, not just the average of the Centre but we have to add the States too. Two-third of our overall tax collection is indirect taxes or regressive taxes putting more burden on the poor and only one-third of our taxes are collected from the rich in terms of income tax and corporate tax. If we look at the last 50 years' average of the OECD countries, two-third of the total taxes of OECD countries is collected as direct taxes in terms of income tax or corporate tax. Only one-third comes from the indirect taxes. GST is a form of indirect taxation. That is the reason why we are focusing not just on capping of the GST but even the revenue neutral rate would have to be in *status quo* which would maintain this ratio. In fact, I would urge the Government not only to provide a capping figure but also to provide a commitment that over a long period of time, it will be endeavour of the Government to ensure that indirect taxes shrink in proportion to the overall

taxation of a Government and direct taxes increase as is the line of how the overall world economy is shaping up.

We believe that the taxation policy of the Government is wrongly headed. That is the reason when they came into power, the very first thing the BJP did was to lower the corporate tax, which Mukesh Ambani had to pay more than Mukesh Singh. They lowered the corporate tax from 30 to 25 per cent. Secondly, they did not pass on the entire benefit of the crude oil by putting more duties on petroleum and diesel which is a tax which the common man, the middle classes, the farmers and the poor have to pay. Now, there is even a debate that the GST itself should be a bigger figure in terms of revenue collection. You should be looking to collect as little revenue from GST as possible which is in line with how the major developed economies of the world have done. We have a contradiction as far as this point is concerned.

I would urge the Finance Minister to go in for equitable tax, a tax which does not increase inequality. गरीबों पर ज्यादा बोझा डालने का काम करने के बजाय अमीरों पर जो टैक्स है, There is a reason for that. We have seen that 30 per cent of the total number of billionaires which have come into being in the world have come from India in last one year. That is your achievement. Your economic policies are putting burden disproportionately on the poor while giving tax breaks to the rich through corporate taxes. I am warning you that inequality in India cannot and should not be further sustained.

HON. SPEAKER: Please conclude now.

SHRI DEEPENDER SINGH HOODA: Madam, I have got two additional points. One point relates to compensation. I am very happy that I come from Haryana which is a producing State. We contribute about 3.5 per cent of India's GDP. We are very happy with the provision which the Government has added in the current version wherein the Government in the Clause 19 said that 'Parliament shall, by law, for the next five years, compensate the revenue losses of the producing States.'

I thank the Finance Minister and the Government for this consideration but there another incoherence which has developed. Meanwhile, the Fourteenth Finance Commission has come into being. I will explain how that is incoherent. The States which are producing States are now going to be hit by a double whammy – the first would be the revenue losses on account of the States' GST going down because this is a destination-based tax where you are compensating them for the next five years and the second would be that the devolution of revenues which will accrue to the Centre will be disproportionately discriminatory against the producing States because of the income-distance formula. According to the Finance Commission's formula, 50 per cent of the devolution is decided by the income distance from the State which has the highest GSDP per capita. So, this means a State like Haryana which is contributing 3.5 per cent will just get 1.08 per cent of the national revenues according to the Finance Commission. So, we will be hit by a double whammy – the first is the loss of State GST and the second is that our share of Central GST is also going to go down. ... (*Interruptions*)

HON. SPEAKER: Now, please conclude in two sentences; not more than that.

SHRI DEEPENDER SINGH HOODA: Then there is the point of whether it should be a Money Bill or a Financial Bill. For this, I think, the Constitution provides it in a very clear fashion – if we look at the provisions in Article 110 of our Constitution – whether the Bill which is going to be introduced in December or in the Winter Session should be taken to the Council of States or not. If we look at two provisions of our Constitution, Article 110 and Article 119, Article 110 is the one which defines the Money Bill for this House where whatever you decide is supreme. If you look at all the clauses of Article 110, it clearly says that it is in the context of the Consolidated Fund of India; Article 119 is the Money Bill for the States, which talks about Consolidated Funds of the States. This particular rate that you are going to present to the Parliament will be some combination of State and Centre. So, they cannot be independent. ... (*Interruptions*)

HON. SPEAKER: At that time, we will see.

... (*Interruptions*)

HON. SPEAKER: Now, you complete.

... (*Interruptions*)

HON. SPEAKER: I asked you to complete with only two sentences. Now, complete it.

... (*Interruptions*)

SHRI DEEPENDER SINGH HOODA: There is no Article in the Constitution which provides for a situation that we are going to confront where there is a combination that is going to affect the Consolidated Fund of India and the Consolidated Funds of the States. Article 110 relates to the Money Bill for the Centre. The reason why Article 117 for Financial Bill exists is because the Council of States needs to have a say in this. That is the reason why I urge upon the Government to bring it as a Financial Bill.

We will continue to hold on to our position, that is, lower this rate as much as possible, do not tax the poor, and do not give tax breaks to the rich. That should be the economic policy.

श्री विजय कुमार हाँसदाक (राजमहल) : माननीय अध्यक्ष महोदया, मैं आपका धन्यवाद करता हूँ कि आपने मुझे महत्वपूर्ण विषय पर बोलने का मौका दिया। मैं अपनी पार्टी जेएमएम की तरफ से इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। पिछले डिसकशन में भर्तृहरि महताब जी ने कहा था कि माइन्स एंड मिनिरल्स रिच जो स्टेट्स हैं, उनको इसमें इनक्लूड नहीं किया गया है। उसके लिए मैं धन्यवाद कहना चाहूँगा। जो ग्रीन सैस की बात हो रही थी, जो प्रदेश माइन्स एंड मिनिरल्स के एक्सपोर्ट की वजह से नुकसान खाएँगे या पॉल्यूशन की वजह से नुकसान खाएँगे, क्या इसमें ग्रीन सैस की एक क्लॉज़ ऐड की जाएगी, यह मैं जानना चाहूँगा। हमसे पूर्व के प्रवक्ताओं ने कहा है कि अन्य देशों में भी जीएसटी जहाँ-जहाँ है, वहाँ भी कहीं अगर इसकी वजह से कोई नुकसान हो रहा है तो उन सारे बिन्दुओं को देखते हुए इस जीएसटी बिल को लाया गया है। यही कहते हुए मैं अपनी बात को विराम देता हूँ। बहुत-बहुत धन्यवाद।

SHRI C.N. JAYADEVAN (THRISSUR): Thank you, Madam.

Hon. Speaker, on the occasion of this august House reconsidering the 122nd Constitution Amendment Bill, I would like to express my appreciation as well some reservations about the same.

The Goods and Service Tax is expected to strengthen the economy and would lead to increase in GDP, increased tax compliance, benefit the trades, improve the ease of doing business, etc. Having said this, I would like to raise some concerns from the point of view of the common man as well as the States which should be addressed taking proper measures while enacting the provisions of the law.

We had a discussion on price rise in this Session. It is a fact that the country is facing repeated cycles of inflation of goods and services. The Government has to ensure that the essential goods and services are given special consideration in this regard. This is of particular importance because some of the essential services of health, education, etc. have the presence of private sector as a major player and the GST should not turn a burden on the common man.

Considering the GST from the view point of the States, I would like to remind the Government that fiscal devaluation and autonomy to the States is an integral part of the federal structure of our country as envisaged by the Constitution makers. The Government has to effectively address the concerns regarding the fiscal freedom of the States subsequent to the introduction of GST. The fixing of the GST rate structure, flexibility of the GST Council, making up of the loss in States revenue which may arise and other such provisions should be effectively deliberated upon before enacting the law. This is of particular concern to Kerala as the State has heavily invested in tourism promotion and developed necessary infrastructure for the same.

GST being a destination tax is likely to affect the common man's pocket and divert the burden from the corporates and manufacturing firms. However, just like our hon. Prime Minister has appropriately warned the cow protection groups

and addressed the burning issue in the country, I positively hope that the Government will address the grievances of the common man and the States effectively in the case of the Goods and Service Tax as well. On behalf of the Communist Party of India, I, hereby, express my support to the Bill. Thank you.

श्री राजू शेट्टी (हातकणंगले) : धन्यवाद, अध्यक्ष महोदया। मैं 122वें संविधान संशोधन बिल का समर्थन करने के लिए खड़ा हुआ हूँ।

अध्यक्ष महोदया, इस बिल का समर्थन करते हुए मुझे चिंता हो रही है कि जी.एस.टी. का असर हमारे डेयरी उद्योग पर क्या पड़ेगा, क्योंकि किसान और खासकर, दुग्ध उत्पादन आज बहुत ही मुसीबत में है। बटर, चीज़, मिल्क पावडर पर आज 5% वैट लिया जाता है। अगर जी.एस.टी. के तहत उसका टैक्स बढ़ेगा तो को-ऑपरेटिव सेक्टर की जो अवस्था है, वह मुसीबत में आ सकती है। इसलिए मैं वित्त मंत्री जी से विनती करूंगा कि खासकर, को-ऑपरेटिव सेक्टर और फार्मर्स प्रोड्यूसर कंपनी को इसमें छूट दी जाए।

अध्यक्ष महोदया, फूड प्रोसेसिंग इंडस्ट्री और को-ऑपरेटिव सेक्टर में आज अच्छा काम हो रहा है। किसान अपने उत्पादनों पर वैल्यू एडिशन करके खेती पर जो आज बुरे दिन आए हैं, उस पर बात करने की कोशिश कर रहा है। मेरी विनती है कि इसके बारे में थोड़ी-सी सहानुभूति दिखानी चाहिए।

चीनी उद्योग के बारे में मैं वित्त मंत्री जी से विनती करूंगा कि आज चीनी के ऊपर 71 रुपए एक्साइज ड्यूटी और 124 रुपए प्रति क्विंटल सुगर सेस लिया जाता है। इसके ऊपर अगर जी.एस.टी. का टैक्स 6% करेंगे तो इस पर 200 रुपए प्रति क्विंटल ज्यादा देना पड़ेगा और 12% करने पर वह 400 रुपए प्रति क्विंटल ज्यादा देना पड़ेगा। इससे आम लोगों को चीनी और महंगी खरीदनी पड़ेगी और गन्ना उत्पादक किसान मुसीबत में आ जाएंगे। इसलिए मेरी विनती है कि चीनी उद्योग के बारे में भी आप गंभीरता से सोचें।

पेट्रोल और डीज़ल में 10% इथेनॉल मिक्स करने का जो फैसला है, वह बहुत ही अच्छा फैसला है। लेकिन, अगर जी.एस.टी. के दायरे में इथेनॉल आएगा तो आज जो इथेनॉल का उत्पादन बढ़ रहा है, उस पर भी असर पड़ सकता है। इसलिए मैं वित्त मंत्री जी से विनती करता हूँ कि खासकर, एग्रीकल्चर सेक्टर की तरफ वे थोड़ा-सा ध्यान दें। धन्यवाद।

ADV. JOICE GEORGE (IDUKKI): Thank you Madam Speaker for letting me participate in this historic discussion on 122nd Constitution (Amendment) Bill.

By this amendment, we are laying a path to bring a new tax regime by way of GST. At this juncture, I would like to bring to the notice of the hon. Minister the telling effect which may be caused when the GST Bill comes into force on the lives of the agrarian people who are cultivating tea, coffee, cardamom and other spices as also rubber. It is because all these products are governed by the Commodity Boards established under various enactments. These agricultural products are treated as commercial products. Some of these products are notified goods also, especially cardamom is now treated as notified goods under the prevailing tax regime.

We are told that once GST is implemented, all the agricultural products will be exempted from the tax regime. My concern is that these commodities are not being treated as agricultural products but they are treated as commercial products. Therefore, I want to seek a clarification from the hon. Finance Minister whether tea, coffee, cardamom, rubber, etc. will be treated at par with the agricultural products and will be exempted from the tax regime which is going to be implemented through GST.

As regards impact on the cooperative federalism, our Prime Minister speaks about cooperative federalism. I am afraid, once this Act comes into force, the freedom of the State Governments to bring new taxes for the purpose of implementing their own programmes for the benefit of the people in the State may be taken away. That may affect the very developmental aspirations of the Government and their intention to address their own issues in their States.

With these words, I conclude and I support this Bill.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम स्पीकर, धन्यवाद। माननीय अध्यक्ष महोदया, आज इस सदन के लिए एक ऐतिहासिक घड़ी है। जो 122वां कांस्टीट्यूशनल बिल, 2014 का हम पास करने जा रहे हैं, यह बहुत ही महत्वपूर्ण बिल है और इसकी चर्चा में भाग लेने का मुझे जो आपने अवसर दिया है, इसके लिए मैं विशेष रूप से आपको धन्यवाद देता हूँ।

माननीय अध्यक्ष : मैंने आपके लिए समय भी नहीं बोला। अब कम से कम समय में कहिए।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: यह इसलिए भी इंपोर्टेंट हैं कि अभी सर्वसम्मति से राज्य सभा से पास होकर यह बिल आया है और यहां भी सर्वसम्मति से यह बिल पास होने वाला है। यह जो बिल पहले आया था, चिदम्बरम साहब ने 28 फरवरी, 2005 को लोक सभा के बजट में इसको रखा था। उसके बाद फिर प्रणब मुखर्जी जी जब फाइनेंस मिनिस्टर थे, वॉ 2011 में फिर इस बिल को लाया गया। लेकिन क्या बात है कि वर्ष 2011 में आज जो फाइनेंस मिनिस्टर उधर बैठे हैं, उस वक्त यहां के विरोध पक्ष के नेता श्रीमती सुमा स्वराज जी इधर बैठी थीं, उस वक्त क्यों इसका विरोध किए, अब तक मुझे उसका पता नहीं चला? ... (व्यवधान) क्या कारण था? ... (व्यवधान) यही बात हमसे लोग बाहर पूछ रहे हैं कि आप इसका विरोध क्यों कर रहे हैं। कांग्रेस पार्टी इसका विरोध इसलिए नहीं कर रही थी क्योंकि हम जीएसटी बिल को सर्वसम्मति से लाना चाहते थे और हमारा सम्पूर्ण सपोर्ट था। लेकिन उस बिल में जो चंद कमियां थीं, उन्हें हमने इस सदन के सामने रखा था। उस वक्त उन कमियों को दूर करने के लिए फाइनेंस मिनिस्टर तैयार नहीं हुए, यहां तक कि जैसे हमारे सीनियर लीडर वीरप्पा मोइली ने बात करते समय कहा कि पार्लियामेंट के सदस्यों या पार्लियामेंट को माइनर पार्टनर समझा गया। हमने इस वजह से जो सजेशनस दिए, उन्हें आपने ठुकराया।

हमारी विनती थी कि इसमें कुछ सुधार होना चाहिए, इसलिए आप इसे ज्वाइंट सलैक्ट कमेटी को भेज दीजिए। आपने इसे ज्वाइंट सलैक्ट कमेटी को नहीं भेजा। हमने यह भी कहा कि आप जो ग्यारह अमेंडमेंट्स लाए हैं, उनके लिए अगर स्टैंडिंग कमेटी को भेजना चाहते हैं तो भेजिए। कोई न कोई रास्ता निकालिए, यही हमारा कहना था। आपने उस बात को भी नकार दिया। आखिर में यहां आपने बुलडोज़ करके, आपकी मैजॉरिटी थी, नम्बर था, इसलिए हड़बड़ी में पास करवाकर राज्य सभा में चले गए। राज्य सभा में विपक्ष के सभी नेता और सब सदस्यों ने एक होकर इसे रोक दिया। अब इसे दो साल हो गए हैं। अगर आप उसी वक्त इस बात को मान लेते और इन चीजों पर ध्यान देते, तो दो साल पहले ही यह बिल

पास हो जाता, लागू हो जाता और देश की आर्थिक स्थिति सुधर जाती। इसे रोकने में आपका हाथ है और ब्लेम हमारे ऊपर आ रहा है।

जेटली जी, माफ कीजिए, आपने जब भी भाषण दिया या टीवी चैनल पर गए, तो कहा कि कांग्रेस पार्टी अपसैट कर रही है, कांग्रेस पार्टी काम नहीं करने देती, कांग्रेस पार्टी देश की प्रगति में बाधा डाल रही है। यह आपने कहा, लेकिन अगर यह सही है तो उन पांच सालों में आपने ऐसे क्यों किया, मैं यह आपके नोटिस में लाना चाहता हूँ।

यहां प्राइम मिनिस्टर बैठे हुए हैं, यह मेरी खुशकिस्मती है। उस वक्त उनके राज्य ने जीएसटी बिल के बारे में क्या कहा। गुजरात के वित्त मंत्री ने कहा -- It is like cutting both your hands and giving them to the Centre. The new Constitution Amendment Bill is retrograde in nature and is completely against fiscal federalism. This is what the Finance Minister of Gujarat said.

आपने जीएसटी बिल के बारे में यह कहा। अब क्या हो गया, अब कितने हाथ कट गए, कौन-कौन से हाथ कट गए। यह आपकी स्टेटमेंट है। आप उस वक्त गुजरात के मुख्य मंत्री थे और वहां साढ़े तेरह साल रहे। अगर यही विचार उस वक्त बदल देते तो आज यह बिल पारित हो जाता और सबको फायदा होता।

मध्य प्रदेश में भी बीजेपी की सरकार है। मध्य प्रदेश के फाइनेंस मिनिस्टर ने कहा --This will destroy our fiscal autonomy. So, we do not accept the Constitution Amendment of the GST Bill. जब आपका ऐसा एटिट्यूड था तो हमारा क्या रहना चाहिए था, हम आपको मदद करने के लिए था, हम चाहते थे कि इसे ज्वाइंट सलेक्ट कमेटी में भेजा जाए लेकिन आपने नहीं भेजा। हमारा क्या मुद्दा था, केवल तीन मुद्दे थे, हम जीएसटी के जन्मदाता हैं इस बिल को लाने के लिए हमारी सोच थी लेकिन हम केवल तीन मुद्दे पर चर्चा कराना चाहते थे, आपके सामने रखे भी थे। पहला, 2014 के बिल में वन परसेंट एडिशनल टैक्स के प्रावधान से सिर्फ दो-तीन राज्यों के लिए कुछ फायदा मिलता था लेकिन उससे कास्केडिंग इफेक्ट होता था और छह-सात परसेंट टैक्स बढ़ता था। हमने सोचा कि एडिशनल टैक्स एक परसेंट निकाला जाए, यही सलाह आपके इकोनॉमिक एडवाइजर ने भी दिया, अब आप चीफ इकोनॉमिक एडवाइजर की सलाह मान ली, जब हम कह रहे थे तो उसे नकार दिया। जब दो स्टेटों में डिस्प्यूट होगा या स्टेट या सेंटर से डिस्प्यूट हो जाएगा तो इसके लिए मैक्निज्म होना चाहिए। वर्ष 2011 में इसे प्रणव मुखर्जी लाए थे तो उस बिल में डिस्प्यूट मैक्निज्म ऑथरिटी था, हमने उस ऑथरिटी को रखने के

लिए कहा था लेकिन आपने उस बात को नहीं माना। आर्टिकल 131 कहता है और आपने इसके लिए क्लेरिफिकेशन दिया है लेकिन मैं सदन में पूछन चाहता हूँ कि

“The Supreme Court shall have the original jurisdiction in any dispute between Government of India and one or more States, between the Government of India and any State or States on the one side and one or more States on the other side, between two or more States.”

इसका कुछ न कुछ हल होना चाहिए, इसके लिए डिस्पूट मैकेनिज्म की हमारी मांग थी लेकिन आप इसके लिए तैयार नहीं थी। तीसरी चीज, कैब का था, आपने कहा कि कंस्टीट्यूशन में नहीं डाल सकते, इसलिए हम मान गए। 18 प्रतिशत रखना इसलिए जरूरी है, आपके इकोनॉमिक एडवाइजर की रिपोर्ट में है, इसे मैं आपकी नोटिस में लाना चाहता हूँ कि

“RNR: The Committee recommended that the range of RNR be fixed between 15 and 15.5 to be levied by the Centre and the States combined. However, 15 per cent rate would be preferable.”

उसके बाद तीन रेट स्ट्रक्चर आपके इकोनॉमिक एडवाइजर ने कहा

“The Committee suggested that the standard rate, that is, 17 to 18 per cent, the lower rates applied to certain goods consumed by the poor should be 12 per cent and the maximum is 18 per cent. Further, the sin or demerit rates be applied on luxury cars, etc.”

मेरा कहना है कि जो चीजें आपके इकोनॉमिक एडवाइजर ने कही और रिपोर्ट देने के बावजूद भी हमारी सलाह को आपने नहीं माना। आखिर में जब राज्य सभा में यह अटक गया और रुक गया तो उस वक्त फिर उसको लेकर यहां आए। आप सपोर्ट करेंगे तो भी पास कर लेंगे अगर सपोर्ट भी नहीं करेंगे फिर भी हम पास कर लेंगे।

अध्यक्ष महोदया, इनका यह एटीट्यूड है। इसी एटीट्यूड के कारण यह बिल दो साल से अटका पड़ा है। इसकी जिम्मेदारी आपके ऊपर है। आप कांग्रेस को बदनाम मत कीजिए कि कांग्रेस पार्टी अडंगा लगा रही है या कांग्रेस पार्टी ऑब्स्ट्रक्ट कर रही है। ... (व्यवधान) यदि इन तीनों मुद्दों को आप पहले ही मान लेते, तो ये सारी चीजें नहीं होतीं।

महोदया, मैं एक बात और विशेषरूप से आपके माध्यम से सदन को बताना चाहता हूँ कि यह तो कांस्टीट्यूशनल अमेंडमेंट है। इसके बाद जब नैक्स्ट बिल लाएंगे, उस वक्त आप फाइनेंशियल बिल लाइए, मनी बिल के रूप में मत लाइए। अगर मनी बिल के रूप में लाएंगे, तो क्या होगा, आप जैसा चाहेंगे वैसा कर के चले जाएंगे, फिर जब राज्य सभा में यदि कोई मुद्दा आएगा, तो वहां वह अटक जाएगा। यह नहीं

और कोई दूसरा मुद्दा भी हो सकता है। उस वक्त फिर कम्प्रोमाइज की बात चलेगी। इसलिए मैं आपसे विनती करता हूँ कि आगे आप इसे फाइनेंशियल बिल के रूप में नहीं लाएंगे, इस बात का हमें आज आप सदन में एशोरेंस दीजिए।

महोदया, मैं दो ही एशोरेंस गवर्नमेंट से लेना चाहता हूँ। एक आप आइंदा जो जीएसटी बिल लाएंगे, वह फाइनेंशियल बिल के रूप में लाएंगे, न कि मनी बिल के रूप में। दूसरे, आप जो कैप रखेंगे, वह 18 परसेंट ही हो। यह कैप भी हमारा नहीं है, यह आपके इकनॉमिक एडवाइजर का सुझाव है और सारे देश का भी यही कहना है। आपके इकनॉमिक एडवाइजर के साथ दूसरे देशों में भी जीएसटी का कैप 18 परसेंट के नीचे ही रखा गया है। हम यहां बोल नहीं सकते, लेकिन मैं यह बताना चाहता हूँ कि more or less 27 से 28 परसेंट तक चला गया है और हो सकता है कि 30 परसेंट तक भी हो जाए। अगर आप 30 परसेंट तक चले जाएंगे या 28 परसेंट के ऊपर भी चले जाएंगे, तो निश्चितरूप से गरीबों पर बहुत बड़ी मार होगी, क्योंकि हमारे देश में 65 फीसदी लोग गरीब हैं। इससे इन्फ्लेशन भी बढ़ेगा और महंगाई भी बढ़ेगी। इससे हमारे देश के जो अमीर लोग हैं, उन्हें कुछ फर्क पड़ने वाला नहीं है। हम आपकी सरकार को सूट-बूट की सरकार कहते थे। खैर, उसे तो आपने एक्सैप्ट कर लिया है और उस हिसाब से चल भी रहे हैं। चलने दीजिए। उस पर मैं नहीं जाता हूँ, लेकिन एक बात आपको ध्यान रखनी होगी कि देश में गुड्स कंजूम करने वाले जो 65 परसेंट गरीब लोग हैं, उनके ऊपर ज्यादा भार न बढ़े, इसे आप देखिए।

महोदया, अगर आप इस बात को ध्यान में नहीं रखेंगे, तो यह देश के गरीबों के लिए बहुत घातक होगा और एक प्रकार से यह गरीबों के ऊपर बोझ बढ़ाने का लाइसेंस देने के समान होगा। यदि हमने इस कानून को पास कर के शक्तियां इनके हाथ में दे दीं, तो इन्हें टैक्स बढ़ाने का एक लाइसेंस मिल जाएगा। इसलिए हम इन्हें कौशन कर रहे हैं और पहले ही यह बता रहे हैं कि आगे ऐसा होने वाला है, इसलिए आप इसे रोकने की कोशिश कीजिए।

माननीय अध्यक्ष : अब, आप कन्क्लूड कीजिए।

श्री मल्लिकार्जुन खड़गे : महोदया, मैं कन्क्लूड ही कर रहा हूँ। ... (व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Has the Bill been prepared? ...

(Interruptions)

HON. SPEAKER: No cross talks please.

... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: That is why I am requesting that while preparing itself this caution should be exercised. I think the hon. Speaker is also

very keen that it should not be a Money Bill and I am sure she will not allow it to be converted into a Money Bill. She is also very much interested in that. ...

(Interruptions)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam Speaker, it is not up to the Government to decide whether it is a Money Bill or not. It is up to the Speaker to decide.

माननीय अध्यक्ष : आप इन्हें अपना भाषण कन्क्लूड करने दीजिए।

श्री मल्लिकार्जुन खड़गे : यह सबको मालूम है, लेकिन उनके दिल में क्या चल रहा है, यह भी सबको मालूम है।

HON. SPEAKER: It is an indirect request.

श्री मल्लिकार्जुन खड़गे: अगर ऐसा नहीं होगा, तो क्या होगा, जैसे एक्साइज ड्यूटी है और दूसरी कस्टम्स ड्यूटीज हैं; इनके लिए रोजाना एक-एक ऑर्डर निकलते हैं। आपको मालूम है कि पेट्रोल का भाव आज एक है और आठ दिन के बाद फिर दूसरा हो जाता है। कस्टम ड्यूटी भी आज कुछ और होती है तो कल कुछ और होती है। अगर इसे लिमिट नहीं करेंगे तो इसका प्रभाव गरीबों पर पड़ेगा लेकिन दूसरे लोगों को कोई फर्क नहीं पड़ने वाला है। मैं आपसे विनती करता हूँ कि जब आपके पास आएगा तब निश्चित रूप से गरीबों के फेवर में ही आप लेंगे।

अब मैं आखिरी प्वाइंट बोल रहा हूँ, पार्लियामेंट को फंक्शन नहीं करने दिया, ये सब चीजें बोली हैं, कम से कम आप इसे तो वापस लीजिए। अब तो हम ऑब्स्ट्रक्शन नहीं कर रहे हैं और आप करने भी नहीं दे रहे हैं, लेकिन जो जैनुअन चीजें हैं उसके लिए भी बहुत अडचनें आ रही हैं। उस वक्त लीडर आफ अपोजिशन सुषमा स्वराज जी ने कहा - 'not allowing Parliament to function is a form of democracy like any other form'. In August, 2012, Shri Arun Jaitley said, 'we are not interested in a debate. What is there to debate? Obstruction of Parliament is in favour of democracy. Parliamentary obstruction is not undemocratic'. फिर हम कैसे अनडैमोक्रेटिक हैं? हम प्लै कार्ड दिखाते हैं तो आप बोलती हैं- अनडैमोक्रेटिक, अगर हम स्लोगन लगाते हैं तो अनडैमोक्रेटिक और जेटली साहब बोलते हैं कि यह डैमोक्रेटिक है, श्रीमती सुषमा स्वराज जी बोलती हैं कि डैमोक्रेटिक है, तो क्या हम डैमोक्रेटिक नहीं हैं? जब आप अधिकार में होते हैं तो बात कुछ और होती है और जब इधर बैठते हैं तो दूसरी चीज होती है। दूसरों के घर पर पत्थर मत मारो, आपका घर भी ग्लास का है, आप ग्लास हाउस में बैठे हैं। आपको यह सोचना होगा।

अंत में, मैं बस यह कहकर अपनी बात खत्म करूंगा। मोदी सरकार ही बोलना पड़ता है क्योंकि हर आदमी मोदी सरकार बोलता है, बीजेपी सरकार नहीं बोलता है। यह सच बात है, बीजेपी सरकार कभी नहीं बोलते, एनडीए सरकार नहीं बोलते। आप जीरो ऑवर में देखिए, किसी डिबेट में देखिए, बिल में देखिए, मोदी सरकार, मोदी सरकार, मोदी सरकार। मैं मोदी सरकार से कहना चाहता हूँ कि पिछले दो साल में आप लगातार टैक्स भी बढ़ाते गए, सैस भी बढ़ाते गए, ऊपर से अलग-अलग रूप से यानी जो भी आपको पेट्रोल, डीजल से पैसा मिला, उसे दूसरे ढंग से खर्च करने के लिए परमिशन भी दी। ठीक है, आप इन्फ्रास्ट्रक्चर की बात करते हैं। आपने गडकरी साहब को ज्यादा बढ़ावा दिया इससे रोड का फायदा मिलेगा लेकिन दूसरी चीजों को भी आपको ध्यान में रखना होगा। एक तरफ इन्फ्रास्ट्रक्चर है तो दूसरी तरफ इन्कलूसिव ग्रोथ के लिए, गरीबों के लिए भी आपको बजट रखना चाहिए।

अंत में, मैं इतना ही कहूंगा कि आज जो बिल आया है, मैं आपके सामने दो मांगें रखता हूँ। माननीय प्रधानमंत्री जी भी यहां हैं,, जेटली जी भी हैं और माननीय अध्यक्ष जी, आप भी हैं। आप तीनों हैं इसलिए हमारी दो मांगों को निश्चित रूप से मान्यता दें। बस यह कहकर अपनी बात खत्म करूंगा कि 2014 के बिल में सुधार के बाद अब यह थोड़ा बेहतर बन गया है, इसमें थोड़ी कमी है लेकिन अब थोड़ा बेहतर बन गया है। कांग्रेस पार्टी इसका समर्थन करती है। हम देखेंगे कि आगे क्या होने वाला है।

मैं इसका समर्थन करते हुए यही कहूंगा कि गरीबों पर बोझ मत डालिए, जीएसटी के नाम पर राजनीति मत कीजिए। यह बिल हम लाए थे, हम इसके जन्मदाता हैं, इसे आप आगे बढ़ा रहे हैं इसलिए मैं इसका सपोर्ट करता हूँ। धन्यवाद।

प्रधान मंत्री (श्री नरेन्द्र मोदी): अध्यक्ष महोदया जी, आज 8 अगस्त है। अगस्त क्रांति का बिगुल 8 अगस्त को बजा था और महात्मा गांधी जी ने 'भारत छोड़ो' मंत्र के साथ देश को आजादी के पूरे आंदोलन में एक बहुत बड़ी तीव्रता के साथ आंदोलित किया था और 9 अगस्त को आजादी के दीवानों पर बहुत सारे जुलूम ढहाए गये थे। आज इस 8 अगस्त को उन सभी आजादी के दीवानों को स्मरण करते हुए 75 साल हो गये हैं। आज 8 अगस्त को टैक्स टेरोरिज्म से मुक्ति की दिशा में हमारी संसद, दोनों सदनों के सभी सांसद मिलकर एक बहुत बड़ा, अहम कदम उठाने जा रहे हैं।

हमारे देश में टैक्स को लेकर कैसी स्थिति रही है, शायद कुछ लोगों को मालूम होगा कि टैक्स को लेकर सुप्रीम कोर्ट में एक मसला आया था। उसमें यह विषय आया था कि नारियल को फल माना जाये या सब्जी माना जाये। नारियल पर फल के आधार पर टैक्स हो या सब्जी के आधार पर टैक्स में मुक्ति मिले। यह मसला सुप्रीम कोर्ट तक चला था। टैक्स की हमारी जो पूरी परम्परा रही है, उसमें कैसे-कैसे उतार-चढ़ाव आये हैं, इसे समझने के लिए यह घटना अपने आप में पर्याप्त है।

मैं इस समय एक प्रकार से सभी राजनीतिक दलों, सभी राजनीतिक पार्टियों द्वारा जो सरकारें चल रही हैं, उनका धन्यवाद करने के लिए खड़ा हुआ हूँ। हम एक ऐसा निर्णय कर रहे हैं, जिसमें राज्य सभा, लोक सभा, 29 राज्य और 90 ऐसे राजनीतिक दल, जिनके कोई न कोई नुमाइंदे जीत कर आये हैं। उन सबने एक व्यापक मंथन करके, विचार मंथन करके आज हमें यहां पहुंचाया है और जिस पर हम कुछ समय के बाद अंतिम निर्णय के लिए मुहर लगायेंगे। इसलिए यह बात सही है कि जन्म कोई देता है और लालन-पालन कोई और करता है। कृण को जन्म किसी ने दिया और बड़ा किसी और ने किया। लेकिन यह भी सही है कि यह किसी दल, किसी सरकार की विजय नहीं है। यह भारत की लोकतंत्र की उच्च परम्पराओं की विजय है।

18.00 hours

यह सभी राजनीतिक दलों की विजय है। यह पहले की और वर्तमान, सभी सरकारों के योगदान से हुआ है और इसलिए कौन जीता, कौन हारा, इसके लिए मैं नहीं मानता हूँ कि किसी विवाद की आवश्यकता है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, अगर सभा की सहमति हो तो इस बिल की समाप्ति तक सभा की कार्यवाही का समय बढ़ा दिया जाए।

अनेक माननीय सदस्य: जी, हां।

माननीय अध्यक्ष : धन्यवाद।

श्री नरेन्द्र मोदी: धन्यवाद अध्यक्ष महोदया जी, आपने मुझे बोलने के लिए समय दिया, वरना मुझे लग रहा था कि खड़गे जी मेरे लिए समय रखेंगे या नहीं रखेंगे।

श्री मल्लिकार्जुन खड़गे : आपके बगैर यहां पत्ता भी नहीं हिलता है, समय की क्या बात है।...(व्यवधान)

श्री नरेन्द्र मोदी: इस बधाई के लिए मैं आपका बहुत आभारी हूं।

अध्यक्ष महोदया, GST का मतलब है - Great Step by Team India. GST का मतलब है - Great Step Towards Transformation. GST का मतलब है - Great Steps Towards Transparency. इसलिए हम एक नई व्यवस्था से जुड़ रहे हैं। एक भारत-श्रेष्ठ भारत, यह हम सबका सपना है। जब हम रेलवे की तरफ देखते हैं तो एक भारत की अनुभूति आती है। जब हम अपने डाकखाने देखते हैं तो एक भारत की अनुभूति आती है। जब हम ऑल इंडिया सिविल सर्विसेज को देखते हैं तो एक भारत की महक आती है। हम आईपीसी-सीआरपीसी की तरफ नजर करते हैं तो हमें एक भारत की पहचान दिखती है। जब हम आज भारत नेट की बात करते हैं, डिजिटल इंडिया की बात करते हैं, सागरमाला की बात करते हैं, तो ये सारे उपक्रम एक भारत के भाव को बल देते हैं, ताकत देते हैं। उसी सिलसिले में आज जीएसटी के रूप में वह एक नया मोती हम इस माला में पिरो रहे हैं, जो एक भारत के भाव को ताकत देता है। यह सिर्फ कर व्यवस्था नहीं है, सब राज्य और केन्द्र मिलकर एक ऐसी व्यवस्था विकसित करें, जिसमें छोटे से छोटा राज्य हो या बड़े से बड़ा राज्य हो, सबको यह व्यवस्था अपनी लगे। यह एक भारत को ताकत देने वाली बात है और उस अर्थ में मैं इसका बड़ा महत्व समझता हूं। कभी-कभी जीएसटी को लेकर संशय भी रहे। जब मैं मुख्यमंत्री था, मेरे मन में भी बहुत संशय थे। प्रणब मुखर्जी साहब से मैंने कई बार उस विचार-विमर्श भी किए। जीएसटी को एक मुख्यमंत्री की नजर से देखने के कारण, प्रधानमंत्री बनने के बाद उन मुद्दों को एड्रेस करना मेरे लिए सरल रहा, वह अनुभव मुझे काम आया। उस समय राज्यों की जिन बातों को हम एड्रेस नहीं कर पाते थे, कुछ बातें उजागर नहीं हो पा रही थीं, कुछ बातें ओझल हो जाती थीं, ये सारी बातें इतने लम्बे काल के मंथन के कारण, उसमें सिर्फ मेरा ही योगदान रहा हो, ऐसा नहीं है, उसमें सबका योगदान रहा, बहुत सी कमियों को दूर करने में हम सफल हुए हैं। यह सामूहिक मंथन का नतीजा है। फिर भी यह सत्य है कि हम पर्फेक्ट हो सकते हैं, कुछ कमी नहीं रह सकती है, आगे चलकर कोई कमी नहीं आएगी, ऐसा गुरुर कम से कम इंसान तो नहीं कर सकता है। इतने सारे ब्रेन्स ने कसरत की है, कोशिश की है, अच्छा करने का प्रयास किया है और उस प्रयास का परिणाम भी मिलेगा। आज देश अनुभव कर रहा है कि एक मंच, एक मत, एक मार्ग, एक मंजिल और यह मंत्र आज जी.एस.टी. की इस सारी

प्रोसैस में हम सबने अनुभव किया है। इसलिए यह बात सही है कि राज्य सभा में अंकगणित में तो यह बिल संकट में आ सकता था। यह भी सही है कि राज्यों को केन्द्र के प्रति अविश्वास का माहौल था। अपने-अपने अनुभवों के कारण था और इसलिए सबसे बड़ी आवश्यकता थी कि राज्यों और केन्द्र के बीच एक विश्वास पैदा हो।

सबसे बड़ी आवश्यकता थी कि इस बात का बहुमत के आधार पर निर्णय न हो। हम कतई नहीं चाहते थे और मैंने पहले भी इसी सदन में कहा है कि लोकतंत्र बहुमत के अंक का खेल नहीं हो सकता है। यह सहमति की यात्रा है। इसलिए हम लगातार विचार-विमर्श करते रहे हैं। आज हमारे मोइली जी को एक बात का बहुत बुरा लगा कि इस हाउस को जूनियर हाउस कहा जाता है। जो लोग इस प्रकार के शब्द प्रयोग करते हैं, उन लोगों को आपका मैसेज जरूर पहुंचेगा। वे बदलेंगे कि नहीं बदलेंगे, यह कहना कठिन है, लेकिन जब मैंने विचार-विमर्श के लिए आदरणीय सोनिया जी को बुलाया था, आदरणीय मनमोहन सिंह जी को बुलाया था, एक लोक सभा से थे, एक राज्य सभा से थे। मैंने दोनों को बराबरी का महत्व देते हुए, जी.एस.टी. को लेकर विचार-विमर्श किया था। इसलिए हमारी यह कोशिश रही है, सबके सुझावों को स्वीकार करने का प्रयास किया है। हम जानते हैं कि एक अभूतपूर्व सहमति का माहौल पैदा हुआ है। अब इसमें से शक्ति पैदा होती है, जो शक्ति राष्ट्र के लिए बहुत बड़ी अमानत होती है। हम सब अलग-अलग राजनीतिक विचारों से जुड़े हुए हैं। राजनीति हम लोगों के जेहन में है और हमारी बातों में कहीं न कहीं वह आ जाना भी बहुत स्वाभाविक है, लेकिन इस पूरी जी.एस.टी. की चर्चा में हमने देखा कि एक यह सदन एक पवित्र स्थान है और हममें से किसी ने भी इसको राजनीति का मंच नहीं बनने दिया। यह राष्ट्रीय मंच बना। राष्ट्रीय हितों को सर्वोपरि माना गया। यह भारत के लोकतंत्र के उज्ज्वल पहलुओं में से एक है। राजनीति से ऊपर राष्ट्र नीति होती है। इस बात को हम सबने मिलकर सिद्ध किया। इसका मतलब यह नहीं है कि जो प्रस्ताव हुआ है, उसमें किसी की कोई शिकायत नहीं होगी। यह जरूरी नहीं है कि वहीं शिकायत होंगी, यहां भी कुछ लोग बैठे होंगे, जिनको लगता होगा कि इसकी बजाए ऐसा होता तो अच्छा होता। फुलस्टॉप यहां की बजाएं कौमा यहां होता तो अच्छा होता। यह रहना ही रहना है। यही तो लोकतंत्र की ताकत है, लेकिन उसके बावजूद भी हम सब लोगों ने प्रयास किया है कि इसको हम आगे बढ़ाएं। जी.एस.टी. की व्यवस्था के कारण बहुत बड़ी सरलताओं की संभावनाएं हम देख रहे हैं। आज हम जानते हैं कि हर राज्य में अलग-अलग भांति के फॉर्म भरना, इतनी लम्बी प्रोसैस होती है। सरकारी अफसरों को भी उन कागजों को देखना है। अब टैक्स सिस्टम के अंदर, उसकी प्रोसैसिंग के अंदर, टैक्स के रेट के अंदर एक यूनिफॉर्मिटी आ जाएगी। इसका सीधा परिणाम होने वाला है, एक क्लियर मैसेज जाने वाला है कि

consumer is a king. जी.एस.टी. की सबसे बड़ी विशेषता यह है, इससे साफ मैसेज जाने वाला है कि ultimately, consumer is a king. एक कानून, एक व्यवस्था कंज्यूमर को किंग बनाये, यह अपने-आप में बहुत बड़ा योगदान है।

मेरा अंदाज है कि इस जी.एस.टी. के बाद सात से लेकर ग्यारह तक अलग-अलग जो कर व्यवस्थायें हैं, जिससे हर छोटे-मोटे उद्यमी और व्यापारी को जुड़ना पड़ता है, इसके कारण सात से लेकर, 11, 12, 13 तक ऐसी कर प्रथायें समाप्त हो जायेंगी, एक सरलीकरण आ जायेगा। इससे छोटे उद्यमियों को लाभ होगा और कंज्यूमर्स को सबसे ज्यादा लाभ होने वाला है। जो छोटे उत्पादक हैं, उनको जी.एस.टी. सुरक्षा की गारंटी देता है। हमारे इकोनॉमी को ड्राइव करने में जो छोटे-छोटे उद्यमकार हैं, वह एक बहुत बड़ी ताकत है, हम उनको जितना सुरक्षित करेंगे, उतना ही इसके कारण बहुत लाभ होगा।

हम जानते हैं कि अर्थव्यवस्था को आगे बढ़ाने के लिए जो भिन्न पहलू होंगे, मेरा एक छोटा-सा मत है कि अर्थव्यवस्था को सुचारु ढंग से चलाने के लिए अर्थव्यवस्था को तेज गति से चलाने के लिए अगर पांच बातों की ओर ध्यान केन्द्रित करते हैं - मैन, मशीन, मैटेरियल, मनी और मिनट, समय, अगर इनका ऑप्टिमम यूटिलाइजेशन करने में हमारी व्यवस्थायें आगे बढ़ती हैं तो इकोनॉमी को बढ़ने के लिए और कोई नए अवसर तलाशने नहीं होते हैं।

हमारी चुंगी प्रथा के कारण, चाहे ऑक्ट्राय का स्थान हो या दो स्टेट्स के बॉर्डर के पास चुंगी नाका हो, वहां हम व्हीकल्स की मीलों दूर तक कतार देखते हैं। ऐसा अनुमान है कि हमारे देश में जो चलते-फिरते साधन हैं, वे अपनी क्षमता का सिर्फ 40 प्रतिशत यूटिलाइज करते हैं और 60 प्रतिशत उनको कहीं न कहीं रूकना पड़ता है। अभी-अभी आर्थिक दृष्टि से रिसर्च करने वाली एक इंडीपेंडेंट एजेंसी ने अपना सर्वे बताया है कि केवल उनके रूके रहने के कारण भारत में एक लाख चालीस हजार करोड़ रुपयों का वेस्टेज होता है, उसमें सारी की सारी भूमिका चुंगी की नहीं है, लेकिन बहुत बड़ी मात्रा में चुंगी भी है। जी.एस.टी. के कारण ये सारे हर्डल्स, अन्य प्रकार के हर्डल्स होंगे तो वे समय रहते निकलेंगे, लेकिन उसके कारण एन्वायरन्मेंट को फायदा होगा, गाड़ियां खड़ी रहती हैं, पेट्रोल जलता रहता है, डीजल जलता रहता है। हमारे बहुत सारे सामान एक जगह से दूसरी जगह पहुंचने में जो देरी होती है, इन सारी चीजों में बहुत बड़ी सुविधा पैदा होने वाली है और उसके कारण एक सरलीकरण आने वाला है। जिसके कारण हम विदेश से जो पेट्रोलियम लाते हैं, उसमें भी कमी आयेगी। हमारे यहां सभी प्रकार की शक्ति रखने वाले राज्य नहीं हैं। हर राज्य एक दूसरे के साथ इंटरडिपेंडेंट है। किसी को एक चीज किसी से लेनी पड़ती है और दूसरी चीज किसी राज्य को देनी पड़ती है, तब उनका कारोबार चलता है। उसमें आज की व्यवस्थाएं बहुत हर्डल पैदा

करती हैं। इस एक व्यवस्था के कारण सभी कठिनाइयों को दूर करने में सुविधा होगी और ऐसे राज्यों की इनकम भी बढ़ेगी। आज हमारे देश के जो राज्य पिछड़े हुए माने जाते हैं, इस व्यवस्था के कारण उनकी आय बढ़ना एक गारंटी होगी। अगर इन राज्यों को शिक्षा में धन लगाना है, हेल्थ सैक्टर में धन लगाना है, इंफ्रास्ट्रक्चर में धन लगाना है, तो उनके लिए इस व्यवस्था की वजह से जो आय बढ़ने वाली है, उस आय से बहुत बड़ा लाभ ऐसे राज्यों को होने वाला है।

यह बात निश्चित है कि भारत के विकास के लिए पश्चिम में जिस तरह का विकास हम देख रहे हैं, सबसे पहली आवश्यकता है कि भारत के पूर्वी हिस्से की भी बराबरी देश के अन्य हिस्सों की तुलना में तुरंत होनी चाहिए, वरना यह असंतुलित विकास तेज गति से देश को ऊंचाइयों तक पहुंचाने में रुकावट पैदा कर सकता है। जी.एस.टी. के कारण ऐसे राज्यों को एक नया अवसर मिला है। मैं ऐसे राज्यों से अनुरोध करूंगा कि जी.एस.टी. लागू होने के बाद वे ज्यादा से ज्यादा फायदा उठाएं। जो धन उनके पास आए, अगर उस धन को राज्य की मूलभूत चीजों पर बल देंगे, तो देखते ही देखते देश जिन सपनों को देख रहा है, उन सपनों को हम पूरा कर पाएंगे। यह बात सही है कि मैनुफैक्चरिंग राज्यों के सामने कुछ तकलीफें हैं और कन्ज्यूमर स्टेट को ज्यादा फायदा होने वाला है लेकिन भारत सरकार ने जी.एस.टी. के माध्यम से उन्हें कम्पनसेट करने के लिए जी.एस.टी. में प्रावधान किया है और जिन राज्यों को तकलीफ होने वाली है, उनका भी समाधान इसमें होने वाला है।

आम तौर पर दो सगे भाइयों के बीच भी अगर झगड़ा हो जाता है, तो या तो सम्पत्ति के कारण हो सकता है या संसाधनों की वजह से हो सकता है। केंद्र और राज्यों के बीच का तनाव भी ज्यादातर या तो प्राकृतिक संसाधनों को लेकर रहता है या सम्पत्ति को लेकर रहता है कि इतना टैक्स है, हमें क्या मिलता है, हमें यह मिलना चाहिए, हमें वह मिलना चाहिए आदि-आदि। इस व्यवस्था के कारण एक ट्रांसपेरेंसी आएगी कि केंद्र और राज्य से कितना धन एकत्र हो रहा है, किस खजाने में कितना जमा हो रहा है, यह राज्य को भी पता होगा और केंद्र को भी पता होगा और लिखित नियमों के आधार पर उसका बंटवारा भी होगा। फैंड्रल स्ट्रक्चर में सबसे बड़ी आवश्यकता विश्वास की होती है। यह विश्वास पैदा करने के लिए एक बहुत बड़े कैंटैलिक एजेंट के रूप में यह नई व्यवस्था काम आने वाली है जो भारत के फैंड्रल सिस्टम को मजबूत करने वाली है। जो भी टैक्स क्लेक्शन होगा, वह दोनों की जानकारी में होगा, जिसके कारण बहुत सुविधा बढ़ने वाली है। अच्छा होता हमारे खड़गे जी ने इस बिल की कुछ बातों को बारीकी से देखा होता। शायद जिस समय यह बना होगा, उस समय देखने का अवसर न मिला हो।..(व्यवधान) कभी बताऊंगा। जी.एस.टी. बिल ऐसा है जिसमें गरीबों के लिए उपयोगी ज्यादातर चीजें हैं, वे सभी टैक्स के दायरे से बाहर हैं। कन्ज्यूमर इन्फ्लेशन निर्धारित करने की आइटम में लगभग 55 प्रतिशत फूड और जरूरी दवाएं

जी.एस.टी. के बाहर हैं।... (व्यवधान) बोलने के लिए कुछ चीजें अच्छी रहती हैं और आपको भी तो कल मीडिया में कुछ जगह मिलनी चाहिए। मेरी शुभकामनाएं हैं, लेकिन सच्चाई कुछ और है।

व्यवस्था के कारण कभी-कभार कुछ चीजें फायदा करती हैं। हम लोगों को मालूम है कि हमारे देश में रेवेन्यू और फिस्कल डेफिसिट हमेशा रहता था, पहले कर्ज करो, फिर राज्य कर्ज में डूब जाते थे, यह चलता रहता था। सभी मिलकर एफआरबीएम कानून की ओर गए। फाइनेंशियल डिस्प्लिन के लिए राज्यों ने भी उस बात को स्वीकार किया, केन्द्र ने भी दबाव पैदा किया और एक प्रकार से भारत में एफआरबीएम कानून के कारण रेवेन्यू और डेफिसिट का संतुलित प्रयास हुआ है। उसके कारण राज्यों की इकोनॉमिकल हेल्थ में तंदुरुस्त बदलाव आया है, एक सकारात्मक बदलाव आया है। इस सरकार ने कानूनन एक महत्वपूर्ण फैसला लिया है और कानूनन में कह रहा हूं तो इसका बड़ा महत्व है। कानूनन फैसला यह लिया है कि हमारे देश में एक बड़ी चर्चा चल रही है कि रिजर्व बैंक की एक सोच होती है और सरकार की दूसरी सोच होती है। हमेशा ग्रोथ और इनफ्लेशन की बातें एक-दूसरे से जोड़ कर देखी जाती हैं। यह हमेशा होता है कि इनफ्लेशन है इस कारण से ब्याज दर की यह स्थिति रहेगी, ब्याज दर की यह स्थिति रहेगी तो इनवेस्टमेंट नहीं आएगा, इनवेस्टमेंट नहीं आएगा तो ग्रोथ नहीं होगी, यह विवाद हम सुनते आए हैं। पहली बार इस सरकार ने कानूनन रिजर्व बैंक के साथ कहा है कि अब इनफ्लेशन चार प्रतिशत स्थिर करनी चाहिए, 2 परसेंट प्लस-माइनस, यह कानूनन कहा है। यह व्यवस्था वर्ष 2021 तक रहेगी। इसके कारण जितनी भी फाइनेंस से जुड़ी इंस्टीट्यूशन्स हैं, उनकी इनफ्लेशन के संबंध में एक जिम्मेदारी बनने वाली है। यह पहली बार कानूनन किया गया है और उसका लाभ मैं समझता हूं कि आने वाले दिनों में हमारी टैक्स कलेक्शन सिस्टम को हमारे पास जो बल्क मनी है, उसको डेवलपमेंट पर उपयोग करने की दिशा में और अधिक जिम्मेदारी बढ़ेगी और माहौल बदलेगा, ऐसा मेरा पूरा विश्वास है।

यह बात सही है कि देश की आजादी के बाद से आज तक हम गरीबी से लड़ रहे हैं। जब कोई कहता है कि 65 प्रतिशत लोग गरीबी रेखा के नीचे हैं तो यह विरासत हमें मिली है, हमें मालूम है। लेकिन कुछ अच्छा मिलता है और कुछ कम अच्छा मिलता है, दोनों को स्वीकार करना पड़ता है। हमारे भाग्य में देश की गरीबी आई है, लेकिन गरीबी के खिलाफ लड़ने की इच्छा हम सभी की है, चाहे यहां बैठे हुए इस पक्ष के लोग हों या उस पक्ष के हों, सभी की है, तरीके अलग-अलग हो सकते हैं। हमारी कोशिश है- **economically empowerment of the poor, educationally empowerment of the poor.** यह दो ऐसी चीजें हैं, जिनके माध्यम से हम एक ऐसी फौज गरीबों की तैयार कर सकते हैं जो स्वयं गरीबी को समाप्त करके विजयी होने के लिए सिर ऊंचा करके निकल सके। इसलिए जीएसटी इस माहौल को

तैयार करने में एक बहुत बड़ा प्लेटफार्म बन सकता है और गरीबी के खिलाफ लड़ने में भी यह हमें काम आ सकता है।

हम जानते हैं कि छोटे उद्यमकार जब बैंकों में लोन लेने के लिए जाते हैं तो उनको कितनी दिक्कतें आती हैं। हम कोशिश कर रहे हैं कि इन पुरानी आदतों में बदलाव आए, लेकिन इतने सालों की आदत कैसे बदलेगी, हम मेहनत तो कर रहे हैं। लेकिन यह सच्चाई है कि काफी बुरी आदतें पड़ी हुई हैं। छोटे उद्यमकारों को अगर बैंक से लोन लेनी है तो पचासों कागज मांगे जाते हैं और हर कागज पर क्वैश्चन किए जाते हैं, उसके बाद उसको रिजेक्ट कर देते हैं। जबकि उनकी पसंद के लोगों को वह लोन दे देते हैं। जीएसटी के कारण हर व्यक्ति के कारोबार का खाका सर्टिफाइड रूप में हर मिनट उपलब्ध होगा, वह जब बैंक में उस खाके को रखेगा तो किसी भी बैंक के पास डिस्क्रीमिनेशन करने की ताकत नहीं होगी कि किसको लोन देना है या नहीं।

गरीब से गरीब व्यक्ति, सामान्य मनुष्य के हाथ में यह एक सबूत आने वाला है, जिस सबूत के माध्यम से वह सामान्य कारोबार करने वाला व्यक्ति भी चाहे वह दूध बेचने वाला हो, चाय बेचने वाला हो, नाई हो, अखबार बेचने वाला हो, छोटा व्यक्ति भी अपनी चीजों को लेकर इस काम को कर सकता है और इसलिए जी.एस.टी. की सबसे बड़ी ताकत टेक्नोलोजी की है, उसके कारण रीयल टाइम डाटा अवेलेबल होगा, जब रीयल टाइम डाटा अवेलेबल होता है तो व्यक्तियों को अपनी ताकत, अपनी क्षमता सबूत के रूप में पेश करने में कभी कोई दिक्कत नहीं आती है और उसके कारण उसे इसका लाभ मिल सकता है। इसके कारण सहज रूप से जब धन की उपलब्धि होती है तो एक प्रतिस्पर्धा भी आती है। मैन्युफैक्चरिंग की प्रतिस्पर्धा की संभावनाएं बढ़ती हैं और जब मैन्युफैक्चरिंग की प्रतिस्पर्धा बढ़ती है, तब अर्थ रचना को गति मिलती है, नये लोगों के लिए रोजगार उत्पन्न होते हैं और इस व्यवस्था के कारण, मनी फ्लो बढ़ने के कारण रोजगार की संभावनाएं भी बढ़ने का पूरा अवसर इस व्यवस्था के तहत मिलने वाला है।

हमारे देश में निवेश बढ़ाने की दृष्टि से टैक्स टू जी.एस.डी.पी. रेश्यो हमेशा एक क्वैश्चन मार्क के साथ चलता रहा है। इस नई व्यवस्था के कारण यह सवालिया निशान हमेशा-हमेशा के लिए मिट जायेगा और इसके कारण राज्य भी अपने निर्णय करके विकास के, इंफ्रास्ट्रक्चर के, सोशल सैक्टर की मदद करने की सारी बातों को तेज गति से आगे बढ़ा सकते हैं और मैं समझता हूँ कि वह इसे बढ़ा पायेंगे।

कभी-कभार हम लोग भ्रष्टाचार के खिलाफ बहुत कुछ कहते हैं, लेकिन भ्रष्टाचार को खत्म करने के लिए व्यवस्थाओं को भी उतना ही मजबूत बनाना पड़ता है। व्यक्ति अच्छा ही करेगा, इस विश्वास के साथ इतनी बड़ी बातें चल नहीं सकती। अगर व्यवस्थाएं ठीक होंगी तो गलत इंसान को भी व्यवस्थित रहने

के लिए मजबूर होना पड़ता है। इस जी.एस.टी. के कारण टैक्स चोरी करने की जो बातें होती हैं, हम जानते हैं हमारे यहां कच्चा बिल और पक्का बिल ये शब्द ट्रेडर्स में बड़ा पापुलर है।

श्री अधीर रंजन चौधरी (बहरामपुर) : प्रधान मंत्री जी, आपने फिर इसका क्यों विरोध किया था?...(व्यवधान)

श्री नरेन्द्र मोदी : मैं कब से इंतजार कर रहा था कि आप खड़े क्यों नहीं हुए?... (व्यवधान)

श्री अधीर रंजन चौधरी: हम जानना चाहते हैं कि आपने इसका विरोध क्यों किया था?... (व्यवधान)

श्री नरेन्द्र मोदी: आपको कच्चे बिल की चिंता ज्यादा है। हमारे देश में यह एक कारोबार है, कच्चा बिल, पक्का बिल। जी.एस.टी. के कारण व्यापारी स्वयं पक्के बिल के लिए प्रेरित होगा। जैसे अगर मानो हमारा हैल्थ इंश्योरेंस है, जब हैल्थ इंश्योरेंस है तो हम क्या करते हैं, हम अपने मैडिकल के सारे बिल बराबर संभालकर रखते हैं, कोई इधर-उधर न हो जाए। क्योंकि हमें मालूम है कि ये सारे रहेंगे, तब जाकर मैं क्लेम कर पाऊंगा, तब जाकर मुझे पैसे मिलेंगे। जी.एस.टी. में वह व्यवस्था है कि जो व्यक्ति है, अगर वह अपने बिल प्रस्तुत करेगा तो उसके हित की जितनी चीजें हैं, उनका उसे रिफंड मिल जायेगा। इसलिए यह जो कच्चे बिल, पक्के बिल की पुरानी दुनिया है, एक प्रकार से वह कालेधन को भी मोबिलाइज करती है, इस पर यह पूरी तरह से रोक लगा देगा, यह पूरी तरह बंद हो जायेगा। यह व्यवस्था एक प्रकार से भ्रष्टाचार और काले धन दोनों को समाप्त करने में काम आने वाली है और उसकी दिशा में हम लोग प्रयास कर रहे हैं और मैं समझता हूं कि इसका लाभ जरूर मिलेगा।

हम जानते हैं कि हमारे देश में टैक्स क्लैक्शन के पीछे ऊपर से नीचे तक बहुत बड़ी फौज लगी रहती है। क्लैक्शन का कॉस्ट भी बढ़ता जा रहा है। इस व्यवस्था के कारण, सभी ऑनलाइन होने के कारण, टेक्नोलॉजी आधारित होने के कारण हमें कॉस्ट ऑफ क्लैक्शन में बहुत कमी आएगी। जो पैसे देश के गरीब व्यक्ति के विकास के लिए, भलाई के लिए काम आएंगे, उसी प्रकार से जहां पर भी सरकारी व्यवस्थाओं को इंटरफेयरेंस का अवसर मिलता है तो कहीं न कहीं से करप्शन की बू आना शुरू हो जाती है। यह एक ऐसी व्यवस्था विकसित हो रही है, जिसके कारण करप्शन, इस पूरी क्लैक्शन की प्रक्रिया में जीरो की तरफ जाएगा और उसके कारण भी देश को भ्रष्टाचार मुक्त बनाने की दिशा में हमें अवसर मिलेगा। यहां डेटा इंटीग्रेशन होने वाला है, यानि कि कच्चे माल से ले कर अंतिम प्रोडक्ट पर, हर जगह पर वह कहीं न कहीं रजिस्टर होता जाने वाला है, इसलिए नेचुरल कोर्स में क्रास चैकिंग की व्यवस्था है। क्रास चैकिंग की व्यवस्था होने के कारण, कहीं पर भी कोई चोरी तुरंत पकड़ी जाती है, कहीं पर भी कुछ गलत हुआ है, गलती हुई है, वह पकड़ी जाती है और उसके कारण एक प्रकार की सीमलेस व्यवस्था हमें लाभ करेगी। यह

एक ऐसी व्यवस्था विकसित हो रही है, जिसमें टैक्स पेयर और टैक्स कलैक्टर के बीच का ह्यूमन इंटरफेस करीब-करीब ज़ीरो हो जाएगा। उसके कारण इतना दोगे तो तुम्हारा काम पूरा हो जाएगा, इतना करोगे तो पूरा हो जाएगा, वह आएगा तो ठीक होगा, इन सारी चीजों से भारत का सामान्य नागरिक मुक्त हो जाएगा और उसकी दिशा में मैं समझता हूँ कि हमें बहुत बड़ा लाभ मिलने वाला है।

जीएसटी के कारण एक प्रकार से टैक्स पेयर्स की व्यवस्था ही ऐसी बन रही है कि जिसमें उसको ईमानदारी से मुनाफा होता है। जितना वह देगा, उसको पता चलेगा कि मुझे इतना मिलने वाला है। उसके कारण इन चीजों से हम काले धन को रोकने में भी सफल होंगे। राज्य और केंद्र के टैक्स के आंकड़ें एक ही जगह पर उपलब्ध होंगे और रजिस्ट्रेशन हो, रिटर्न हो, टैक्स पेमेंट की डिजीटल व्यवस्था हो, ये सारी चीजें ऑन लाइन होने के कारण, ट्रांसपेरेंसी के लिए एक बहुत बड़ा प्लेटफॉर्म हम इसमें पा सकते हैं और पाएंगे।

आगे की दृष्टि से अरूण जी हमारे सामने अपनी बातें रखेंगे। आज तो यहां हम मतदान कर के इस पवित्र कार्य को पूरा करेंगे, लेकिन 16 से अधिक राज्य जितना जल्दी इसको पारित करें, यह आवश्यक होगा। उसके बाद भी कई संवैधानिक व्यवस्थाएं हमें पूरी करनी होंगी और भी कई कानून हैं, सेंट्रल जीएसटी है, इंटीग्रेटेड जीएसटी है, स्टेट जीएसटी है, ये सारे कानून हमें पारित करने होंगे। लेकिन इन सारी प्रक्रियाओं के लिए आज एक दरवाजा खुल रहा है और हम एक शुभ शुरुआत के साथ आगे बढ़ रहे हैं और उसका परिणाम मैं समझता हूँ कि आगे आने वाले दिनों में हमें मिलने वाला है। यह भी सही है कि हम लोगों को, क्योंकि यह नया विषय है तो लोगों की शिक्षा की भी जरूरी होती है, आई.टी. प्रिपेयर्डनेस की जरूरत है, लीगल प्रिपेयर्डनेस की आवश्यकता है, टैक्स अथॉरिटी ऑफिशियल्स की प्रिपेयर्डनेस की आवश्यकता है, कंज्यूमर की प्रिपेयर्डनेस के लिए भी हमें काम करना पड़ेगा और तब जा कर हम इस काम को कर पाएंगे। मेरा कहने का तात्पर्य यह है कि दुनिया में लोकतंत्र के जो माहिर देश माने जाते हैं, जो लोकतंत्र की दृष्टि से दुनिया को उपदेश देने का सामर्थ रखते हैं, ऐसे देशों में भी फाइनेंस बिल जैसी महत्वपूर्ण बातें भी कभी-कभी करा पाना बड़ा मुश्किल हो जाता है।

यह हिन्दुस्तान है, यह भारत का लोकतन्त्र है, यह भारत के राजनीतिक दलों की मेच्योरिटी है, यह भारत के राजनीतिक नेताओं की दूरदृष्टि है कि आज हम वैचारिक विरोधों और राजनीतिक पृष्ठभूमि अलग होने के बावजूद भी इस महान कार्य को एक स्वर से कर रहे हैं, साथ मिलकर कर रहे हैं, यह अपने आपमें भारत के लोकतन्त्र की बहुत बड़ी ताकत है। एक परसेप्शन जो भी बाहर बनता हो, लेकिन आज मैं इस सदन के सामने बड़े गर्व के साथ और नम्रता के साथ और सभी राजनीतिक दलों का सम्मान करते हुए, गौरव करते हुए, इस सदन में जहाँ भी बैठे हों, यहाँ बैठे हों, सामने बैठे हों, न्यूट्रल बैठे हों, लेकिन हम इस

बात के लिए गर्व कर सकते हैं कि इस सरकार को करीब 100 सप्ताह से ज्यादा समय हुआ है, लेकिन इन 100 सप्ताह से ज्यादा समय में इसी सदन ने 100 से ज्यादा कानून पारित किए हैं, सेन्चुरी पार कर दी है। यही तो इस सदन की ताकत है और यही देश के लोगों में एक नया विश्वास जगाती है। इस काम के लिए सबकी सकारात्मक भूमिका रही है, सब अभिनन्दन के अधिकारी हैं। जब ऑल पार्टी मीटिंग हुई थी, मैंने तब भी कहा था कि इसका यश सबको जाता है, सभी सदस्यों को जाता है, सभी राजनीतिक दलों को जाता है, लगातार जिन-जिन लोगों ने प्रयास किया है, उन सबको जाता है और मुझे मेरे अपने विचार रखने के लिए अवसर मिला, मैं अध्यक्ष महोदया जी, सदन का हृदय से बहुत-बहुत आभार व्यक्त करता हूँ और हम सब मिलकर के इस कदम की ओर आगे बढ़ें, यही शुभकामनाएँ देता हूँ। बहुत-बहुत धन्यवाद!...(व्यवधान)

DR. M. THAMBIDURAI (KARUR): I have one clarification. I want to know from the hon. Finance Minister one thing. Hon. Finance Minister has come forward to compensate the loss to the manufacturing States because of the introduction of this GST Bill. That also is meant for only five years. That means that he is accepting that those manufacturing States are going to suffer the loss. What will be the status of those manufacturing States after five year? Does he want to say that those manufacturing States should stop after that period? I would like to know whether the States which are going to be benefited are going to send it to the manufacturing States. Therefore, when he has accepted that the States are facing the loss, it must be compensated permanently and not just for five years. That is my request.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : महोदया, मुझे बड़ी खुशी हुई कि पहली बार प्रधान मंत्री जी ने सविस्तार उत्तर देने की कोशिश की है, लेकिन मुझे और भी खुशी हुई कि जो बात उनको चीफ मिनिस्टर रहते हुए समझ में नहीं आई, अब प्रधान मंत्री बनने के बाद वह बात उनको समझ में आई, इसके लिए मैं उनको धन्यवाद देता हूँ।

श्री अरुण जेटली: आदरणीय अध्यक्ष महोदया जी, इस महत्वपूर्ण संविधान संशोधन पर मोइली साहब ने चर्चा आरम्भ की और सभी राजनीतिक दलों के नेताओं ने अपने विचार रखे, माननीय प्रधान मंत्री जी ने उसमें इन्टर्विन किया, मैं सभी राजनीतिक दलों का, इस चर्चा में भाग लेने वाले सभी सांसदों का बहुत आभारी हूँ कि बहुत बड़ी मात्रा में जिस विधाय को लेकर कई वर्षों से इस देश में चर्चा हो रही थी, व्यापक सदन ने उसका समर्थन किया है। मैं विशेष रूप से माननीय प्रधान मंत्री जी का आभारी हूँ कि पिछले दो वर्ष से इन सारी चर्चाओं के दौरान जो उन्होंने समर्थन दिया और आज इस बिल के पीछे जो व्यवस्था को परिवर्तित करने की ताकत है, वह उन्होंने सदन और देश के सामने रखी है।

जिन विषयों पर माननीय प्रधान मंत्री जी बोले हैं, मैं उनको दोहराऊंगा नहीं, क्योंकि लगभग सभी सदस्य जीएसटी बिल के पक्ष में बोले हैं, केवल एक राजनीतिक दल को लेकर थोड़े से प्रश्न हैं।

सर्वप्रथम खड़गे जी ने जो विषय उठाया, उनको दो वर्ष पूर्व से पिछले पाँच वर्ष की एक स्वाभाविक चिन्ता थी कि क्या कारण था कि जब 2011 में यह बिल आया तो कुछ राज्य इसका विरोध कर रहे थे। 2006 में पहली बार चिदम्बरम साहब के बजट में इसकी चर्चा हुई। 2011 में पहली बार यह संविधान संशोधन पेश हुआ। आपने अभी डिप्टी स्पीकर साहब का एक प्रश्न सुना where he asked, “Why not compensate for more than five years”? The 2011 Bill did not have a provision for compensation of the manufacturing States. The 2011 Bill was the first exercise which was made. From 2011 to 2013, it was before the Standing Committee. यह वह स्टैंडिंग कमेटी थी जिसमें यूपीए के सदस्यों का बहुमत था। इस स्टैंडिंग कमेटी की जो रिपोर्ट आई अगस्त 2013 में, वह सर्वसम्मति से आई। आपके भी सभी सदस्य उस रिपोर्ट के साथ सहमत थे। यशवंत सिन्हा जी उसके अध्यक्ष थे। उस बिल के संबंध में पहले तो मैं आपको यह याद दिला दूँ कि न 2006 में, न 2011 के उस बिल में, न 2013 की उस रिपोर्ट में और मई 2014 को बिल को जिस स्थिति में आप छोड़कर गए थे, कभी भी उसमें कैप लगे, यह न कभी सुझाव था, न कभी इसका जिक्र था। This cap and the concept of a cap is a subsequent thought. Even when this Bill came before this House in May 2015 there was not a suggestion about a cap. कैप की इस विचारधारा को आपने अडॉप्ट किया, जब यह बिल राज्य सभा में पहली बार गया। इसलिए आपको सदा आम व्यक्ति की, हमेशा गरीब आदमी की चिन्ता थी और इसलिए कैप लगे, वह चिन्ता आपकी 2015 के बाद पैदा हुई। वर्ष 2011 से लेकर 2014 तक जब तक आपका बिल था, आपको वह चिन्ता नहीं थी। जिसको आप फ्लाड बिल कहते हैं, यह उसी परंपरा में था, जिसमें आपका बिल था।

दूसरी उसमें मैं कमी तो नहीं कहूँगा, मैं आलोचना इसलिए नहीं कह रहा हूँ कि this was an evolving process. There was no provision for compensation of the losing States. आज हर क्षेत्रीय दल का, हर राज्य सरकार का विचार आपके सामने है। स्टैण्डिंग कमेटी ने यह कहा कि पाँच साल तक मुआवज़ा दो। तीन साल तक पूरा, और फिर दो साल स्टैगरेड रूप में समाप्त हो जाए। Even that staggering reduction was not acceptable to the States. What did my friend Kalyan Banerjee say today? He said, “Please give us an assurance that it will be full compensation”. जितने राज्य थे, वे एक आवाज़ में कह रहे थे कि यह फुल कंपनसेशन हो। वर्ष 2011 के बिल की मैं आपको और कल्पना बता दूँ। मैंने आरंभ में भी कहा था और उसमें था कि जीएसटी काउंसिल कैसे निर्णय लेगी। GST Council will decide by consensus.

राज्यों के मुख्यमंत्री यह सवाल पूछ रहे थे कि कंसेन्सस का अर्थ क्या है? क्या कंसेन्सस यूनेनिमिटी को कहते हैं? क्या कंसेन्सस सिम्पल मेजॉरिटी को कहेंगे? क्या कंसेन्सस दो-तिहाई या तीन-चौथाई बहुमत को कहेंगे? How will you define consensus? Consensus is an elastic phrase. From 51 per cent to 100 per cent, anything can be consensus. इसलिए स्टैण्डिंग कमेटी, जिसमें आपके सदस्य बहुमत में थे, उसने यह फॉर्मूला बनाया कि इसमें दो-तिहाई वोट राज्यों की होगी, एक-तिहाई केन्द्र की वोट होगी और जी.एस.टी. काउंसिल में निर्णय के लिए तीन-चौथाई बहुमत चाहिए। यह प्रस्तावना जब आपकी सरकार में गयी तो नवम्बर, 2013 में, जब लगभग चुनाव की तैयारी शुरू हो चुकी थी, आपकी सरकार ने उसको स्वीकार किया और आपने कह दिया कि सुषमा जी और हमने मिलकर उसको पाँच साल के लिए रोक दिया। नवम्बर, 2013 तक ये विषय तय नहीं थे। जब मई-जून, 2014 में हमने पहली बार मीटिंग बुलानी शुरू की तो राज्यों का पहला प्रश्न क्या था? राज्यों का कहना था कि हम आपकी बात पर भरोसा क्यों करें? वर्ष 2009, 2010 और 2011 - तीन सालों के लिए जब यू.पी.ए. की सरकार थी और हर राज्य को कहा गया था कि सी.एस.टी. कम्पेनसेशन राज्यों को मिलेगा। जो घाटा हुआ, उसका फुल सी.एस.टी. कम्पेनसेशन तीन वर्षों का मिलेगा और हमें एक फूटी कौड़ी केन्द्र ने नहीं दी। When you are not paying us now, how do we trust you that you will pay us for the loss suffered because of GST? The pre-condition for the States was that for three years from 2009 to 2011, the Central Government did not pay them. फिर हमने अपने खाते देखे कि अब किस तरीके से उन्हें पेमेंट करें? पिछले तीन सालों से राज्यों को यह कमिट किया कि वन-थर्ड, वन-थर्ड, वन-थर्ड जो राज्यों का उधार हमारे सिर पर था, उसको हम

उतारेंगे। टू-थर्ड हम उतार चुके हैं और आखिरी वन-थर्ड इस वर्ष के अन्दर इस वर्ष के अन्दर तीसरे वर्ष में हम उतारेंगे। राज्यों का जो विश्वास था, उसमें पास्ट कम्पेनसेशन आपने दिया नहीं, फ्युचर कम्पेनसेशन का आप वायदा नहीं कर रहे, सिर्फ कंसेन्सस से निर्णय होगा, यह आपका बिल है।

यह जो आज आपने विषय उठाया और मोइली साहब ने विशेष रूप से कहा कि ज्युडिशियल ट्राइब्यूनल, जो वर्ष 2011 के बिल में था कि कोई विवाद आ जाए तो ज्युडिशियल ट्राइब्यूनल उसे रिजॉल्व करेगा, मैंने पहले भी इसे दूसरे सदन में कहा था, मैं आज फिर इसे दोहराता हूँ कि जी.एस.टी. काउंसिल में किस प्रकार से फंक्शनिंग होगी। आज टैक्स कितना लगे, वह संसद तय करती है। राज्य में कितना टैक्स लगे, यह राज्य की विधानसभा करती है। काउंसिल बनने के बाद इन दोनों के अधिकार रहेंगे, लेकिन जी.एस.टी. काउंसिल के सुझाव के ऊपर ये लोग तय करेंगे। मान लीजिए कि दो राज्यों के बीच इंटरस्टेट टैक्स को लेकर विवाद हो गया या किसी राज्य और केन्द्र के बीच आ गया, टी.डी.पी. के एक माननीय सदस्य ने पूछा कि काउंसिल ने फैसला कर दिया और एक राज्य ने नहीं माना और उस राज्य ने डिस्प्यूट खड़ी कर दी तो क्या होगा? **How are the taxation disputes to be resolved between the Centre and the States? These are political decisions. The entire Standing Committee felt** कि यह राजनीतिक विवाद है। राज्य या केन्द्र का हुआ या फिर राज्य या राज्यों का हुआ, आप किसी पॉलिटिकल मैकेनिज्म के माध्यम से इसे रिजॉल्व कीजिए। इसके पीछे एक भावना यह भी थी कि हमारी 'सेपरेशन ऑफ पावर्स' की व्यवस्था में एक जो इम्बैलेंस आया है कि एग्ज़क्यूटिव फंक्शनिंग के अंदर एक **excessive judicial intervention** शुरू हुई है, तो टैक्सेशन का जो पावर है, क्या आप इसे भी ज्युडिशियरी को देना चाहते हैं, यह विवाद था। इसलिए डिस्प्यूट रिड्रेसल के माध्यम से टैक्सेशन पावर आप जी.एस.टी. काउंसिल में रखिए और काउंसिल तय करेगी कि किस तरह का **dispute redressal mechanism** हमें बनाना है।

The country will decide this. Do not hand over this power also to the courts. यह एक भावना थी। स्टैंडिंग कमेटी के इस सुझाव को भी आपकी सरकार ने स्वीकार किया। मैं आज फाइल लाया हूँ, जहां पर आपकी सरकार ने नवम्बर, 2013 में इसको स्वीकार किया। हमने जो बिल बनाया, वह उसी आधार के ऊपर बनाया। आपने सुझाव दिया कि इसकी थोड़ी भाषा बदल दीजिए, हमने उसकी भाषा बदल दी। यह संभावना भी हो सकती है कि कोई मैकेनिज्म ऐसा हो, जिसमें कानूनी मुद्दे हों तो उसमें ज्युडिशियल इंटरवेंशन भी हो सकती है। कई ऐसे हैं, पैनल जिसको अजूडिकैट कर सकता है, लेकिन इन तमाम विषयों को लेकर, 2011 के कानून को लेकर बहुत विवाद थे। मुआवजे का विवाद था,

कंपंसैशन का विवाद था, राज्यों के अधिकारों का विवाद था, राज्यों को सीएसटी कंपंसैशन न देना विवाद था, इसलिए एक नहीं अनेक राज्यों के विवाद थे।

आपने कहा कि मैनुफैक्चरिंग स्टेट्स का एक पर्सेंट, इसमें कोई गुजरात अकेला नहीं था। गुजरात, महाराष्ट्र में उस वक्त आपकी सरकार थी, कर्नाटक, तमिलनाडु, इन सभी राज्यों में जो मैनुफैक्चरिंग राज्य थे, उनका यह कहना था कि अगर यह डेस्टिनेशन टैक्स है, तो हमने जो इनफ्रास्ट्रक्चर मैनुफैक्चरिंग का क्रिएट किया है और हमें जो घाटा होगा, how will you compensate? That is why Dr. Thambidurai is today asking: “What will happen to the loss suffered by my State which is a manufacturing State because I have invested heavily in the State?” ये वर्ष 2011 से 2014 तक के तथ्य हैं।

Some questions have been raised. I will just take the larger questions. Dr. P. Venugopal raised the question about sovereignty and autonomy of the States: “Are we surrendering that?” You are shifting to a new mechanism. Since it is a new form of tax where there will be a uniform tax structure across the country, you will be moving away from the present system where there are separate compartments of a State tax and a Central tax. Once you get into the GST pipeline, the States and the Centre will have to interact together; and once they interact together, the State of Tamil Nadu will be involved in determining and taking decisions even in relation to the Central GST; the Centre will be involved in decisions relating to the States. So, none of us is going to be surrendering his or her authority or autonomy. We are both going to be pooling our sovereignty together so that we are able to create a new taxation mechanism. This is an additionality of power which goes to both States and the Centre as the new mechanism necessarily involves that.

The other question which Dr. Thambidurai raised is with regard to the fear of the unknown as to what happens after five years if there is a continuous loss of taxation. Sir, we are moving towards a more efficient system. We are moving towards a system which is going to plug loopholes. We are moving towards a system which is going to plug corruption in a big way. The base of taxation itself is going to expand. If you look at each of these manufacturing States, this was also

a fear expressed at the time of VAT that the Centre will have to compensate the States. Eventually such a situation was never reached because VAT became a win-win situation for everyone. I have not the least doubt that that will be the position even now. The base of taxation is going to increase, evasion is going to be plugged, the quantum of tax raised is going to increase, and additionally, do not forget, the States are also going to get as a part of the State GST to levy a tax on services. So, if Maharashtra is a manufacturing State, the service tax collection of Mumbai can also partly go into their kitty; if Karnataka is a manufacturing State, they are going to benefit from the Bengaluru service tax; if Tamil Nadu is a manufacturing State, Chennai is also a very powerful service centre. Therefore, there is going to be additionality of taxes which are going to go into your kitty. The structure is going to change. Therefore the fear that our rates are going to come down after five years is an exaggerated fear which should not really materially impact on us.

मूल बहस जो 2015 के बाद आरंभ हुई, वह इस विषय की है कि टैक्स का रेट क्या होना चाहिए। इसे लेकर तरह-तरह के विचार हैं। खड़गे जी ने कहा कि इससे आम आदमी के ऊपर दबाव न पड़े जिससे कीमतें बढ़ जाएं।

कनज्युमर प्राइस इंडेक्स की बॉस्केट के 54 प्रतिशत आइटम ऐसे हैं जो इस इनडायरेक्ट टैक्सेशन के बाहर हैं। वे जीएसटी में भी शायद बाहर रहेंगे। बकाया में से अधिक आइटम ऐसे हैं जो लोअर टैक्स रेट में आते हैं। 12-13 प्रतिशत ऐसे हैं जो स्टैन्डर्ड रेट में आएंगे। मैं इसका जिक्र इसलिए कर रहा हूँ कि जीएसटी के बाद भी कई प्रोडक्ट्स होंगे जो टैक्सेबल नहीं होंगे, कई ऐसे होंगे जिन पर कम टैक्स लगेगा, जो आपने चीफ इकोनॉमिक एडवाइज़र की रिपोर्ट पढ़ी, कई होंगे जिन पर स्टैन्डर्ड रहेगा। स्टैन्डर्ड से ऊपर वे होंगे जिन्हें हम डी-मैरिट गुड्स कहते हैं, जो पर्यावरण के लिए खराब हैं, स्वास्थ्य के लिए खराब हैं या लम्बरी आइटम्स हैं। बीएमडब्ल्यू गाड़ी और हवाई चप्पल पर एक जैसा टैक्स नहीं लग सकता, अलग-अलग टैक्स लगना चाहिए। इसलिए अलग-अलग स्लैब्स होते हैं। इस टैक्सेशन के पीछे जो रिवैन्यू न्यूट्रल रेट है, उसका सरल अर्थ यह है कि आज केन्द्र और राज्य जितना टैक्स इकट्ठा कर रहे हैं, अगर उतने स्तर का टैक्स इकट्ठा करना है तो टैक्स की कितनी परसेंटेज होनी चाहिए, वह रिवैन्यू न्यूट्रल रेट आपको बता देंगे। उस न्यूट्रल रेट के एक अंक को हम तीन हिस्सों में बांट दें कि कम दर वाला कौन सा होगा, स्टैन्डर्ड दर

वाला कौन सा होगा और ज्यादा दर वाला कौन सा होगा। उद्देश्य है कि हम वहां तक पहुंचें। यह कैलकुलेशन का विषय है, राजनीतिक स्लोगन्स का विषय नहीं है। इसमें सभी राज्यों ने, आप जो कहते हैं कि हमसे बात करो, उस सदन में तकलीफ होगी नहीं तो यहां होगी, यह आप वर्सेज हम नहीं हैं, दैम वर्सेज अस नहीं है, जो मंच इसे तय करेगा, उसमें आपके भी आठ फाइनेंस मिनिस्टर्स होने वाले हैं। कांग्रेस पार्टी के भी फाइनेंस मिनिस्टर्स होंगे, लैफ्ट पार्टी के दो होंगे, तृणमूल कांग्रेस के होंगे, आज एम्पावर्ड कमेटी के उनके अध्यक्ष हैं। हर प्रमुख राजनीतिक दल, समाजवादी पार्टी के वित्त मंत्री वहां होंगे, जनता दल के वित्त मंत्री वहां पर होंगे जो बिहार सरकार के हैं, बीजू जनता दल के होंगे। वे सारे अपने अधिकारियों के साथ कैलकुलेशन करेंगे।... (व्यवधान)

SHRI P. KARUNAKARAN: The Finance Ministers of two States have given letters.... (*Interruptions*)

SHRI ARUN JAITLEY: I will deal with that issue separately.

वे भी उतने ही चुने हुए हैं जितने हम यहां बैठे हुए इलैक्टेड हैं। चुने हुए 29 राज्यों के वित्त मंत्री और केन्द्र सरकार के प्रतिनिधि क्यों चाहेंगे कि हम लोगों के ऊपर अनावश्यक बोझ डालें। क्या उत्तर प्रदेश के वित्त मंत्री यह चाहेंगे कि मैं इतना बोझ डाल दूं, चुनाव सिर पर है, ताकि लोग मेरे खिलाफ हो जाएं? वे भी कोशिश करेंगे कि जिस न्यूनतम टैक्स से सरकार का काम चलता है, मैं केवल उतना टैक्स लगाऊं। बिहार के वित्त मंत्री वह चाहेंगे। कर्नाटक के वित्त मंत्री यही तर्क देंगे कि जितने टैक्स से राज्य का काम चलने वाला है, हम उतना टैक्स लें। इन सबने सर्वसम्मति से प्रस्ताव पारित किया कि हमारे दो गाइडिंग प्रिंसिपल होंगे - पहला सिद्धान्त होगा कि हम मौजूदा रेट से नीचे आएंगे। मौजूदा रेट क्या है? आज 80 प्रतिशत आइटम्स पर केन्द्र साढ़े बारह प्रतिशत एक्साइज़ लेता है, 60-62 प्रतिशत आइटम्स पर जो राज्य वेट लेते हैं, वह साढ़े चौदह प्रतिशत है। अधिक मात्रा में आइटम्स पर 27 प्रतिशत आज ले रहे हैं।

19.00 hours

उसमें छोटे टैक्सेज और जोड़ लीजिए, धीरे-धीरे इसे कम करेंगे। कम क्यों होंगे, तीन कारणों की वजह से कम होंगे। सिस्टम में इफिसिएंसी आएगी, टैक्स के ऊपर टैक्स नहीं होगा, उसके अतिरिक्त कहीं लो टैक्सेशन आइटम्स होंगी जिसकी वजह से एवरेज नीचे आएगी। उन्होंने सर्वसम्मति से कहा कि जितने भी मैन्यूफ़ैक्चरिंग टैक्सेज हैं उन मैन्यूफ़ैक्चरिंग टैक्सेज को मौजूदा स्तर से नीचे लाएंगे, धीरे-धीरे नीचे लाएंगे, उतना टैक्स इकट्ठा करेंगे जितना आज की तारीख में सरकार के सारे विकास कार्य हो पाएं, जितनी हमारी गरीबी उन्मूलन के कार्यक्रम हैं वह सारी चल पाएं। कोई यह नहीं चाहेगा कि सरकार एक्सेसिव प्रोफिटरिंग करे और मतदाता को नाराज कर दे। कोई राज्य यह नहीं चाहेगा कि यह इतना कम

हो कि वह वेतन देने की स्थिति में न रहे। इसलिए 29 राज्यों के वित्त मंत्रियों में इस विषय में उतनी ही जिम्मेवारी होगी जितनी आपमें और मुझमें है। हम अंदाजा लगा लें कि हमें आप पर शक है। यह शक वर्ष 2006 से लेकर 2014 तक तो नहीं था, जब बिल में कैपिंग नहीं थी इसलिए जब इसे कल्कुलेट करेंगे तो जीएसटी काउन्सिल के अंदर इसका कल्कुलेशन करेंगे और वह कल्कुलेशन हम लोगों के सामने आएगा। हमारे पास अधिकार होगा कि हम किस प्रकार से कानून बनाते हैं। काउन्सिल को यह अधिकार संविधान संशोधन दे रहा है, एक विषय यह उठा गया:-

Now AIADMK raised this issue regarding one-third *versus* two-third between the Centre and the States. Mr. Venugopal said that it should be made one-fourth *versus* three-fourth. Now if you make it three-fourth for the States and one-fourth for the Centre and the quorum required for vote is three-fourth, effectively you are ousting the Union Government from the taxation system of India and its decisions. Was that ever the intention how India is going to be run? The very first article of the Constitution says that India, *i.e.*, Bharat is the Union of States and you want the Union to be out of any decision making with regard to the Union taxation. I have repeatedly said in the other House and I am repeating in this House – India is a Union of States and not a Confederation of States.

Therefore, you need a strong Union and you need strong States. You cannot have a weak and helpless Union. Who is going to organise the defence of India? Who is going to organise the maintenance of public order? Who is going to organise the battle against terrorism? Who is going to have all the poverty eradication programmes? Everyday, we say that give more help to the States and give more help for centrally-sponsored schemes and have more devolutions. We say this because the Union has to have that Union authority.

Therefore, to say that give three-fourth majority to the States so that the Union can be ousted is not a very reasonable suggestion itself... (*Interruptions*). In fact, your Memorandum in writing says that three-fourth should be the right of the States.

Several questions have arisen like what if a State wants to disagree with a decision of the Council. Well it can raise a dispute. That is why, the dispute redressal mechanism is there.

सीपीएम के माननीय सदस्य ने पूछा कि कोई राज्य अगर कोई टैक्स लगाना चाहता है अगर जीएसटी यह तय करती है कि राज्यों को स्वायत्तता है या किसी एक राज्य को है तो क्या यह काउंसिल का विाय है। अभी काउंसिल बननी है, काउन्सिल को सुझाव देना है, इस विषय का राज्य काउन्सिल के समक्ष रेज करेंगे। इस संविधान संशोधन में प्रावधान है कि किसी राज्य में यदि विशेष परिस्थिति आती है, कहीं बाढ़ आ गई, कहीं सूखा आ गया तो फिर काउन्सिल राज्य विशेष के संबंध में उपयुक्त निर्णय कर सकती है। Moily Saheb raised this question of whether this House is a minor partner. Sir, in matters of taxation, you are the major partner.

The charge against me is that I am saying 'you are too major a partner'. That is how the Constitution envisaged it. Therefore, whenever any taxation is imposed by the Union Government, the scheme of the Constitution itself is, article 110, that the Union Government has to come before this House and there can be no levy of taxation unless it is appropriated and sanctioned by this House. Therefore, in matters of taxation you have really the predominant authority. The other House has an authority to make suggestions.

महोदया, इस बिल की शेष क्या होगी, बिल का ड्राफ्ट बनेगा। श्री महताब साहब ने उसका उत्तर दे दिया। बिल का ड्राफ्ट कौन बनाएगा, मैं नहीं बनाऊंगा। इस संविधान संशोधन के मुताबिक जीएसटी काउंसिल ड्राफ्ट बनाएगी, जिसमें आपके भी वित्त मंत्री होंगे और आपके राज्य के भी प्रतिनिधि होंगे। वह काउंसिल इसका ड्राफ्ट बनाएगी। वह ड्राफ्ट केन्द्र सरकार के पास आएगा और वे ड्राफ्ट राज्यों के समक्ष आएंगे। इसलिए सेंट्रल आईजीएसटी का ड्राफ्ट होगा, वह पार्लियामेंट में आएगा और जो एसजीएसटी का होगा, वह सब विधान सभाओं में आएंगे।

महोदया, श्री दीपेन्द्र जी के प्रश्न का उत्तर भी है। आपने जो आर्टिकल 109 और 110 को लेकर डिस्टिंक्शन बताई। आर्टिकल 109 वाले जो कानून होंगे, वे सारे राज्यों के अंदर जाएंगे, इस संसद में नहीं आएंगे। What is credited to the Consolidated Fund of a State will be determined by the Legislature of that State. यहां सिर्फ वही आएंगे, जो आर्टिकल 110 वाले होंगे या आर्टिकल 117 वाले होंगे। It is only those which will come here. Whatever final draft the GST

Council prepares, depending on the language of that draft, it will be the authority of the hon. Speaker to decide. Let me just tell you that this argument which is being raised that I have an option, there are three boxes, the General Bill, the Financial Bill and the Money Bill and I have an option in which one to put it. I have no such option. The Constitution clearly defines which each Bill is. The language used in article 110 is: "a Bill shall be deemed to be a Money Bill only if the following conditions are present". It is written 'it shall be deemed to be' and therefore we are all bound by the mandate of article 110. If it does not have the ingredients of article 110, then it will get into article 117 and become a Financial Bill. But if it has the ingredients of article 110, then 'it shall be deemed'. This is the optional choice. मैंने इसका दूसरे सदन में उत्तर दिया था। What is the difference between the jurisdiction of the two Houses? Otherwise, both Houses of Parliament are equal. Under article 75, the Council of Ministers is responsible to this House. It cannot survive a minority in this House, it can survive a minority in the other House. जो वोट ऑफ कॉन्फीडेंस होता है, वह केवल इस सदन में होता है, उसमें नहीं हो सकता और मनी बिल के संबंध में यह स्पष्ट है कि मनी बिल केवल इस सदन में इंट्रोड्यूस हो सकता है। मनी बिल पर केवल इस सदन में वोट हो सकता है और मनी बिल अगर गिरता है, तो सरकार के पास कोई ऑप्शन नहीं, सरकार उसी वक्त इस्तीफा देती है। राज्य सभा में, चूंकि वोटिंग नहीं होती, इसलिए गिर नहीं सकता। अब आप कहते हैं कि आपके पास ऑप्शन है कि मनी बिल बनाओ या नहीं। कल ऐसी स्थिति आ गई कि मनी बिल आया और सरकार गिरने लगी, तो आपके सुझाव को मानकर, कहें कि अच्छा यह मनी बिल नहीं है। Option can work either way. अगर मैं आज मनी बिल को नॉन मनी बिल बना सकता हूं, तो क्या मैं उसे डिस्ट्रेस सिचुएशन में भी उसे बना सकता हूं? The answer is 'no'. What is within the definition of article 110 will be a Money Bill, otherwise it will not be a Money Bill. आपने ठीक कहा कि इन-डायरेक्ट टैक्सिस रिग्रेसिव होते हैं, इसलिए डायरेक्ट बढ़ाओ और इनडायरेक्ट को धीरे-धीरे कम करो। नीति के तौर पर यह सही सुझाव है, लेकिन इसमें कई चुनौतियां हैं। इसलिए इस पुस्तक में से उसे पढ़ लेना कि पूरी दुनिया में क्या होता है और उसे इस देश की वास्तविकता के साथ जोड़ना, ठीक नहीं है। इस देश में 25 करोड़ परिवार हैं और डायरेक्ट टैक्सिस जिन देशों में ज्यादा हैं, इनडायरेक्ट की तुलना में, वहां अधिकतर परिवार टैक्स देते हैं।

यहां हमने कृषि क्षेत्र के 25 करोड़ में से 15 करोड़ को मुक्त किया हुआ है। अब केवल थ्योरिटिकल तरीके से यह कह देना कि आप डायरेक्ट टैक्सिस को बढ़ाओ, अब यह तर्क लगाइए कि जो बकाया डायरेक्ट टैक्सिस की बेस है, इतने बड़े वर्ग, 60 परसेंट लोगों को उससे मुक्त किया हुआ है। इसके अलावा बीपीएल है, एग्जैम्पटिड कैटेगरी के लोग हैं। एक बहुत बड़ा वर्ग देश में है जिसे डायरेक्ट टैक्सिस से मुक्त सामाजिक और आर्थिक आधार पर किया हुआ है। ... (*Interruptions*) Please understand the reason why corporate taxes are coming down world over compared to individual taxes. It is because the highest bracket individual tax which is paid by the wealthy is increased so that people have surplus corporate income in order to reinvest. That is the principle. Therefore, if you see the general pattern globally, you will find that it is based on global experience. Otherwise, if you keep them unduly high, then the investor has a choice. आप कारपोरेट टैक्स को 50 परसेंट कर दीजिए, आपको लगेगा कि एंटी रिच कर दिया है। लेकिन जब इन्वेस्टर पैसा डालने लगेगा, वह कहेगा कि मैं उस देश में डालूंगा जहां 20 परसेंट इनकम टैक्स है। आपने दस साल सरकार चलाई, कितने भारतीय एन्टरप्रायोनर्स थे, जिन्होंने हिन्दुस्तान के बाहर जाकर फैक्ट्रियां लगाईं। इसके अलग-अलग कारण थे। उन कारणों में ईज़ आफ डुइंग बिजनेस भी एक है। एक कारण यह भी होता है कि आपकी अपनी प्रतिस्पर्द्धा में जो लोग हैं, जो कम्पीटिटर्स हैं, उनकी तुलना में कम्पीटिटिव टैक्स रेट देना पड़ता है। कम्पीटिटिव टैक्स रेट दें ताकि सरप्लस इनकम को लोग वापस वहां रिइन्वेस्ट कर पाएं, इसके पीछे यह भी उद्देश्य होता है। यह पहली बार मैंने नहीं कहा, Who was the creator of the idea in India that the corporate tax rate should be brought down so that people can invest in India, both from outside and within India, and create more jobs? Who created this idea? It is not me but the Direct Tax Code brought in by the UPA Government. आपकी सरकार डायरेक्ट टैक्स कोड लाई थी, यह उसी का सिद्धांत है। जैसे आपने कैप के ऊपर आफ्टर थॉट ले ली, हालांकि इसकी कोई बहुत ज्यादा आवश्यकता नहीं है।

श्री मल्लिकार्जुन खड़गे : इसमें एडवाइजर की रिपोर्ट भी है।

श्री अरुण जेटली: जब आपकी पार्टी से बात हुई, मैं स्पष्ट कर दूं, उनकी रिपोर्ट में 18 परसेंट नहीं था। उसमें यह था कि अगर हम यह-यह कदम उठाते हैं तो 16.9 परसेंट से लेकर 18.9 परसेंट तक हो सकता है। Approximately, this is 17 to 19 per cent. आपको 17 से 19 परसेंट में दो तथ्य और जोड़ने

पड़ेंगे, यह राज्यों का तर्क था। मिनिस्टर बार-बार यह स्टेटमेंट देते हैं। पहला तर्क था कि सारे के सारे फिगर 2013-14 पर आधारित हैं। वर्ष 2013-14 के बाद जो सैस लगे हैं, उनको इसमें जोड़िए, उसका फर्क पड़ेगा।

दूसरा तर्क, केंद्र को भी इतना टैक्स चाहिए होगा क्योंकि राज्यों को मुआवजा, कम्पैनसेशन देना है, वह भी इसमें फैक्टर इन हो जाए। 18.8 के फिगर में दो फैक्टर और एड होते हैं। सीईए ने पूरा प्रेजेंटेशन राज्यों के वित्त मंत्रियों को दिया। हर वित्त मंत्री ने, जिसमें आपकी पार्टी के राज्य भी थे, उन्होंने कहा कि हमारा कैलकुलेशन आपसे अलग है। जब आपकी पार्टी से हमारी चर्चा हुई, तब राज्यों का आकलन क्या है और हमारा आकलन क्या है, कांग्रेस पार्टी के नेतृत्व को हमने दोनों असेसमेंट्स और आकलन की प्रेजेंटेशन दी। इसके ऊपर जो दो विचार अलग-अलग हैं, एक दिशा में आएँ, कन्वर्ज हों, और कन्वर्ज होने के बाद जीएसटी काउंसिल उसे तय कर लेगी। Both these views will be before the GST Council. The Finance Ministers of the States will also be there in the GST Council when we decide this actual figure.

यह कोई सेंट्रल गवर्नमेंट नहीं करेगी। हमारा उसमें केवल वन थर्ड वोट होगा और टू थर्ड वोट राज्यों का होगा, जो तय करेंगे। अब राज्यों को मालूम है कि जनता पर कितना कम टैक्स लगाना है और उनका जिससे गुजारा चलता रहे, उतना टैक्स लगाना है। ... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: हम ये फिगर नहीं लाये। आपके इकोनॉमिक एडवाइजर की जो रिपोर्ट है, उसमें उन्होंने पेज 54 पर स्पष्ट कहा है कि --

“Meanwhile we recommend a three layered structure in order to ensure that the standard rate is kept close to RNR. The maximum possible tax base should be taxed at the standard rate. The Committee would recommend that lower rates be kept around 12 per cent, that is the Centre plus States, with the standard rates varying between 17 and 18 per cent.”

इसी तरह पेज नम्बर 53 के टेबल टेन्थ पर भी आपके इकोनॉमिक एडवाइजर ने रेट दिये हैं। उस बेसिस पर हम कह रहे हैं कि आप 18 परसेंट मैक्सिमम रखिए। हम कहीं बाहर से यह विचार नहीं लाये हैं।

श्री अरुण जेटली : मेरा केवल एक ही सुझाव है कि आप बड़े विद्वान चीफ इकोनॉमिक एडवाइजर हैं। आप अच्छा कर रहे हैं कि उनकी रिपोर्ट पर रिलाई कर रहे हैं। आप कांग्रेस राज्यों के वित्त मंत्रियों से पूछ लीजिए कि उन्हें कितनी आवश्यकता है? उनका 18 परसेंट में गुजारा चलेगा, 19 परसेंट में चलेगा या 20 परसेंट पर चलेगा? उस मीटिंग में दो क्लीयर ओपिनियन्स थे—एक चीफ इकोनॉमिक एडवाइजर का ओपिनियन था और दूसरा राज्यों का ... (व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA): It is for the entire country.

SHRI ARUN JAITLEY: Therefore, all the Finance Ministers said, “We have a slightly different perception”. Now that gap of two or three or four per cent between them has to be converged. ... (*Interruptions*) NFPA gave 24 per cent. स्टेट्स तो 24 परसेंट तक नहीं गये। मैंने आज पढ़ा कि केरल के फाइनेंस मिनिस्टर ने कहा कि हमारा 22 परसेंट में गुजारा चल सकता है। कोई राज्य कहता है कि 20 परसेंट में गुजारा चल सकता है। इसलिए जब यह फिगर कन्वर्ज करेगा और राज्य तय करेंगे तो यह फिगर तय होगा। दो छोटे विषय हैं, जिसमें एक विाय शिव सेना की तरफ से उठाया गया और वह ठीक विषय है कि म्युनिसिपल कार्पोरेशन ऑफ लोकल बॉडीज का क्या होगा? यह कर्नाटक और महाराष्ट्र के लिए विशेष रूप से है, क्योंकि वहां पर ऑक्ट्राय कलैक्शन्स काफी ज्यादा हैं। आर्टिकल 243 (एक्स) में स्पट प्रोविजन है कि कोई भी राज्य म्युनिसिपैलिटीज को अलग से टैक्सेशन इकट्ठा करने की व्यवस्था कर सकता है और वह बरकरार रहेगा।

दूसरा, महाराष्ट्र के संबंध में जब शिवसेना के सांसदों ने यह विषय मेरे सामने उठाया था और उद्धव जी ने मुझे लिखा, तो मैंने महाराष्ट्र के मुख्य मंत्री जी के साथ बात की। स्टेट्स के जो जी.एस.टीज. लॉ आयेंगे, क्योंकि वे अपने जी.एस.टी. में म्युनिसिपल टैक्सेशन भी सब्सूम कर लेंगे, जो आपके ऑक्ट्राय एंट्री टैक्सेज हैं। क्या आप उसमें डेवोलूशन का प्रावधान कर सकते हैं? वह कार्पोरेशन को डेवोलूशन, जैसे हम हम फाइनेंस कमिशन के थ्रू राज्यों को देते हैं, तो राज्य अपनी लोकल बॉडीज को दें। उन्होंने कहा कि हम बिल्कुल देंगे और आप यह कह सकते हैं कि हम महाराष्ट्र में करने वाले हैं क्योंकि मुम्बई कार्पोरेशन और अन्य के लिए व्यवस्था हो, उसकी हम पूरी व्यवस्था इसमें करने वाले हैं।

There are several other issues, जो कल्याण बनर्जी और अन्य सदस्यों ने उठाये। एक विषय आया कि पेट्रोलियम को क्यों बाहर रखा है? पेट्रोलियम जी.एस.टी. में है, लेकिन उस पर अभी टैक्स नहीं लगेगा। उस पर टैक्स राज्य लगायेंगे। जब जी.एस.टी. काउंसिल थ्री फोर्थ बहुमत से तय करेगी, तभी पेट्रोलियम पर टैक्स लगना शुरू होगा। एल्कोहल उससे बाहर रखा है, क्योंकि सभी राज्यों की एक आवाज थी कि एल्कोहल को इससे बाहर रखिए। Alcohol otherwise would have been a deal breaker. जी.एस.टी. तब तक बन नहीं सकता था, अगर हम लोग उसके लिए इन्सिस्ट करते। हमें इसमें राज्यों का सहयोग चाहिए था। अब ड्र्यूल कंट्रोल का विषय आपने उठाया, अब एक ही एक्सेसरी का दो अलग-अलग सरकारें एसेसमेंट करे, तो यह नहीं होना चाहिए। इसलिए इसके नियम डिफाइन होने चाहिए। यह एक्साइज अब जी.एस.टी. काउंसिल करेगी और केन्द्र सरकार का प्रयास रहेगा कि उसमें एकदम

क्लैरिटी रहे। वह डेढ़ करोड़ हो या क्या व्यवस्था हो, वह काउंसिल वर्कआउट करेगी। We are open to those suggestions completely.

एग्जम्पशनस किस प्रकार की हों, एग्जम्पशनन्स कितनी हों, जैसे एक विषय आया कि दस लाख रुपये हो या 25 लाख रुपये हो, अगर इसे 25 लाख कर दिया जाता है तो 60 प्रतिशत ट्रेडर्स इससे बाहर हो जाते हैं और इसका टैक्स इम्पैक्ट केवल दो प्रतिशत है। इसलिए एक सुझाव है कि इसको 25 लाख रुपये किया जाए, लेकिन यह विषय भी जीएसटी काउंसिल का है, इस विषय को भी जीएसटी काउंसिल ही तय करेगी।

माननीय अध्यक्ष जी, मैंने कई विषयों का उत्तर देने का प्रयास किया है। मैं फिर एक बार सभी सदस्यों के प्रति आभारी हूँ।...(व्यवधान)

श्री भर्तृहरि महताब (कटक): वित्त मंत्री जी ने काफी विस्तार से क्लेरिफिकेशन दिए हैं। चर्चा में एक प्रश्न उठा था कि इसमें स्टेकहोल्डर्स स्टेट गवर्नमेंट और केन्द्र सरकार हैं, लेकिन मैं समझता हूँ कि स्टेकहोल्डर कन्ज्यूमर है। कन्ज्यूमर को प्रोटेक्शन देने के लिए इसे संविधान संशोधन में क्या व्यवस्था की गयी है? जैसे प्रस्ताव दिया गया था कि पिछले साल मलेशिया में, उन्होंने एक नेशनल प्राइसिंग काउंसिल बनाई है। मुझे जितनी जानकारी है कि जो हमारी जीएसटी काउंसिल बनने वाली है, उसका हरेक प्रस्ताव सजेशन होगा, ultimately respective government has to take a decision. यह बाइंडिंग नहीं होगा। इसे अलग किस्म indirectly they can force a decision, लेकिन यह बाइंडिंग नहीं है। इसलिए अगर यूनियन गवर्नमेंट और स्टेट गवर्नमेंट्स, जैसा मोइली साहब ने कहा, अगर कहीं वेस्टेड इंटरैस्ट आ जाए, not during this period, in future, तो इसका सामना करने के लिए कन्ज्यूमर के पास क्या ताकत है?

मेरा एक अन्य प्रश्न है। इस सिस्टम को कौन चलाएगा? जितनी इनफार्मेशन आएंगी, उसके लिए एक जीएसटीएन बन रहा है या बनाया गया है, जिसमें यूनियन गवर्नमेंट का 24.5 प्रतिशत शेयर है, स्टेट्स का 24.5 प्रतिशत शेयर है। Is it true the rest 51 per cent is owned by a private stakeholder?

SHRI DEEPENDER SINGH HOODA: We need three-fourth of the vote to carry through in the GST Council, which means, 19 States along with the Centre. But the quorum we need is, requirement of half the States, which means, if the Centre has one-third of the votes, if nine other States don't show up and the Centre does not show up, we won't have quorum. Not today, but in the future, if the Centre is not in the interests of giving the States its compensation or maybe delaying it,

there will not be quorum during voting and the Centre would just need nine States do not show up.

Secondly, there are two representatives from the Centre – the Minister of Finance and the Minister of State of Finance. What happens if both are from different parties? It has happened in India. Both are from different political parties, and their views are not aligned on a certain matter because the Centre has got one-third of the vote. It has happened in Shri Madhu Dandavate's time. The Centre has two representatives representing one-third of the vote. Have you thought about this scenario?

SHRI M.B. RAJESH (PALAKKAD): The Empowered Committee has decided that the residual amount in the IGST Account shall be shared with the States as per the formula of the Finance Commission. Why has the Government gone back on that Empowered Committee's consensual decision?

PROF. SAUGATA ROY (DUM DUM): The Finance Minister has given a detailed reply. I have no more questions. And the question I wanted to ask has been raised by Shri B. Mahtab. The main question is this. The GST system would need a huge network. All the data, as the Prime Minister was saying, would be at one place. The information, I am told, that the Centre and the States would together control is only 49 per cent of the new network that will be set up. Does it mean that we are giving the rest of the shares to a private company or to a foreign company? This has to be clarified.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam Speaker, this whole process of GST legislation took enough time to come up to this level. The point is, now this process will be sent to the States. I would like to know from the hon. Finance Minister as to whether the Government has prepared any time-bound programme as to how much time it will take to go to the States, when the Bill will come back, when this whole process will be completed and implemented. I want to know whether the Government has any roadmap to fulfill the expectation and desire of the whole nation.

माननीय अध्यक्ष : यह हनुमान की पूंछ हो जायेगी।

...(व्यवधान)

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, I would like to ask a question.

माननीय अध्यक्ष : प्रेमचंद्रन जी, केवल प्रश्न पूछिए, बहुत लंबा भाषण नहीं दीजिए, आप बहुत बोलते हैं।

SHRI N.K. PREMACHANDRAN: No, Madam. I would like to ask a very specific question to the hon. Finance Minister regarding the adjudicative mechanism of the GST disputes. This mechanism is only for the disputes arising out of the recommendations of the GST Council. My specific question to the hon. Minister is this. Suppose I put a dispute in the GST Council and unfortunately the GST Council is not making any recommendations, am I entitled to approach the Dispute Redressal Mechanism so as to redress the grievance of my State? This is my specific question.

SHRI M. MURLI MOHAN (RAJAHMUNDRY): Madam Speaker, Andhra Pradesh stands to lose Rs. 4,700 crore revenue per annum once the GST comes into force and it would stand to lose Rs. 3,500 crore over five years as after the bifurcation, Andhra Pradesh has become a revenue deficit State. In view of this, I want an assurance from the Government as to how they are going to compensate the revenue deficit given the fact that ultimately it is the Central Government's responsibility to bridge the gap.

SHRIMATI KAVITHA KALVAKUNTALA (NIZAMABAD): Madam Speaker, all of us have been speaking about businesses. But none of us have spoken about the people and the effect of GST on the middle class people, particularly regarding health services and housing क्योंकि हमारा और आपका यह ड्रीम है कि सभी को हाउस मिलना चाहिए, लेकिन इसकी वजह से सर्विस टैक्स बढ़ेगा और आम आदमी को घर बनाने में बहुत दिक्कत होगी। So I just want to understand from the hon. Minister about the effect of GST on health services and housing.

DR. P. VENUGOPAL (TIRUVALLUR): Madam Speaker, I would like to say something before the Minister responds.

HON. SPEAKER: You can speak after the Minister's reply.

SHRI ARUN JAITLEY: Madam, there are several questions. एक सवाल आया है कि क्या एंटी-प्रॉफिटरिंग मलेशिया के अनुभव पर क्लॉज होगा, या नहीं होगा? यह परिस्थिति तब पैदा होगी, जी.एस.टी. काँसिल रेट तय करेगा? यह निर्णय केन्द्र सरकार को भी नहीं लेना है, यह राज्य सरकारों को नहीं लेना है। सामूहिक रूप से जब भी जो भी न्यूनतम टैक्स होगा, जब यह जी.एस.टी. काँसिल तय करेगी कि उसके संदर्भ में लेना है या नहीं लेना है, यह निर्णय वे लोग करेंगे। इसलिए किसी के संबंध में उनको आवश्यकता महसूस होती है, तो यह संविधान संशोधन में लिखने की जरूरत नहीं है। काँस्टिट्यूशन अमेंडमेंट तो सिर्फ एनबलिंग है कि काँसिल बन गई और काँसिल इस तरह का कानून बनायेगी। उसका जो ड्राफ्ट भी बनना है, उसमें किस परिस्थिति में यह एन्टी-प्रॉफिटरिंग क्लॉज ट्रीगर होगी, यह जी.एस.टी. काँसिल की सिफारिश के ऊपर निर्भर करेगा।

एक मूल सवाल पूछा गया कि जो जी.एस.टी.एन. आई.टी. नेटवर्क तैयार कर रही है। यह जी.एस.टी.एन. वा 2013 में बनी थी। वर्ष 2013 में, इसका पूरा जो मैनेजमेंट है, वह प्रोफेशनल हो, बहुत ज्यादा ट्रेड लोग हों, एक-एक महीने में खरीदने वाले और बेचने वाले का तीन-तीन बिलियन वाउचर्स मैच करेंगे, इसलिए इसकी एफिसिएंसी के ऊपर यह सारा निर्भर करेगा। इसमें हाई पेड प्रोफेशनल्स चाहिए। इसलिए सरकारी तंत्र वर्ष 2013 में यह सोचा गया था कि कई बार इसकी अनुमति नहीं देता है, तब सरकार ने इसका सेफ स्ट्रक्चर बनाया था और वह सही स्ट्रक्चर है। इसमें 49 प्रतिशत शेयर होल्डिंग सरकार की रहेगी, आप जो 51 प्रतिशत प्राइवेट की कह रहे हैं, वह एलआईसी हाउसिंग, एचडीएफसी, आईसीआईसीआई, नेशनल स्टॉक एक्सचेंज, इस प्रकार की संस्थाओं की रहती है, ताकि जी.एस.टी. काँसिल को स्टाफ हाइरिंग के लिए एक प्रकार से सरकारी ढांचे के बाहर भी वह सुविधा प्राप्त हो, यह वर्ष 2013 का निर्णय था, जिसको हम लोगों ने...(व्यवधान)

प्रो. सौगत राय: क्या इसमें कोई विदेशी कंपनी भी है?

श्री अरुण जेटली: नहीं, इसमें मैंने आपको बता दिया, एलआईसी, एचडीएफसी, आईसीआईसीआई, नेशनल स्टॉक एक्सचेंज, these bodies have 51 per cent share. वर्ष 2013 में उन्होंने कंसिडर्ड तरीके से सोच-समझ कर, इसको बनाया था।

आपने आई.जी.एस.टी. के संबंध में पूछा है कि वह भाषा का थोड़ा-सा परिवर्तन है। मुझे पत्र आया है, करुणाकरन जी ने जो कहा था, मैंने उसका उत्तर भी दिया है।

आई.जी.एस.टी. के बारे में एम्पावर्ड कमेटी की और सिलेक्ट कमेटी की रिक्मेंडेशंस थीं, जिसके तहत कुछ हिस्सा डिवोल्यूशन में जाता है, कुछ नहीं जाता है, जब उसे ट्रांसलेट किया गया, तो उसकी भाषा में एरर था और वह एरर बाद में तकलीफ पैदा करता, इसलिए उसे हमने करेक्ट किया है और इसकी लिखित जानकारी दोनों राज्यों को दोबारा भेज दी है। रोड मैप के संबंध में आपने पूछा है। यहां से पारित होने के बाद यह राज्यों में जाएगा। राज्यों से पारित होने के बाद जब राष्ट्रपति इसे नोटिफाई करेंगे, तो काउंसिल बनेगी। काउंसिल बनने के बाद पहला काम होगा कि काउंसिल ड्राफ्ट लेजिस्लेशन बनाए। ड्राफ्ट लेजिस्लेशन के साथ-साथ जितने ओपरेशनल निर्णय हैं, रेट से लेकर उसकी फंक्शनिंग तक, वे सारे उसमें रहेंगे और जितनी जल्दी हम समन्वय के साथ उन कानूनों को पारित कर पाएंगे, राज्य अपने कानूनों को पारित कर पाएंगे और हम आम सहमति के साथ काउंसिल में ये निर्णय ले पाएंगे कि इसकी स्पीड कितनी होगी, एक प्रकार से यह निर्भर करेगा।

एक प्रश्न कविता जी ने भी पूछा क्या यह भय है कि सर्विसेज का रेट ऊपर जाएगा तो इससे कई चीजें महंगी भी हो सकती हैं। पिछले कुछ वर्षों से अर्थव्यवस्था का 57 फीसदी हिस्सा सर्विसेज से आता है। अगर हम सेवाओं को बिलकुल बाहर रखते, जो पहले बाहर थीं और टैक्सेशन केवल मैनुफैक्चरिंग पर लगाते तो देश की मैनुफैक्चरिंग अनकम्पेटिटिव हो जाती। सरकार का सारा खर्चा मैनुफैक्चरिंग से आता था। वर्ष 1994 से पहले यही स्थिति थी। सर्विस टैक्स आने के बाद यूपीए सरकार ने दस परसेंट को बारह परसेंट और हमने बारह परसेंट को चौदह परसेंट और फिर पन्द्रह परसेंट किया। इसके पीछे रेवेन्यू के अतिरिक्त दूसरा उद्देश्य यह था कि यह एक प्रकार से कन्वर्ज करे और कन्वर्जन्स में लाभ यह है कि कभी न कभी हर प्रकार की इकोनोमिक एक्टिविटी ऐसी है, जिसमें मैनुफैक्चरिंग और सर्विसेज दोनों का रोल रहता है। आपने हाउसिंग का उदाहरण मांगा है। आप घर बनवाएंगे। उसमें मैनुफैक्चर्ड आइटम्स के ऊपर भी टैक्स होगा। जो कांस्ट्रक्टर सर्विस प्रोवाइड करेगा, उसके ऊपर भी टैक्स होगा। इस कारण इकोनोमिक एक्टिविटी जिस प्रकार से कन्वर्ज कर रही है, शायद आरम्भ में वह कितना कर पाते हैं, यह देखने की बात है कि काउंसिल इस बारे में क्या निर्णय लेती है कि इसे बढ़ाना है या नहीं बढ़ाना है, लेकिन अरसे में इसकी कन्वर्जन आपस में होना स्वाभाविक है। आप किसी घर को पेंट करने के लिए कांस्ट्रक्टर को बुलाते हैं। पेंट में मैनुफैक्चरिंग कम्पोनेंट होगा और उसकी सर्विस के अंदर सर्विस टैक्स कम्पोनेंट होगा। So, the tax rates will eventually have to converge. You will gain somewhere; you may lose somewhere.

That may be the eventual impact as far as the tax rates are concerned. आंध्र प्रदेश के मित्रों ने कहा कि यह स्पष्ट है कि रेवेन्यु डेफिसिट अगर किसी भी राज्य का क्रिएट होता है, तो पांच साल के लिए जैसे सबको ओवरराइड किया जाएगा, तो जो टोटल आंध्र पैकेज बना हुआ है और जो बनाने वाले हैं over and above that, this has to be taken care of because this a Statutory/Constitutional responsibility as far as the Centre is concerned.

DR. P. VENUGOPAL: Madam Speaker, during my speech today, I raised the concerns expressed by our hon. Chief Minister of Tamil Nadu on this Bill, which were earlier highlighted through several letters written to the hon. Finance Minister and the hon. Prime Minister. By enacting this Bill, the financial autonomy of the States will be taken away by the Centre, which is against the Cooperative Federalism, which the Prime Minister is advocating to all.

Madam, I am very sorry to state that the hon. Finance Minister has not acceded to the demands that our party has made. So, we are not satisfied with the reply of the hon. Finance Minister.

So, in protest, we are just walking out, Madam.

19.35 hours

(At this stage, D. P. Venugopal and some other hon. Members left the House.)

HON. SPEAKER: Before I put the motion that the amendments made by Rajya Sabha in the Bill, further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration, I may inform the House that this being a Constitution Amendment Bill, voting has to be by Division.

Let the Lobbies be cleared—

Now, the Lobbies have been cleared.

Now, the Secretary General to inform about the procedure of operating the Automatic Vote Recording machine.

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System:-

1. Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.
2. When the hon. Speaker says "Now Division", the Secretary-General will activate the voting button whereupon "RED BULBS" above the display boards on both sides of hon. Speaker's Chair will glow and a GONG sound will be heard simultaneously.
3. For Voting, hon. Members may kindly press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat only after the sound of the GONG.

Red "VOTE" button in front of every hon. Member on the Head phone plate

and

any one of the following buttons fixed on the top of desk of seat'

Ayes	:	Green Colour
Noes	:	Red Colour
Abstain	:	Yellow Colour

4. It is essential to keep both the buttons pressed till the second GONG, is heard and the Red BULBS above the plasma display are "OFF".
5. Hon. Members may please note that their votes will not be registered:
 - (i) If buttons are kept pressed before the first GONG.
 - (ii) Both buttons are not kept simultaneously pressed till second GONG.
6. Hon. Members can actually "SEE" their vote on display boards installed on either side of Hon. Speaker's Chair. In case vote is not registered, Members may call for voting through slips.

HON. SPEAKER: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Constitution of India, as passed by Lok Sabha, be taken into consideration:--

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word “Sixty-sixth”, the word “Sixty-seventh” be ***substituted***.

CLAUSE 1

2. That at page 1, lines 2 and 3, ***for*** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be ***substituted***.

CLAUSE 9

3. That at page 2, ***after*** line 28, the following be ***inserted***, namely:-

“(2) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.

(3) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.

(4) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.

CLAUSE 10

4. That at page 2, ***for*** lines 35 to 39, the following be ***substituted***, namely:-

‘(ii) after clause (1), the following clauses shall be substituted, namely:-

“(1A) The tax collected by the Union under clause (1) of article 246A shall also be distributed between the Union and the States in the manner provided in clause (2).

(1B) The tax levied and collected by the Union under clause (2) of article 246A and article 269A, which has been used for payment of the tax levied by the Union under clause (1) of article 246A and the amount apportioned to the Union under clause (1) of article 269A, shall also be distributed between the Union and the States in the manner provided in clause (2).”.

CLAUSE 12

5. That at page 3, line 3, ***for*** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be ***substituted.***
6. That at page 3, line 22, ***for*** the words “Integrated Goods and Services Tax”, the words, figure and alphabet “Goods and Services Tax levied on supplies in the course of inter-State trade or commerce under article 269A” be ***substituted.***
7. That at page 4, ***for*** lines 15 and 16, the following be ***substituted,*** namely:-

“(11) The Goods and Services Tax Council shall establish a mechanism to adjudicate any dispute –

 - (a) between the Government of India and one or more States; or
 - (b) between the Government of India and any State or States on one side and one or more other States on the other side; or
 - (c) between two or more States,
arising out of the recommendations of the Council or implementation thereof.”.

CLAUSE 14

8. That at page 4, line 34, ***after*** the word “and”, the word “article” be ***inserted.***

CLAUSE 18

9. That at page 5, lines 26 to 40, be ***deleted.*** Omission
of clause
18.

CLAUSE 19

10. That at page 6, line 1, ***for*** the word “may”, the word “shall” be ***substituted.***
11. That at page 6, line 3, ***for*** the words “such period which may extend to”, the words “a period of” be ***substituted.***

The Lok Sabha divided:

DIVISION NO. 1**AYES****19.35 Hours**

Adityanath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
*Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
*Ajmal, Shri Sirajuddin
Ali, Shri Idris
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Antony, Shri Anto
Anwar, Shri Tariq
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
*Baig, Shri Muzaffar Hussain
Bais, Shri Ramesh
Baite, Shri Thangso
Bala, Shrimati Anju
Balyan, Dr. Sanjeev

* Voted through slip.

Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
*Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
Brahmpura, Shri Ranjit Singh
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chandumajra, Shri Prem Singh
Chaudhary, Shri C. R.

* Voted through slip.

Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chautala, Shri Dushyant
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
Deo, Shri Kalikesh N. Singh

Dev, Kumari Sushmita
Devi, Shrimati Rama
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
Ering, Shri Ninong
Faizal, Mohammed
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Gawali, Shrimati Bhavana Pundalikrao
Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli
George, Adv. Joice
Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Godse, Shri Hemant Tukaram
*Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
*Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hansdak, Shri Vijay Kumar
Haque, Shri Mohd. Asrarul
Haribabu, Dr. Kambhampati
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Hooda, Shri Deepender Singh
Hukkeri, Shri Prakash B.
Jadhav, Shri Sanjay Haribhau
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
*Jat, Prof. Sanwar Lal
Jatua, Shri Choudhury Mohan

* Voted through slip.

Jaunapuria, Shri Sukhbir Singh
Jena, Shri Rabindra Kumar
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant
Khan, Shri Saumitra
Khanduri AVSM(Retd.), Maj. Gen. B.C.
Khanna, Shri Vinod
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal

Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran

*Mahtab, Shri Bhartruhari
Majhi, Shri Balbhadra
Malviya, Prof. Chintamani
Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
*Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Misra, Shri Pinaki
Modi, Shri Narendra
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath

* Voted through slip.

Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
*Nath, Shri Chand
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pala, Shri Vincent H.
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chhedi
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.

* Voted through Slip.

Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
*Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
*Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna

* Voted through Slip.

*Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shri Rajesh
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri A.P. Jithender
Reddy, Shri Ch. Malla
Reddy, Shri Gutha Sukender
*Reddy, Shri J.C. Divakar

* Voted through slip.

Reddy, Shri Konda Vishweshwar
Reddy, Shri Kotha Prabhakar
Reddy, Shri Mekapati Raja Mohan
Reddy, Shri P. Srinivasa
Reddy, Shri Y. V. Subba
Renuka, Shrimati Butta
Rio, Shri Neiphiu
Rori, Shri Charanjeet Singh
Roy, Prof. Saugata
Roy, Shrimati Satabdi
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sahu, Shri Tamradhwaj
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanghamita, Dr. Mamtaz
*Sangma, Shri C.K.
Sanjar, Shri Alok
Saren, Dr. Uma
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Satpathy, Shri Tathagata

* Voted through slip.

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Scindia, Shri Jyotiraditya M.

Shah, Shrimati Mala Rajyalakshmi

Shanavas, Shri M.I.

Shankarrao, Shri Mohite Patil Vijaysinh

Sharma, Dr. Mahesh

Sharma, Shri Ram Kumar

Sharma, Shri Ram Swaroop

Shekhawat, Shri Gajendra Singh

Shetty, Shri Gopal

Shetty, Shri Raju

Shewale, Shri Rahul

Shinde, Dr. Shrikant Eknath

Shirole, Shri Anil

Shyal, Dr. Bhartiben D.

Siddeshwara, Shri G. M.

Sigriwal, Shri Janardan Singh

Simha, Shri Pratap

Singh, Dr. Bhola

Singh, Dr. Jitendra

Singh, Dr. Nepal

Singh, Dr. Prabhas Kumar

Singh, Dr. Satya Pal

Singh, Dr. Yashwant

Singh (Retd), Gen. Vijay Kumar

Singh, Kunwar Bharatendra

*Singh, Kunwar Haribansh
*Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
*Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj

* Voted through slip.

Sinha, Shri Shatrughan
Sivaprasad, Shri Naramalli
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sriramulu, Shri B.
Sule, Shrimati Supriya
Suman, Shri Balka
Supriyo, Shri Babul
Suresh, Shri D.K.
*Suresh, Shri Kodikunnil
Swain, Shri Ladu Kishore
*Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
Thomas, Prof. K.V.

* Voted through slip.

Tirkey, Shri Dasrath
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Usendi, Shri Vikram
*Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Varma, Shrimati Dev
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

* Voted through slip.

Yadav, Shri Tej Pratap Singh

Yediyurappa, Shri B.S.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 429

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The motion was adopted.

HON. SPEAKER: The Lobbies have already been cleared. I shall now put amendment Nos. 1 and 2 made by Rajya Sabha in the Bill, as passed by Lok Sabha, together to the vote of the House, in which case the result of the Division shall be taken as applicable to each amendment.

The question is:

ENACTING FORMULA

1. “That at page 1, line 1, ***for*** the word “Sixty-sixth”, the word “Sixty-seventh” be ***substituted.***”

CLAUSE 1

2. “That at page 1, lines 2 and 3, ***for*** the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be ***substituted.***”

The Lok Sabha divided:

* The following Members also recorded their votes through slips.

Ayes: 429+ S/Shri E. Ahamed, Sirajuddin Ajmal, Muzaffar Hussain Baig, Sushri Uma Bharti, S/Shri Gaurav Gogoi, Shyama Chran Gupta, Prof. Sanwar Lal Jat, S/Shri Bhartruhari Mahtab, Bhairon Prasad Mishra, Chand Nath, Sanjay Kaka Patil, Vithalbhai Hansrajbhai Radadiya, Harinarayan Rajbhar, J.C. Divakar Reddy, C.K. Sangma, Kunwar Haribansh Singh, Rao Inderjit Singh, S/Shri Kirti Vardhan Singh, Kodikunnil Suresh, Shrimati Sushma Swaraj and Shri L.K. Vaghela = 450

DIVISION NO. 2**AYES****19.37 Hours**

Adsul, Shri Anandrao

*Advani, Shri L.K.

Agrawal, Shri Rajendra

Ahir, Shri Hansraj Gangaram

Ahlawat, Shrimati Santosh

Ahluwalia, Shri S.S.

Ahamed, Shri E.

Ahmed, Shri Sultan

Ajmal, Shri Badruddin

Ajmal, Shri Sirajuddin

Ali, Shri Idris

Amarappa , Shri Karadi Sanganna

Ananthkumar, Shri

Angadi, Shri Suresh C.

*Antony, Shri Anto

Anwar, Shri Tariq

Azad, Shri Kirti

Babu, Dr. Ravindra

Badal, Shrimati Harsimrat Kaur

Baheria, Shri Subhash Chandra

Baig, Shri Muzaffar Hussain

Bais, Shri Ramesh

Baite, Shri Thangso

Baker, Shri George

Bala, Shrimati Anju

* Voted through slip.

Balyan, Dr. Sanjeev
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
Brahmpura, Shri Ranjit Singh
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chandumajra, Shri Prem Singh
Chaudhary, Shri C. R.

Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chautala, Shri Dushyant
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
Deo, Shri Kalikesh N. Singh

Dev, Kumari Sushmita
*Devegowda, Shri H.D.
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Ering, Shri Ninong
Faizal, Mohammed
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun
Gandhi, Shri Rahul
*Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar

* Voted through slip.

Gawali, Shrimati Bhavana Pundalikrao

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

George, Adv. Joice

Ghosh, Shrimati Arpita

Ghubaya, Shri Sher Singh

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gogoi, Shri Gaurav

Gohain, Shri Rajen

Goud, Dr. Boora Narsaiah

Gowda, Shri D.V. Sadananda

Gowda, Shri S.P. Muddahanume

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

Hansdak, Shri Vijay Kumar

Haque, Shri Mohd. Asrarul

Haribabu, Dr. Kambhampati

Hay, Prof. Richard

Hegde, Shri Anantkumar

Hemamalini, Shrimati

Hikaka, Shri Jhina

Hooda, Shri Deepender Singh

Hukkeri, Shri Prakash B.

Jadhav, Shri Sanjay Haribhau

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

*Jat, Prof. Sanwar Lal
Jatua, Shri Choudhury Mohan
Jaunapuria, Shri Sukhbir Singh
Jayadevan, Shri C. N.
Jena, Shri Rabindra Kumar
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant
Khan, Shri Saumitra
Khanduri AVSM(Retd.), Maj. Gen. B.C.
Khanna, Shri Vinod

* Voted through slip.

*Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
*Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben

* Voted through slip.

Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
*Mahtab, Shri Bhartruhari
Majhi, Shri Balbhadra
Malviya, Prof. Chintamani
Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Misra, Shri Pinaki
Modi, Shri Narendra
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa

* Voted through slip.

Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Nath, Shri Chand
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatile, Shrimati Kamla
Pal, Shri Jagdambika
Pala, Shri Vincent H.
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Paswan, Shri Chhedi
Paswan, Shri Chirag
Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
*Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
*Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.

* Voted through slip.

Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri A.P. Jithender
Reddy, Shri Ch. Malla

Reddy, Shri Gutha Sukender
Reddy, Shri J.C. Divakar
Reddy, Shri Konda Vishweshwar
Reddy, Shri Kotha Prabhakar
Reddy, Shri Mekapati Raja Mohan
Reddy, Shri P. Srinivasa
Reddy, Shri Y. V. Subba
*Renuka, Shrimati Butta
Rio, Shri Neiphiu
Rori, Shri Charanjeet Singh
Roy, Prof. Saugata
Roy, Shrimati Satabdi
*Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sahu, Shri Tamradhwaj
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanghamita, Dr. Mamta
Sangma, Shri C.K.
Sanjar, Shri Alok
Saren, Dr. Uma
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand

* Voted through slip.

Satav, Shri Rajeev
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Scindia, Shri Jyotiraditya M.
Shanavas, Shri M.I.
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
*Singh, Dr. Nepal
Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar

* Voted through slip.

Singh, Kunwar Bharatendra
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan

*Sivaprasad, Shri Naramalli
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sriramulu, Shri B.
Sule, Shrimati Supriya
Suman, Shri Balka
Supriyo, Shri Babul
Suresh, Shri D.K.
Suresh, Shri Kodikunnil
Swain, Shri Ladu Kishore
*Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tirkey, Shri Dasrath

* Voted through slip.

Tiwari, Shri Manoj
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Utawal, Shri Manohar
Usendi, Shri Vikram
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Varma, Shrimati Dev
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
*Yadav, Shri Mulayam Singh
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal

* Voted through slip.

Yadav, Shri Tej Pratap Singh

Yediyurappa, Shri B.S.

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 435

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

HON. SPEAKER: I shall now put amendment Nos. 12 to 14 moved by Shri N.K. Premachandran to amendment No. 3 made by Rajya Sabha to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The Lobbies have already been cleared. I shall now put amendment No. 3 made by Rajya Sabha in the Bill, as passed by Lok Sabha, to the vote of the House.

The question is:

CLAUSE 9

3. “That at page 2, *after* line 28, the following be *inserted*, namely:-

“(2) The amount apportioned to a State under clause (1) shall not form part of the Consolidated Fund of India.

(3) Where an amount collected as tax levied under clause (1) has been used for payment of the tax levied by a State under article 246A, such amount shall not form part of the Consolidated Fund of India.

(4) Where an amount collected as tax levied by a State under article 246A has been used for payment of the tax levied under clause (1), such amount shall not form part of the Consolidated Fund of the State.”

The Lok Sabha divided:

* The following Members also recorded their votes through slips.

Ayes : 435+ S/Shri L.K. Advani, Anto Antony, H.D. Devegowda, Shrimati Maneka Sanjay Gandhi, Prof. Sanwar Lal Jat, S/Shri Mallikarjun Kharge, Shanta Kumar, Bhartruhari Mahtab, Sanjay Kaka Patil, Vithalbhai Hansrajbhai Radadiya, Shrimati Butta Renuka, Shri Rajiv Pratap Rudy, Dr. Nepal Singh, Shri Naramalli Sivaprasad, Shrimati Sushma Swaraj and Shri Mulayam Singh Yadav = 451

DIVISION NO. 3**AYES****19.40 Hours**

Adityanath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ali, Shri Idris
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Antony, Shri Anto
Anwar, Shri Tariq
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Baig, Shri Muzaffar Hussain
Bais, Shri Ramesh
Baite, Shri Thangso
Baker, Shri George
Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bandyopadhyay, Shri Sudip

Banerjee, Shri Kalyan
Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
°Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
Brahmpura, Shri Ranjit Singh
*Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chandumajra, Shri Prem Singh
Chaudhary, Shri C. R.

° Corrected through slip for Ayes.

* Voted through slip.

Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
*Chauhan, Shri P. P.
Chautala, Shri Dushyant
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
°Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari

* Voted through slip.

° Corrected through slip for Ayes.

Deo, Shri Kalikesh N. Singh
Dev, Kumari Sushmita
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
Ering, Shri Ninong
Faizal, Mohammed
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
*Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun
Gandhi, Shri Rahul
*Gandhi, Shrimati Maneka Sanjay
*Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar

* Voted through slip.

Gavit, Dr. Heena Vijaykumar
Gawali, Shrimati Bhavana Pundalikrao
Geete, Shri Anant Gangaram
Geetha, Shrimati Kothapalli
George, Adv. Joice
Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Godse, Shri Hemant Tukaram
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hansdak, Shri Vijay Kumar
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Hooda, Shri Deepender Singh
Hukkeri, Shri Prakash B.
Jadhav, Shri Sanjay Haribhau
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram

Jat, Prof. Sanwar Lal
 Jatua, Shri Choudhury Mohan
 Jaunapuria, Shri Sukhbir Singh
 Jena, Shri Rabindra Kumar
 Jigajinagi, Shri Ramesh
 *Joshi, Dr. Murli Manohar
 Joshi, Shri Chandra Prakash
 Joshi, Shri Pralhad
 Jyoti, Sadhvi Niranjana
 Kachhadia, Shri Naranbhai
 Kaiser, Choudhary Mehboob Ali
 Kalvakuntla, Shrimati Kavitha
 Karandlaje, Kumari Shobha
 *Karunakaran, Shri P.
 Kashyap, Shri Dinesh
 Kashyap, Shri Virender
 Kaswan, Shri Rahul
 Kataria, Shri Rattan Lal
 Kateel, Shri Nalin Kumar
 Katheria, Dr. Ramshankar
 Kaushik, Shri Ramesh Chander
 Khadse, Shrimati Rakshatai
 Khaire, Shri Chandrakant
 Khan, Shri Saumitra
 Khanduri AVSM(Retd.), Maj. Gen. B.C.
 Khanna, Shri Vinod
 °Kharge, Shri Mallikarjun

* Voted through slip.

° Corrected through slip for Ayes.

Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kirtikar, Shri Gajanan
Kishore, Shri Jugal
Kishore, Shri Kaushal
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
*Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben

* Voted through slip.

*Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
Mahtab, Shri Bhartruhari
Majhi, Shri Balbhadra
Malviya, Prof. Chintamani
Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Misra, Shri Pinaki
Modi, Shri Narendra
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Moily, Shri M. Veerappa

* Voted through slip.

Mondal, Shri Sunil Kumar

Mondal, Shrimati Pratima

Mukherjee, Shri Abhijit

Munda, Shri Karia

Munde, Dr. Pritam Gopinath

Muniyappa, Shri K.H.

Nagar, Shri Rodmal

Nagesh, Shri Godam

Naik, Prof. A.S.R.

Naik, Shri Shripad Yesso

Narasimham, Shri Thota

Nath, Shri Chand

*Nete, Shri Ashok Mahadeorao

Ninama, Shri Manshankar

Nishad, Shri Ajay

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatle, Shrimati Kamla

Pal, Shri Jagdambika

Pala, Shri Vincent H.

Panda, Shri Baijayant Jay

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

*Pandey, Shri Ravindra Kumar

Pasunoori, Shri Dayakar

Paswan, Shri Chhedi

* Voted through slip.

Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
*Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai

* Voted through slip.

Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna
°Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shri Rajesh
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh

° Corrected through slip for Ayes.

Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri A.P. Jithender
Reddy, Shri Ch. Malla
Reddy, Shri Gutha Sukender
Reddy, Shri J.C. Divakar
Reddy, Shri Konda Vishweshwar
*Reddy, Shri Kotha Prabhakar
Reddy, Shri Mekapati Raja Mohan
Reddy, Shri P. Srinivasa
Reddy, Shri Y. V. Subba
Renuka, Shrimati Butta
Rio, Shri Neiphiu
Rori, Shri Charanjeet Singh
Roy, Prof. Saugata
Roy, Shrimati Satabdi
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sahu, Shri Tamradhwaj
*Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanghamita, Dr. Mamta
Sangma, Shri C.K.

* Voted through slip.

Sanjar, Shri Alok
Saren, Dr. Uma
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Scindia, Shri Jyotiraditya M.
Shah, Shrimati Mala Rajyalakshmi
Shanavas, Shri M.I.
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
°Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra

° Corrected through slip for Ayes.

Singh, Dr. Nepal
Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Rao Inderjit
Singh, Shri Abhishek
°Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
°Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar

° Corrected through slip for Ayes.

Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Sivaprasad, Shri Naramalli
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sriramulu, Shri B.
Sule, Shrimati Supriya
Suman, Shri Balka
Supriyo, Shri Babul
Suresh, Shri D.K.
Suresh, Shri Kodikunnil
Swain, Shri Ladu Kishore
*Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra

* Voted through slip.

*Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tirkey, Shri Dasrath
Tiwari, Shri Manoj
*Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Utawal, Shri Manohar
Usendi, Shri Vikram
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Varma, Shrimati Dev
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Hukmdeo Narayan

* Voted through slip.

Yadav, Shri Jai Prakash Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

Yadav, Shri Tej Pratap Singh

Yediyurappa, Shri B.S.

NOES

Chhotelal, Shri

Yadav, Shri Dharmendra

HON. SPEAKER: Subject to correction* , the result of the Division is:

Ayes: 427

Noes: 009

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

HON. SPEAKER: Shri Bhartruhari Mahtab, are you pressing your amendment No. 17?

SHRI BHARTRUHARI MAHTAB (CUTTACK): Yes, Madam. I welcome the bold steps that this Government has taken especially scrapping the controversial one per cent levy on inter-State. ... (*Interruptions*) The West Bengal Finance Minister and the Kerala Finance Minister have come out openly.

Madam, you have to understand the position. The question has been put by Shri Rajesh. It has not been answered fully by the Finance Minister.

HON. SPEAKER: Again Shri Premachandran Ji will also ask many things.

Motion moved:

“That in the amendment made by Rajya Sabha and printed at Sl. No. 4 in list No. 1 of Amendments, in the proposed clause (1B),--

for “Union under clause (1) of article 246A”
substitute “Union under clause (1) of article 246A or which represents any unclaimed credits in transactions” ”. (17)

* The following Members also recorded/corrected their votes through slips.

Ayes: 427+ Shri Radheshyam Biswas, Shrimati Bijoya Chakravarty , S/Shri P.P. Chauhan, Babulal Choudhary, Nitin Gadkari, Shrimati Maneka Sanjay Gandhi, Shri Santosh Kumar Gangwar, Dr. Murli Manohar Joshi, S/Shri P. Karunakaran, Mallikarjun Kharge, Ravinder Kushawaha, Dhananjay Mahadik, Ashok Mahadeorao Nete, Ravindra Kumar Pandey, Prasanna Kumar Patasani, Harinarayan Rajbhar, Kotha Prabhakar Reddy, Vishnu Dev Sai, Gopal Shetty, Bharat Singh, Pashupati Nath Singh, Shrimati Sushma Swaraj, S/Shri Anurag Singh Thakur and Narendra Singh Tomar = 451.

Noes : 009 - S/Shri Radheshyam Biswas, Babulal Choudhary, Mallikarjun Kharge, Harinarayan Rajbhar, Gopal Shetty, Bharat Singh, Pashupati Nath Singh=002

SHRI KALYAN BANERJEE : Madam, I want to say that in the meantime that we have got an answer from the hon. Finance Minister within the last one day. Therefore, the West Bengal Finance Minister is happy.

SHRI ARUN JAITLEY: Mahtab Ji, in the original Bill, it was an error which we have corrected.

SHRI BHARTRUHARI MAHTAB: It has not been corrected.

SHRI ARUN JAITLEY: The Bill is a corrected version itself. There was a possibility of an error and I have written to both the West Bengal and the Kerala Finance Ministers clarifying that position.

SHRI BHARTRUHARI MAHTAB: It has not been corrected in the Bill.

HON. SPEAKER: I shall now put amendment No.17 moved by Shri Bhartruhari Mahtab to amendment No.4 made by Rajya Sabha, to the vote of the House.

SHRI BHARTRUHARI MAHTAB: Madam, I want Division on this.

HON. SPEAKER: The Lobbies have already been cleared.

The question is:

“That in the amendment made by Rajya Sabha and printed at Sl.No.4 in list No.1 of Amendments, in the proposed clause (1B),--

for “Union under clause (1) of article 246A”
substitute “Union under clause (1) of article 246A or which represents any unclaimed credits in transactions”.”
 (17)

The Lok Sabha divided:

DIVISION 4**AYES****19.45 Hours**

Baig, Shri Muzaffar Hussain
 Deo, Shri Arka Keshari
 Deo, Shri Kalikesh N. Singh
 Hikaka, Shri Jhina
 Jena, Shri Rabindra Kumar
 Karunakaran, Shri P.
 Laguri, Shrimati Sakuntala
 Mahtab, Shri Bhartruhari
 Majhi, Shri Balbhadra
 Misra, Shri Pinaki
 Mohapatra, Dr. Sidhant
 Panda, Shri Baijayant Jay
 *Patasani, Shri Prasanna Kumar
 Pradhan, Shri Nagendra Kumar
 Samal, Dr. Kulmani
 °Satpathy, Shri Tathagata
 Singh, Dr. Prabhas Kumar
 Singh, Kunwar Haribansh
 Singh, Shrimati Pratyusha Rajeshwari
 Swain, Shri Ladu Kishore
 Tarai, Shrimati Rita

* Voted through slip.

° Corrected through slip for Ayes.

NOES

Adityanath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
*Ajmal, Shri Sirajuddin
Ali, Shri Idris
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Antony, Shri Anto
Anwar, Shri Tariq
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Bais, Shri Ramesh
Baite, Shri Thangso
Baker, Shri George
Bala, Shrimati Anju
Balyan, Dr. Sanjeev

* Voted through slip.

Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
*Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Birla, Shri Om
Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
Brahmpura, Shri Ranjit Singh
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chandumajra, Shri Prem Singh
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai

* Voted through slip.

Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chauhan, Shri Devusinh
*Chauhan, Shri P. P.
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Dev, Kumari Sushmita
*Devegowda, Shri H.D.
*Devi, Shrimati Rama
Devi, Shrimati Veena
*Dharambir, Shri
Dhotre, Shri Sanjay

* Voted through slip.

Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
* Ering, Shri Ninong
Faizal, Mohammed
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Gawali, Shrimati Bhavana Pundalikrao
Geete, Shri Anant Gangaram
Geetha, Shrimati Kothapalli
Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh

* Voted through slip.

Giluwa, Shri Laxman
Girri, Shri Maheish
Godse, Shri Hemant Tukaram
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hansdak, Shri Vijay Kumar
Haque, Shri Mohd. Asrarul
Haribabu, Dr. Kambhampati
Hay, Prof. Richard (Nominated)
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hooda, Shri Deepender Singh
Jadhav, Shri Sanjay Haribhau
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
*Jat, Prof. Sanwar Lal
Jatua, Shri Choudhury Mohan
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad

* Voted through slip.

Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant
Khan, Shri Saumitra
Khanduri AVSM(Retd.), Maj. Gen. B.C.
Khanna, Shri Vinod
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kishore, Shri Kaushal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun

Kumar, Dr. Virendra
°Kumar, Kunwar Sarvesh
*Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad

° Corrected through slip for Noes.

* Voted through slip.

Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Modi, Shri Narendra
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
*Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Nath, Shri Chand
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal

* Voted through slip.

Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pala, Shri Vincent H.
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Pasunoori, Shri Dayakar
Paswan, Shri Chhedi
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar

*Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbai Hansrajbai
Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shri Rajesh
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa

* Voted through slip.

Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri A.P. Jithender
Reddy, Shri Ch. Malla
Reddy, Shri Gutha Sukender
Reddy, Shri Konda Vishweshwar
Reddy, Shri Kotha Prabhakar
Reddy, Shri Mekapati Raja Mohan
Reddy, Shri P. Srinivasa
Reddy, Shri Y. V. Subba
Renuka, Shrimati Butta
Rio, Shri Neiphiu
Roy, Prof. Saugata
Roy, Shrimati Satabdi
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sahu, Shri Tamradhwaj
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Sampla, Shri Vijay

Sanghamita, Dr. Mamta
Sangma, Shri C.K.
Sanjar, Shri Alok
Saren, Dr. Uma
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Scindia, Shri Jyotiraditya M.
Shah, Shrimati Mala Rajyalakshmi
*Shanavas, Shri M.I.
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh

* Voted through slip.

Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
*Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Rao Inderjit
Singh, Shri Abhishek
*Singh, Shri Bharat
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar

* Voted through slip.

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Singh, Shri Virendra

Sinha, Shri Jayant

Sinha, Shri Manoj

Sinha, Shri Shatrughan

*Sivaprasad, Shri Naramalli

Solanki, Dr. Kirit P.

Somaiya, Dr. Kirit

Sonkar, Shri Vinod Kumar

Sonker, Shrimati Neelam

Sriram, Shri Malyadri

Sriramulu, Shri B.

Sule, Shrimati Supriya

Suman, Shri Balka

Supriyo, Shri Babul

Suresh, Shri D.K.

Suresh, Shri Kodikunnil

*Swaraj, Shrimati Sushma

Tadas, Shri Ramdas C.

Tamta, Shri Ajay

Tanwar, Shri Kanwar Singh

Tasa, Shri Kamakhya Prasad

Teli, Shri Rameshwar

Teni, Shri Ajay Misra

Thakur, Shri Anurag Singh

Thakur, Shrimati Mamata

Thakur, Shrimati Savitri

* Voted through slip.

Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tirkey, Shri Dasrath
Tiwari, Shri Manoj
*Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Varma, Shrimati Dev
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
*Yadav, Shri Mulayam Singh

* Voted through slip.

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

Yediyurappa, Shri B.S.

ABSTAIN

Biju, Shri P. K.

Chaudhury, Shri Jitendra

Datta, Shri Sankar Prasad

George, Adv. Joice

Rajesh, Shri M. B.

Salim, Shri Mohammad

^αSampath, Dr. A.

Teacher, Shrimati P.K. Shreemathi

^α Corrected through slip for Abstain.

HON. SPEAKER: Subject to correction* , the result of the Division is:

Ayes: 020

Noes: 400

Abstain :007

The motion was negatived.

HON. SPEAKER: I shall now put amendment Nos.4-6 made by Rajya Sabha in the Bill as passed by Lok Sabha together to the vote of the House, in which case the result of the Division shall be taken as applicable to each amendment.

The question is:

CLAUSE 10

4. “That at page 2, *for* lines 35 to 39, the following be *substituted*, namely:-

‘(ii) after clause (1), the following clauses shall be substituted, namely:-

“(1A) The tax collected by the Union under clause (1) of article 246A shall also be distributed between the Union and the States in the manner provided in clause (2).

(1B) The tax levied and collected by the Union under clause (2) of article 246A and article 269A, which has been used for payment of the tax levied by the Union under clause (1) of article 246A and the amount apportioned to the Union under clause (1) of article 269A, shall also be distributed between the Union and the States in the manner provided in clause (2).”.’.”

* The following Members also recorded/corrected their votes through slips.

Ayes: 20+S/Shri Prasanna Kumar Patasani and Tathagata Satpathy - Kunwar Sarvesh Kumar = 21.

Noes : 400 + S/Shri Sirajuddin Ajmal, Devendra Singh Bhole, P.P. Chauhan, Kumari Sushmita Dev, Shri H. D. Devegowda, Shrimati Rama Devi, S/Shri Dharambir, Ninong Ering, Prof. Sanwar Lal Jat, Kunwar Sarvesh Kumar S/Shri Ashwini Kumar, Rodmal Nagar, Sanjay Kaka Patil, Shri M.I. Shanavas, Dr. Nepal Singh, S/Shri Bharat Singh, Naramalli Sivaprasad, Shrimati Sushma Swaraj, S/Shri Narendra Singh Tomar and Mulayam Singh Yadav - Shri Tathagata Satpathy = 419

Abstain : 007 + Dr. A. Sampath = 008

CLAUSE 12

5. “That at page 3, line 3, *for* the words, bracket and figure “the Constitution (One Hundredth Amendment) Act, 2015”, the words, bracket and figure “the Constitution (One Hundred and First Amendment) Act, 2016” be *substituted*.”
6. “That at page 3, line 22, *for* the words “Integrated Goods and Services Tax”, the words, figure and alphabet “Goods and Services Tax levied on supplies in the course of inter-State trade or commerce under article 269A” be *substituted*.”

The Lok Sabha divided:

DIVISION 5**AYES****19.46 Hours**

Adityanath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
*Ahamed, Shri E.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ajmal, Shri Sirajuddin
Ali, Shri Idris
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Antony, Shri Anto
Anwar, Shri Tariq
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Baig, Shri Muzaffar Hussain
Bais, Shri Ramesh
Baite, Shri Thangso
Baker, Shri George

* Voted through slip.

Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
Brahmpura, Shri Ranjit Singh
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chandumajra, Shri Prem Singh

Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chautala, Shri Dushyant
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
*Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
*Dev, Kumari Sushmita

* Voted through slip.

*Devegowda, Shri H.D.

Devi, Shrimati Rama

Devi, Shrimati Veena

Dharambir, Shri

Dhotre, Shri Sanjay

*Dhruvanarayana, Shri R.

Dhurve, Shrimati Jyoti

Dohre, Shri Ashok Kumar

Diwakar, Shri Rajesh Kumar

Dubey, Shri Nishikant

Dubey, Shri Satish Chandra

Dwivedi, Shri Harishchandra alias Harish

Engti, Shri Biren Singh

Ering, Shri Ninong

Faizal, Mohammed

Fatepara, Shri Devjibhai G.

Gaddigoudar, Shri P.C.

Gadkari, Shri Nitin

Gaikwad, Dr. Sunil Baliram

Gaikwad, Prof. Ravindra Vishwanath

Galla, Shri Jayadev

Gandhi, Shri Dilipkumar Mansukhlal

Gandhi, Shri Feroze Varun

Gandhi, Shri Rahul

Gandhi, Shrimati Maneka Sanjay

Gangwar, Shri Santosh Kumar

Gautam, Shri Satish Kumar

Gavit, Dr. Heena Vijaykumar

* Voted through slip.

Gawali, Shrimati Bhavana Pundalikrao

Geete, Shri Anant Gangaram

Geetha, Shrimati Kothapalli

George, Adv. Joice

Ghosh, Shrimati Arpita

Ghubaya, Shri Sher Singh

Giluwa, Shri Laxman

Girri, Shri Maheish

Godse, Shri Hemant Tukaram

Gogoi, Shri Gaurav

Gohain, Shri Rajen

Goud, Dr. Boora Narsaiah

Gowda, Shri D.V. Sadananda

Gowda, Shri S.P. Muddahanume

Gupta, Shri Shyama Charan

Gupta, Shri Sudheer

Gurjar, Shri Krishanpal

Hansdak, Shri Vijay Kumar

Haque, Shri Mohd. Asrarul

Haribabu, Dr. Kambhampati

Hay, Prof. Richard

*Hegde, Shri Anantkumar

Hemamalini, Shrimati

Hooda, Shri Deepender Singh

Hukkeri, Shri Prakash B.

Jadhav, Shri Sanjay Haribhau

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

* Voted through slip.

Jat, Prof. Sanwar Lal
Jatua, Shri Choudhury Mohan
Jaunapuria, Shri Sukhbir Singh
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
*Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant
Khan, Shri Saumitra
Khanduri AVSM(Retd.), Maj. Gen. B.C.
Khanna, Shri Vinod
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth

* Voted through slip.

Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kishore, Shri Kaushal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
*Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji

* Voted through slip.

Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
Malviya, Prof. Chintamani
Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Modi, Shri Narendra
Mohan, Shri M. Murli
Mohan, Shri P.C.
*Moily, Shri M. Veerappa
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
*Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal

* Voted through slip.

Nagesh, Shri Godam

Naik, Prof. A.S.R.

Naik, Shri Shripad Yesso

Narasimham, Shri Thota

Nath, Shri Chand

* Nete, Shri Ashok Mahadeorao

Ninama, Shri Manshankar

Nishad, Shri Ajay

Nishad, Shri Ram Charitra

Nishank, Dr. Ramesh Pokhriyal

Oram, Shri Jual

Paatile, Shrimati Kamla

Pal, Shri Jagdambika

Pala, Shri Vincent H.

Pandey, Dr. Mahendra Nath

Pandey, Shri Hari Om

Pandey, Shri Rajesh

*Pandey, Shri Ravindra Kumar

Pasunoori, Shri Dayakar

Paswan, Shri Chhedi

Paswan, Shri Chirag

Paswan, Shri Kamlesh

Paswan, Shri Ram Chandra

Paswan, Shri Ramvilas

Patel, Dr. K. C.

Patel, Shri Devji M.

Patel, Shri Dilip

Patel, Shri Lalubhai Babubhai

* Voted through slip.

Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi

Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shri Rajesh
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri A.P. Jithender
Reddy, Shri Ch. Malla
Reddy, Shri Gutha Sukender
Reddy, Shri Konda Vishweshwar
Reddy, Shri Kotha Prabhakar
Reddy, Shri Mekapati Raja Mohan
Reddy, Shri P. Srinivasa
Reddy, Shri Y. V. Subba
Renuka, Shrimati Butta
Rio, Shri Neiphiu

Rori, Shri Charanjeet Singh

Roy, Prof. Saugata

Roy, Shrimati Satabdi

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sahu, Shri Tamradhwaj

Sai, Shri Vishnu Dev

Saini, Shri Rajkumar

Salim, Shri Mohammad

Sampla, Shri Vijay

Sampath, Dr. A.

Sanghamita, Dr. Mamtaz

Sangma, Shri C.K.

Sanjar, Shri Alok

Saren, Dr. Uma

Sarmah, Shri Ram Prasad

Sarswati, Shri Sumedhanand

Satav, Shri Rajeev

Sawaikar, Adv. Narendra Keshav

Sawant, Shri Arvind

Scindia, Shri Jyotiraditya M.

Shah, Shrimati Mala Rajyalakshmi

Shanavas, Shri M.I.

*Shankarrao, Shri Mohite Patil Vijaysinh

Sharma, Dr. Mahesh

Sharma, Shri Ram Kumar

Sharma, Shri Ram Swaroop

* Voted through slip.

Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Jitendra
Singh, Dr. Nepal
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
* Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
Singh, Shri Kirti Vardhan

* Voted through slip.

Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Sivaprasad, Shri Naramalli
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sriramulu, Shri B.
Sule, Shrimati Supriya
Suman, Shri Balka
Supriyo, Shri Babul
Suresh, Shri D.K.
Suresh, Shri Kodikunnil

*Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
*Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
*Thomas, Prof. K.V.
Tirkey, Shri Dasrath
Tiwari, Shri Manoj
*Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vardhan, Dr. Harsh
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh

* Voted through slip.

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Wanga, Shri Chintaman Navasha

Yadav, Shri Dharmendra

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Jai Prakash Narayan

Yadav, Shri Laxmi Narayan

*Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

Yadav, Shri Tej Pratap Singh

Yediyurappa, Shri B.S.

* Voted through slip.

NOES

^cVaghela, Shri L. K.

^c Corrected through slip for Noes

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 417

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

HON. SPEAKER: Shri N.K. Premachandran, are you pressing your amendment Nos. 15 and 16?

SHRI N.K. PREMACHANDRAN (KOLLAM): Yes, Madam.

HON. SPEAKER: I shall now put amendment Nos.15 and 16 moved by Shri N.K. Premachandran to amendment No.7 made by Rajya Sabha, to the vote of the House.

The amendments were put and negatived.

HON. SPEAKER: The Lobbies are already clear. I shall now put amendment Nos. 7 to 11 made by Rajya Sabha in the Bill, as passed by Lok Sabha, together to the vote of the House, in which case the result of the Division shall be taken as applicable to each amendment.

The question is:

7. That at page 4, **for** lines 15 and 16, the following be **substituted**, namely:-

“(11) The Goods and Services Tax Council shall establish a mechanism to adjudicate any dispute –

(a) between the Government of India and one or more States; or

(b) between the Government of India and any State or States on one side and one or more other States on the other side; or

* The following Members also recorded their votes through slips.

Ayes : 417 + S/Shri E. Ahamed, Nandkumar Singh Chouhan, Kumari Sushmita Dev, S/Shri H.D. Devegowda, R. Dhruvanarayana, Anantkumar Hedge, Rattan Lal Kataria, B. Vinod Kumar, M.Veerappa Moily, Dr. Pritam Gopinath Munde, S/Shri Ashok Mahadeorao Nete, Ravindra Kumar Pandey, Mohite Patil Vijaysinh Shankarrao, Bharat Singh, Shrimati Sushma Swaraj, Shri Kamakhya Prasad Tasa, Prof. K.V. Thomas, S/Shri Narendra Singh Tomar and Mulayam Singh Yadav - Shri L.K. Vaghela =435

Noes : 000 + Shri L.K. Vaghela = 001

(c) between two or more States,
arising out of the recommendations of the Council or
implementation thereof.”.

CLAUSE 14

8. That at page 4, line 34, **after** the word “and”, the word “article” be **inserted**.

CLAUSE 18

9. That at page 5, lines 26 to 40, be **deleted**. Omission of
clause 18.

CLAUSE 19

10. That at page 6, line 1, **for** the word “may”, the word “shall” be **substituted**.
11. That at page 6, line 3, **for** the words “such period which may extend to”, the words “a period of” be **substituted**.”

The Lok Sabha divided:

DIVISION 6**AYES****19.49 Hours**

Adityanath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Ahamed, Shri E.
*Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ajmal, Shri Sirajuddin
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Antony, Shri Anto
Anwar, Shri Tariq
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Baig, Shri Muzaffar Hussain
Bais, Shri Ramesh
Baite, Shri Thangso
Baker, Shri George
Bala, Shrimati Anju

* Voted through slip.

Balyan, Dr. Sanjeev
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan
Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
*Brahmpura, Shri Ranjit Singh
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.

* Voted through slip.

Chandumajra, Shri Prem Singh
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal
Chaudhary, Shri Santokh Singh
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chautala, Shri Dushyant
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen

*Deo, Shri Arka Keshari
Deo, Shri Kalikesh N. Singh
Dev, Kumari Sushmita
*Devegowda, Shri H.D.
Devi, Shrimati Rama
Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
*Ering, Shri Ninong
Faizal, Mohammed
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
*Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun
Gandhi, Shri Rahul

* Voted through slip.

Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Gawali, Shrimati Bhavana Pundalikrao
Geete, Shri Anant Gangaram
Geetha, Shrimati Kothapalli
George, Adv. Joice
Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Godse, Shri Hemant Tukaram
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hansdak, Shri Vijay Kumar
Haque, Shri Mohd. Asrarul
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Hooda, Shri Deepender Singh

Hukkeri, Shri Prakash B.
Jadhav, Shri Sanjay Haribhau
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
*Jat, Prof. Sanwar Lal
Jatua, Shri Choudhury Mohan
Jaunapuria, Shri Sukhbir Singh
Jena, Shri Rabindra Kumar
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant

* Voted through slip.

Khan, Shri Saumitra
Khanduri AVSM(Retd.), Maj. Gen. B.C.
Khanna, Shri Vinod
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kishore, Shri Kaushal
Kirtikar, Shri Gajanan
Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi

Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
*Mahtab, Shri Bhartruhari
Majhi, Shri Balbhadra
Malviya, Prof. Chintamani
*Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad
Meena, Shri Arjun Lal
Meena, Shri Harish
*Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Misra, Shri Pinaki
*Modi, Shri Narendra
Mohan, Shri M. Murli

* Voted through slip.

Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
*Moily, Shri M. Veerappa
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.
Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Nath, Shri Chand
Nete, Shri Ashok Mahadeorao)
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pala, Shri Vincent H.
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om

* Voted through slip.

Pandey, Shri Rajesh
Pandey, Shri Ravindra Kumar
Pasunoori, Shri Dayakar
Paswan, Shri Chhedi
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai
Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
*Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa

* Voted through slip.

Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.
*Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Rajput, Shri Mukesh
Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shri Rajesh
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa
Rathod, Shri D.S.

* Voted through slip.

Rathore (Retd.), Col. Rajyavardhan

Rathore, Shri Hariom Singh

Rathwa, Shri Ramsinh

Raut, Shri Vinayak Bhaurao

Raval, Shri Paresh

Rawat, Shrimati Priyanka Singh

Ray, Shri Bishnu Pada

Ray, Shri Ravindra Kumar

Reddy, Shri A.P. Jithender

Reddy, Shri Ch. Malla

Reddy, Shri Gutha Sukender

*Reddy, Shri J.C. Divakar

Reddy, Shri Konda Vishweshwar

Reddy, Shri Kotha Prabhakar

Reddy, Shri Mekapati Raja Mohan

Reddy, Shri P. Srinivasa

Reddy, Shri Y. V. Subba

Renuka, Shrimati Butta

Rio, Shri Neiphiu

Rori, Shri Charanjeet Singh

*Roy, Prof. Saugata

Roy, Shrimati Satabdi

Rudy, Shri Rajiv Pratap

Sahu, Shri Chandulal

Sahu, Shri Lakhan Lal

Sahu, Shri Tamradhwaj

*Sai, Shri Vishnu Dev

* Voted through slip.

Saini, Shri Rajkumar
Salim, Shri Mohammad
*Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanghamita, Dr. Mamtaz
Sangma, Shri C.K.
Sanjar, Shri Alok
Saren, Dr. Uma
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Scindia, Shri Jyotiraditya M.
Shah, Shrimati Mala Rajyalakshmi
Shanavas, Shri M.I.
Shankarrao, Shri Mohite Patil Vijaysinh
Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath

* Voted through slip.

Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
Singh, Dr. Nepal
*Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan
Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath

* Voted through slip.

Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Sivaprasad, Shri Naramalli
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sriramulu, Shri B.
Sule, Shrimati Supriya
Suman, Shri Balka
*Supriyo, Shri Babul
Suresh, Shri D.K.
Suresh, Shri Kodikunnil
Swain, Shri Ladu Kishore

* Voted through slip.

*Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
Thomas, Prof. K.V.
Tirkey, Shri Dasrath
Tiwari, Shri Manoj
Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar
Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Varma, Shrimati Dev
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai

* Voted through slip.

Velagapalli, Shri Varaprasad Rao

Venugopal, Shri K. C.

Verma, Dr. Anshul

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shri Rajesh

Verma, Shrimati Rekha

Vichare, Shri Rajan

Wanga, Shri Chintaman Navasha

Yadav, Shri Dharmendra

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Jai Prakash Narayan

Yadav, Shri Laxmi Narayan

Yadav, Shri Mulayam Singh

Yadav, Shri Om Prakash

Yadav, Shri Ram Kripal

Yadav, Shri Tej Pratap Singh

Yediyurappa, Shri B.S.

HON. SPEAKER: Hon. Members, subject to correction*, the result of the Division is:

Ayes: 434

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion was adopted.

HON. SPEAKER: The Minister may now move that the Bill, as amended by the amendments made by Rajya Sabha and agreed to by Lok Sabha, be passed.

SHRI ARUN JAITLEY: I beg to move:

“That the Bill, as amended by the amendments agreed to, be passed.”

HON. SPEAKER: The Lobbies are already clear.

The question is:

“That the Bill, as amended by the amendments agreed to, be passed.”

The Lok Sabha divided:

* The following Members also recorded their votes through slips.

Ayes : 434 + S/Shri Sultan Ahmed, Ranjit Singh Brahmura, Arka Keshari Deo, H.D. Devegowda, Ninong Ering, Prof. Ravindra Vishwanath Gaikwad, Prof. Sanwar Lal Jat, Shri Bhartruhari Mahtab Dr. Tapas Mandal, S/Shri Arjun Ram Meghwal, Narendra Modi, M.Veerappa Moily, Sadhvi Savitri Bai Phule, S/Shri Nityanand Rai, J.C. Divakar Reddy, Prof. Saugata Roy, Shri Vishnu Dev Sai, Dr. Kulmani Samal, Dr. Prabhas Kumar Singh, Shri Babul Supriyo and Shrimati Sushma Swaraj =455

DIVISION 7**AYES****19.51 Hours**

Adityanath, Yogi
Adsul, Shri Anandrao
Advani, Shri L.K.
Agrawal, Shri Rajendra
Ahir, Shri Hansraj Gangaram
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
Ahmed, Shri Sultan
Ajmal, Shri Badruddin
Ali, Shri Idris
Amarappa , Shri Karadi Sanganna
Ananthkumar, Shri
Angadi, Shri Suresh C.
Antony, Shri Anto
Anwar, Shri Tariq
Azad, Shri Kirti
Babu, Dr. Ravindra
Badal, Shrimati Harsimrat Kaur
Baheria, Shri Subhash Chandra
Baig, Shri Muzaffar Hussain
Bais, Shri Ramesh
Baite, Shri Thangso
Baker, Shri George
Bala, Shrimati Anju
Balyan, Dr. Sanjeev
Bandyopadhyay, Shri Sudip
Banerjee, Shri Kalyan

Banerjee, Shri Prasun
Bansode, Adv. Sharadkumar Maruti
Barman, Shri Bijoy Chandra
Barne, Shri Shrirang Appa
Basheer, Shri E. T. Mohammad
Bhabhor, Shri Jasvantsinh Sumanbhai
Bhagat, Shri Bodh Singh
Bhagat, Shri Sudarshan
Bhamre, Dr. Subhash Ramrao
Bharti, Sushri Uma
Bhatt, Shrimati Ranjanben
Bhole, Shri Devendra Singh
Bhuria, Shri Kanti Lal
Bidhuri, Shri Ramesh
Biju, Shri P. K.
Birla, Shri Om
Biswas, Shri Radheshyam
Bohra, Shri Ramcharan
Bose, Prof. Sugata
Chakravarty, Shrimati Bijoya
Chand, Shri Nihal
Chandel, Kunwar Pushpendra Singh
Chandrappa, Shri B. N.
Chandumajra, Shri Prem Singh
Chaudhary, Shri C. R.
Chaudhary, Shri Haribhai
Chaudhary, Shri P.P.
Chaudhary, Shri Pankaj
Chaudhary, Shri Ram Tahal

Chaudhary, Shri Santokh Singh
Chaudhury, Shri Jitendra
Chauhan, Shri Devusinh
Chauhan, Shri P. P.
Chautala, Shri Dushyant
Chavan, Shri Ashok Shankarrao
Chavan, Shri Harishchandra
Chavda, Shri Vinod Lakhmashi
Chhewang, Shri Thupstan
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Babulal
Choudhary, Shri Birendra Kumar
Chouhan, Shri Nandkumar Singh
Chowdhury, Shri A. H. Khan
Chowdhury, Shri Adhir Ranjan
Chudasama, Shri Rajeshbhai
Danve, Shri Raosaheb Patil
Dastidar, Dr. Kakoli Ghosh
Datta, Shri Sankar Prasad
Dattatreya, Shri Bandaru
Deka, Shri Ramen
Deo, Shri Arka Keshari
Deo, Shri Kalikesh N. Singh
Dev, Kumari Sushmita
*Devegowda, Shri H.D.
Devi, Shrimati Rama

* Voted through slip.

Devi, Shrimati Veena
Dharambir, Shri
Dhotre, Shri Sanjay
Dhruvanarayana, Shri R.
Dhurve, Shrimati Jyoti
Dohre, Shri Ashok Kumar
Diwakar, Shri Rajesh Kumar
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
Dwivedi, Shri Harishchandra alias Harish
Engti, Shri Biren Singh
Ering, Shri Ninong
Faizal, Mohammed
Fatepara, Shri Devjibhai G.
Gaddigoudar, Shri P.C.
Gadkari, Shri Nitin
Gaikwad, Dr. Sunil Baliram
Gaikwad, Prof. Ravindra Vishwanath
Galla, Shri Jayadev
Gandhi, Shri Dilipkumar Mansukhlal
Gandhi, Shri Feroze Varun
Gandhi, Shri Rahul
Gandhi, Shrimati Maneka Sanjay
Gangwar, Shri Santosh Kumar
Gautam, Shri Satish Kumar
Gavit, Dr. Heena Vijaykumar
Geete, Shri Anant Gangaram
Geetha, Shrimati Kothapalli
George, Adv. Joice

Ghosh, Shrimati Arpita
Ghubaya, Shri Sher Singh
Giluwa, Shri Laxman
Girri, Shri Maheish
Godse, Shri Hemant Tukaram
Gogoi, Shri Gaurav
Gohain, Shri Rajen
Goud, Dr. Boora Narsaiah
Gowda, Shri D.V. Sadananda
Gowda, Shri S.P. Muddahanume
Gupta, Shri Shyama Charan
Gupta, Shri Sudheer
Gurjar, Shri Krishanpal
Hansdak, Shri Vijay Kumar
Haque, Shri Mohd. Asrarul
Haribabu, Dr. Kambhampati
Hay, Prof. Richard
Hegde, Shri Anantkumar
Hemamalini, Shrimati
Hikaka, Shri Jhina
Hooda, Shri Deepender Singh
Hukkeri, Shri Prakash B.
Jadhav, Shri Sanjay Haribhau
Jaiswal, Dr. Sanjay
Jardosh, Shrimati Darshana Vikram
*Jat, Prof. Sanwar Lal
Jatua, Shri Choudhury Mohan
Jaunapuria, Shri Sukhbir Singh

* Voted through slip.

Jena, Shri Rabindra Kumar
Jigajinagi, Shri Ramesh
Joshi, Dr. Murli Manohar
Joshi, Shri Chandra Prakash
Joshi, Shri Pralhad
Jyoti, Sadhvi Niranjana
Kachhadia, Shri Naranbhai
Kaiser, Choudhary Mehboob Ali
Kalvakuntla, Shrimati Kavitha
Karandlaje, Kumari Shobha
Karunakaran, Shri P.
Kashyap, Shri Dinesh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kateel, Shri Nalin Kumar
Katheria, Dr. Ramshankar
Kaushik, Shri Ramesh Chander
Khadse, Shrimati Rakshatai
Khaire, Shri Chandrakant
Khan, Shri Saumitra
Khanduri AVSM(Retd.), Maj. Gen. B.C.
Khanna, Shri Vinod
Kharge, Shri Mallikarjun
Kher, Shrimati Kirron
Khuba, Shri Bhagwanth
Kinjarapu, Shri Ram Mohan Naidu
Kishore, Shri Jugal
Kishore, Shri Kaushal

Koli, Shri Bahadur Singh
Koshyari, Shri Bhagat Singh
Kristappa, Shri N.
Kulaste, Shri Faggan Singh
Kumar, Dr. Arun
Kumar, Dr. Virendra
Kumar, Kunwar Sarvesh
Kumar, Shri Ashwini
Kumar, Shri B. Vinod
Kumar, Shri Dharmendra
Kumar, Shri Kaushalendra
Kumar, Shri Santosh
Kumar, Shri Shailesh
Kumar, Shri Shanta
Kundariya, Shri Mohanbhai Kalyanjibhai
Kushawaha, Shri Ravinder
Kushwaha, Shri Upendra
Laguri, Shrimati Sakuntala
Lakhanpal, Shri Raghav
Lekhi, Shrimati Meenakashi
Lokhande, Shri Sadashiv
Maadam, Shrimati Poonamben
Mahadik, Shri Dhananjay
Mahajan, Shrimati Poonam
Maharaj, Dr. Swami Sakshiji
Mahato, Dr. Mriganka
Mahato, Shri Bidyut Baran
Mahtab, Shri Bhartruhari
Majhi, Shri Balbhadra

Malviya, Prof. Chintamani
Mandal, Dr. Tapas
Mani, Shri Jose K.
Manjhi, Shri Hari
Marabi, Shri Kamal Bhan Singh
Maurya, Shri Keshav Prasad
Meena, Shri Arjun Lal
Meena, Shri Harish
Meghwal, Shri Arjun Ram
Meinya, Dr. Thokchom
Mishra, Shri Anoop
Mishra, Shri Bhairon Prasad
Mishra, Shri Daddan
Mishra, Shri Janardan
Mishra, Shri Kalraj
Misra, Shri Pinaki
Modi, Shri Narendra
Mohan, Shri M. Murli
Mohan, Shri P.C.
Mohapatra, Dr. Sidhant
Mondal, Shri Sunil Kumar
Mondal, Shrimati Pratima
Mukherjee, Shri Abhijit
Munda, Shri Karia
Munde, Dr. Pritam Gopinath
Muniyappa, Shri K.H.
Nagar, Shri Rodmal
Nagesh, Shri Godam
Naik, Prof. A.S.R.

Naik, Shri Shripad Yesso
Narasimham, Shri Thota
Nath, Shri Chand
Nete, Shri Ashok Mahadeorao
Ninama, Shri Manshankar
Nishad, Shri Ajay
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Oram, Shri Jual
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Pala, Shri Vincent H.
Panda, Shri Baijayant Jay
Pandey, Dr. Mahendra Nath
Pandey, Shri Hari Om
Pandey, Shri Rajesh
*Pandey, Shri Ravindra Kumar
Pasunoori, Shri Dayakar
Paswan, Shri Chhedi
Paswan, Shri Chirag
Paswan, Shri Kamlesh
Paswan, Shri Ram Chandra
Paswan, Shri Ramvilas
Patasani, Shri Prasanna Kumar
Patel, Dr. K. C.
Patel, Shri Devji M.
Patel, Shri Dilip
Patel, Shri Lalubhai Babubhai

* Voted through slip.

Patel, Shri Natubhai Gomanbhai
Patel, Shri Prahlad Singh
Patel, Shri Subhash
Patel, Shrimati Anupriya
Patel, Shrimati Jayshreeben
Pathak, Shrimati Riti
Patil, Shri A.T. Nana
Patil, Shri Bheemrao B.
Patil, Shri C. R.
Patil, Shri Kapil Moreshwar
Patil, Shri Sanjay Kaka
Patole, Shri Nana
Phule, Sadhvi Savitri Bai
Poddar, Shrimati Aparupa
Pradhan, Shri Nagendra Kumar
Prasad, Dr. Bhagirath
Pratap, Shri Krishan
Premachandran, Shri N.K.
Radadiya, Shri Vithalbhai Hansrajbhai
Radhakrishnan, Shri Pon
Radhakrishnan, Shri R.
Rai, Shri Nityanand
Rai, Shri Prem Das
Raj, Dr. Udit
Raj, Shrimati Krishna
Rajbhar, Shri Harinarayan
Rajesh, Shri M. B.
Rajoria, Dr. Manoj
Rajput, Shri Mukesh

Raju, Shri Ashok Gajapathi
Raju, Shri Gokaraju Ganga
Ram, Shri Janak
Ram, Shri Vishnu Dayal
Ramachandran, Shri Mullappally
Ramadoss, Dr. Anbumani
Ranjan, Shri Rajesh
Ranjan, Shrimati Ranjeet
Rao, Shri Konakalla Narayana
Rao, Shri M. Venkateswara
Rao (Avanthi), Shri Muthamsetti Srinivasa
Rathod, Shri D.S.
Rathore (Retd.), Col. Rajyavardhan
Rathore, Shri Hariom Singh
Rathwa, Shri Ramsinh
Raut, Shri Vinayak Bhaurao
Raval, Shri Paresh
Rawat, Shrimati Priyanka Singh
Ray, Shri Bishnu Pada
Ray, Shri Ravindra Kumar
Reddy, Shri A.P. Jithender
Reddy, Shri Ch. Malla
Reddy, Shri Gutha Sukender
Reddy, Shri J.C. Divakar
Reddy, Shri Konda Vishweshwar
Reddy, Shri Kotha Prabhakar
Reddy, Shri Mekapati Raja Mohan
Reddy, Shri P. Srinivasa
Reddy, Shri Y. V. Subba

Renuka, Shrimati Butta
Rio, Shri Neiphiu
Rori, Shri Charanjeet Singh
Roy, Prof. Saugata
Roy, Shrimati Satabdi
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sahu, Shri Tamradhwaj
Sai, Shri Vishnu Dev
Saini, Shri Rajkumar
Salim, Shri Mohammad
Samal, Dr. Kulmani
Sampla, Shri Vijay
Sampath, Dr. A.
Sanghamita, Dr. Mamta
Sangma, Shri C.K.
Sanjar, Shri Alok
Saren, Dr. Uma
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Satav, Shri Rajeev
Satpathy, Shri Tathagata
Sawaikar, Adv. Narendra Keshav
Sawant, Shri Arvind
Scindia, Shri Jyotiraditya M.
Shah, Shrimati Mala Rajyalakshmi
Shanavas, Shri M.I.
Shankarrao, Shri Mohite Patil Vijaysinh

Sharma, Dr. Mahesh
Sharma, Shri Ram Kumar
Sharma, Shri Ram Swaroop
Shekhawat, Shri Gajendra Singh
Shetty, Shri Gopal
Shetty, Shri Raju
Shewale, Shri Rahul
Shinde, Dr. Shrikant Eknath
Shirole, Shri Anil
Shivajirao, Shri Adhalrao Patil
Shyal, Dr. Bhartiben D.
Siddeshwara, Shri G. M.
Sigriwal, Shri Janardan Singh
Simha, Shri Pratap
Singh, Dr. Bhola
Singh, Dr. Jitendra
*Singh, Dr. Nepal
Singh, Dr. Prabhas Kumar
Singh, Dr. Satya Pal
Singh, Dr. Yashwant
Singh (Retd), Gen. Vijay Kumar
Singh, Kunwar Bharatendra
Singh, Kunwar Haribansh
Singh, Rao Inderjit
Singh, Shri Abhishek
*Singh, Shri Bharat
Singh, Shri Bhola
Singh, Shri Brijbhushan Sharan

* Voted through slip.

Singh, Shri Dushyant
Singh, Shri Ganesh
Singh, Shri Giriraj
Singh, Shri Hukum
Singh, Shri Kirti Vardhan
Singh, Shri Lallu
Singh, Shri Nagendra
Singh, Shri Pashupati Nath
Singh, Shri R. K.
Singh, Shri Radha Mohan
Singh, Shri Rajnath
Singh (Raju Bhaiya), Shri Rajveer
Singh, Shri Rakesh
Singh, Shri Ravneet
Singh, Shri Satyapal
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Singh, Shri Uday Pratap
Singh, Shri Virendra
Singh, Shrimati Pratyusha Rajeshwari
Sinha, Shri Jayant
Sinha, Shri Manoj
Sinha, Shri Shatrughan
Solanki, Dr. Kirit P.
Somaiya, Dr. Kirit
Sonkar, Shri Vinod Kumar
Sonker, Shrimati Neelam
Sriram, Shri Malyadri
Sriramulu, Shri B.

Sule, Shrimati Supriya
Suman, Shri Balka
Supriyo, Shri Babul
Suresh, Shri D.K.
Suresh, Shri Kodikunnil
Swain, Shri Ladu Kishore
Swaraj, Shrimati Sushma
Tadas, Shri Ramdas C.
Tamta, Shri Ajay
Tanwar, Shri Kanwar Singh
Tarai, Shrimati Rita
Tasa, Shri Kamakhya Prasad
Teacher, Shrimati P.K. Shreemathi
Teli, Shri Rameshwar
Teni, Shri Ajay Misra
Thakur, Shri Anurag Singh
Thakur, Shrimati Mamata
Thakur, Shrimati Savitri
Tharoor, Dr. Shashi
Tirkey, Shri Dasrath
Tiwari, Shri Manoj
*Tomar, Shri Narendra Singh
Tripathi, Shri Sharad
Trivedi, Shri Dinesh
Udasi, Shri Shivkumar
Usendi, Shri Vikram
Utawal, Shri Manohar

* Voted through slip.

*Vaghela, Shri L. K.
Vardhan, Dr. Harsh
Varma, Shrimati Dev
Vasava, Shri Manshukhbhai Dhanjibhai
Vasava, Shri Parbhubhai Nagarbhai
Velagapalli, Shri Varaprasad Rao
Venugopal, Shri K. C.
Verma, Dr. Anshul
Verma, Shri Bhanu Pratap Singh
Verma, Shri Parvesh Sahib Singh
Verma, Shri Rajesh
Verma, Shrimati Rekha
Vichare, Shri Rajan
Wanga, Shri Chintaman Navasha
Yadav, Shri Dharmendra
Yadav, Shri Hukmdeo Narayan
Yadav, Shri Jai Prakash Narayan
Yadav, Shri Laxmi Narayan
Yadav, Shri Mulayam Singh
Yadav, Shri Om Prakash
Yadav, Shri Ram Kripal
Yadav, Shri Tej Pratap Singh
Yediyurappa, Shri B.S.

* Voted through slip.

MADAM SPEAKER: Subject to correction*, the result of the Division is:

Ayes: 443

Noes: Nil

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Bill, as amended by the amendments made by Rajya Sabha and agreed to by Lok Sabha, is passed by the requisite majority, in accordance with the provisions of article 368 of the Constitution.

Hon. Members, Clause 18 of the Bill which we have just passed has been omitted by amendment No.9. I, therefore, direct that the subsequent clauses be re-numbered accordingly.

The Lobbies may be opened.

The House stands adjourned to meet tomorrow, the 9th August, 2016 at 11:00 am.

19.59 hours

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 9, 2016 /Shravana 18, 1938 (Saka).

* The following Members also recorded their votes through slips.

Ayes : 443 + Shri H.D. Devegowda, Prof. Sanwar Lal Jat, Shri Ravindra Kumar Pandey, Dr. Nepal Singh, S/Shri Bharat Singh, Narendra Singh Tomar and L.K. Vaghela = 450